

LOK SABHA DEBATES

(English Version)

Sixth Session
(Part-I)
(Eleventh Lok Sabha)



(Vol. XVIII contains Nos. 1 to 4)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 50.00

EDITORIAL BOARD

Shri S. Gopalan
Secretary General
Lok Sabha

Dr. A. K. Pandey
Additional Secretary
Lok Sabha Secretariat

Shri M. R. Khosla
Joint Secretary
Lok Sabha Secretariat

Shri P.C. Bhatt
Chief Editor
Lok Sabha Secretariat

Shri A. P. Chakravarti
Senior Editor

Shri V. K. Chhabra
Editor

CORRIGENDA TO LOK SABHA DEBATES

(English Version)

Thursday, November 20, 1997/Kartika 29, 1919 (Saka).

....

<u>Col./Line</u>	<u>For</u>	<u>Read</u>
4/13	SHRI SOMANATH CHATTERJEE	SHRI SOMNATH CHATTERJEE
25/36	DR.Y.S.RAJASEKHAR REDDY	DR.Y.S.RAJASEKHARA REDDY
31/9	SHRIMATI PURNIMA VERMA	SHRIMATI PURNIMA VARMA
75/6	SHRI DEVENDRA BAHADUR RAI	SHRI DEVENDRA BAHADUR ROY
75/4(from below)	2389.1	2389.61
84/3(from below)	8624.41	8624.01
89/3	EVERGY	ENERGY
97/26	DR.SATYANARAYAN JATIYA	DR.SATYANARAYAN JATIA
101/8	SHRI MAHABIR LAL BISHVAKARMA	SHRI MAHABIR LAL BISHWAKARMA
107/11(from below)	SHRI DHARAMA BHIKSHAM	SHRI DHARMA BHIKSHAM
123/1	THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY -PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN	THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN)
144/6(from below)	SHRI JAYSINGH CHAUHAN	SHRI JAYSINH CHAUHAN
154/30	SHRI N.N.KRISHAN DAS	SHRI N.N.KRISHNADAS
172/10 291/27	SHRI PANKAJ CHOUDHARY	SHRI PANKAJ CHOWDHARY
173/6(from below)	SHRIMATI PURNIMA VERMA	SHRIMATI PURNIMA VARMA
205/26	SHRI SANTOSH MOHAN DEV	SHRI SONTOSH MOHAN DEV
217/6 230/15	DR.Y.S.RAJASHEKHAR REDDY SHRI SULTAN SALAHUDDINO WAISI	DR.Y.S.RAJASEKHARA REDDY SHRI SULTAN SALAHUDDIN OWAISI
299/14(from below)	(Jungadh)	(Junagadh)

CONTENTS

(Eleventh Series Vol. XVIII, Sixth Session (Part-I) 1997/1919 (Saka)
No. 2, Thursday, November 20, 1997/Kartika 29, 1919 (Saka)

SUBJECT	COLUMNS
OBITUARY REFERENCE	1
WELCOME TO PARLIAMENTARY DELEGATION FROM THE UNITED KINGDOM	1-2
RE: SUSPENSION OF QUESTION HOUR OVER THE ISSUE OF LAYING OF INTERIM REPORT OF JUSTICE JAIN COMMISSION	2-12
WRITTEN ANSWERS TO QUESTIONS	
Starred Questions Nos. 21 to 40	12-40
Unstarred Questions Nos. 219-448	40-292
PAPERS LAID ON THE TABLE	293-300
ASSENT TO BILLS	300
PUBLIC ACCOUNTS COMMITTEE	
Sixteenth to Twenty-Fourth Reports-- <i>Presented</i>	300-301
STANDING COMMITTEE ON COMMUNICATIONS	
Thirteenth Report-- <i>Presented</i>	302
STANDING COMMITTEE ON LABOUR AND WELFARE	
Eighth and Ninth Reports and Minutes - <i>Presented</i>	302
STANDING COMMITTEE ON RAILWAYS	
Ninth, Tenth, Eleventh and Twelfth Reports-- <i>Presented</i>	302
INCOME-TAX (SECOND AMENDMENT) BILL - <i>Withdrawn</i>	313
LEGISLATIVE COUNCILS BILL	314-316
Motion to consider	314
Shri Ramakant D. Khalap	314

LOK SABHA DEBATES

LOK SABHA

Thursday, November 20, 1997/Kartika 29, 1919 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Shri M. Kamalanathan.

Shri M. Kamalanathan was a Member of Fourth Lok Sabha representing Krishnagiri Parliamentary Constituency of erstwhile Madras State during 1967-70.

Earlier, he was a Member of erstwhile Madras Legislative Assembly during 1962-67. He was elected to Rajya Sabha in August, 1971 and re-elected in April, 1972.

An able parliamentarian, Shri Kamalanathan was Member of Estimates Committee during 1969-70 and Committee on Public Undertakings in 1972.

An agriculturist by profession, Shri Kamalanathan was an active social & political worker. He served his State in different capacities with distinction.

Shri Kamalanathan passed away on 17 August, 1997 at Chennai at the age of 66 years.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while as a mark of respect to the deceased.

11.03 hrs.

The Members then stood in silence for a short while.

11.05 hrs.

WELCOME TO PARLIAMENTARY DELEGATION FROM THE UNITED KINGDOM

MR. SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On my own behalf and on behalf of the hon. Members of the House, I have great pleasure in welcoming Mr. Kaith Uaz, MP and other Members of the Parliamentary Delegation from United Kingdom who are on a visit to India as our honoured guests.

The other hon. Member of the Delegation are :

1. Dr. Roger Berry, MP
2. Mr. Harry Cohen, MP
3. Mr. Michael Colvin, MP
4. Dr. Ashok Kumar, MP
5. Mr. Piara Khabra, MP
6. Mr. Peter Luff, MP
7. Mr. Andrew Rowe, MP
8. Mr. Malcolm Wicks, MP

The Delegation arrived Delhi on 16 November, 1997. They are now seated in the special box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to Her Majesty the Queen, the Parliament and the friendly people of the United Kingdom.

11.10 hrs.

RE : SUSPENSION OF QUESTION HOUR OVER THE ISSUE OF LAYING OF INTERIM REPORT OF JUSTICE JAIN COMMISSION

[Translation]

SHRI SHARAD PAWAR (Baramati) : Mr. Speaker, Sir, I have given a notice under Rule 388 and have demanded suspension of Question Hour under Rule 32. I request you that item number 3 and 4 should also be suspended for today. The proceedings of the House should be started with item number 5 under which the report of the Jain Commission is to be presented here by the Minister of Home Affairs. This is our demand. Several news items have appeared in various newspapers about it, which have created a different sort of atmosphere.

In the news items published on this report, charges have been levelled against several persons and people want to know the reality. We cannot say anything or take any action unless we get a copy of the report. It will be better if proceedings of the House begin with this item and the present order shown in the list of Business for the day is changed.

Mr. Speaker, Sir, I would like to say that earlier in this House an assurance was given that Question Hour will not be suspended but it is an extra-ordinary situation and thus require an extra ordinary decision. I request you to take this extra ordinary decision in this peculiar situation.

[English]

KUMARI MAMATA BANERJEE (Calcutta South) : Mr. Speaker, Sir, please suspend the Question Hour so that the report of the Jain Commission can be placed on the Table(Interruptions)

SHRI P. R. DASMUNSI (Howrah) : Mr. Speaker, Sir, nothing else should take priority over placing of the Jain Commission's Report on the Table. It should get the highest priority of the day. Placing of the report of the Jain Commission should get the highest priority over any other business of the House. That is why, our leader has urged upon you. It should take precedence over any other business of the House. That should be the main business of day.

Therefore, Mr. Speaker, Sir, I feel that this item should get the highest priority today in the Lok Sabha over the Question Hour. Therefore, our leader has conveyed it to you and you may kindly take it up, Sir. (Interruptions)

KUMARI MAMATA BANERJEE : Sir, we want suspension of the Question Hour so that the House can take up the item about Jain Commission's report.(Interruptions)

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, the Jain Commission has not indicted any individual. It has indicted some colleagues in the UF Government. The Government has no right to have them. We want a decision. It has its own intensity. This is not an ordinary situation; this is a serious situation where some Ministers are indicted.(Interruptions)

SHRI P. R. DASMUNSI : The matter is not only important in the light of the reported leakage. The entire country has expressed concern about the priority. The House also must show its concern about its priority and the Question Hour should be suspended.(Interruptions)

MR. SPEAKER : You are not allowing me to reply to your leader.

....(Interruptions)

[Translation]

SHRI ILIYAS AZMI (Shahabad) : Who has created this situation and encouraged terrorism.....(Interruptions)

[English]

MR. SPEAKER : Shri Azmi, the Leader of the Opposition is on his legs.

.....(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker Sir, this is the first day of the Winter Session which has been convened after the Special Session. As

Sharad Pawar ji has also mentioned, certain decisions were taken in the Special Session. But he wants that in view of the peculiar situation today's case should be treated as an exception. Question Hour should be suspended for today and proceedings of the House should start with the debate on Jain Commission Report.

I feel that it will be treated as an exception and it will not become a rule or routine matter. We do not oppose it. You can accept their request to suspend Question Hour and give a ruling so that proceeding of the House could be continued(Interruptions).

[English]

SHRI SOMANATH CHATTERJEE (Bolgpur): Mr. Speaker Sir, the Report is to be placed after 45 minutes and the hon. Leader of Opposition's condescension today so far as the Congress Party is concerned is very significant.

KUMARI MAMATA BANERJEE : Why are you opposing?.....(Interruptions)

MR. SPEAKER : Why are you interrupting like that ? Have some patience.

....(Interruptions)

KUMARI MAMATA BANERJEE: You are not our boss. How can you say like that ? You are a party to it (Interruptions)

SHRI SOMNATH CHATTERJEE : Mr. Speaker Sir, I can understand the eagerness and anxiety of the Leader of Opposition who is still daydreaming . But I do not understand the eagerness of the friends on my right(Interruptions)

SHRI P. R. DASMUNSI: Sir, what is he talking? Eagerness is not concerned with any party. Shri Rajiv Gandhi was the Leader of the House and he was also our Prime Minister . What is he talking ? He must be respectful to other colleagues(Interruptions)

MR. SPEAKER : It is enough. Leave it to me, Shri Panigrahi.

....(Interruptions)

MR. SPEAKER : Do not waste the time. If you do like that, what you are wanting will be delayed.

....(Interruptions)

SHRI AJIT KUMAR PANJA (Calcutta North-East) : After the death of our great leader on 21st May, 1981, his party called a *bandh* in West Bengal. And now he is speaking against it(Interruptions).... It was a conspiracy. He was a party to it. Now he is shouting against it....(Interruptions).

MR. SPEAKER : You may only say whether Question Hour should be suspended or not.

SHRI SOMNATH CHATTERJEE : I have not able to complete three sentences....(Interruptions)....The trouble today is that Leader has no follower. Their Leader has no follower.

KUMARI MAMATA BANERJEE : Who said so ? Who are you to say all these things? Do not interfere in our matters. You watch your Party first as to what your Party is doing in West Bengal....(Interruptions)

MR. SPEAKER : Let him finish.

SHRI SOMNATH CHATTERJEE : By this time, only 40 minutes are left. The Minister of Home Affairs is not here now. He will be coming here. Without knowing what the Report is, how can we start a discussion on it ? Therefore, let the Question Hour continue. It only express the designs of the Congress Party and the BJP....(Interruptions)

MR. SPEAKER : You have made your point.

.....(Interruptions)

[Translation]

SHRI SHARAD YADAV (Madhepura) : Mr. Speaker, Sir, I associate myself with the feelings of our friends from the Congress Party. Rajiv Gandhi was not only Leader of his party but also the Prime Minister of this country. We are also as much concerned as they are(Interruptions)

SHRI MRUTYUNJAYA NAYAK (Phulbani) : Then why you have not dropped the concerned Ministers.? If you have any guts then why have you not done this(Interruptions)

[English]

MR. SPEAKER : Do not interrupt like that.

[Translation]

SHRI SHARAD YADAV : Mr. Speaker, Sir, through you I would like to request the hon. Member from the Congress Party and Shri Atal Bihar Vajpayee that very recently we had convened the Special Session. Therefore, we cannot change the system in such a short time. The report will certainly be laid after half an hour as per the government's schedule(Interruptions)

I can speak louder than you(Interruptions)

SHRI MRUTYUNJAYA NAYAK : Not that louder(Interruptions)

SHRI SHARAD YADAV : What you are saying is not correct and you are not listening to others. It is not fair(Interruptions)...I can also raise my voice....(Interruptions)

SHRI MRUTYUNJAYA NAYAK : Firstly the report will have to be presented here and subsequently discussion will take place(Interruptions)

[English]

MR. SPEAKER : Please come on. Why are you provoking like that?

.....(Interruptions)

MR. SPEAKER : Have some patience. You do not have to speak to him..

.....(Interruptions)

MR. SPEAKER : Please address me. Kumari Mamata Banerjee, please sit down.

[Translation]

SHRI SHARAD YADAV : I would like to make a submission, not to you, to hon. Atal Bihari Vajpayee that business of the House should be taken up as per the earlier decision. The whole schedule will be disturbed if question Hour is delayed for 15 or 20 minutes. I agree that a fulfilled debate should be held on it so that grains can be separated from the chaff and the guilty persons ...(Interruptions).. Mr. Speaker, Sir, the guilty persons could be identified after holding the debate....I do not consider it proper to suspend the Question Hour. I would like to make an appeal to Shri Atal Bihari Vajpayee that heaven would not fall if discussion on this report is taken up half an hour after the Question Hour....(Interruptions)

[English]

MR. SPEAKER : Thank You. I think, it is enough. May I appeal to you?

....(Interruptions)

SHRI P.R. DASMUNSI : Mr. Speaker, Sir, it is not a question of 20 minutes or 30 minutes. It is a question of priority and the significance of the matter for the country. The House must consider the priority of the issue. The agenda is fixed on a priority basis.(Interruptions)

MR. SPEAKER : It is enough.

SHRI P. R. DASMUNSI : Till date, the Government has not denied any of the things reported in the media. Therefore, it is a priority issue . Our Leader is very right that the first issue is the Report of the Jain Commission.(Interruptions)

MR. SPEAKER : Now, Shri Srikanta Jena.

...(Interruptions)

MR. SPEAKER : Please sit down. Now, listen to the Government.

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): Sir, I will only remind the Leader of the Congress Party in the Lok Sabha, Shri Sharad Pawar, who was in your chamber just before the Session started, when you called an all-party meeting, and when it was decided(Interruptions)

SHRI AJIT KUMAR PANJA: We were not party to it.(Interruptions) why do you require time? There was enough time to manipulate. How much more time do you want?

SHRI SRIKANTA JENA : Who is an expert in manipulation ?

SHRI AJIT KUMAR PANJA: No manipulation any more be done. You have to table it right now.

SHRI SRIKANTA JENA : The Government attaches the topmost priority to the Report of the Jain Commission.(Interruptions)

SHRI MRUTYUNJAYA NAYAK: No. What action have the Government taken? They are not serious(Interruptions)

MR. SPEAKER : I think, you have made your point.

....(Interruptions)

SHRI P.R. DASMUNSI: The Government was sincere to ask Shri Laloo Prasad Yadav to step down on his indictment.(Interruptions)

SHRI MRUTYUNJAYA NAYAK: The Government is silent. Let them step down ... (Interruptions)

MR. SPEAKER: Now, we have had enough on this.

SHRI MRUTYUNJAYA NAYAK: Such double standard should not be adopted here in the House....(Interruptions)

SHRI SRIKANTA JENA: Sir, the Government will be guided by your decision. The Government is ready with the Report and the Government is also ready with the Action Taken Report....(Interruptions)

SHRI MRUTYUNJAYA NAYAK : What action have you taken about the DMK Ministers? (Interruptions)

MR. SPEAKER: I think, that is enough.

....(Interruptions)

SHRI SRIKANTA JENA : Sir, I must bring it on record of the House that it was decided in the All Party Meeting that the Report would be placed on the Table of the House on the 20th(Interruptions)

SHRI MRUTYUNJAYA NAYAK: You suspend these Ministers(Interruptions)

SHRI SRIKANTA JENA: Sir, I would like to bring to your notice that it was decided that after submission of the Report there will be a discussion on this and the Government is ready for a discussion(Interruptions)

SHRI MRUTYUNJAYA NAYAK: No, the Government is not ready(Interruptions)

MR. SPEAKER: Now let us hear the last submission in this regard to be made by Shri Jaswant Singh. Please listen.

....(Interruptions)

SHRI JASWANT SINGH (Chittorgarh): The question of suspension of the Question Hour is governed by a rule and that has already been cited by the Leader of the Opposition. The problem seems to be between the Government and the supporter of the Government. Therefore, I think, it is quite justified that when the quarrel is between the Government and the supporters of the Government, you decide the issue.(Interruptions)

MR. SPEAKER : That is enough.

SHRI SRIKANTA JENA : Sir, a decision regarding this was taken under your chairmanship and we are guided by that only(Interruptions)

MR. SPEAKER: It is okay.

....(Interruptions)

SHRI MRUTYUNJAYA NAYAK (Phulbani): Have the Government taken any decision so far? They are still there sitting with them.....(Interruptions)

MR. SPEAKER: Shri Nayak, I think, that is enough.

....(Interruptions)

KUMARI MAMATA BANERJEE: Who is responsible for the disclosure of the Report ?.....(Interruptions)

SHRI P.R. DASMUNSI : You had taken only 24 hours to remove Shri Laloo Prasad Yadav but now you cannot ask your colleagues to go. What is this?..... (Interruptions)

MR. SPEAKER : Shri Dasmunsi, would you now allow me? Please have patience. It is good to learn things.

Now, I have received a notice for suspension of Question Hour which has been given by Shri Sharad Pawar. No reason has been given as to why the Question Hour should be suspended.

....(Interruptions)

SHRI MRUTYUNJAYA NAYAK : Sir, we have explained the reason(Interruptions)

MR. SPEAKER : Please listen to me. Do not Interrupt like that. I am telling the House as the facts are before me. The Notice says:

"Sir, I wish to give notice under rule 388 to suspend rule 32 for suspension of the Question Hour today."

SHRI MRUTYUNJAYA NAYAK : Sir, he has explained the reasons here. (Interruptions)

MR. SPEAKER : This is a one sentence notice for suspension of the Question Hour that I have received. Now, let us read what rule 388 says about suspension. It says:

"Any Member may with the consent of the Speaker move that any rule may be suspended in its application to a particular motion before the House....."

I underlined it.

".....may move that any rule may be suspended in its application to a particular motion before the House and if the motion is carried the rule in question shall be suspended for the time being."

The Report of the Jain Commission is figuring in item number 5 of today's List of Business.

SHRI MRUTYUNJAYA NAYAK : But there are other items as well (Interruptions)

MR. SPEAKER : The Report of the Jain Commission is listed at number 5 in today's List of Business. Therefore, the Report of the Jain Commission is yet to be tabled in the House and the motion for discussion is yet to be moved. So, in the absence of the Report in the Table of the House and in the absence of any motion, rule 388 cannot be invoked. I have no powers. What can I do.

.....(Interruptions)

SHRI P.R. DASMUNSI : Mr. Speaker, Sir, he was demanding rearrangement of the Business(Interruptions)

SHRI SHARAD PAWAR : Sir, it is an extraordinary situation and our request was that the business for the day should be rearranged(Interruptions)

MR. SPEAKER : I cannot do that under rules.

SHRI P.R. DASMUNSI : Let us then have voting on it.....(Interruptions) Mr. Speaker, in your observation you have said what Shri Sharad Pawar has stated, that is in the rearrangement of the business the Jain Commission's Report should come first and the rest of the business should follow it. That was his plea.....(Interruptions) The topmost priority should be given to the Jain Commission's Report and it should be laid on the Table of the House first.

The Report should be tabled first and then the other business should follow. That was his plea and it is on record.....(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, can your ruling be challenged ?

SHRI P.R. DASMUNSI (Howrah): We are not challenging your ruling. We are only explaining our position.

MR. SPEAKER : I will explain it.

.....(Interruptions)

MR. SPEAKER : I do not think they are challenging the ruling.

SHRI P.R. DASMUNSI : I am not challenging it(Interruptions) The whole nation know about their Parliamentary ethics in the House.

MR. SPEAKER : Rule 388 says that any rule, in this case Rule 32, can be suspended if the House is unanimous on it but it can be suspended for taking up a discussion on the Motion before the House.

There is no Motion before the House. What can I do ?

.....(Interruptions)

MR. SPEAKER : The question does not arise. What can do ?

.....(Interruptions)

MR. SPEAKER : I appreciate your sentiments but this is beyond me, beyond the powers of the Speaker.

SHRI AJIT KUMAR PANJA : What Motion do you want?

SHRI A. C. JOS (Idukki) : Sir, your explanation regarding the rule may be right or may not be right. The point is, this is a situation where discretion of the Speaker has to be exercised. There are Precedents when Question-Hour got suspended for many reasons. Here is a situation where in a very important matter of national importance, which is being discussed throughout the nation, has been raised. If such an important issue which is being discussed throughout the nation has been raised by the Leader of a major party it is not the rules that should be binding on you. With due respect I may submit that it is not a question of rule, it is a question of discretion. Discretion is to be used in such a case.

MR. SPEAKER : Let us listen to Shri Pilot.

SHRI A.C. JOS : It is not a question of rule. The discretion has to be exercised.

MR. SPEAKER: I will look into it. Frankly speaking, I do not have before me the precedents. I will go through the records and look into it.

SHRI A. C. JOS: In the history of Parliament, a number of times, we have seen the Question Hour being suspended for issues like this. So, I urge you to excise your discretion.

SHRI RAJESH PILOT (Dausa): There have been incidents in the past when such a situation had arisen in the House. You yourself and the other hon. Speakers in the past had taken a decision to take the sense of the House. It is an extraordinary situation. I agree with you that the Motion is not in front of you but you can always give priority to a Motion which is already listed in the Agenda. Sensing the mood of the House, you are within your right to take a decision. I think this is a very complex situation. You can take the opinion of the House. A number of times you have said that you are with the House and that the House is supreme. Today, do not make the rules supreme.

SHRI A. C. JOS: In this case the Opposition Leader also will have no objection in taking a decision in favour of the Leader of the Congress Party. The majority of the House is of the unanimous opinion that the Question Hour should be suspended. So, you go by the majority of the House and take a decision.

SHRI P. R. DASMUNSI: With your permission may I submit before you for a minute? My submission is related to your consent for a discussion. Shri Rajiv Gandhi was the Leader of the House. After the assassination of Shri Rajiv Gandhi, the Government appointed one Commission and then later on appointed another Commission.

In this House, several times in the past, you allowed Members to raise the issue of progress of the inquiry of the Commission and its findings. We are all grateful to you for that. Now, do you not think, Mr. Speaker, Sir, when after six years, such a sensitive issue found some line and link and found the light of the day and that matter is before the House. It should get the top priority than any other item? That is my only appeal to you. Shri Rajiv Gandhi - forget the name - was the Leader of the House. His cruel assassination was discussed in the House and you allowed Members several time to ask questions on the progress of the inquiry. Is it not conscience of all the Members that this issue should get the top priority of the House than any other item? (Interruptions)

MR. SPEAKER: Shri Dasmunsi, you are very right that ultimately the House is supreme and it can decide, whatever may be the rules, on such matters. But then, the Manual says that in such a situation the decision has to be unanimous. Shall I read the Manual?

"The Question Hour may be dispensed with, if the House agrees unanimously."

If the Government agrees to it, it becomes unanimous. They are not agreeing to it and, therefore, it is not unanimous. The main Opposition Party has agreed to it and the Congress is demanding for it but the Government is not agreeing to it.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): The Government has no objection for it. (Interruptions)

MR. SPEAKER: Is it the pleasure of the House that the Question Hour be suspended?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Thus Motion is carried. The Question Hour stands suspended.

WRITTEN ANSWERS TO QUESTIONS

11.35½

[English]

Funds for Rural Roads

*21. SHRI CHHITUBHAI GAMIT: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the extent of funds made available for the development of roads in rural and tribal areas during each of the last three years and in the current year and the number of villages connected by link roads so far, State-wise;

(b) whether funds so allocated are reported to have been found inadequate for the development of rural roads;

(c) whether requests from certain State Governments have been received to increase the availability of funds on this account; and

(d) if so, the details thereof and the reaction of the Union Government to each of the requests?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU): (a) The extent of funds made available for development of roads in rural and tribal areas during each of the last three years is given in Statement-I. Quantum of funds for rural road development for the current year is not known as yet as the financial year is not over. State-wise information on the number of villages connected so far by link roads is given in Statement-II. Construction of roads including roads in rural and tribal areas is part of state Plans and necessary funds are earmarked for the purpose. Moreover, Additional Central Assistance is provided by the Planning Commission under the Basic Minimum Services Programme. The States have been given flexibility to earmark their own *interse* allocations among the 7 Basic

Minimum Services components, rural roads being one of them. Where rural roads are of a higher priority, the State Government can use Additional Central Assistance for Rural Roads.

(b) Yes, Sir.

(c) and (d) A request had been received from the Minister of Panchayati Raj, Andhra Pradesh for construction of roads in areas affected by the extremist activity. He was informed that this Ministry has proposed to the Planning

Commission to allocated funds to accelerate the pace of construction of rural roads throughout the country.

A proposal from the Minister of Agriculture, Government of Kerala was also received by this Ministry, a request was made therein for financial assistance for construction of link roads in the farm sector in Kerala. While pointing out that the Ministry had no separate budgetary provision, it was mentioned that, this Ministry had proposed to the Planning Commission a Scheme for Central Assistance to connect unconnected villages in various States/UTs.

Statement-I

Outlay/Expenditure on Minimum needs programme (Rural Roads) BMS

VIII Plan (1996-97)

(Rs. in crores)

S. No.	States / UTs	Outlay	Expenditure			Total 1994-97 (Ant. Expr)
			1994-95 RE	1995-96 RE	1996-97 RE	
1	2	3	4	5	6	7
1.	Andhra Pradesh	29.00	9.60	5.00	5.00	19.60
2.	Arunachal Pradesh	75.00	14.34	16.01	43.59	73.94
3.	Assam	100.00	2.50	3.58	27.27	32.94
4.	Bihar	720.00	18.00	16.10	77.00	111.10
5.	Goa	-	-	-	-	-
6.	Gujarat	35.00	7.00	7.00	11.00	25.00
7.	Haryana	6.40	5.00	0.10	2.15	7.25
8.	Himachal Pradesh	91.00	13.94	15.00	40.27	69.21
9.	J & K	38.00	8.98	8.90	80.60	98.48
10.	Karnataka	120.00	39.36	16.93	67.07	123.95
11.	Kerala	-	-	-	23.00	23.00
12.	Madhya Pradesh	110.00	13.52	18.50	20.18	52.20
13.	Maharashtra	100.00	32.57	37.80	56.28	126.65
14.	Manipur	40.00	6.10	9.50	43.50	59.10
15.	Meghalaya	25.00	9.04	10.73	12.40	32.17
16.	Mizoram	52.00	6.38	—	12.00	18.38
17.	Nagaland	30.00	0.94	4.50	13.78	19.22
18.	Orissa	80.00	45.13	38.22	44.77	128.12
19.	Punjab	—	—	—	—	—
20.	Rajasthan	200.00	39.20	95.07	115.48	249.75
21.	Sikkim	40.00	6.03	12.26	5.13	23.42
22.	Tamil Nadu	93.00	18.50	18.50	50.00	92.00
23.	Tripura	45.00	8.90	7.93	17.93	34.76
24.	U.P.	950.00	145.32	50.91	66.30	262.53
25.	West Bengal	82.00	9.50	21.00	86.25	116.75
Total States		3061.40	459.84	413.54	921.55	1794.93

1	2	3	4	5	6	7
26. A&N Islands		—	—	—	7.50	7.50
27. Chandigarh		2.00	0.45	0.45	0.48	1.38
28. D & N Haveli		1.90	1.45	1.70	2.46	5.61
29. Daman & Diu		0.80	0.34	0.34	0.35	1.03
30. Delhi		—	—	—	20.72	20.72
31. Lakshdweep		—	—	0.82	0.85	1.67
32. Pondicherry		—	—	—	—	—
Total UTs		4.70	2.24	3.31	32.36	37.91
Total (States + UTs)		3066.10	462.60	416.85	953.91	1832.84

Statement-II

Connectivity of No. of Villages with Population 1000 & above with all weather areas under the minimum needs programme (Rural Areas)

S. No.	States	Total No. of Villages	Total No. of* Villages connected by 1995-96
1	2	3	4
1.	Andhra Pradesh	13467	1047
2.	Arunachal Pradesh	81	71
3.	Assam	3719	3719
4.	Bihar	14332	9559
5.	Goa	226	201
6.	Gujarat	8300	8292
7.	Haryana	3470	3468
8.	Himachal Pradesh	459	450
9.	Jammu & Kashmir	1178	1035
10.	Karnataka	8396	6915
11.	Kerala	1262	1262
12.	Madhya Pradesh	7337	5742
13.	Maharashtra	11328	11162
14.	Manipur	277	268
15.	Meghalaya	109	109
16.	Mizoram	342	342
17.	Nagaland	240	240
18.	Orissa	6173	5811

1	2	3	4
19.	Punjab	3346	3346
20.	Rajasthan	5707	5280
21.	Sikkim	69	64
22.	Tamil Nadu	6432	6424
23.	Tripura	535	535
24.	Uttar Pradesh	22295	18529
25.	West Bengal	10428	6705
Total States		129506	110976
<i>Union Territories</i>			
26.	A&N Island	31	31
27.	Chandigarh	16	16
28.	Dadra & Nagar Haveli	38	38
29.	Daman & Diu	15	15
30.	Delhi	160	160
31.	Lakshdweep	—	—
32.	Pondicherry	84	84
Total U.T.		344	344
Grand Total (State+U.T.)		129852	111320

*Anticipated.

Train Accident

*22. SHRI AYYANNA PATRUDU :
SHRIMATI BHAVNA BEN DEVRAJ BHAI
CHIKHALIA :

Will the Minister of RAILWAYS be pleased to state:

(a) the details of train accidents/derailments including goods trains during the last three months till date, train/location-wise;

(b) the reasons of such accidents;

(c) the number of persons killed/injured in each of such accidents and the value of Government property damaged thereby;

(d) the number of commissions appointed to enquire into causes of accidents during the above period;

(e) the findings of the enquiry commissions and the action taken by the Government on the recommendations made by these commissions;

(f) the amount of compensation given by the Government to the victims; and

(g) the steps taken by the Government to check such accidents?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) Information is given in Statement-I.

(c) Information is given in Statement-II.

(d) No commission of enquiry has been appointed during these three months.

However, each accident is inquired into by a Committee of Officers. Serious accidents are enquired into by the Commission of Railway Safety, which functions independent of the Ministry of Railways.

(e) Does not arise, since no such commission has been appointed.

However, departmental accident inquiry committees fix responsibility for each accident based on which the railway staff at fault are taken up. Recommendations of the Commission of Railway Safety are also implemented by the large over a period of time.

(f) No compensation has been paid so far. Compensation will be paid after the claims are decided by the Railway Claims Tribunal.

(g) Information is given in statement-III.

Statement-I

Type & Zone-wise Consequential Train Accidents

August 1997-October 1997

Railways		CR	ER	NR	NER	NFR	SR	SCR	SER	WR	MTP	KRC	Total
		97	97	97	97	97	97	97	97	97	97	97	97
1. Collision	Passenger	--	--	1	--	1	--	--	--	--	--	--	2
	Others	--	2	--	--	--	--	--	1	1	--	--	4
	Total	--	2	1	--	1	--	--	1	1	--	--	6
2. Derailment	Passenger	3	2	4	2	5	6	1	3	3	--	1	30
	Others	9	3	3	--	2	9	4	9	5	--	--	44
	Total	12	5	7	2	7	15	5	12	8	--	1	74
3. L-Xing Gates	Passenger	1	--	2	--	1	3	--	--	4	--	--	11
	Others	--	--	1	--	--	--	--	--	1	--	--	2
	Total	1	--	3	--	1	3	--	--	5	--	--	13
4. Fire in Train	Passenger			1									1
	Others												
	Total			1									1
5. Grand Total	Passenger	4	2	8	2	7	9	1	3	7	--	1	44
	Others	9	5	4	--	2	9	4	10	7	--	--	50
	Total	13	7	12	2	9	18	5	13	14	--	1	94

Accidents took place due to human failure, equipment failure, sabotage and other miscellaneous factors.

Statement-II
Casualties and cost of damage to Railway property in consequential train accidents during August to October 1997

Railway	Passengers		Rly. Staff		Others		Total		Cost of Damages (Rs. in Lakhs)
	Killed	Injured	Killed	Injured	Killed	Injured	Killed	Injured	
Central	NIL	10	NIL	NIL	3	NIL	3	10	90.8
Eastern	NIL	NIL	2	1	NIL	NIL	2	1	315.46
Northern	NIL	16	NIL	1	17	11	17	28	107.3
N.E	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	5.17
N.F.	8	8	2	NIL	1	1	11	9	54.99
Southern	NIL	NIL	NIL	NIL	1	3	1	3	50.42
S.C.	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	176.07
S.E.	84	361	4	9	NIL	NIL	88	370	597.24
Western	NIL	13	NIL	17	6	19	6	49	20.2
Metro	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
KRC	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	4.5
TOTAL	92	408	8	28	28	34	128	470	1422.15

Statement-III

Some of the steps taken to prevent accidents are as under:

- | | |
|---|--|
| <p>(i) The Work of track circuiting has been accelerated on the trunk routes and other important main lines.</p> <p>(ii) Modification of the signalling circuitry is being carried out to minimise chances of human errors in causing accidents.</p> <p>(iii) Auxiliary warning system for giving advance warning about 'signal at danger' to the driver of the running train has been commissioned on Mumbai suburban sections.</p> <p>(iv) There has been progressive increase in use of Tie Tamping and ballast cleaning machines for track maintenance.</p> <p>(v) For monitoring track geometry and running characteristics of the track, sophisticated track recording cars, oscillograph cars and portable accelerometer are being progressively used.</p> <p>(vi) Maintenance facilities for coaches and wagons have been modernised and upgraded at many depots.</p> | <p>(vii) To prevent cases of cold breakage of axles, ROH Depots have been equipped with ultrasonic testing equipment for detection of flaws in the axles.</p> <p>(viii) Whistle boards/speed breakers and road signs have been provided at unmanned level crossings and visibility for drivers has been improved.</p> <p>(ix) Audio-visual publicity campaigns to educate road user on how to make a safe crossing are conducted.</p> <p>(x) Steps have been taken to prevent inflammable and explosive materials from being carried in passenger trains.</p> <p>(xi) Training facilities for drivers, guards and staff connected with train operation have been modernised including use of simulators for training of drivers.</p> <p>(xii) Refresher courses are regularly organised at specified intervals.</p> <p>(xiii) Performance of the staff connected with train operations is being constantly monitored and those found deficient are sent for crash training.</p> <p>(xiv) Periodical safety drives are conducted to inculcate safety consciousness among the staff.</p> |
|---|--|

Losses suffered by SAIL

*23. SHRI RAJIV PRATAP RUDY :
SHRIMATI SARADA TADIPARTHI :

Will the Minister of STEEL be pleased to state:

(a) the net profits earned by SAIL during 1994-95, 1995-96 and 1996-97;

(b) the reasons for sharp decline in profit during 1996-97;

(c) whether the cost of coal constitutes the largest proportion of raw material in the production of steel;

(d) if so, the details thereof;

(e) whether high quantity of ash contained in the coal, purchased from Coal India Ltd. has resulted in huge losses to a SAIL ;

(f) if so, the details there of;

(g) whether some irregularities by certain high-ups have been detected; and

(h) if so, the action taken against them ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) The net profit (before tax) earned by SAIL in 1994-95, 1995-96 and 1996-97 is as follows :

Year	(Rs. in Crores)
1994-95	1163
1995-96	1319
1996-97	588

(b) Despite significant improvement in operational efficiencies, higher production and better techno-economic performance, SAIL's profits declined in 1996-97 mainly on account of abnormal increase in input costs due to escalation in coal price, petroleum price, railway freight, power tariff, special customs duty, increase in cost of borrowing etc. The impact of these escalation was about Rs. 1000 Crores, while only a part of this impact could be neutralised through improvement in operational efficiencies. Other reasons, which affected the profitability include cheaper imports and additional domestic supplies from new capacities bringing the margins under stress as also the sluggish market behaviour etc. due to which SAIL could not pass on the impact of input cost escalation to the customers.

(c) to (f) Cost of Coal (excluding boiler coal) constituted about 56% of the raw material cost incurred on production of steel during 1996-97 in SAIL. High ash content in coking coal, supplied by Coal India Limited (CIL), has an adverse

impact on the coke rate and the Blast Furnace (BF) productivity and, therefore, on the financial performance.

(g) and (h) No complaint alleging irregularities by high-ups, in connection with coal purchased from M/s CIL, has been received/ investigated by SAIL or the Ministry of Steel.

Delhi Rent Control Act

*24. SHRI G.M. BANATWALLA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) Whether the Government propose to amend Delhi Rent Control Act;

(b) if so, the details of the amendments likely to be made therein; and

(c) the time by which it is likely to be amended ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir.

(b) Details of the proposed amendments are contained in the Delhi Rent (Amendment) Bill, 1997 (Bill No. XLIII) which was introduced in the Rajya Sabha on 28.7.97. At present, the Bill is under examination of the Parliamentary Standing Committee on Urban and Rural Development.

(c) In view of the pendency of the matter with the Parliamentary Standing Committee on Urban and Rural Development, it is not possible to indicate any definite time-frame for finalising amending this Act.

Foreign Participation in Satellite Channel

*25. SHRI G.L. KANAUIA:
SHRI PRAMOD MAHAJAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to allow foreign participation in satellite channel to 49 per cent of the total equity;

(b) whether the Government have received any request to restrict the same to 25 per cent of total equity; and

(c) if so, the reaction of the Union Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) to (c) The Broadcasting Bill, introduced by the Government in Parliament on 16.5.1997, provides for a maximum foreign equity participation upto 49% in a satellite broadcasting service. The Bill was referred to a Joint Select Committee

(d) the amount of assistance to be given during 1997-98 ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) The state-wise details of loans sanctioned by HUDCO for housing and urban infrastructure projects during the year 1996-97 are given at Statement-I.

(b) The projects for which loans are sanctioned by HUDCO to the implementing agencies have implementation schedule varying from one year to three years. The loan is released as per the schedule and progress. The details of release made State-wise in 1996-97 is at Statement-II.

These releases include loan assistance for projects sanctioned during earlier years also.

(c) All the schemes sanctioned by HUDCO have in-built inspection schedule. Normally periodic inspections are done after release of first instalment. Inspection is also done 6 months before release of the final instalment. Releases are linked to satisfactory progress and quality of work.

(d) HUDCO proposes to sanction loan of Rs.2,495 crores for housing and urban infrastructure schemes during the year 1997-98.

Statement-I

State-Wise No. of Schemes/Loans Sanctioned to housing and urban infrastructure projects sanctioned during the year 1996-97

(Rupees in Crores)

States	Housing		Urban Infrastructure	
	No. of Scheme	Loan Amount	No. of Scheme	Loan Amount
1	2	3	4	5
A & N Islands	—	—	0	0.00
Andhra Pradesh	129	213.4	29	290.39
Assam	8	33.04	2	40.70
Bihar	37	49.59	1	1.50
Delhi	2	2.60	2	75.00
Goa	2	11.35	0	0.00
Gujarat	41	47.39	4	39.15
Himachal Pradesh	8	20.16	1	5.90
Haryana	11	17.45	0	0.00
Jammu & Kashmir	9	3.69	0	0.00
Kerala	49	177.79	4	63.63
Karnataka	68	81.89	23	181.65
Meghalaya	3	5.74	1	2.33
Maharashtra	18	41.79	4	29.83
Manipur	3	39.65	0	0.00
Madhya Pradesh	65	77.6	0	4.86
Mizoram	3	5.72	3	0.00
Nagaland	2	5.89	0	0.00
Orissa	19	33.90	0	0.00
Punjab	26	37.13	4	6.47

1	2	3	4	5
Rajasthan	145	98.89	2	27.17
Sikkim	2	7.14	0	0.00
Tamil Nadu	128	213.12	11	158.39
Tripura	1	0.09	0	0.00
Uttar Pradesh	59	168.34	4	14.98
West Bengal	34	48.35	7	86.94
Total	872	1441.70	102	1028.89

Statement-II

State-wise Summary of Loan Releases during 1996-97
(Rs. in Crores)

States	1996-97
1	2
A & N Islands	0.74
Andhra Pradesh	194.92
Arunachal Pradesh	0.00
Assam	19.86
Bihar	24.29
Chandigarh	0.00
Daman & Diu	0.00
Delhi	108.12
Dadar Nagar Haveli	0.00
Goa	0.30
Gujarat	46.72
Himachal Pradesh	20.67
Haryana	22.10
Jammu & Kashmir	13.92
Kerala	241.71
Karnataka	194.55
Lakshadweep	0.00
Meghalaya	11.48
Maharashtra	112.91
Manipur	15.59
Madhya Pradesh	40.81
Mizoram	4.60

1	2
Nagaland	4.90
Orissa	26.16
Pondicherry	0.00
Punjab	23.19
Rajasthan	83.44
Sikkim	4.67
Tamil Nadu	236.74
Tripura	0.14
Uttar Pradesh	43.32
West Bengal	40.12
	1539.97

Air Traffic Control Towers

*31. SHRI AMAR ROYPRADHAN : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the maximum permissible height of the Air Traffic Control (ATC) tower is 24 ft., as per norms of the International Civil Aviation Organisation (ICAO);

(b) if so, the names of the airports in the country where the height of ATC towers exceeds the permissible height; and

(c) the action, the Government propose to take against the officials held responsible for clearing such projects by ignoring norms of ICAO ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No Sir. There is no uniform specified height for control towers. ICAO requires that the height of the control Tower should be such that the Air Traffic Controller has all round visibility of the aerodrome

and its vicinity. The Tower should also conform to the recommended practices relating to operational services at the airport, subject to aeronautical study.

(b) and (c) Information is being collected and will be laid on the table of the Sabha.

[Translation]

Revenue earned by Indian Airlines

*32. SHRI RAMESHWAR PATIDAR :
SHRIMATI PURNIMA VERMA :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total number of passengers and goods carried through international flights by Indian Airlines during 1996-97 and 1997-98 till date in the country;

(b) the revenue earned therefrom;

(c) whether the Indian Airlines Company is competing satisfactorily with other International Aviation Companies on international routes;

(d) if so, the details thereof ;

(e) if not, the reasons therefor; and

(f) the steps taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) The number of passengers and goods carried through international flights of Indian Airlines during 1996-97 and for the period April to September, 1997 are as under :

	1996-97	1997-98 (Apr.-Sept.1997)
No. of passengers ('000)	964	566
Cargo (tonnes)	11201	6070

(b) Traffic revenue earned on International routes flown by Indian Airlines is estimated as follows:

Year	(Rs. in Crores)
1996-97	620.00
1997-98(April-September)	350.00

(c) and (d) Yes, Sir. Indian Airlines Passenger and cargo carriage on International routes have registered

significant growth in the current year so far as may be seen from the following table:

	April-September		% Increase
	1996-97	1997-98	
No. of passengers('000)	450	566	25.8
Cargo (Tonnes)	5041	6070	20.4

Seat factors on the International routes operated by Indian Airlines have also steadily increased as given below:

1994-95	58.1%
1995-96	62.5%
1996-97	64.5%
1997-98(April-September)	65.5%

(e) and (f) Do not arise.

[English]

Semi-Finished DDA Flats

*33. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether a number of semi-finished flats and flats without civic amenities allotted by DDA during the last two years;

(b) if so, the reasons therefor;

(c) the number of cases in which DDA has received full amount of the cost of flats but not yet given possession thereof; and

(d) the steps taken to pay market rate interest to the persons from whom money has been collected but the possession not given ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) D.D.A. has reported that 9835 flats without civic amenities were allotted by them during the last two years. However, no semi-finished flats were allotted during this period.

(b) Flats were allotted on the basis of the target dates given by the Delhi Vidyut Board for providing electricity, as external electrical services are provided by the Board and it is a continuous process. DVB has, however, reported that at times progress of electrification schemes are affected due to various constraints like on-clearance of line routes,

contractual and temporary material shortage problems etc. Regular coordination meetings are held by DDA at various levels with all concerned agencies for provision of basic amenities in these flats.

(c) D.D.A. has reported 119 such cases.

(d) Presently there is no proposal under consideration to pay market rate of interest to such persons.

Implementation of Kelkar Committee Recommendations

*34. SHRI MOHAN RAWALE :
SHRI K.C. KONDAIAH :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Board of Indian Airlines has sought faster implementation of the Kelkar Committee recommendations;

(b) if so, the reaction of the Government thereto;

(c) when the Kelkar Committee report was submitted to the Government;

(d) the salient features of the recommendations made by the Kelkar Committee; and

(e) the reasons for delay in implementing these recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (e) Yes, Sir. The Kelkar Committee had submitted its report to the Government in December '96. The main recommendations of the Committee are as under :

- (i) Financial restructuring, which includes capital injection of Rs.922 crores in the form of compensation, subordinated loan, equity, and contribution by Indian Airlines and its employees.
- (ii) Fleet Planning.
- (iii) Route Rationalisation.
- (iv) Organisational Restructuring.
- (v) Human Resource Management.

A sub-committee headed by Principal Advisor (Transport), Planning Commission was immediately constituted by the Govt. in January, 97 to go through the recommendations of the Kelkar Committee and suggest possible measures for its implementation.

As the turn-around strategy involves a large amount of financial contribution, the matter was taken up with Ministry of Finance and Planning Commission supported the draft Note for the Cabinet Committee on Economic Affairs (CCEA), the Ministry of Finance forwarded the same to the Controller General of Accounts (CGA) for examination. On the basis of the CGA report submitted on 23.10.97, the Ministry of Finance is yet to furnish their final views in the matter.

Hike in Railway Freight Charges

*35. SHRI CHANDRABHUSHAN SINGH:
SHRI SATYAJIT SINH DULIPSINH
GAEKWAD:

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have recently hiked freight charges and withdrawn subsidy on essential commodities;

(b) if so, details thereof along with the reasons therefor;

(c) the additional revenue to be earned per annum therefrom;

(d) whether in spite of the hike in freight charges Railways are still facing shortage of funds;

(e) if so, the details thereof and the steps taken by the Government to meet the shortage of funds;

(f) whether due to this increase, railways is likely to lose its freight movement to road; and

(g) if so, the measures adopted to increase freight movement ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (c) Yes, Sir. Adjustment of freight rate of selected commodities has been made w.e.f. 15.10.97. The freight rate of coal has been increased by an average of 3.6 percent for all distances. In addition, the freight rates of (i) Chemical Manures, (ii) Hydrogenated oils, (iii) Oil Vegetables Refined, (iv) Fruits & Vegetables, (v) Edible Oils, (vi) Livestock, (vii) Organic Manure, (viii) Fodder other than oil cake, (ix) Oil seeds, (x) Kerosene, (xi) LPG, (xii) Sugar and (xiii) Foodgrains were revised by partially withdrawing concession enjoyed by these commodities in the past. The adjustment in tariff rates has become necessary to meet the burden of additional expenditure imposed on the Railways due to hike in fuel price and also implementation of Fifth Pay Commission's recommendations. The estimate of additional revenue to be generated from these revisions is Rs.526 crores per annum.

(d) and (e) Besides the hike in freight charges, the railways are taking various measures to augment earnings and to control expenditure, as a result of which there is no likelihood of any shortage of funds.

(f) and (g) Since the increase is marginal, diversion of Rail Traffic to Road is not expected.

Housing Scheme for Weaker Sections

*36. SHRI N.K. PREMCHANDRAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Union Government propose to share the expenditure to be incurred on purchase of land for housing schemes of State Governments;

(b) if so, the details thereof;

(c) whether the Government propose to reduce the interest rates on housing loans for Weaker Sections provided through the financing agencies;

(d) if so, the details thereof;

(e) Whether the Government also propose to increase allotment of houses to Weaker Sections; and

(f) if so, the details thereof ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) There is no such scheme. Housing being a State subject, it is for the State Government to decide as to whether they would share the cost of land with the executing agencies/beneficiaries. However, as per its normal loaning operations HUDCO finances various State level agencies like Housing Boards, Slum Boards, Development Authorities, Improvement Trust, Local Bodies etc. for land acquisition and development schemes depending on the availability of resources.

(b) State-wise details of land acquisition schemes sanctioned by HUDCO upto 31.10.97 is attached as Statement.

(c) HUDCO is providing loans for housing schemes for the benefit of the Economically Weaker Sections at concessional rate of interest of 9.5%(gross). As the cost of borrowing of funds by HUDCO is quite high, it is not possible for it to further reduce the interest rate.

(d) Does not arise.

(e) There is no such scheme of allotment of house to weaker sections in urban areas. State Governments draw up housing schemes for various income categories as per their plan priorities and resources. HUDCO provides loan assistance to State agencies for its housing schemes.

(f) Does not arise.

Statement

State-wise Summary of land acquisition Schemes of HUDCO (Cumulative upto 31.10.97)

(Rs. in Crores)			
S. No.	States	No. of Schemes	Loan Amount
1.	Andhra Pradesh	4	5.22
2.	Assam	1	1.23
3.	Bihar	1	0.64
4.	Delhi	1	3.77
5.	Gujarat	0	0.00
6.	Himachal Pradesh	10	5.60
7.	Haryana	2	0.93
8.	Jammu & Kashmir	8	18.72
9.	Kerala	6	10.11
10.	Karnataka	9	8.16
11.	Maharashtra	2	7.93
12.	Madhya Pradesh	20	8.58
13.	Orissa	0	0.00
14.	Punjab	4	48.58
15.	Rajasthan	22	66.64
16.	Tamil Nadu	25	28.36
17.	Uttar Pradesh	166	587.50
18.	West Bengal	0	0.00
Total		282	813.02

[Translation]

Procurement of Wagons

*37. SHRI ANANT KUMAR HEGDE :
SHRI SATYA DEO SINGH :

Will the Minister of RAILWAYS be pleased to state:

(a) whether any policy has been made regarding procurement of wagons by the Railways;

(b) if so, the details thereof;

(c) whether the Government have issued tenders for procurement of wagons by passing the public sector Wagon India Limited;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government have received any information regarding huge scam in purchase of wagons;

(f) if so, the details thereof;

(g) whether the Government have conducted any inquiry in this regard;

(h) if so, the outcome thereof and the action taken thereon; and

(i) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) The policy of this Government is to bring transparency, economy and competition in its purchases. Within the parameters of this policy an administrative decision has been taken by the Ministry of Railways to procure 100% of its wagon requirement from Industry, through open tender from 1998-99.

(c) and (d) With a view to bring transparency, economy and competition in procurement of wagons, Railways have issued open tender for an estimated requirements of 27000 numbers in four wheeler units for 1998-99. This has been opened on 3.9.97. Members of Wagons India Limited were free to participate in the tender and all its twelve numbers have in fact participated. The tender is still under finalisation and no contracts have yet been placed.

(e) No, Sir.

(f) to (i) Does not arise.

[English]

Surveillance Radars

*38. SHRI G. A. CHARAN REDDY : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Civil Aviation Ministry has decided to enhance air safety by bringing the entire space of the country under the cover of secondary surveillance radars and satellite based systems by the end of the current years;

(b) if so, whether the Airport Authority of India has been asked to speed up work on secondary surveillance radar installation projects ; and

(c) if so, the details of the measures taken or proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) Yes, Sir.

(b) and (c) Airport Surveillance Radars are already in operation at 7 airports and one is being installed at Ahmedabad in 1997. Three Secondary Surveillance Radars Systems are already installed and work of installing 8 more Systems is in progress . Air route Surveillance Radars are in operation at two locations and two are being installed. Automatic Dependent Surveillance Radars (ADS) will be installed in two location by December 1997.

Rail Accidents

*39. SHRI BANWARI LAL PUROHIT : Will the Minister of RAILWAYS be pleased to state :

(a) whether the government have held the General Managers responsible for any lapses of resulting in rail accidents;

(b) if so, whether the factors responsible for railway accidents have been investigated in depth;

(c) if so, the details thereof;

(d) whether the transfer of General Managers from one place to another is going to solve the problem; and

(e) if not, the other steps, the Government propose to take in this regard ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (d) Each accident on Indian Railways is investigated thoroughly either by the Railway authorities or by the Commissioner of Railway Safety which is administratively independent of Ministry of Railways. On the basis of such enquiries, responsibility is fixed in each case. Factors responsible for Railway accidents include *inter alia* the following :

(i) Human error, (ii) Track defect, (iii) Carriage and Wagon defects, (iv) Equipment failures, (v) Fire in trains, (vi) Negligence on the part of the road users, (vii) Sabotage and other incidental factors. General Manager of Zonal Railway has not been held responsible individually in any accident enquiry report.

(e) Some of the measures taken to improve safety and prevent accidents are as under :

(i) The work of track circuiting has been accelerated on the trunk routes and other important main lines.

(ii) Modification of the Signalling circuitry is being carried out to minimise chances of human error in causing accidents.

- (iii) Auxiliary Warning System for giving advance warning about 'Signal at danger' to the driver of the running train has been commissioned on Bombay suburban sections.
- (iv) There has been progressive increase in use of Tie Tamping and ballast cleaning machines for track maintenance.
- (v) For monitoring track geometry and running characteristics of the track, sophisticated track recording cars, oscillograph cars and portable accelerometers are being progressively used.
- (vi) Maintenance facilities for coaches and wagons have been modernised and upgraded at many depots.
- (vii) To prevent cases of cold breakage of axles, ROH Depots have been equipped with ultrasonic testing equipment for detection of flaws in the axles.
- (viii) Whistle boards/speed breakers and road signs have been provided at unmanned level crossings and visibility for drivers has been improved.
- (ix) Audio-visual publicity campaigns to educate road users on how to make a safe crossing are conducted.
- (x) Steps have been taken to prevent inflammable and explosive materials from being carried in passenger trains.
- (xi) Training facilities for drivers, guards and staff connected with train operation have been modernised including use of Simulators for training of drivers.
- (xii) Refresher courses are regularly organised at specified intervals.
- (xiii) Performance of the staff connected with train operation is being constantly monitored and those found deficient are sent for crash training.
- (xiv) Periodical safety drives are conducted to inculcate safety consciousness among the staff.

Decline in Domestic Passengers

*40. SHRIMATI LAKSHMI PANABAKA:
DR. T. SUBBARAMI REDDY:

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there has been a sharp decline in the domestic passenger traffic in 1996-97 as targeted;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the steps being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) There has been a marginal decline of 1.52% in domestic passenger traffic in 1996-97 as compared to 1995-96.

(b) The decline in the traffic was mainly due to closure of some of the private airlines.

(c) The airline operators are being permitted to acquire additional aircraft so that more passenger seats are available for the travelling public. For example, Indian Airlines Available Seats Kilometers (ASKMS) have increased from 9973 million in 1995-96 to 11216.4 million in 1996-97. Jet Airways has also added four B-737 aircraft in 1996-97.

Development of Solar Energy

219. SHRI ANANTH KUMAR : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state the amount of Central grants sanctioned for the development of solar energy during 1997-98 in the country State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : A programme on solar photovoltaics and solar thermal applications is being implemented by the Ministry of Non-Conventional Energy Sources during 1997-98. Under this programme specific devices i.e. solar lanterns, home lighting systems, village power plants, street lights and some other PV systems and solar cookers are covered under a subsidy scheme of the Government. Grants are released to the States for these programmes on the basis of physical targets and after scrutiny of the claims following implementation. The grants released so far to the State during 1997-98 are given in enclosed Statement. Claims of some more States are being processed.

Statement

Grants released during 1997-98 under Solar Energy Programme

Sl. No.	State/U.T.	Amount released (Rs.)
1	2	3
1.	Andhra Pradesh	990
2.	Assam	6,40,000
3.	Bihar	25,00,000

1	2	3
4.	Delhi	6,460
5.	Haryana	54,15,925
6.	Meghalaya	3,00,000
7.	Tamil Nadu	53,50,000
8.	West Bengal	47,75,694
9.	Uttar Pradesh	64,50,000
10.	Chandigarh	89,640
11.	Pondicherry	1,70,000
Total		2,56,98,709

[Translation]

Compensation to farmers of Delhi

220. SHRI ASHOK PRADHAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government are aware that inadequate compensation is paid to the farmers for acquisition of their land in Delhi; and

(b) if so, the details and reasons therefor ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN) : (a) and (b) The Compensation is paid to the farmers for acquisition of their land in Delhi, as per the parameters prescribed under sections 23 & 24 and other relevant sections of the Land Acquisition Act, 1894.

[English]

Sanitation facilities for urban population

221. SHRI R. SAMBASIVA RAO : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have sanctioned 761 schemes with project cost of Rs.1062.64 crore for construction of flush Latrines;

(b) if so, the details thereof, state-wise; and

(c) the name of the towns in Andhra Pradesh likely to be covered under the scheme ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir.

(b) Under the Integrated Low Cost Sanitation Scheme for liberation of scavengers, no specific amount is allocated State-wise for its implementation. Keeping in view the physical progress and expenditure incurred by the concerned implementing agency, subsidy is released for the sanctioned schemes.

The State-Wise details of the schemes sanctioned, their project cost and subsidy sanctioned is at Statement.

(c) Recently 8 schemes have been sanctioned under the programme, for Bhainsa, Chirala, Guntakal, Miryalguda, Qutabullapur, Raydurg, Tandur and Uppal Kalan towns, in Andhra Pradesh.

Statement

Low cost sanitation scheme for liberation

(Rs. in Lakhs)

S. No.	Name of the State	No. of Schemes	Project Cost	Subsidy Sanctioned
1	2	3	4	5
1.	Andhra Pradesh	76	11175.50	2964.73
2.	Assam	27	3908.27	1284.59
3.	Bihar	9	2607.32	1107.56
4.	Goa	1	2243.66	0.00
5.	Haryana	85	4730.90	2034.94
6.	J & K	9	1934.76	827.22
7.	Karnataka	66	7315.53	1542.64
8.	Kerala	2	668.84	159.28
9.	Madhya Pradesh	32	2256.15	952.49
10.	Maharashtra	11	3651.63	1123.40
11.	Manipur	3	215.78	88.49
12.	Meghalaya	3	253.99	66.67
13.	Mizoram	1	50.00	3.45
14.	Orissa	63	1219.92	510.12
15.	Punjab	78	14734.89	5653.62
16.	Rajasthan	130	12179.34	4585.40
17.	Tamil Nadu	86	7713.78	1787.69

1	2	3	4	5
18.	Tripura	1	778.25	235.14
19.	Uttar Pradesh	65	13472.76	5888.11
20.	West Bengal	12	15002.51	5482.04
21.	A. & Nicobar	1	150.74	33.01
Grand Total		761	106263.52	36330.89

**Report of Mohan Dharia Committee on
Wastelands Development**

222. SHRI SANAT KUMAR MANDAL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the date of submission of the report of Mohan Dharia Committee on Wastelands Development to the Government ;

(b) the salient features of the recommendations made by this Committee;

(c) the reaction of the Government on each of the recommendations; and

(d) the reasons for delay in implementing the recommendations and the time by which these are likely to be implemented ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) :
(a) December 8, 1995.

(b) and (c) A Statement is attached.

(d) As various Ministries/Departments of the Government of India were concerned with the recommendations their view/comments were called before taking further action in the matter. Most of the recommendations have already been accepted by the Government and Ministries/Departments/State Governments have been requested to take further necessary action in the matter. The recommendations listed at serial nos. 3 & 10 of the statement are under active consideration of the Government and the decision will be taken in due course.

Statement

S.No.	Recommendation	Reaction of the Government
1	2	3
1.	There is a need for preparation of perspective plan for 175 million hectares of degraded wastelands in the country to be implemented over a period of 10-15 years.	The recommendation have not been accepted by the Government. There is a need to focus attention on planning and implementation of smaller projects through State Governments.
2.	Creation of Central Land Use Authority for Land Management.	The recommendation has not been accepted by the Government.
3.	Creation of Department of Land Resources for management of degraded lands.	The recommendation is still under consideration of the Government.
4.	Forest and Public Wastelands should be properly maintained.	The recommendation has been accepted. Concerned Ministries/Departments/State Govts. have been requested to take appropriate action.
5.	Natural Regeneration & Social Fencing should be encouraged.	—do—
6.	Scientific watershed approach may be adopted for sustainable development.	—do—
7.	Urgent measures to prevent soil erosion are imperative. Minimum soil loss concept should be encouraged.	—do—
8.	Reclamation of waterlogged and saline soils should be encouraged.	—do—
9.	Containment of Desert should be planned & implemented.	The recommendation has been accepted. Concerned Ministries/Departments have been requested to take appropriate action.

1	2	3
10.	Flood control and water policies (Surface & Ground Water) should be reviewed.	The recommendations are still under consideration of the Government.
11.	People, Panchayati Raj Institutions and NGOs should be involved in the wastelands development programmes.	The recommendation has been accepted. Concerned Ministries/Departments/State Govt's. have been requested to take appropriate action.
12.	Corporate sector should be involved and soft loan with low interest rates should be provided.	—do—
13.	Farmer's involvement should be encouraged and restriction on cutting of trees should go.	—do—
14.	Widspread awareness campaign through mass media should be launched for wastelands development programme.	—do—

[Translation]

Construction of Bhagalpur-Mandar Railway Line

223. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state :

(a) the date by which the construction work is likely to be taken up in respect of an earlier project for extension of Bhagalpur-Mandar railway line upto Dumka via Hansdeeha;

(b) whether the Ministry of Coal have written to the Railways that linking of Rajmahal-Hansdeeha railway line via Goda Porayyahat would make the transportation of coal easier and add to the railways earnings;

(c) whether the Ministry of Coal has also agreed to bear the expenditure of this rail line; and

(d) if so, the reasons for delay in construction of Rajmahal line ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The work has been sanctioned. Final Location Survey has been taken up which will be followed by land acquisition. The work would be started once the land becomes available and is expected to completed in the 10th Plan period.

(b) No; Sir.

(c) and (d) Do not arise.

[English]

Passenger Survey at Calicut

224. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any survey has been made on the passenger traffic at Calicut Airport on the international routes;

(b) if so, the details of findings ; and

(c) total amount earned by sale of tickets during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No, Sir.

(b) Does not arise .

(c) The revenue earned at calicut during last three years is as under :

	Indian Airlines	Air India (Rs. in Lakhs)
1994-95	4439.26	2359.20
1995-96	5840.95	2556.28
1996-97	5403.23	1982.04
Total	15683.44	6897.52

Production of Alumina and Aluminium

225. SHRI K.P. SINGH DEO:
SHRI SARAT PATTANAYAK :
SHRI JAI PRAKASH AGARWAL :

Will the Minister of MINES be pleased to state :

(a) whether the Aluminium manufacturing units and NALCO have made significant achievement in the production of Alumina and Aluminium during each of the last three years upto September, 1997;

(b) if so, the details thereof year-wise;

(c) whether Aluminium production is sufficient to meet the demand in the country;

(d) if so, the details thereof ;

(e) the projection made by NALCO in Aluminium and Alumina production by 2000 AD;

(f) number of proposal received from foreign collaboration in Alumina sector; and

(g) the name of sites identified for the same ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) The production of Alumina and Aluminium by the primary producers of Aluminium during the years 1994-95, 1995-96 and 1996-97 is as under :

	(Figure in Tonnes)			
	1994-95	1995-96	1996-97	Apr.-Sept.97
Alumina	1531438	1631571	1420535	842998
(Except Madras Aluminium Company Limited)				
Aluminium	477801	529264	520100	268439

(c) and (d) The installed capacity for production of aluminium of the five primary producers is 6,82,000 Tonnes; 3,30,000 tonnes capacity is in the public Sector and

3,52,000 Tonnes is in the private sector. The primary producers in the country take their decisions in respect of production of aluminium based on their commercial judgement. Besides, Aluminium metal and articles thereof are under open General Licence (OGL) as per the extant Export-Import Policy. Each individual is free to import aluminium based upon one's commercial judgement, which may vary from year to year, if their needs are not met by indigenous production.

(e) The projected production by NALCO for Alumina and Aluminium by 2000 AD is as under :

	1997-98	1998-99	1999-2000
Alumina	8,00,000	8,00,000	8,00,000*
Aluminium	2,18,000	2,18,000	2,30,000

(*The installed capacity of Alumina Refinery is slated to increase to 10,50,000 Tonnes per Annum by December 1999).

(f) and (g) The Foreign Investment promotion Board has approved investment pattern of the following proposal for investment in aluminium sector:

Name of Company	Proposed collaborating Company	Activities
Kandula Aluminium Co. Ltd., Hyderabad	Australian Capital & Technologies Pvt. Ltd. Australia (Foreign Equity 53.43%)	Calcined Alumina in Visakhapatnam Distt. Andhra Pradesh.
Gujarat Alkalies & chemicals Ltd.	Raytheon Engineers & Construction Inc USA (Foreign equity 17%)	Manufacture of alumina calcined, fused alumina, power in Distt. Kutch, Gujrat.
Gurjarat Aluminium & Bauxite Ltd.	Raytheon Engineers Constructions Inc. USA (Foreign equity 50%)	Manufacture of alumina, aluminium compounds, metal coke, power etc. in Distt. Kutch, Gujarat.
Oxide India Pvt.	VAM Ltd. U.K. (NRI 13.81%)	Manufacture of high & low alumina purity bed support, activated alumina catalyst carrier in Distt. Burdwan, W.B.
Larsen & Tubro Ltd.	To be identified (20%)	Alumina in Orissa

M/s Indian Aluminium Co. Ltd. (INDAL) have also been given permission by the Government for setting up 100% EOU 1 million Tonne Alumina Plant in Orissa. Letter of Intent envisaged that INDAL'S project may have foreign collaboration involving 25% of foreign equity participation under a separate FC approval.

Lahoti Committee Report

226. SHRI SANAT MEHTA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry has accepted the recommendation of the Lahoti Committee report;

(b) if so, the details thereof;

(c) whether the Government propose to conduct a feasibility study; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI

JAYANTHI NATRAJAN) : (a) to (d) The recommendations of the Lahoti Committee are under consideration.

[Translation]

Employment on Compensation Ground

227. SHRIMATI KETAKI DEVI SINGH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether dependents of deceased employees of CPWD and NDMC are provided employment on Compensation Ground; and

(b) if so, the rules and procedures for such appointments?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) and (b) Appointment of dependents of deceased Government employees of CPWD and NDMC is done as per the instruction issued by the Department of Personnel and Training from time to time. A copy of the instructions issued by the Government on the subject is enclosed as Statement.

Statement

Copy of the O.M. No.14014/686-Estt.(D) dated 30th June, 1987 of the Ministry of Personnel, P.G & Pensions (Department of personnel & Training) , regarding Compassionate appointment of son/daughter/near relative of deceased Government servant-Consolidated Instructions.

The undersigned is directed to say that instruction have been issued by this Department from time to time laying down the principles to be followed in making compassionate appointments of son/daughter/near relatives of deceased Government servants/. For facility of reference, the order issued on the subject have been simplified and consolidated in this Office Memorandum.

1. TO WHOM APPLICABLE :

- (a) To a son or daughter or near relatives of the Government servant who dies in harness including death by suicide leaving his family in immediate need of assistance, when there is no other earning member in the family.
- (b) In exceptional cases when a Department is satisfied that the condition of the family is indigent and is in great distress, the benefit of compassionate appointment may be extended to a son/daughter/near relative of a Government servant retired on medical grounds under Rule 38 of Central Civil Services (Pension) Rules, 1972, or corresponding provisions in the Central Civil Services Regulations before attaining the age of

55 years. In case of Group 'D' employees whose normal age of superannuation is 60 years, compassionate appointment may be considered where they are retired on medical ground before attaining the age of 57 years.

(c) To a son or daughter or near relative of a Government servant who dies during the period of extension in service but not re-employment.

2. AUTHORITY COMPETENT TO MAKE COMPASSIONATE APPOINTMENTS:

(a) Joint Secretary Incharge of Administration or Secretary in the Ministry/Department concerned.

(b) In the case of attached and subordinate offices, such power may be exercised by the Head of the Department under Supplementary Rule 2(10).

3. POSTS TO WHICH SUCH APPOINTMENTS CAN BE MADE:

Group "C" post or a Group 'D' post.

4. ELIGIBILITY :

(a) Compassionate appointments can be made only against direct recruitment quota.

(b) Applicant for compassionate appointment should be appointed only if they are eligible and suitable for the post in all respect under the provisions of the relevant Recruitment Rules.

(c) Departments are, however, competent to relax temporarily educational qualifications in the case of appointments at the lowest level i.e. Group 'D' or LDC post, in exceptional circumstances where the condition of the family is very hard. Such relaxation will be permitted upto a period of two years beyond which no relaxation of educational qualifications will be admissible and services of the persons concerned if still unqualified, are liable to be terminated.

(d) Where a widow is appointed on compassionate ground to a Group 'D' post, she will be exempted from the requirements of educational qualifications, provided the duties of the post can be satisfactorily performed without having the educational qualification of Middle standard prescribed in the Recruitment Rules.

(e) In deserving cases even where there is an earning member in the family, a son/daughter/near relative of the deceased Government servant, leaving his family in distress may be considered for appointment, with the prior approval of the Secretary of the Department concerned who

before approving the appointment, will satisfy himself that the grant of concession is justified having regard to the number of dependents, the assets and liabilities left by the deceased Government servant, the income of the earning member has also his liabilities including the fact that the earning member is residing with the family of the deceased Government servant and whether he should not be a source of support to the other members of the family.

5. EXTENT TO WHICH COMPASSIONATE APPOINTMENT CAN BE MADE :

The appointing authorities may be sure that total reservation for Scheduled Cast, Scheduled Tribes, Physically handicapped persons and Ex-Servicemen, the details of which are given below, together with carry forward reservation (which at present is applicable only in respect of SC/ST and Physically handicapped persons) should not exceed 50% of the vacancies available on a particular occasion.

* (ii) Scheduled Castes	-	15%
* (ii) Scheduled Tribes	-	7½%
(iii) Ex-servicemen	-	10%

In Group 'C' posts and 20% in Group 'D' posts subject to provision 1 of rule 4 of this Department's Notification No. 39016/10/70- Estt. (dated 15.12.1979).

(iv) Physically Handicapped persons - 3%

* The percentage of reservation for SC/ST are different in case of offices using 100-point roster at appendix 3 of the brochure on Reservation for SCs and STs in Services.

6. RELAXATION :

Compassionate appointments are made in relaxation of the following :

- Recruitment procedure i.e. without the agency of the Staff selection Commission or Employment Exchange.
- Age limit wherever necessary. The relaxation of lower age limit should not be below 14 years of age.
- Education Qualification to the extent stated in para 4 above.
- Clearance from Surplus Cell of this Department/ Directorate General of Employment and Training.

7. BELATED REQUEST FOR COMPASSIONATE APPOINTMENTS:

Ministries/Departments can also consider the requests for compassionate appointment even where the death took place long ago, say five years or so, while considering such belated requests it should be kept in view that the concept of compassionate appointment is largely related to the need for immediate assistance to the family on the passing away of the Government servant in harness. The very fact that the family has been able to manage somehow all these years should normally be adequate proof to show that the family had some dependable means of subsistence. Therefore, examination of such cases calls for a great deal of circumspection. A decision in those case may be taken at the level of Secretary only.

8. WIDOW APPOINTED ON COMPASSIONATE GROUND GETTING RE-MARRIED :

A widow appointed on compassionate grounds will be allowed to continue in service even after re-marriage.

9. SELECTIVE APPROACH :

- The appointments made on grounds of compassion should be done in such a way that persons appointed to the post do have essential education and technical qualification and experiences required for the post consistent with the requirement of maintenance of efficiency of administration.
- It is not the intention to restrict employment of son/ daughter/ near relative of deceased Group 'D' employee to a Group 'D' post only.

As such, a son/daughter/near relative of deceased employee can be appointed to a Group 'C' post or which he is educationally qualified, provided a vacancy in Group 'C' exists.

- As the appointment have to be cleared at the level of the Head of Department and as all the vacancies are to be pooled for compassionate appointment, it may be ensured that subordinate and field offices get an equitable share in the compassionate appointments.
- The scheme of compassionate appointment was conceived as far back as 1958 . Since then a number of welfare measures have been introduced by the Government such as the following which have made a significant difference in the financial position of the families of Government servants dying in harness. The benefits received by the family under these schemes may be kept in view while considering cases of compassionate appointment.

1. Under the Central Government Employees Insurance Scheme financial assistance to the family of the deceased Government servant is as under :

Group 'D' Employees-	Rs.10,000/-
Group 'C' Employees-	Rs.20,000/-
Group 'B' Employees-	Rs.40,000/-
Group 'A' Employees-	Rs.80,000/-

In addition nearly 2/3rd rupees of the amount contributed by the Government servant to the fund is also payable alongwith the above amount.

2. Benefit of encashment of leave to the credit of the deceased Government servant at the time of his death subject to a maximum of 240 days.
3. Entitlement of additional amount equal to the average balance in the GPF of the deceased Government servant during the three years immediately preceding the death of the subscriber subject to certain conditions under the Deposit-Linked Insurance Scheme.
4. Improved family pension.
5. Assistance from compassionate Fund, Wherever necessary.

10. REQUEST FOR CHANGE IN POST :

When a person has accepted a compassionate appointment of a particular post, the set of circumstances which led to his initial appointment, should be deemed to have ceased to exist and thereafter the persons who has accepted compassionate appointment in a particular post should strive in his career like his colleagues for future advancement and claims for appointment to higher post on consideration of campassions should invariably be rejected.

{English}

Group Housing Societies

228. SHRIMATI BHAVNA BEN DEVRAJBHAI
CHIKHALIA :
SHRI RAMESHWAR PATIDAR :
SHRI SATYAJITSINH DULIPSINH
GAEKWAD :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the DDA has allotted land to all the registered cooperative group Housing Societies;

(b) if so, the list of societies allotted land so far alongwith year of their registration;

(c) if not, the details of the societies alongwith their address;

(d) whether any criteria/rules for allotment of land/rate of land has been fixed by the Government;

(e) if so, whether these are being followed strictly; and

(f) the time by which the remaining societies are likely to be allotted land ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) DDA has informed that they have offered land to cooperative Group Housing Societies having registration number upto 1400 as allocated by the Registrar of cooperative Societies, Government of NCT of Delhi.

(b) and (c) A list of the societies who have been allotted/are yet to be allotted land is being compiled and will be laid on the Table of the Sabha.

(d) Yes, Sir.

(e) Yes, Sir.

(f) The allotment to remaining societies will also be made based on availability of land and fulfilment of laid down criteria/rules by these societies.

Train between Bangalore and Varanasi

229. SHRI S.D.N.R. WADIYAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that the journey from Bangalore to Varanasi is expensive and causes great hardship to travellers;

(b) if so, whether any proposal to introduce direct train service between Bangalore and Varanasi;

(c) if so, the details thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The railway fare on Indian Railway are charged according to the distance travelled, the class of travel and the status of the train.

(b) No, Sir.

(c) Does not arise.

(d) Due to operational and resource constraints.

Demand and Production of Zinc

230. SHRI G.A. CHARAN REDDY : Will the Minister of MINES be pleased to state :

(a) whether any target has been set up by the working group on zinc and lead to meet the domestic demand for the next five years;

(b) whether the Hindustan Zinc Ltd. has decided to expand its production by 10,000 tonnes at Debari and Visakhapatnam;

(c) whether it is also planning a new 60,000 to 1,00,000 tonnes zinc super smelter which will be ready within 5 to 6 years;

(d) whether the demand of zinc is expected to be 286,000 tonnes by 2002;

(e) if so, the total production of zinc in the country at present; and

(f) the detail of annual demand and supply ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) The working Group set up by the Planning Commission has projected the domestic demand for zinc and lead for the next five years.

(b) Hindustan Zinc Limited (HZL) has planned to expand the Debari and Visakhapatnam zinc smelting capacities by 10,000 tonnes each.

(c) Yes, Sir.

(d) Yes, Sir.

(e) The total production of zinc through the primary route in the country during 1996-97 has been 1,40,148 Tonnes.

(f) The demand of zinc for the year 1997-98 estimated by the working Group is 2,26,500 Tonnes. The demand for the zinc metal can be met by domestic production, both through primary and secondary routes and by imports.

Loans for Housing Scheme

231. SHRI L. RAMANA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government have made any arrangements to provide loan for house constructions at concessional rates;

(b) if so, the amount of loan provided during the last three years, State-wise;

(c) the number of complaints received by the

Government with regard to housing loans during the above period; and

(d) the action taken by the Government thereon ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) Government does not provide loans for house construction. However, Housing and Urban Development Corporation (HUDCO) provides loans for EWS and LIG category housing schemes at concessional rates of interest.

(b) The amount of loan sanctioned by HUDCO for EWS & LIG housing during the last three years i.e. 1994-95, 1995-96 & 1996-97, State-wise is attached as Statement.

(c) Government have not received any complaint from the borrowing agencies of HUDCO in regard to sanction and disbursement of loans.

(d) Does not arise.

Statement

State-Wise/Year-Wise Housing details for Priority sector for ESW/LIG

(Rupees in Crores)

State	1994-95	1995-96	1996-97
	Loan Amt.	Loan Amt.	Loan Amt.
1	2	3	4
Andhra Pradesh	34.59	38.33	112.74
Assam	6.51	27.09	11.85
Bihar	4.85	19.42	24.52
Delhi	—	—	—
Goa	2.20	—	—
Gujarat	22.82	10.82	37.61
Himachal Pradesh	0.91	20.00	10.20
Haryana	13.01	39.73	10.50
Jammu & Kashmir	—	2.36	0.37
Kerala	48.49	70.48	125.60
Karnataka	45.19	32.21	52.98
Meghalaya	11.06	—	—
Maharashtra	33.27	8.36	5.15

1	2	3	4
Manipur	2.77	2.68	2.76
Madhya Pradesh	19.11	14.19	25.49
Mizoram	—	11.11	0.90
Nagaland	5.00	—	5.78
Orissa	29.13	13.00	8.76
Punjab	2.91	—	3.15
Rajasthan	22.83	27.98	37.10
Sikkim	3.30	1.80	2.43
Tamilnadu	56.32	68.21	72.79
Tripura	—	0.38	—
Uttar Pradesh	25.09	22.06	17.77
West Bengal	14.49	7.88	19.33
Andaman Nicobar	—	—	—
Total	402.97	437.10	587.39

Calicut-Delhi Flights

232. SHRI T. GOVINDAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government are planning to operate flights from Calicut to Delhi directly;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No, Sir.

(b) Does not arise.

(c) Due to aircraft capacity constraints and low traffic potential, Indian Airlines has, at present, no plans to operate direct flights from Calicut to Delhi. However, convenient connections have been provided for the passengers desirous of travelling between Calicut and Delhi via Mumbai daily.

[Translation]

Development of Jamalpur Railway Workshop

233. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of RAILWAYS be pleased to state:

(a) whether a sum of Rs.63 crores were allocated for the development of Jamalpur factory under Eastern Railway which had been reduced to Rs.8 crore and out of that only 5 per cent have been spent so far as a result of which developmental activities have come to a standstill ;

(b) if so, the reasons therefor;

(c) whether the Government propose to wind up the Jamalpur Railway factory gradually as the number of workers has been reduced from 29 thousand to 11 thousand;

(d) whether the number of first class and special class apprentices are on decline in spite of Jamalpur Technical Institute having all facilities like research laboratory of high standard, best hostel facilities, good building and instructors; and

(e) whether in view of the above Government propose to develop this factory and if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) Yes, Sir. The cost of work has been reduced to Rs.9.63 Crs. due to change in the scope of the work. An expenditure of Rs.1.07 Crs. has been incurred upto August '97.

(c) No, Sir.

(d) The annual intake of Apprentice Mechanics and Special Class Apprentices in the Railway Institute at Jamalpur is based on the requirement of Mechanical Supervisors (for Eastern Railway) and Mechanical Officers (for Indian Railways) respectively.

The training facilities at the Institute are also utilised for in-house training of Officers, Supervisors and other running and maintenance staff of Indian Railways.

(e) Yes, Sir. The Plans and Estimates of the work have been sanctioned at a cost of Rs.9.63 Crores and the work is in full swing.

[English]

Diversion of Flight at Calicut

234. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the total number of diversion of flights at Calicut Airport during the Monsoons in the past three years;

(b) whether the Instrumental Landing System at Calicut Airport is fully operational, if so, the reasons for the frequent diversions during the Monsoons;

(c) whether Night Landing Facility is available at Calicut Airport; and

(d) if not, the date by which is likely to be installed ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) During the period 1995-96, 87 flights have been diverted from Calicut airport during monsoon.

(b) Even though the ILS system at Calicut is fully operational, sometimes the weather conditions deteriorate beyond minima, thereby necessitating diversion of the flights.

(c) Yes, Sir.

(d) Does not arise.

CPWD Contractors

235. SHRI MANGAL RAM PREMI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the CPWD is getting majority of the works done through the contractors;

(b) if so, the reasons therefor;

(c) whether the CPWD contractors lay jhuggies on the Government land for their labourers and for their stores turning the Government colonies into slums; and

(d) if so, the steps taken to get all such jhuggies removed from the Government land ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) and (b) Yes, Sir. CPWD has reported that given the quantum of work force required to execute large number of works, it is not prudent to employ workers on a regular basis and thereby increase the cost of establishment.

(c) CPWD contractors make Jhuggies on the Government land for their labourers and stores, which are removed after completion of the work. No slum is created in colonies on account of this.

(d) The question does not arise in view of reply to part (c) above.

Proposal by SAIL

236. SHRI BHAKTA CHARAN DAS : Will the Minister of STEEL be pleased to state :

(a) whether Steel Authority of India Limited (SAIL) has submitted any proposal to the Finance Ministry seeking

300 million External Commercial Borrowing loan;

(b) if so, the details thereof ;

(c) whether future investment plan of the SAIL has been adversely affected due to lower profit in 1996;

(d) if so, the details thereof ; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) SAIL requested Ministry of Finance for 'in-principle' approval for raising External Commercial Borrowings (ECB) upto US \$ 300 million in phases. In line with policy guidelines, issued from time to time by the Ministry of Finance, SAIL submitted specific proposal to the Finance Ministry seeking approval for

- US\$ 100 million Yankee Bond issue with minimum average life of 10 years.

- US\$ 85 million (US\$ 15 million already raised last year) syndicated loan from international banks with an average life of 7 years.

Ministry of Finance approved the above proposals. While proposal for syndicated loan is under advance stage of finalisation, SAIL has decided not to proceed with Yankee Bond issue for the time being in view of softening of interest rates in the domestic market and widening of spreads for Indian papers in international market.

(c) to (e) Future investment plan of SAIL is not adversely affected due to lower profits. In a competitive market, profits vary depending upon market conditions. However, investment plan for ongoing schemes and also for future schemes continue based on availability of internal resources and also raising of funds from the capital market.

Night Halt of Sub-Urban Train

237. SHRI CHINTAMAN WANAGA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Western Railway has selected Gholwad railway station to be yard for night halt of Suburban trains between Mumbai to Dahanu Road;

(b) if so, details thereof;

(c) whether the Government have decided to start these trains from Gholwad station; and

(d) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

**Glazing of balconies of type-II Quarters
in R.K. Puram**

238. SHRI JAI PRAKASH (HARDOI):
SHRI RAMSAGAR :
SHRI MANGAL RAM PREMI:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the amount sanctioned for carrying out works under 10 per cent charges in type II and type III Government quarters is far too inadequate as compared to type IV and above houses;

(b) if so, whether the Government propose to enhance the limit to carry out works;

(c) the number of requests pending for type II houses in R.K. Puram, New Delhi, works-wise; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Allotment for providing additional facilities or payment of certain percentage of the item by allottee is made on lumpsum basis and not type wise.

(b) Yes, Sir. CPWD has reported that the proposal to enhance monetary ceiling would be considered depending upon the availability of funds.

(c) 1009 requests are pending for Type-II houses in R.K.Puram. Details is in the attached Statement.

(d) The work is taken up depending upon the availability of funds.

Statement

Request pending as on 18.11.97

S.No.	Name of Article	Pending Works
1.	Wash Basin	70 Nos.
2.	Glazed Tiles	141 Nos.
3.	Loft Tank	69 Nos.
4.	Looking Mirror	52 Nos.
5.	Glass Shelf	39 Nos.
6.	Kitchen Sink	100 Nos.
7.	Kota Stone	140 Nos.
8.	Chimney Breaking	95 Nos.
9.	Iron Gate	79 Nos.
10.	Barbed wire fencing	138 Nos.
11.	Glazing	86 Nos.
Total		1009 Nos.

Appointment of Correspondents of AIR and DD

239. SHRIMATI VASUNDHARA RAJE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to appoint atleast one correspondent of AIR and One for Doordarshan in every district ;

(b) if so, the steps taken in that direction in Rajasthan; and

(c) the progress thereof in other States as on date ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) There is no proposal at present to have a correspondent in every District in so far as Doordarshan is concerned. However, a scheme to appoint one part-time Correspondent in every District for All India Radio has been proposed in the Ninth Five Year plan.

(b) and (c) Do not arise.

Grievances of the Students of Satyajit Ray Film Institute

240. SHRI RAM NAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the students of Satyajit Ray Film and Television Institute, Calcutta have been boycotting classes since September 24, 1997;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken to remove the grievances of the students?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) Yes, Sir. The students boycotted classes from 24.9.97 protesting against the lack of proper infrastructural facilities at the Institute. However, the boycott has been called off on 10.11.97.

(c) Instructions have been issued to the concerned authorities to ensure that all necessary steps are taken to operationalise the equipment received, the sound and recording studios, preview theatre etc. and complete the essential infrastructural facilities on priority basis so that the classes can be run smoothly.

[Translation]

Requirement of Power for Steel Plant

241. SHRI JAI PRAKASH AGARWAL : Will the Minister of STEEL be pleased to state:

(a) the total annual requirement of power by the steel plants of the public sector, plant-wise;

(b) the sources of availability of power to each steel plant to meet its requirement;

(c) whether any steel plant has set up its captive power plant; and

(d) if so, the details thereof ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) The plant-wise power requirement of SAIL steel plants and VSP for the year 1997-98 has been assessed as follows :

Steel plant	Average power Req.mt.(mw)	Source of supply
Bhilai Steel Plant(BSP)	222	MPEB and Captive Power generation.
Durgapur Steel Plant(DSP) and Alloy Steel plant (ASP)	151.4	DVC and Captive generation.
Rourkela Steel Plant (RSP)	175	GRIDCO and Captive Power generation.
Bokaro Steel Plant	262	DVC and Captive Power generation.
Indian Iron Steel Company Ltd.(IISCO)	29	DEC and Captive Power generation.
Salem Steel plant	12.75	TNEB
Visvesvaraya Iron and Steel Company Ltd.	21.91	KSEB and Captive Power generation.
Visakhapatnam Steel Plant (VSP)	221	Captive Power generation with system support from APSEB.

(c) and (d) (i) All integrated Steel Plants of SAIL have installed captive power plants. Plant-wise details of captive power plants is as follows:

Plant	Achievable capacity of Captive power plant (MW)
BSP	104
DSP	135
RSP	190
BSL	240
IISCO	25
VISL	6 (DG Sets)

(ii) Rated capacity of captive power plant at VSP is 247.5 MW . It also generates 16 mw of power from waste heat of coke dry cooling plant through the back pressure turbine system and from the High Top pressure of blast furnace through the gas expansion turbine system.

[English]

Operation of A-320 Aircrafts

242. SHRI V.M SUDHEERAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the steps taken regarding the A-320 aircraft operations at the cochin Airport ;

(b) Whether there is in-ordinate delay in taking a decision in this regard; and

(c) if so, the steps taken to avoid further delay ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (c) The runway available at Cochin Airport is 8000 feet but it is a unidirectional runway and the available landing distance is only 5,645 feet. A Committee was set up to assess whether airbus A-320 operations to/from Cochin airport could be carried out safely. This Committee had representatives from Indian Airlines, Director General of Civil Aviation, Central Training Establishment Hyderabad and Airports Authority of India. The Committee concluded that in view of the limited runway length, unidirectional operation weather conditions, airbus A-320 operation to/from Cochin can be permitted provided certain conditions are met. Accordingly, the matter has already been initiated and a meeting was held under the Chairmanship of Joint Secretary on 14th February, 1997 at Cochin to follow up the recommendations of the Committee. A series of measure have been suggested which include obtaining of land from port Trust Authorities, blocking of rail/road traffic for landing of A-320 aircraft, technical examination of runway and other technical aspects.

Since a number of State/Central Government organisations are involved, no fixed time-frame can be given for implementation of the recommendations of the Technical Committee .

Residential Plots to Weaker Section

243. SHRI MANIBHAI RAMJIBHAI CHAUDHARI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government has proposed to provide residential plots to the weaker sections like OBC & SC & ST in Delhi and other States under 20 point programme;

(b) if so, whether the Government also propose to provide residential facilities to weaker sections of society in Gujarat;

(c) if so, the details alongwith the time by when plots are likely to be provided; and

(d) if not, the reasons therefor ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) So far Urban Housing is concerned, the 20 point programme does not envisage any scheme for providing residential plots to the weaker sections.

(b) to (d) Do not arise. However, housing being a state subject, it is for the State Governments to formulate schemes for providing housing facilities to the weaker sections as per their plan priorities and resources. So far HUDCO is concerned, since inception in 1970 and as on 30.9.97, it has so far sanctioned 1024 schemes for housing, including EWS housing, in Gujarat. These schemes envisage construction of 381143 E.W.S dwelling units, 3883 upgraded units and 6590 developed plots.

Commercial Space Builders

244. SHRI T. GOVINDAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Housing and Urban Development Corporation (HUDCO) allot commercial space to builders in major cities in the country ;

(b) if so, the details of such allotments made during the last five years ;

(c) whether there are instances of violation of norms of agreement by the builders ;

(d) if so, the details thereof ; and

(e) the steps taken by the Government for its prevention?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN) : (a) and (b) No, Sir. No commercial space is being allotted by HUDCO to commercial builders. However, a Community Centre complex at Andrews Ganj, New Delhi, is being developed by HUDCO on behalf of

Government. M/S Ansal Properties and Industries Limited (APIL) has been allotted space after auction on 10.3.95 for building a shopping arcade over the car parking basement constructed by HUDCO, with the approval of Government.

(c) According to HUDCO, norms as laid down in the agreement of sublease have not been violated.

(d) and (e) Do not arise.

Employment on fake Certificates/Marksheets in Railways

245. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of RAILWAYS be pleased to state :

(a) whether some cases have come to the notice of the Government that the wards of railway employees entered into employment in Class III and IV grades by producing fake marksheets and certificates of Board of High Schools and Intermediate during the last three years;

(b) if so, the details thereof ;

(c) whether such persons are still working or suspended/removed from employment;

(d) if so, the details in this regard; and

(e) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Doubling and electrification of Chennai-Mumbai line

246. SHRI A.G.S. RAM BABU : Will the Minister of RAILWAYS be pleased to state :

(a) the sections which are doubled and electrified and yet to be doubled and electrified Chennai—Mumbai line ;

(b) the reasons for the delay of the same ; and

(c) the time by which the said work is likely to be completed ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The details are as under :

Sections Doubled	Sections Electrified
1	2
1. Chennai-Renigunta Via Arakkonam	1. Mumbai—Pune
2. Renigunta—Balapalle	2. Renigunta—Chennai
3. Bhakarapeta—Cudapah	

1	2
4. Muddanuru—Kondapuram	
5. Rayalcheruvu—Guntakal Via Gooty	
6. Matmari—Raichur	
7. Raichur—Yermaras	
8. Krishna-Wadi	
9. Wadi-Gulbaraga	
10. Daund-Pune	
11. Pune-Mumbai	
Sections yet to be Doubled	Sections yet to be Electrified
1. Balapalle-Bhakarapeta	1. Pune-Wadi-Guntakal
2. Guddapah-Muddanuru	2. Guntakal -Renigunta
3. Kondapuram-Rayalcheruvu	
4. Guntakal-Matmari	
5. Yermaras-Krishna	
6. Gulbarga-Bhigwan	
7. Bhigwan-Daund (doubling in progress)	

(b) There has been no delay.

(c) Doubling of Daund-Bhigwan section has been taken up. Survey for doubling of Gooty-Renigunta section has been taken up and further consideration of the project will be possible, once the results of the survey become available. The survey report for doubling of Raichur-Guntakal section has been received and is being examined in consultation with the Zonal Railway. The present capacity available on the remaining single line sections between Chennai and Mumbai are considered adequate to handle the current level of traffic and doubling of these sections would be taken up as and when the traffic requirements so warrant.

A cost-cum-feasibility survey for the electrification of Pune-Wadi-Guntakal section has been taken up. Final decision to electrify this section will be taken on receipt of the survey report. Guntakal-Renigunta which is a part of Renigunta-Hospet electrification project is pending at present, due to constraint of resources and relative priority for electrification of other high density routes.

Trichur-Guruvayur Rail Line

247. SHRI N.N.KRISHNADAS : Will the Minister of RAILWAYS be pleased to state :

(a) the point at which the Trichur-Guruvayur line is to join the trunk line under southern Railway; and

(b) the details of the survey of newly proposed line from pattambi to Guruvayur or Kuttipuram to Guruvayur ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) Shoranur-Mangalore doubling project envisaged doubling between Mangalore and Kuttipuram and construction of a new line from Kuttipuram to Guruvayur. As such, this work was sanctioned as a doubling project. Now as it has been decided to double the track right upto Shoranur, this line becomes a new line project. The survey report of 1994 is being updated to enable requisite clearances being obtained. The point at which the line will join the Shoranur-Mangalore main line will be decided on receipt of the updated survey.

Legislation for Energy Sources

248. SHRI MADAN PATIL : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether the Union Government has decided to bring forth a legislation for energy sources ;

(b) if so, the details thereof and the reasons behind the proposed legislation; and

(c) the time by which it is likely to be introduced ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (c) The Ministry of Non-Conventional Energy Sources has initiated action for formulation of a comprehensive Renewable Energy policy with a view to utilise the large potential of renewable energy in the country. As a first step, a 'Renewable Energy Policy Statement' has been drafted. Further course of action will depend on the policy approved by the Government.

[Translation]

Journey performed by Union Ministers

249. SHRI SUSHIL CHANDRA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the names of Union Ministers who performed air journeys by the aeroplanes owned by the ministry/ governmental organisation or any other institutions from January to October, 1997 alongwith the dates of such journeys;

(b) whether the individual Minister used separate aircrafts for reaching the same destination of the same day;

(c) if so, the details thereof and the reasons therefor;

(d) the details of the rules made by the Union Government with regard to the use of aircrafts other than those of the Indian Airlines and other Airlines and whether these rules are being followed by them; and

(e) the amount of expenditure incurred by the Government on their journeys performed during 1997 till date ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (e) Information is being collected.

[English]

Construction of bridge over River Brahmaputra at Jogighopa

250. DR. PRABIN CHANDRA SARMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the construction of the bridge over Brahmaputra at Jogighopa is likely to be completed by December 1997 ;

(b) if not, the reasons therefor ;

(c) whether the Railway line from Jogighopa to Guwahati is likely to be completed by the end of 1998; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) Does not arise.

(c) Yes, Sir, subject to availability of resources.

(d) Does not arise.

Auction of Uncleared Cargo

251. SHRI SURESH R. JADHAV : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Airports Authority of India has auctioned the uncleared cargo at Mumbai, Delhi, Chennai and Calcutta airports ; and

(b) if so, the proceeds received so far from such auctions ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Yes, Sir. The auction of uncleared cargo at Mumbai and Delhi has already started. The process of auction in Chennai and Calcutta shall begin from the last week of November, 1997. The proceeds received upto 8th November 1997 at Mumbai is Rs. 6,61,06,029/- and at IGI Airport, Delhi is Rs. 1,39,05,016/-.

Height of T.V. Tower at Dibrugarh

252. SHRI KESHAB MAHANTA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to increase the height of the T.V. Tower at Dibrugarh (Assam) in order to facilitate more viewers ; and

(b) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) The transmitting antenna of the 10 KW High power TV transmitter (HPT) at Dibrugarh had to be mounted on a 75 m tower as against the normal tower height of 150 m for such HPTS, due to height restriction by the standing Advisory Committee on Frequency Allocation (SACFA). The matter has been taken up again with SACFA and any increase in tower height would depend on clearance by the concerned authorities.

[Translation]

HPT at Ajmer in Rajasthan

253. PROF. RASA SINGH RAWAT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the progress made in setting up of High Power Transmitter in Ajmer, Rajasthan;

(b) the reasons for keeping the work pending; and

(c) the time by which it is likely to be taken up and completed ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) to (c) The Scheme for setting up a High power TV transmitter (HPT) at Taragarh Fort Hill in Ajmer has been approved by the competent authority and equipment was also procured. The scheme could not be taken up for implementation earlier for want of approach road to the HPT site and the objections raised by the Indian National Trust for Art and Cultural Heritage (INTACH). The approach road has since been completed. Work on the site has already commenced. The project is expected to be completed by 2000-2001.

[English]

Suburban Passengers

254. SHRI AJOY MUKHOPADHYAY : Will the Minister of RAILWAYS be pleased to state :

(a) the total number of suburban passengers travelled in Delhi, Mumbai, Calcutta and Chennai during 1995-96 and 1996-97, Metro-wise;

(b) the number of EMU trains on suburban section of Delhi, Mumbai, Calcutta and Chennai separately;

(c) the ratio of passengers and EMU trains in each suburban section of the above metropolitan cities; and

(d) the net earnings from each suburban section ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Total number of suburban passengers travelled in Delhi, Mumbai, Calcutta and Chennai in 1995-96 and 1996-97 is as under :

	<i>Number of passengers originating</i>	
	<i>(In Millions)</i>	
	1995-96	1996-97
Delhi	2	2
Mumbai	1813	1892
Calcutta	470	476
Chennai	199	208

Delhi has not been formally declared as 'suburban'. The Figures of suburban-like passenger traffic in and around Delhi have, however, been shown against Delhi.

(b) Average number of EMU trains run daily :

Delhi	22
Mumbai	2035
Calcutta	863
Chennai	553

(c) Average number of passenger per EMU train :

Delhi	278
Mumbai	2547
Calcutta	1510
Chennai	1032

(d) No separate accounts in respect of suburban services are maintained and, as such, no separate financial results for the same can be indicated. However, costing exercise is under taken to workout the working expenses, earnings and surplus in respect of the suburban services. The figures showing the financial results worked out for the suburban Railways in Mumbai, Calcutta and Chennai for the year 1995-96 (latest available) are shown below :

<i>Profit (+)/Loss(-)</i>	<i>(Rs.in Crores)</i>
Mumbai	(+) 82.23
Calcutta	(-) 259.31
Chennai	(-) 73.77

[Translation]

Income earned by Doordarshan

255. SHRI VIJAY GOEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the amount of income earned by Doordarshan by telecasting various serials during 1996-97;

(b) the name of the serial which earned maximum income; and

(c) the names of serials still pending for approval ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) The total amount earned by Doordarshan by telecast of programmes including serials was Rs.572.72 crores during 1996-97.

(b) "Shri Krishna" Sir.

(c) The names of serials pending approval cannot be furnished at this stage since they are at various stages of processing. The number runs into thousands since producers submit proposals on their own without any reference to Doordarshan's requirement.

[English]

Live Telecast of Matches and running Commentaries by AIR

256. SHRI R. L. P. VERMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether cricket matches played between India and Pakistan in Toronto and Pakistan were not live telecast;

(b) whether even running commentaries have not been broadcast by All India Radio;

(c) if so, the reasons therefor; and

(d) the losses of revenue suffered by Government in this regard ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. The matches could not be telecast live as telecasting rights were not available with Doordarshan.

(b) and (c) All India Radio covered the cricket matches played between India and Pakistan in Pakistan and commentaries were broadcast on National hook up between 28.9.1997 and 2.10.1997. The cricket matches played between India and Pakistan in Toronto were not covered

live by All India Radio but 15 minute resume were broadcast on the same day for the benefit of listeners. The matches played in Toronto were not covered live because of financial constraints and technical difficulties.

(d) Does not arise .

Air India Service for Hyderabad-Singapore-Kuala Lumpur

257. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Air India propose to connect Hyderabad with Singapore and Kuala Lumpur on reciprocal landing right basis;

(b) if so, the details thereof, and time by which these flights are likely to be started;

(c) whether the Government also propose to connect Hyderabad with all Gulf countries keeping in view of large population of muslims visiting these countries from Hyderabad; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Air India has no plans at present to start direct operation from Hyderabad to Singapore/Kuala Lumpur. However, the present operation of Indian Airlines between Hyderabad and Bangalore/Chennai provide immediate connections to Singapore.

(c) and (d) Hyderabad is directly connected to Kuwait, Jeddah, Muscat and Sharjah. Hyderabad is also connected over Mumbai to Dubai, Riyadh, Abu Dhabi, Doha, Dharan and Bahrain. Operation of more direct flights from Hyderabad to Gulf will depend upon traffic potential and availability of aircraft capacity.

Standard of Films

258. SHRI PARASRAM BHARDWAJ : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government are aware that the films being shown on TV, are not upto the standard and these cannot be seen by whole family members sitting together; and

(b) if so, the steps taken or proposed to be taken by the Government to improve the standard of our culture through TV media?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) Only those films are telecast on Doordarshan, which are certified by the Central Board of Films Certification for universal screening. Moreover, these are further previewed before their telecast to ensure that they are fit for family viewing.

As far as telecast of films on foreign satellite TV channels are concerned, they do not come within the purview of rules and regulations of this country, as they are uplinked from outside India. Government has already introduced Broadcasting Bill in Parliament, which, *inter alia*, provides for bringing these channels within the purview of Indian laws and regulations.

Purchase by CPWD

259. SHRI I. D. SWAMI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether CPWD electrical divisions are purchasing inferior quality of electrical items;

(b) if so, the details of the policy/criteria of the Government in this regard;

(c) the names of the items purchased by CPWD electrical divisions in Delhi, during each of the last two years, item-wise, rate-wise;

(d) Whether CPWD has made purchases directly from the manufacturers on rates other than rate contract agreed upon by the DGS & D and the manufacturers;

(e) if so, the names and quality of the items purchased during each of the last two years, manufacturer-wise, Division-wise, month-wise; and

(f) whether CPWD has violated the Government policy/instructions in this regard and if so, the steps taken by the government to check the non-recurrence?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN) : (a) No, Sir.

(b) Normally the purchases in CPWD are made from three sources :

(i) Items which are on rate/running contract with DGS & D are procured by directly placing order through them.

(ii) For items not on rate contract purchases are made by call of competitive quotations.

(iii) Items are also procured from Kendriya Bhandar Super Bazar as per existing Government instructions.

(c) These details are being collected .

(d) Yes, Sir in exceptional circumstances.

(e) The details are being collected.

(f) CPWD have reported that government instructions have not been violated.

Rural Employment Programmes

260. SHRI DEVENDRA BAHADUR RAI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the targets fixed and achievements made under each of the rural employment schemes in physical and financial terms during each of the last three years, State-wise;

(b) whether the Government are providing any incentives to the skilled rural artisans for establishing industrial units on large scale;

(c) if so, the details thereof;

(d) whether traditional skilled artisans are still unemployed in rural areas of the country ; and

(e) if so, the steps being taken by the Government for their rehabilitation ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) :

(a) The major wage employment and self employment programmes under various rural employment schemes are being implemented in the rural areas in the country, namely, (i) Jawahar Rozgar Yojana(JRY),(ii) Employment Assurance Scheme (EAS) and (iii) Integrated Rural Development Programme (IRDP). The Financial & Physical

achievements made under these schemes during last three years are given in Statements I to VI .

(b) to (e) Under the scheme of Training of Rural Youth for Self employment (TRYSEM), technical skill are imparted to poor rural artisans in the age group of 18 to 35 years from the families below poverty line to enable them to take up self-employment. Under the scheme of supply of Improved Toolkits to Rural Artisans(SITRA), the rural artisans are provided with the improved toolkits within the financial ceiling of Rs.2,000/- with the objective of enabling the rural artisans to enhance the quality of their products, increasing their production and income and reducing their migration to the urban areas and their drudgery. The supply of power-driven tools subject to a ceiling of Rs.4500 has also been permitted under the schemes. Under Integrated Rural Development Programme (IRDP), the rural poor artisans are also provided financial assistance by extending loans through banks for setting up their ventures with a view to providing them self-employment through income generating activities. Each assisted family is also given subsidy ranging from 25% to 50% of the loan amount. The scheme also allows for a flexible design of investment. Ministry of Industry is also implementing a scheme, namely prime Minister's Rozgar Yojana(PMRY) for providing self-employment to educated unemployed youths in rural youths for setting up their ventures through industry, service and business routes. Under this scheme, the Government of India also provides subsidy @ 15% of the project cost subject to a ceiling of Rs.7,500 per entrepreneur under the said scheme, the State/UT Govts. have also been requested to provide necessary infrastructure support like, provision of industrial sites, sheds shop and power connection etc. The traditional skilled artisans, which are still unemployed in rural areas of the country is not monitored by this Ministry.

Statement-I

Resources Allocated & Utilised under JRY during 1994-95, 1995-96 and 1996-97

(Rs. Lakhs)

Sl. No.	State/UT	1994-95		1995-96		1997-98	
		Allocation	Utilisation	Allocation	Utilisation	Allocation	Utilisation
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	33343.71	36264.38	37232.40	34556.90	17372.39	17488.47
2.	Arunachal Pradesh	322.51	222.22	329.58	357.12	178.30	198.33
3.	Assam	8921.21	10386.94	10820.18	9583.33	5718.18	4543.21
4.	Bihar	70386.81	50731.49	78598.18	62281.95	34075.58	30563.53
5.	Goa	348.46	372.24	356.09	363.47	192.65	226.26
6.	Gujarat	13635.36	14166.06	14754.11	12824.42	6376.25	6280.49
7.	Haryana	2389.1	2583.42	3398.28	3304.78	1531.81	1371.79
8.	Himachal Pradesh	1107.26	1150.10	1149.09	1001.19	612.16	745.94
9.	Jammu & Kashmir	3103.75	2813.23	3381.00	2534.38	1243.93	994.37
10.	Karnataka	22911.44	23746.02	24422.41	24908.76	11665.34	12015.30

1	2	3	4	5	6	7	8
11.	Kerala	6620.11	7234.60	8029.34	8088.24	4244.16	4458.15
12.	Madhya Pradesh	49503.34	50503.16	51119.46	42377.25	22014.51	19724.06
13.	Maharashtra	39760.18	36760.33	41658.79	39801.56	18937.55	18664.14
14.	Manipur	413.36	370.54	425.45	506.22	228.53	186.36
15.	Meghalaya	483.68	407.31	496.31	200.28	267.40	365.90
16.	Mizoram	203.75	336.38	208.04	284.56	112.65	138.26
17.	Nagaland	518.46	410.70	526.28	264.07	286.64	485.57
18.	Orissa	29128.18	25542.96	30642.94	28671.48	14093.11	14426.65
19.	Punjab	1699.26	1673.48	1969.93	408.38	1069.39	705.63
20.	Rajasthan	18835.61	19909.03	20825.10	18204.39	91460.40	87660.70
21.	Sikkim	188.76	189.21	341.93	618.83	104.26	167.26
22.	Tamil Nadu	27752.94	33902.35	32634.06	39415.70	15704.96	18040.02
23.	Tripura	536.90	1131.61	558.65	788.23	296.83	566.91
24.	Uttar Pradesh	74376.76	74606.38	37188.55	83562.16	42334.91	42123.49
25.	West Bengal	30410.53	29856.99	33287.71	30492.80	15569.34	12837.59
26.	A. & N. Island	152.70	161.26	154.18	161.26	84.41	54.95
27.	D. & N. Haveli	82.89	31.41	83.92	33.08	45.81	49.75
28.	Daman & Diu	48.83	27.36	49.28	55.02	26.99	26.99
29.	Lakshdweep	76.55	80.27	76.70	40.86	42.32	49.22
30.	Pondicherry	149.47	121.21	151.86	199.85	82.64	121.96
Total		437492.38	426833.14	484869.77	446690.62	223679.48	216397.86

Statement-II*Physical Targets fixed & Achievements under JRY during 1994-95, 1995-96 & 1996-97*

		(Lakh Mandays)					
Sl. No.	State/UT	1994-95		1995-96		1997-98	
		Physical Target	Achiv.	Physical Target	Achiv.	Physical Target	Achiv.
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1145.23	812.25	700.08	701.57	373.67	184.85
2.	Arunachal Pradesh	9.38	5.58	7.93	8.24	4.42	2.79
3.	Assam	231.97	263.29	176.63	179.08	98.77	91.54
4.	Bihar	1340.30	986.38	1245.38	1197.03	489.25	460.02
5.	Goa	7.84	6.45	7.94	6.30	4.39	5.30
6.	Gujarat	240.49	258.48	213.23	209.42	109.14	105.20
7.	Haryana	33.29	33.96	34.63	33.50	15.73	13.00
8.	Himachal Pradesh	28.68	26.87	24.27	21.45	7.63	10.62
9.	Jammu & Kashmir	117.10	88.04	90.94	48.23	47.27	18.36

1	2	3	4	5	6	7	8
10. Karnataka		513.65	499.67	491.56	524.89	255.74	250.94
11. Kerala		97.10	101.01	108.01	127.75	59.73	55.45
12. Madhya Pradesh		1015.23	1075.25	849.29	759.46	444.97	349.02
13. Maharashtra		1119.13	1100.73	910.75	1014.47	469.47	455.08
14. Manipur		5.78	7.16	5.78	9.34	3.20	3.49
15. Meghalaya		7.82	8.50	7.86	4.86	4.35	6.96
16. Mizoram		4.08	5.72	4.15	5.20	2.29	2.46
17. Nagaland		11.51	8.47	11.82	5.76	6.54	11.65
18. Orissa		676.65	604.51	623.47	678.31	321.32	314.19
19. Punjab		25.39	24.36	28.25	6.44	15.62	7.85
20. Rajasthan		497.35	545.58	300.89	361.72	162.92	168.12
21. Sikkim		6.19	7.03	5.38	9.27	1.49	2.63
22. Tamil Nadu		815.47	1027.66	853.09	1069.75	406.90	486.60
23. Tripura		13.19	29.02	12.40	18.43	6.35	10.38
24. Uttar Pradesh		1298.55	1395.94	1320.54	1532.46	603.21	658.16
25. West Bengal		613.39	580.82	433.38	414.75	221.03	178.50
26. A & N Islands		2.46	2.59	2.26	2.59	1.25	0.82
27. D & N Haveli		2.29	2.07	1.42	0.64	0.65	1.02
28. Daman & Diu		1.48	0.55	1.55	1.11	0.85	0.50
29. Lakshdweep		1.38	1.91	1.45	1.05	0.80	0.86
30. Pondicherry		3.08	4.72	3.16	3.10	1.74	2.91
Total		9865.45	9517.07	8480.05	8958.25	4141.37	3861.42

Statement-III*Financial Targets & Achievements (i.e. expenditure) under EAS during 1994-95 to 1996-97*

(Rs.in lakhs)

State/UT	Achievements during		
	1994-95	1995-96	1996-97
1	2	3	4
Andhra Pradesh	13787.18	12249.54	25509.86
Arunachal Pradesh	862.81	1956.55	2054.94
Assam	4115.31	9822.98	8790.06
Bihar	9639.54	12901.12	20868.18
Goa	—	—	0.00
Gujarat	1809.97	5751.65	7570.86
Haryana	2901.53	3814.72	2447.56
Himachal Pradesh	115.02	455.55	1061.14

1	2	3	4
Jammu & Kashmir	2338.55	6715.49	5318.68
Karnataka	8024.38	12144.91	14307.22
Kerala	1901.38	2241.90	2063.44
Madhya Pradesh	17959.01	22951.66	24229.95
Maharashtra	7617.01	10295.49	11876.27
Manipur	1327.52	1337.11	1131.87
Meghalaya	65.88	499.80	368.40
Mizoram	2206.36	2023.87	1509.46
Nagaland	1124.87	1800.70	1143.18
Orissa	11655.94	13133.80	19778.34
Punjab	—	—	NR
Rajasthan	10876.32	14770.06	12609.31
Sikkim	243.04	778.31	322.40
Tamil Nadu	4409.34	7581.23	17014.19
Tripura	2375.65	2085.78	1905.08
Uttar Pradesh	82908.28	16731.98	19833.03
West Bengal	9220.72	9929.18	11729.24
A & N Island	42.11	10.28	25.23
D & N Haveli	3.16	20.17	51.05
Daman & Diu	3.46	13.05	0.98
Lakshdweep	10.96	44.33	100.36
Pondicherry	—	—	NR
Total	123545.28	172061.21	213620.28

* EAS is a demand driven scheme, thus there is no targets fixed under it.
NR - Not Reported.

Statement-IV

Physical Targets & Achievements under EAS during 1994-95 to 1996-97*

(Lakh Mandays)

State/UT	Mandays generated during		
	1994-95	1995-96	1996-97
1	2	3	4
Andhra Pradesh	277.24	252.42	437.35
Arunachal Pradesh	20.84	50.67	39.05
Assam	95.50	181.82	162.38
Bihar	193.72	254.44	324.49
Goa	—	—	0.00

1	2	3	4
Gujarat	35.26	92.45	122.98
Haryana	34.64	52.11	24.10
Himachal Pradesh	3.20	6.86	11.78
J & K	59.85	129.96	91.64
Karnataka	177.45	268.73	314.18
Kerala	27.64	32.47	28.76
Madhya Pradesh	363.78	388.02	379.22
Maharashtra	233.89	293.23	309.72
Manipur	28.60	31.21	16.72
Meghalaya	1.39	8.30	5.90
Mizoram	41.71	40.91	32.26
Nagaland	28.81	49.00	30.74
Orissa	281.24	311.06	439.36
Punjab	—	—	NR
Rajasthan	273.11	288.02	212.65
Sikkim	8.50	16.00	4.45
Tamil Nadu	141.29	211.35	468.42
Tripura	60.35	43.20	44.73
Uttar Pradesh	165.63	318.23	319.94
West Bengal	184.79	143.08	143.26
A & N Island	0.57	0.11	0.32
D & N Haveli	0.10	0.23	0.47
Daman & Diu	0.12	0.36	0.02
Lakshdweep	0.34	1.02	2.06
Pondicherry	—	—	NR
Total	2739.56	3465.27	3966.95

NR — Not Reported

* EAS is a demand driven scheme, thus there is no target fixed under it.

Statement-V*Financial allocation & Utilisation under IRDP during 1994-95 to 1996-97*

(Rs.Lakhs)

S. No.	State/UTs	1994-95		1995-96		1996-97	
		Allocation	Utilisation	Allocation	Utilisation	Allocation	Utilisation
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	8344.0	11287.12	8336.41	8624.41	8336.41	12818.19
2.	Arunachal Pradesh	633.00	562.22	623.43	582.56	623.43	435.87
3.	Assam	7347.00	3105.36	2743.50	3400.02	2743.50	2290.73

1	2	3	4	5	6	7	8
4.	Bihar	16232.00	8016.32	16218.24	10780.51	16218.24	13225.67
5.	Goa	142.00	95.74	141.87	116.30	141.87	83.78
6.	Gujarat	3053.00	3265.37	3059.22	3077.58	3059.32	3036.53
7.	Haryana	736.00	1351.32	735.33	1653.74	735.33	1111.65
8.	Himachal Pradesh	240.00	376.31	230.78	412.28	239.78	510.96
9.	Jammu & Kashmir	1080.00	620.55	949.09	701.26	999.09	701.10
10.	Karnataka	5603.00	4354.35	5594.91	5574.60	5594.91	6083.14
11.	Kerala	2038.00	2401.23	2036.15	2258.90	2036.15	2700.13
12.	Madhya Pradesh	10573.00	10237.74	10565.39	11305.57	10565.39	13469.83
13.	Maharashtra	9096.00	7577.07	9087.73	9837.30	9087.73	9406.32
14.	Manipur	450.00	315.82	449.59	312.64	449.59	416.30
15.	Meghalaya	478.00	352.05	477.57	301.54	477.57	426.39
16.	Mizoram	201.00	199.12	201.82	288.74	201.82	237.90
17.	Nagaland	337.00	215.52	335.69	221.48	335.69	202.01
18.	Orissa	6769.00	6034.80	6763.85	7266.29	6763.85	6972.15
19.	Punjab	523.00	1125.75	521.53	731.71	521.53	547.32
20.	Rajasthan	4393.00	4626.81	4388.01	4730.24	4388.01	4102.25
21.	Sikkim	56.00	42.19	55.95	129.25	55.95	130.16
22.	Tamil Nadu	7543.00	8418.21	7537.14	8515.03	7537.14	7086.52
23.	Tripura	643.00	1049.70	641.42	766.73	641.42	914.07
24.	Uttar Pradesh	20335.00	19335.12	20316.50	19266.98	20316.50	21456.55
25.	West Bengal	7478.00	5747.45	7472.20	6693.99	7472.20	5474.89
26.	A & N Islands	71.00	48.03	70.94	49.92	70.94	29.10
27.	D & N Haveli	15.00	14.70	14.99	13.68	14.99	10.71
28.	Daman & Diu	28.00	4.92	27.97	16.67	27.97	14.79
29.	Lakshdweep	7.00	9.35	6.99	4.38	6.99	3.58
30.	Pondicherry	58.00	40.03	57.95	49.20	57.95	55.90
Total		109822.00	100831.66	109721.16	107716.20	109721.16	113954.49

Statement-VI*Physical target & achievement under IRDP during 1994-95 to 1996-97*

(No. of families benefitted)

S. No.	State/UT	1994-95		1995-96		1996-97	
		Target	Achv.	Target	Achv.	Target	Achv.
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	166884	159908		122863		203135
2.	Arunachal Pradesh	12468	18764		14381		10695
3.	Assam	54938	62584		59030		38037
4.	Bihar	324640	224736	No	265525	No	244764
5.	Goa	2840	2192	Target	1486	Target	1982
6.	Gujarat	61262	72418	fixed	55686	fixed	47545
7.	Haryana	14715	28285		29771		17202
8.	Himachal Pradesh	4796	7355		6606		7990
9.	Jammu & Kashmir	20000	13545		13189		11474
10.	Karnataka	112055	125810		119685		116900
11.	Kerala	40767	46294		43357		486903
12.	Madhya Pradesh	211466	210629		210692		163123
13.	Maharashtra	181926	196677		181597		161018
14.	Manipur	8982	7658		6077		87256
15.	Meghalaya	9567	6020		4534		6322
16.	Mizoram	4027	3345		5085		3059
17.	Nagaland	6737	2251		2531		2915
18.	Orissa	135382	139837		120669		102741
19.	Punjab	10464	22701		11786		7160
20.	Rajasthan	87857	107799		92818		70304
21.	Sikkim	1120	1281		2843		2249
22.	Tamil Nadu	150860	201221		183895		152597
23.	Tripura	12856	21818		14657		13725
24.	Uttar Pradesh	325353	369725		355916		364552
25.	West Bengal	149552	159722		161724		110280
26.	A & N Islands	1421	1126		831		591
27.	Chandigarh	—	—		—		—
28.	D & N Haveli	300	302		274		168
29.	Delhi	—	—		—		—
30.	Daman & Diu	561	97		310		304
31.	Lakshdweep	140	100		18		30
32.	Pondicherry	1161	1221		1563		12923
All India		2115097	2215421		2083400		1923651

Non-Conventional Energy in Orissa

261. SHRI RANJIB BISWAL : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether Orissa is lagging behind in the field of generating energy through non-conventional sources;

(b) if so, the reasons therefor;

(c) whether there is a vast scope for increasing and developing energy through non-conventional sources;

(d) if so, the steps in that regard in Eighth Five Year plan; and

(e) the plan formulated to develop non-conventional energy in Ninth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) Ministry of Non-Conventional Energy Sources is implementing various programmes for generating energy through Non-Conventional Energy Sources in the Country including in the State of Orissa. Various Systems/devices installed in the State of Orissa and in the country are given in attached Statement-I.

(b) Does not arise.

(c) Broad potentials of non-conventional energy sources estimated on country-wide basis are given in attached Statement-II.

(d) The Target and achievements made under various non-conventional energy sources during Eighth Five Year Plan period are given in attached Statement-III.

(e) The proposals for developing various non-conventional energy sources in the country during the Ninth Five Year Plan are given in attached Statement -IV.

Statement-I

Various Non-Conventional Energy Systems/Devices installed in the State of Orissa and in the country as on 31st October, 1997

Sl. Programmes	Cumulative Achievements up to 31.03.1997 in		
	Orissa	National	
1	2	3	4
1. Biogas Plants (Nos.)	1,32,297	25,38,992	
2. Improved Chulha (Nos.)	13,54,000	2,28,43,000	

1	2	3	4
3. Solar Energy Programme			
(i) Solar Lanterns (Nos.)	1967		1,31,190
(ii) Street Light Systems(Nos.)	2068		31,527
(iii) Home light Systems(Nos.)	256		52,330
(iv) Community Lighting/TV Systems(Nos.)	58		875
(v) Solar Power packs (Nos./Capacity)	5 (33.91 k Wp)		184 (999 k Wp)
4. Solar Cookers	2530		4,35,940
5. Solar Thermal Systems	2,459 m ²		3,80,000 m ²
6. Water Pumping wind Mills (Nos.)	322		3280
7. Small Hydro power project(Nos./Capacity)	3(1.26 MW)		210(144.28 MW)

Statement-II

Potential of various types of Non-Conventional Energy Sources Estimated in India.

S.No.	Sources/System	Approximate Potential
1.	Biogas Plants (No.)	12 Million
2.	Improved chulha (No.)	120 Million
3.	Biomass	17,000 MW
4.	Solar photovoltaic	20 MW/sq.m.
5.	Solar Thermal Systems	35 MW/sq.m.
6.	Wind Power	20,000 MW
7.	Small Hydro power	10,000 MW
8.	Urban and Municipal wastes	1700 MW

Statement-III

Eighth Plan-Targets/Achievements

	Target	Achievements
1	2	3
# Biogas Plants (Nos.)	75 lacs	9.54 lacs
# Community/Institutional Biogas Plants (Nos.)	450	1337
# Improved Chulha (Nos.)	100 lacs	131.77
# Solar Cooker	3 lacs	1.99 lacs

1	2	3
# Solar Water Heating Systems	2.75 lac m ² of solar thermal collector area	1.80 lac m ² of solar thermal collector area
# SPV Systems	3 MW aggregate Capacity	6.11 MW aggregate Capacity
# Wind Power	100 MW	860 MW
# Small Hydro Power	200 MW	63 MW
# Power From Biomass/ Bioenergy	300 MW	115 MW
# IREP	500 New Blocks	408 New Blocks

Statement - IV*Programme-wise Ninth plan: Physical Targets*

Sl.No.	Programme/Sub-Programme	Unit	Physical Targets
1.	Family Biogas plants	lakh Nos.	14.50
2.	CBP/IBP/NBP	Nos.	4000
3.	Improved Chulhas	Lakh Nos.	250
4.	Biomass Standalone		
	a. Gasifier Systems	MW	50
	b. Village Electrifications	Nos.	200
5.	Intergrated Rural Energy Programme (New Blocks)	Nos.	750
6.	Urjagram/Energy Survey	Nos.	125/500
7.	Special Area Demons.	Nos.	400
8.	Animal Energy	Nos. (Block)	150
II. SOLAR ENERGY			
9.	Solar Photovoltaic Programme		
	a. SPV Street Lights	Nos.	-
	b. SPV Domestic Lights	lakh Nos.	5
	c. SPV Lanterns	lakh Nos.	10

1	2	3	4
d.	SPV Power plants (Small) MWp]		5
e.	Other Systems	MWp]	
10.	SPV Irrigation Pumps	Nos.	10,000
11. Solar Thermal Energy Programme			
a.	Solar Water Heating Systems	lakh sq.m. Coll. Area	13.00
b.	Solar Cookers	lakh Nos.	5
12. Wind pumps & Hybrid sys.			
a.	Wind Pumps	Nos.	1500]
b.	Wind Battery Chargers	KW	700]
13.	Wind Power	MW	2000
14.	Small Hydro Power	MW	400*
			(266)**
15.	Biomass Power	MW	500 *
			(395)**
16.	Solar Thermal Power	MW	150]
17.	Solar Photovoltaic Power	MW	10]
18. Urban & Industrial Energy Projects			
		MW	86
19. Alternate Fuel for Surface Transportation			
	a. Battery Operated Vehicle	Nos.	1000

* Sanctioning.

** Commissioning.

[Translation]

Wind and Hydro Energy Generation in Bihar

262. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether there is any scheme for wind and hydro energy generation by the Central Government itself or through private participation in Bihar;

(b) if so, the details thereof ;

(c) whether the Government propose to take up such schemes also in the Ninth Five Year plan; and

(d) the number of projects undertaken for power generation through non-conventional resources during the last five years alongwith details thereof and the number of projects undertaken during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (c) The Ministry of Non-Conventional Energy Sources is encouraging generation of power from renewable energy sources throughout the country including Bihar. Fiscal and financial incentives by the Central Government such as concessional customs duty, tax holiday, excise duty relief, capital/interest subsidy etc., are extended for setting up Wind and Small Hydro Projects. In Bihar, the small hydro power projects are at present being set up only by the state Government. The State has been requested to take up renewable energy power projects during the Ninth Plan period and to announce suitable policy for attracting private participation.

(d) During the last five years, eight small hydro power projects aggregating to 1500 KW capacity have been supported by the Ministry of Non-Conventional Energy Sources in the State. In addition, 45 feasibility studies for small hydro projects have also been supported. The State is also participating in the UNDP/GEF assisted Hilly Hydro project. A project on recovery of energy (125 KW) from vegetable market waste in Patna has been taken up during this year.

{English}

Airport at Canannore

263. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether any proposal is pending before the planning Commission to set up an Airport at Canannore in Kerala;

(b) if so, details thereof including the estimated cost thereof;

(c) whether any final decision has been taken by the planning Commission on this project; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No, Sir.

(b) to (d) Do not arise.

Dues on Unauthorised Occupants

264. SHRI SATYA PAL JAIN :
SHRI PRAMOD MAHAJAN :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have to recover certain amount from former Ministers, MPs and Ex.MPs. etc. on account of various charges like rent of house, electricity, water charges etc.;

(b) if so, the details thereof; and

(c) the steps are being taken to effect such recoveries from them and by what time such recoveries are likely to be made in toto ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G VENKATARAMAN) : (a) and (b) Yes, Sir. The details of rent to be recovered are given below :

(i) Former Ministers	Rs.97,80,080
(ii) MPs	Rs.29,33,213
(iii) Ex-MPs	Rs.1,22,48,156

In respect of Electricity & Water Charges, the information is being collected and will be laid on the Table of the Sabha.

(c) The recoveries are being pursued vigorously. In cases where the payment has not been received despite issue of reminders and notices, recovery proceedings under the public premises (Eviction of Unauthorised Occupants), Act, 1971 have been initiated. Since the action for recovery of Government dues has to be taken within the parameters prescribed under the said Act, no timeframe for such recoveries can be given.

[Translation]

Missing of Coal Wagons

265. SHRI BHANU PRATAP SINGH VARMA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of missing coal wagons in respect of which claims have been filed by U.P. State Electricity Board during the last three years ending March 31, 1995 and from April to August, 1995;

(b) the reasons for missing of these coal wagons; and

(c) the time by which the U.P. State Electricity Board is likely to get payment of their claims, ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The number of missing coal wagons in respect of which claims have been filed by U.P. State Electricity Board during the last three years ending March 31, 1995 and from April to August '95 is as under :

Period	No. of missing coal wagons.
1992-93 to	30669
1994-95	
April to Aug'95	4676
Total	35345

(b) Coal rakes booked to one Power plant are at times diverted to another power plant primarily to ensure adequate availability of coal with power plants and also in cases when the power house can not unload wagons expeditiously

due to any constraint and in very exceptional cases due to accidents, breaches, civil commotion or heavy congestion etc.

(c) As the railways have supplied 43896 unconnected coal wagons to U.P. State Electricity Board against their 35345 missing wagons, the payment of their claim for missing wagons does not arise.

Linking of Noida/Greater Noida with Railway

266. SHRI ASHOK PRADHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have received the survey report to link Noida and Greater Noida with Railways network;

(b) if so, the details thereof ;

(c) if not , the reasons therefor; and

(d) the steps taken by the Government to get the survey report expeditely ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN : (a) No, Sir.

(b) Does not arise.

(c) and (d) The Railway has been advised to get the survey expedited.

[English]

Airport Security Force

267. SHRI DINESH CHANDRA YADAV :
SHRI SHIVANAND H. KOUJALGI :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is any proposal for the creation of Airport Security Force for airports in the country;

(b) if so, the details thereof;

(c) the decision taken by the Government in this regard ; and

(d) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (d) The Proposal to set up an exclusive aviation security organisation to guard some of the airports is under consideration of the Government.

[Translation]

Bird hit incidents

268. SHRI DEVI BUX SINGH :
SHRI RADHA MOHAN SINGH :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of bird hit incidents occurred during 1996 and upto October, 1997;

(b) the details of amount spent on repairing the aircrafts damaged, year-wise; and

(c) the steps taken by the Government to check such accidents ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) There have been 149 incidents of bird hit during 1996 and 117 incidents during 1997 (upto October) to the Indian Civil registered aircraft.

(b) An amount of Rs.8.92 crores was spent on the repairs of the aircraft of Air India and Indian Airlines during 1996 and Rs.30.9 lakhs during 1997 (upto October).

(c) The following steps have been taken to prevent bird strikes and to provide safe air journeys:

1. Proper collection and disposal of garbage using polythene bags.
2. Covering of garbage dumps.
3. Installation of incinerators.
4. Prevention of illegal deskinning of animals in the open.
5. Setting up of carcass Utilisation centre.
6. Establishment of modern abattoirs.
7. Removal of slums, unauthorised piggeries and dairy farms from around the airports.
8. Prevention of water logging inside the airports.
9. Pigeon proofing of hangars.
10. Scaring off and shooting of birds within the airfield.
11. Information to pilots by Traffic Controllers about presence of birds.
12. Amendment of aircraft approach and departure procedures.
13. Amendment of Aircraft Act to make violation of Aircraft Rules regarding disposal of garbage a cognizable offence.
14. Frequent joint inspection by concerned authorities of areas within and around airports.

[English]

Purchase of 50 Seater Aircrafts

269. SHRI K.P. SINGH DEO. Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government had to purchase some 50 seater aircrafts;

(b) if so, the companies which are setting these aircrafts;

(c) the number of 50 seater aircrafts proposed to be purchased and the cost of each aircraft;

(d) whether the deal has been finalised; and

(e) if so, the date by which these aircrafts are expected to be supplied to the Government ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (c) Indian Airlines is considering the acquisition six 50 seater turboprop aircraft. The companies along with the names of aircraft which have been short-listed are given below :

Name of the Company	Aircraft
1. Aero International (Regionale) France	ATR 42-500
2. Bombardier Regional Aircraft Canada	Dash 8-300
3. Saab Aircraft International Ltd. Sweden	Saab 2000

Based on the present offers, estimated cost of each aircraft is about US\$ 16 million.

(d) and (e) No, Sir. The offers received from the three manufacturers are under evaluation/negotiation.

[Translation]

Introduction of New Train on Metre Gauge

270. DR. SATYANARAYAN JATIYA : Will the Minister of RAILWAYS be pleased to state :

(a) the present position of the extension of railway services by introducing new train on the metre gauge rail line in the Neemach-Mah railway section under Ratlam railway division in the Western Railway during each of the last three years, till August, 1997;

(b) the details of the metre gauge and broad gauge passenger coaches and railway engines made available to the Ratlam Division under the Western Railway during each of the last three years till 1997; and

(c) the measures taken for the expansion and maintenance of metre gauge passenger railway services in the country?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) 69/70 Indore-Mhow Passenger has been introduced on Nimach-Mhow section w.e.f. 05.02.96.

(b) During the last 3 years no additional locos have been provided for passenger service to Ratlam Division.

From 1995 to Oct.'97, 91 BG additional coaches were provided to Ratlam Division.

(c) With the progress of gauge conversion work, the requirement of M.G. coaches is coming down but the available coaches are being maintained upto the required standards. Important measures launched by Railways for improving the condition of coaches like renovation of rakes, deployment of high pressure jet cleaning machines, intensive cleaning of rakes etc. being implemented on metre gauge also. 100 MG coaches have also been included in the coach refurbishing plan to provide one tie major inputs.

[English]

Fare concessions by Indian Airlines

271. SHRI RADHA MOHAN SINGH :
SHRI SHANTI LAL PARSOTAMDAS PATEL :

Will the Minister of CIVIL AVIATION be pleased to state the details of fare concessions admissible to senior citizens, sportsmen and school teachers while traveling by Indian Airlines flights as on date?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : The following fare concessions are admissible to senior citizens and sportsmen while travelling by Indian Airlines flight :

- (i) 50% discount to all persons who have completed 65 years of age on the date of commencement of their travel. The discount is available to Economy Class on all Indian Airlines domestic services, except on Agati-Cochin sector.
- (ii) (a) Free passages to winners of Gold, Silver and Bronze Medals, at the Asiad, Olympics/ Commonwealth Games etc. from Home-Town to venue of the national tournaments, once a year.
- (b) Free passages to all Indian Athletes and sports persons participating in recognised world championships held in India, from home town to the venue of Games and back.
- (c) Free passages to Ms. P.T. Usha and her coach, from home -town to the venue of the coaching centre.
- (d) 25% concession to the sports persons from the North-Eastern Region who are participating in the National sports events from Calcutta/Guwahati to a station within the North Eastern Region.

Implementation of Orissa DD Projects

272. SHRI NAVEEN PATNAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of Projects implemented by Doordarshan in Orissa during the Eighth plan;

(b) the amount spent on those projects in that plan period;

(c) the Ninth plan proposal outlay and anticipated expenditure of Doordarshan projects in Orissa ; and

(d) the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) Two TV studio centres 1 high power TV Transmitter (HPT), 39 Low Power TV Transmitters (LPTs) and 6 very Low power TV Transmitters (VLPTs) have been commissioned into service in the state of Orissa during the Eighth plan period at a total capital cost of Rs. 73.33 crores.

(c) and (d) The outlay of Doordarshan project for Orissa in the Ninth Plan would depend upon extent of funds approved for the Ninth plan proposals of Doordarshan by the competent authority.

Utilisation of Funds

273. SHRI RAMASHRAYA PRASAD SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a large scale of scam in the utilisation and misappropriation of funds in the Town Supply Department and Hospital Department of Liluah Workshop under Eastern Railway by CWM , Liluah Workshop; and

(b) if so, the details thereof and the remedial measures taken by the Government in this regard ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

Control Tower Facility

274. SHRI CHAMAN LAL GUPTA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the Airports in India that have Control Tower Facility alongwith the cost involved in the construction of each of them;

(b) reasons for not having control towers on all the Airports;

(c) the agency that is responsible for controlling the Air Traffic; and

(d) the steps taken by the Government to minimise the mid-air Collusions ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) The domestic and international airports, which are in operation , have been provided with control tower facilities. These facilities are provided as a part of the terminal buildings and hence separate costs cannot be indicated for each airport. However, new control tower cum technical blocks have been constructed at Delhi and Mumbai international airports at a cost of Rs.49 crores and construction of new control towers has been taken up to at Dimapur, Tirupathi, Kargil, Indore, Imphal & Vadodara at costs ranging between Rs.0.20 crores to 2.65 crores.

(c) Airports Authority of India controls the Civil Air Traffic and defence authorities provide air traffic services at airports controlled by them.

(d) DGCA has formulated requirements which have been issued through Civil Aviation Requirements for mandatory installation of Airborne Collision Avoidance System (ACAS) on aircraft and mode 's' transponders. The main steps taken to avoid chances of mid-air collisions are: (i) Refresher courses to update professional knowledge of Air Traffic Controllers, (ii) Periodical proficiency checks of Air Traffic Controllers, (iii) Monthly random analysis of ATC tape transcripts to ensure that Air Traffic Controllers use standard phraseology and follow the laid down procedure while giving instructions to aircraft, (iv) Appropriate action against Air Traffic Control Officers (ATCO) involved in ATC incidents, (v) Modernisation of Air Traffic services at Delhi and Mumbai airports, and (vi) Proper maintenance of navigational communication and landing facilities.

[Translation]

Leasing of NAAI Land

275. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether C.B.I. has registered any case about leasing of land of National Airport Authority of India due to which a huge loss of revenue has been caused; and

(b) if so, the details there of ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Central Bureau of Investigation (CBI) have registered a case on 19.2.97 in

the matter of allotment of space in Hangar No.10 and leasing of 35,000 sq. ft. of land to M/S Mesco Airlines for construction of hangar at Juhu Airport during the year 1992. The case is under investigation of CBI.

[English]

Extension of Railway Platform in Giridih Railway Station

276. SHRI MAHABIR LAL BISHVAKARMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to extend Platforms of Giridih Railway Station under Eastern Railway;

(b) if so, the funds allocated therefor; and

(c) the time by which the above work is likely to be completed ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (c) Work of extension of platform at Giridih was taken up during 1996-97 at a cost of Rs.3.51 lakh and has since been completed.

Earthquake in M.P

277. SHRI DADA BABURAO PARANJPE :
DR. LAXMINARAYAN PANDEY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether "HUDCO" has proposed to extend loans for residential purposes to the victims of earthquakes that struck the State of Madhya Pradesh around mid-year;

(b) if so, the details thereof ;

(c) the number of persons applied in those schemes so far; and

(d) the number of persons benefited alongwith the amount of loan provided?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN) : (a) In consultation with the State Government HUDCO has drawn up a package for providing loan assistance to the extent of Rs.114.00 crores to the nominated State agencies for reconstruction and repairs of 55000 houses which were fully/partially damaged in and around Jabalpur in the earthquake in May, 1997.

(b) So far HUDCO has sanctioned loan assistance of Rs. 45.71 crores for reconstruction of 5727 dwelling units and repair of 12733 dwelling units. As on 15.11.97, it has released Rs.6.43 crores to the implementing state agencies based on proposals submitted by the State Government.

(c) and (d) As reported by HUDCO, as on 12.11.97, a total number of 3331 loan applications have been received

by implementing agencies out of which 2451 applications have been sanctioned for loan assistance of Rs.660.00 lakhs, Rs. 302.67 lakhs has been disbursed by the implementing agencies.

Electrification of Railway Routes

278. SHRI VISHVESHWAR BHAGAT : Will the Minister of RAILWAYS be pleased to state :

(a) whether a comprehensive plan has been formulated by the Government for electrification of Railway routes;

(b) if so, the details thereof ;

(c) the percentage of the total existing network of Railways which is proposed to be electrified by the Government during 1997;

(d) whether any time bound scheme has been formulated for this electrification ; and

(e) if so, the annual target fixed for the purpose ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) to (e) Subject to availability of funds, electrification of 2300 Route Kilometre has been planned during IX plan. 0.8% of the total existing network of the Railways is proposed to be electrified during 1997-98.

Annual targets for electrification during IX plan are planned as under :

1997-98	500 KM
1998-99	450 KM
1999-2000	450 KM
2000-2001	450 KM
2001-2002	450 KM

[Translation]

Expansion of DD Network in Himachal Pradesh

279. SHRI K.D. SULTANPURI :
SHRI GANGA CHARAN RAJPUT :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the plan formulated by the Government for expansion of Doordarshan Network in Himachal Pradesh during the last four months;

(b) whether the T.V. Towers installed there are not functioning properly;

(c) if so, the steps being taken for their improvement;

(d) whether LPT relay centre has been sanctioned for Rath town in Hamirpur district; and

(e) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) 2 Very Low Power TV transmitters (VLPTs), one each at Ashapuri and Nehri, have been sanctioned for further expansion of Doordarshan network in Himachal Pradesh during the last four months.

(b) and (c) All the existing TV transmitters in Himachal Pradesh, except the VLPT at Jahalma, are reported to be functioning satisfactorily. The repair work in respect of the VLPT, Jahalma is presently held up due to road blockage and snowfall.

(d) and (e) A Low Power TV transmitter (LPT) is already under implementation at Rath in Hamirpur district of Uttar Pradesh.

Barren Land Development Programme in Maharashtra

280. SHRI DATTA MEGHE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the details of the projects approved under Barren Land Development Programme in Maharashtra during the last three years;

(b) the details of projects pending for approval with the Union Government and the reasons for their pendency;

(c) the time by which sanction is likely to be accorded in regard there to ;

(d) the number of projects getting finance from foreign agencies under Barren Land Development Programme in the State ;

(e) the details of the projects under implementation in the state at present; and

(f) the time by which these projects are likely to be completed?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) There is no Barren Land Development Programme in the Department of Wastelands Development, Ministry of Rural Areas and Employment. However, the Department is implementing an Integrated Wastelands Development project scheme in Maharashtra State. Two projects under IWDP scheme have been sanctioned for Nasik and Ahmednagar districts. The IWDP in Nasik district was

sanctioned in 1992-93 for a period of 4 years at a total cost of Rs.156.73 lakhs for development of 1700 ha. of wastelands. The IWDP in Ahmednagar district was sanctioned in 1994-95 for a period of 3 years at a total cost of 42.03 lakhs for development of 531 ha. of wastelands. The IWDP in Nasik district has been completed and IWDP in Ahmednagar districts is likely to be completed during 1997-98. No such project has been approved under Integrated Wasteland Development project Scheme during the last three years in the State except in Ahmednagar district.

(b) and (c) No Integrated Wastelands Development Project proposal from the state of Maharashtra is pending in the Department for sanction.

(d) to (f) There is no such project funded by foreign agencies is under implementation in the state .

Privatisation of AI / IA

281. SHRIMATI KETAKI DEVI SINGH :
SHRI PANKAJ CHOWDHARY :
SHRI ANAND RATNA MAURYA :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether any proposal of Privatisation of Air India and Indian Airlines is under consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (c) Air India Limited figures in the list of 40 Public sector Enterprises (PSEs) referred by the Government to the Disinvestment Commission for drawing up a comprehensive and long term disinvestment programme for these PSEs.

At present, there is no proposal to disinvest the equity capital in Indian Airlines.

[English]

Provision of Finance to Film Industry

282. SHRI KRISHAN LAL SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether recent incidents in Mumbai have confirmed a nexus between the film industry and the underworld;

(b) if so, the details thereof ;

(c) whether the film industry of the country depends on the finance provided by the underworld;

(d) if so, the details thereof;

(e) Whether the Government propose to set-up a separate agency to provide finance to the film industry; and

(f) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S.JAIPAL REDDY) : (a) to (d) The Central Government do not have any information in this regard.

(e) and (f) The National Film Development Corporation (NFDC) has been set up for the purpose of financing and promoting good cinema and promoting the integrated development of the Indian film industry. NFDC offers finance to the film industry in the form of film finance, co-production of films, co-production with Doordarshan and finance for theatres.

[Translation]

Local Branch of SAIL Duped by Private Company

283. SHRI BRIJ BHUSHAN TIWARI : Will the Minister of STEEL be pleased to state :

(a) whether the Government are aware that a private Company has duped the local branch of SAIL in Ghaziabad; and

(b) if so, the amount involved therein and the action taken by the Government against the said Company for doing so and to recover this amount ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) Steel Authority of India Ltd. (SAIL) has informed Ministry of Steel about one of its customers, to whom steel materials were supplied, having defrauded its Branch at Ghaziabad (U.P.) to the tune of over Rs. 2 crores in the recent past.

In order to recover the amount due to SAIL from the Company, SAIL has taken a number of steps including lodging of an FIR with local police, approaching the relevant bank along with the police to freeze all accounts maintained by the various Directors of the Company, initiating criminal proceedings under Negotiable Instruments Act against the dishonoured cheques and filing of Civil Suit for granting injunction order restraining the Company, their agents and servants from disposing of the properties etc.

[English]

Development of Sabarmati Railway Station

284. SHRI VIJAY PATEL :
SHRI DILEEP SANGHANI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have examined the issue of overcrowding of the Ahmedabad railway station;

(b) if so, the details thereof;

(c) whether there is any plan to develop Sabarmati railway station to ease the congestion at Ahmedabad station;

(d) if so, the details thereof; and

(e) if not, the other alternative arrangements planned by the Government in this regard ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) There is no overcrowding at Ahmedabad station at present.

(c) No, Sir.

(d) Does not arise.

(e) Adequate terminal facilities are available at Ahmedabad railway station to cater to the present level of traffic.

[Translation]

Black Marketing of Free Rail Coupons

285. SHRI PANKAJ CHOWDHARY:
SHRI RAMSAGAR :

Will the Minister of RAILWAYS be pleased to state :

(a) whether any incident of black marketing of free railway coupons of Members of Parliament/Members of Legislative Assembly have come to the notice of the Government through print media in the recent past ;

(b) if so, the details thereof;

(c) whether the Government made any investigation in this regard;

(d) if so, the outcome thereof;

(e) whether any person has been arrested in this regard; and

(f) if so, the action taken against him ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir. The news was published in Rashtriya Sahara on 10.9.97 and Dainik Jagran on 11.9.97.

(b) A private person was purchasing railway tickets in bulk by exchanging Rail Travel Coupons (RTCs) meant for existing/ex. MLAs of Bihar Legislature. The person was also selling RTCs on concessional rates.

(c) Yes, Sir. The suspect was caught red-handed while selling TRCs worth Rs.30,000/- to a decoy on cash

payment of Rs.15,000/-. The trap was laid by CBI in association with Railway Vigilance.

(d) and (e) One person named Shri Ram Kumar was arrested by CBI .

(f) Railways are not aware of the outcome as the case is being investigated by CBI.

[English]

IA and AI Medical Wings

286. SHRI SANAT MEHTA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines and Air India have appointed dieticians to look after the flying crew and set up gymnasiums, physiotherapy units at their medical wings;

(b) if so, the details thereof , location-wise; and

(c) the criteria adopted by these airlines to appoint dieticians?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (c) Indian Airlines has two Gymnasiums in Delhi. They have not appointed any Dietician.

Air India has not set up any Gymnasium. However, the airline has appointed a Dietician in the Medical services Department at Mumbai to primarily guide and advise the overweight crew on dieting measures.

New Railway Projects

287. SHRI VIRENDRA KUMAR SINGH :
DR. LAXMINARAYAN PANDEY :
SHRI SUNDER LAL PATWA :
SHRI D.P. YADAV :
SHRI THAWAR CHAND GEHLOT :
SHRI DHARAMABHIKSHAM :
SHRI DEVENDRA BAHADUR ROY :

Will the Minister of RAILWAYS be pleased to state :

(a) the details of new railway lines laid, doubled, converted into broad gauge and surveyed during 1995-96, 1996-97 and 1997-98 till date, zone/State-wise;

(b) the details of the new railway lines for which survey is being proposed during the current year;

(c) the present stage and the time by which above work mentioned at part (a) are likely to be completed, project-wise; and

(d) the funds allocated, therefor, project-wise ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (d) Information is being collected and will be laid on the Table of the Sabha .

TV Media Statellite Programme by Foreign Channel

288. SHRI MADHUKAR SARPOTDAR :
SHRI ANANT GANGARAM GEETE :
SHRI SURESH PRABHU :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have taken note of the anti-India T.V. media satellite programme being relayed in India at foreign channels ; and

(b) if so, the remedial steps taken or proposed to be taken in the matter ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) Government have already introduced a Broadcasting Bill in the Parliament, which among other things, seeks to regulate the foreign satellite channels and bring them within the ambit of Indian laws and regulations including a broadcasting code. The Bill has been referred to a Joint Select Committee of Parliament.

[Translation]

Number of AIR Stations in Haryana

289. DR. ARVIND SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the places where All India Radio is functioning in Haryana and since when they are broadcasting the programmes;

(b) Whether keeping in view the geographical composition and cultural heritage of Haryana these stations are sufficient;

(c) if so, the total population and areas being covered by these stations;

(d) whether the Government also propose to open more All India Radio Stations in the state; and

(e) if so, names of the places where these stations are proposed to be opened ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) At present, two AIR Stations, one each at Rohtak and Kurukshetra are functioning in Haryana. Programmes are

being broadcast w.e.f. 8.5.76 and 24.6.91 respectively from these stations.

(b) to (e) Radio coverage is available to the entire state of Haryana from these two stations and from Delhi Channels. Hence, from radio coverage point of view both area and population wise, the existing centres are considered sufficient. However, a local Radio station with 6 KW FM Tr. MP studio is being set up at Hissar. The station is expected to be completed by December, 1997.

[English]

Irregular Functioning of A.I.R Leh

290. SHRI P. NAMGYAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether frequent break down in broadcasting services have become routine affairs of the Leh station of the AIR;

(b) whether most of the recordings and portable equipments have shifted to Kargil station of AIR resulting further deterioration of the programmes of Leh station of AIR;

(c) whether listeners have complained many times to the AIR authorities at Leh, as well as , Delhi for weak receptions in the remote areas and substandard and lack lustre programme being broadcast over the said station; and

(d) the steps taken to prevent such occurrence in future?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) to (c) No, Sir.

(d) Do not arise.

Daily flights from Vizag -Hyderabad and Vizag-Chennai-Calcutta

291. DR. M. JAGANNATH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to operate daily flights from Vizag-Hyderabad and Vizag-Chennai in view of public demands;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI

JAYANTHI NATRAJAN): (a) to (c) Commercial and operational constraints at present do not permit operation of daily services on these routes. Alliance Air, a wholly owned subsidiary of Indian Airlines is, however, already operating three flights per week on Vizag/Chennai/Vizag sector, six flights per week on Hyderabad/Vizag/Hyderabad sector and three flights per week on Vizag/Calcutta/Vizag route.

Guidelines for Private Airlines

292. SHRI BIJOY HANDIQUE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government intend to withdraw guidelines which make it mandatory for private airlines operating on trunk and other profitable routes as well as on an uneconomic routes;

(b) if so, whether Government have considered the adverse impact of such a decision in communication-wise difficult zones or areas; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No, Sir.

(b) and (c) However, various suggestions for providing concessions to air operators connecting the far flung, remote and inaccessible areas like the North-Eastern region, J & K, Andaman & Nicobar Islands and Lakshadweep are under consideration.

[Translation]

Working Hours of Pilots

293. SHRI SHATRUGHAN PRASAD SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the prescribed working hours for the Pilots and crew members;

(b) whether the Government intend to reduce their working hours; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) Members of flight crew (both cockpit and cabin crew) are required to be utilised by operators in such a manner that they do not exceed flight time, flight duty time limitations and rest hours as notified by the DGCA.

- (b) No, Sir.
 (c) Does not arise.

Indian Films on International T.V. Network

294. SHRIMATI SHEELA GAUTAM :
 SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether several international T.V. networks are telecasting Indian Films by purchasing their telecast right and thus are competing with Doordarshan ;

(b) if so, the number of films and other programmes produced by Doordarshan reported to have been sold to these agencies during each of the last two years;

(c) the details of foreign exchange as well as Indian currency earned therefrom; and

(d) the foreign exchange/rupee spent on importing films and other T.V. programmes during the above period?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) International TV Networks have been purchasing right of Indian films from private producers and right holders for telecasting on their channels. Doordarshan is also telecasting Indian films on its networks/channels.

(b) Live feed of following important events were provided by Doordarshan to these competing channels for the larger benefit of audience living in India and abroad:

1. Budget speech of Finance Minister on 22nd July'96.
2. Prime Minister's Speech from Red Fort on 15th August'96
3. Budget Speech of Finance Minister on 28th February'97
4. Confidence Motion of Parliament on 11th April'97
5. Programmes in connection with 50th Anniversary of India's Independence telecast by Doordarshan on 14/15.08.97
6. Funeral Proceedings of Mother Teresa on 13th September '97

Only service charges were taken by Doordarshan for providing these live feeds.

(c) A sum of US \$ 1.27 lakhs was received by giving above feeds to the international competing T.V. channels.

(d) During 1996 and 1997, royalty amounting to Rs.4.25 crores, including a foreign exchange component of Rs. 1.97 crores was paid for acquiring rights of foreign programmes

Functioning of Civil Aviation Sector

295. SHRI ANAND RATNA MAURYA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government are considering to prepare a comprehensive Legislation to streamline the functioning of Civil Aviation Sector;

(b) if so, the details thereof;

(c) whether the draft of the said legislation has been finalised; and

(d) the date by which it is likely to be introduced in the Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) Yes , Sir.

(b) to (d) it will take some more time for the legislation to be brought before Parliament. No definite time schedule can be indicated at this stage.

Assistance for Housing Scheme of U.P.

296. SHRI RAJENDRA AGNIHOTRI : Will the MINISTER OF URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether State Government of Uttar Pradesh has forwarded some Housing Schemes for approval and financial assistance;

(b) if so, the details thereof ;

(c) the present status of each of them ; and

(d) the extent to which assistance is likely to be given, scheme-wise ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) and (b) As on 31.10.97, Housing & Urban Development Corporation Ltd. (HUDCO) has sanctioned 993 housing schemes with loan assistance of Rs.981.39 crores. On completion these projects would provide over 5.98 lakhs dwelling units, 0.87 lakh upgraded units and 0.55 lakh developed plots.

In addition, 15 housing schemes envisaging loan assistance of Rs.31.59 crores are in the pipeline. Details of these schemes are given in the attached Statement.

(c) and (d) The schemes at Sl.Nos. 8,10,11 and 12 of the Annexure stand referred back to the implementing agencies for some clarifications. Rest of the schemes are

under appraisal. Loan assistance will be sanctioned as per norms relating to various schemes and subject to availability of fund .

Statement

Housing schemes in Pipeline in HUDCO

As on 31.10.97

Sl.No.	State Agency	Scheme Name	Loan Amount (Rs. in lakhs)
Uttar Pradesh			
1.	Allahabad Dev. Authority	400 EWS at Mani Allahabad	100.48
2.	Allahabad Dev. Authority	595 EWS at Shanti Puram Allahabad	149.50
3.	Allahabad Dev. Authority	306 EWA at Meen Sarai Allahabad	94.55
4.	Allahabad Dev. Authority	350 EWS at Ogarpur Seeva Allahabad	108.14
5.	Allahabad Dev. Authority	694 EWS at Kalindipuram Allahabad	155.72
6.	Allahabad Dev. Authority	336 EWS at Dev Prayag Allahabad	88.40
7.	Agra Dev. Authority	1050 EWS Housing for Kalindi Vihar Agra Firozabad Road Agra	263.50
8.	Agra Dev. Authority	3000 EWS Unit in Shasirjpuram Agra	750.00
9.	Bareilly Dev. Authority	40 LIG HSG Scheme at Ram Ganga Nagar Bareilly	28.80
10.	Bareilly Dev. Authority	380 EWS at Parthpur Chowdhary	109.46
11.	ELDECO Housing & Const. Pvt. Ltd.	Const. of 141 Houses at Udyan Raksha Khand Rai-Bareilly Road	186.55
12.	ELDECO Housing & Const. Pvt. Ltd.	Const. of 232 Houses in Udyan-2, SEC-3 Rai Bareilly	300.00
13.	Gorakhpur Dev. Authority	100 EWS Unit for Shel Terless Persons	25.00
14.	Malvika Steel Jagdishpur	Staff HSG. for Malvika Steel Jagdishpur, U.P.	700.00
15.	Moradabad Dev. Authority	Comp. HSG. scheme at Avantika Moradabad (55+45)	
Total			Rs. 3159.10

**Corruption cases Against Chairman, Railway
Recruitment Board Allahabad**

297. SHRI ILIYAS AZMI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government are aware of complaints of large scale corruption against the chairman of Railway Recruitment Board, Allahabad;

(b) whether the chairman of Allahabad Recruitment Board is directly involved in getting money from the job seekers; and

(c) if so, the action taken by the Government in this regard ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) some newspaper reports regarding malpractices in Railway Recruitment Board were received.

(b) No, Sir

(c) The services of the Chairman Railway Recruitment Board, Allahabad have been dispensed with.

Unauthorised Occupants in Government Accommodation

298. DR. BALIRAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have identify the unauthorised occupation of Government Quarters at "G" point, Gole Dakkhana, New Delhi;

(b) if so, the details thereof ; and

(c) the steps taken by the Government for the eviction of unauthorised occupants thereof ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

[English]

Foreign Charter Flights

299. DR. T. SUBBARAMI REDDY :
LT. GENERAL PRAKASH MANI TRIPATHI:
SHRI ANNASAHIB M.K. PATIL :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have decided that more foreign charter flights to India be allowed to land in the country on a regular basis though plans for domestic airlines to fly charter flights to neighbouring countries have been shut-down;

(b) if so, the details thereof ;

(c) the foreign charter flights that are operating in India at present;

(d) the check and supervision that are to be made on these foreign flight operators in the country; and

(e) plans for domestic airlines to fly charter flights to neighbouring countries ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Foreign tourist charter flights and cargo flights are permitted to operate to India, subject to certain terms and conditions. Indian Private operators are also permitted to operate international freighter services on a non-scheduled basis, subject to guidelines notified by the Director General of Civil Aviation. Tourist charter flights from other countries are allowed for the purpose of promoting tourism to India and such flights are therefore permitted to carry mainly foreign tourists. Indian domestic carriers are not permitted to operate charter flights from India to foreign destinations.

(c) Charter flights are non-scheduled flights and the operations vary from time to time.

(d) The operation of charter flights are subject to safety and security procedures notified by the Director General of Civil Aviation.

(e) Does not arise in view of (a) and (b) above.

[Translation]

Setting up of DD Relay Centres in the country

300. DR. G.R. SARODE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Doordarshan relay centres under construction and the time by which these are likely to be completed;

(b) whether a proposal for setting up Doordarshan relay centres at Jalgaon and Dhule districts in Maharashtra is lying pending with the Union Government; and

(c) if so, the time by which it is likely to be cleared ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) 337 IV transmitters of varying powers are, at present under implementation in the country. The normal lead time for completion of these projects is between 2-4 years from the commencement of works depending on the nature of the projects.

(b) and (c) while a Low power TV Transmitter (LPT) project at Ravar in Jalgaon District. An LPT at Dhadgaon and a very Low power TV Transmitter (VLPT) at Pimpalner-Sakri in Dhule District are presently under implementation, a High power TV transmitter (HPT) project is also envisaged to be set up at Jalgaon in replacement of the existing LPT. subject to approval of the scheme by the competent authority, availability of resources and inter-se-priorities.

[English]

CPWD 'M' Division Govt. Houses

301. SHRI MANGAL RAM PREMI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there have been seepages in houses under 'M' Division CPWD , New Delhi;

(b) if so, the number of such houses and the reasons for not taken action in advance ;

(c) the measures now taken to check the seepages henceforth;

(d) whether there is any criteria fixed for white-washing; if so, the details thereof; and

(e) the steps taken/proposed to be taken to bring about change in the attitude of the CPWD to render effective and satisfactory service to the residents in Government houses ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) to (c) Yes, Sir. Complaints regarding seepage received in 'M' Division was for 93 quarters. Preventive repairs under 'M' Division were carried out in limited quarters and preventive repairs in balance quarters will be carried out depending upon the availability of the funds.

(d) Yes, Sir. Normally, white washing is carried out once in 2 years. However, on change of tenancy and on special occasions like marriages, requests of allottees for white washing are entertained.

(e) CPWD has reported that every possible step is taken to see that the complaints of the allottees are attended to in time. At times, it may not be possible due to non-availability of funds.

Outstanding dues against Railways

302. SHRI BHIMRAO VISHNUJI BADADE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways has been requested several times to pay the outstanding dues of Rs.15.66 crores to Maharashtra for deployment of State Police Force on Central, Western South Central and South Eastern Railways in terms of existing provisions;

(b) whether these dues are pending since 1979-80;

(c) whether such serious delay in payment of outstanding dues will affect deployment of State Police Force at Railway Stations;

(d) the time by which the Government propose to pay these outstanding dues in public interest; and

(e) the amount due to other States on this account, Statewise ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The outstanding dues amounting to Rs.15.66 crores were payable to Govt. of Maharashtra for deployment of state police Force on Central, Western, South Central and South Eastern Railways as on 31.3.97. However, outstanding dues as on 31.10.97 are as under :

(Figure in crores of Rs.)

Central Railway	5.15
Western Railway	5.04
S.E. Railway	0.61
South Central Rly.	1.44 (*) Claims not received with AG's Certificate.
	<u>12.24</u>

(b) No bills are pending since 1979-80, except on Central Railway.

(c) No, the delay in payment of outstanding dues are mainly on account of :

- (i) Non-Submission of audit certificate by the State Govt.
- (ii) Unilateral creation of GRP posts by the state Govt. without the approval of Railway administration.
- (iii) Law and order being a State subject, the state police deploys GRP on the Railways. Delay in payment of the dues for any reasons need not affect the deployment of state police, as any State Government has to carry out its Constitutional responsibility over its jurisdiction. Meanwhile the State has also to sort out the reasons for the delay in payment of outstanding dues with the concerned Zonal Railway.

(d) Efforts are on to clear all admissible claims by the end of March, 1998.

(e) Statement is attached.

Statement

(e) State-wise Position of Outstanding Claims of GRP dues as on 31.10.97

(Figure in Crores of Rupees)

State	Outstanding as on 31.10.97
Andhra Pradesh	1.40
Bihar	8.37
Gujarat	5.88
Karnataka	5.52
Kerala	4.97
Maharashtra	12.24
Madhya Pradesh	6.09
Orissa	1.25
Rajasthan	0.67
Tamil Nadu	7.68
Uttar Pradesh	4.32
West Bengal	1.54
Total	59.93

LPTs in Balrampur and Bagmundi in West Bengal

303. SHRI BIR SINGH MAHATO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether LPTs in Balrampur and Bagmundi in the district of Purulia, West Bengal are proposed to be commissioned soon; and

(b) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) The Low power TV Transmitter (LPT) at Balrampur and Very Low Power TV transmitter (VLPT) at Bagmundi in Purulia district of West Bengal are presently under implementation and are expected to be completed during 1998-99 subject to availability of resources, infrastructural facilities and inter-se priorities.

[Translation]

Survey for Rishikesh-Karnaprayag Railway Line

304. DR. RAM VILAS VEDANTI :
SHRI SOHANVEER SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Railways have conducted any survey for laying a Railway line from Rishikesh to Karnaprayag (U.P.);

(b) if so, the details thereof ; and

(c) the funds allocated and expenditure incurred thereon so far ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (c) A survey for a new BG line from Rishikesh to Karnaprayag via Devprayag, Rudraprayag sanctioned at cost of Rs.10 lakhs is in progress. So far Rs. 3 lakhs have been incurred on this survey.

[English]

Run-Way of Rajkot Airport

305. DR. VALLABH BHAI KATHIRIA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is any proposal to increase the run-way of the Rajkot airport so that Air Bus 320 can be landed on it; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No, Sir.

(b) Does not arise.

Award for Outstanding Performance

306. SHRI BHIMRAO VISHNUJI BADADE : Will the Minister of RAILWAYS be pleased to state :

(a) whether attention of the Government has been invited to the news-item captioned "Need a cash award ? Be nice to Ram Vilas Paswan" appearing in the Indian Express dated October 3,1997;

(b) whether the Government have any scheme for awarding prize to railway employees for outstanding performance ;

(c) if so, the amount allocated for this scheme during the last three years;

(d) the amount released for this purpose during the current year and whether the said amount is many times more than the allocated amount;

(e) if so, the reasons therefor; and

(f) the details of the employees who were provided this amount ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) Yes,Sir.

(c) to (f) The information is being collected and will be laid on the Table of the Sabha.

Julka Committee Recommendations

307. SHRI MADHAVRAO SCINDIA :
SHRI SURESH R. JADHAV :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Julka committee recommendations for pay hike and its revision for Air Traffic Controllers has been implemented;

(b) if so, the details of the recommendations; and

(c) the date by which it is likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (c) Negotiations are continuing with the Air Traffic Controllers' Guild for an amicable solution of various demands.

Bhunter Airport

308. SHRI SAT MAHAJAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Bhunter (Kullu) aerodrome in Himachal Pradesh is not fully capable to handle the vast tourist inflow to Kullu, Manali, Manikaran, Berskund and other important hilly stations in and around the valley;

(b) if so, whether any proposal for the expansion of this airport is under consideration of the Government ;

(c) the time by which the proposal is likely to be cleared and work of expansion of the airport started; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) Bhunter Airport belongs to Airports Authority of India (AAI) and the airport infrastructure is suitable for operation of 20 seater type of aircraft and is fit for fair-weather operations only due to hilly terrain.

(b) Yes, Sir. On the request of the State Govt. AAI is planning upgradation of Bhunter airport for 50 seater type of aircraft, which will require construction of a new Terminal Building and extension of runway. Request for additional land measuring approximately 17 acres has been placed with the state Govt. The work of construction of a bund and a retaining wall along the river Beas to check soil erosion of airport operational area has already been undertaken by AAI.

(c) and (d) The time frame for the upgradation of the airport will be decided after the state Govt. confirms the availability of the land for expansion of the airport.

Railway Projects

309. SHRI P.C. THOMAS : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have declined to give its approval to some Railway projects announced for construction in the Budget 1997-98 ; and

(b) if so, the details thereof and the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) (a) and (b) No, Sir. Cabinet Committee on Economic Affairs have desired for a comprehensive note on the on-going project including those in the pipeline with their prioritisation and pattern of funding, before the projects are considered for approval.

Corruption Cases

310. DR. MURLI MANOHAR JOSHI : Will the Minister of STEEL be pleased to state:

(a) the number of cases of corruption, dishonesty and assets disproportionate to the income of civil servants investigated by the Vigilance Department of Ministry in 1995-96;

(b) the number of officers (Grade-wise) involved in the above;

(c) the number of complaints received for corruption and dishonesty in the 1995-96 and the action taken thereon;

(d) Whether the Vigilance Department initiate action suo moto against the staff suspected to be dishonest and corrupt; and

(e) whether the Ministry have made any review of the functioning of power of the vigilance section under their control and, if so, the details thereof ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) No case was investigated by the Vigilance section in the Ministry against any officer or member of staff working in the Ministry .

(b) Does not arise in view of (a) above.

(c) No complaint of corruption and dishonesty was received against any officer or member of staff working in the Ministry of Steel during 1995-96.

(d) The Vigilance Section in the Ministry can initiate action *suo-moto* against staff suspected to be dishonest and corrupt if *prima facie* case exists, as per procedure.

(e) Review of Vigilance work in various organisations under the Ministry is being undertaken periodically. During the current year three such reviews have taken place.

Delhi-Karachi Route

311. SHRI AJMEERA CHANDULAL :
SHRI K.P. NAIDU :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Air Traffic Controllers have pointed out that the bifurcation of the Delhi-Karachi route by the Airport Authority of India is faulty and dangerous to flight safely; and

(b) if so, the steps being taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Yes, Sir. Air Traffic Controllers Guild had pointed out some difficulties in implementing the bifurcated route. The bifurcation was neither faulty nor dangerous to flight safety. However, the matter has since been resolved by some marginal realignment.

D.D.P. in Rajasthan

312. COL. SONA RAM CHOUDHARY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government had sanctioned Desert Development Programme Project during 1997-98 for stopping further increase of sand in desert districts of Rajasthan by tree plantation;

(b) whether the State Government and the Forest Development did not prepare any project in this regard and the D.D.P. project was stopped by the Union Government and the Cluster Development project started during 1995-96 ;

(c) whether the project Aravali tree plantation being run with the financial help of Japan Government has not yet been started in the State ; and

(d) whether the Union Government are considering grant of budget, for desert districts so that spread of sand is contained and tree plantation done on priority basis in the State ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU):

(a) Yes, Sir. Government of India has sanctioned Desert Development Programme in Rajasthan for Watershed development which includes plantations.

(b) Desert Development Programme has not been stopped in the State of Rajasthan.

(c) Government of Rajasthan have informed that the Aravali Plantation project is being implemented in Desert districts of Sikar, Jhun Jhun, Nagaur and Pali.

(d) Government of India is regularly releasing grant to identified districts of the state to combat desertification. During current financial year, about Rs.24 crores for this purpose have been released to the State.

Review of Railway project in Maharashtra

313. SHRI SANDIPAN THORAT : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have reviewed the progress of major railway projects launched during 1996-97 in Maharashtra ;

(b) if so, the details thereof and allocation of funds made for these projects during the current year, project-wise;

(c) whether the funds provided are far too inadequate for the timely completion of works resulting in cost and time escalation; and

(d) if so, the details of additional funds sought and likely to be made available ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) The current status of the projects launched during 1996-97 in Maharashtra, together with the allocation made for these projects during 1997-98, are as under :

(Rs. in Crores)

Name of Project	Cost	Outlay For 1997-98	Current Status
1	2	3	4
NEW LINE			
1. Panvel-Karjat	89.00	1.00	Land acquisition for the project, which has since been cleared by the Cabinet Committee on Economic Affairs, has been completed. Work on long lead items is being taken up .
2. Ahmednagar-Beed-Parli Vaijnath	353.00	1.00	Clearance of the Cabinet Committee on Economic Affairs has been received. Land acquisition plans and papers have been submitted to the state Government and work would be progressed, once they make available the land.
GAUGE CONVERSION			
3. Jabal pur -Gondia including Balaghat	356.00	1.00	Clearance of the Cabinet Committee on Economic Affairs has been received. Final

1	2	3	4
			Location survey to determine the diversion required to suit broad gauge alignment has been taken up.
4. Miraj-Latur	310.00	20.00	The work is being progressed in phases. The first phase work for new line from Latur to Latur Road and conversion of Kurduwadi-Pandharpur section has already been taken up.
DOUBLING			
5. Panvel-Pen-Roha- Land acquisition	3.90	0.10	Land acquisition is in progress and is targeted for completion by 31.03.99. The doubling of this section will be taken up in the coming years.

(c) and (d) The works are being progressed as per availability of resources.

[Translation]

Survey for Manmad-Malegaon-Dhulia-Nardana Rail Line

314. DR. SAHEBRAO SUKRAM BAGUL : Will the Minister of RAILWAYS be pleased to state :

(a) whether any survey has been conducted for laying a new railway line Manmad-Malegaon-Dhulia-Nardana(Maharashtra) and extending it up to Indore (Madhya Pradesh) ; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Survey for new broad gauge line between Dhule and Nardana with extension upto Shirpur has been completed. Survey for new line between Manmad and Dhule via Malegaon has been taken up. There is no proposal to extend the line from Shirpur to Indore at present, due to acute constraint of resources.

(b) Survey Report for Dhule-Nardana line with extension upto Shirpur, which was received in October,1997, has revealed the cost of the 62 kms. long line as Rs. 104.49 crores with a Rate of Return of 2.19%

[English]

Water Supply project for Karnataka

315. SHRI K.C. KONDAIAH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether assistance from Japan's Overseas Economics Cooperation Fund (OEFC) has been sought for the implementation of cauevery IV stage Water supply project for Bangalore city ;

(b) if so, the amount of assistance sought for ;

(c) whether OEFC has agreed for the assistance ; and

(d) if so, the time by which it is likely to become operational ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes,Sir.

(b) The Bangalore Water sppy & Sewerage Board has reported that the amount of assistance sought for is Rs. 804 crores .

(c) Yes,Sir.

(d) The financial assistance has already become operational from Janaury, 1997.

Performance of Components of NES

316. SHRI ANNASAHIB M.K. PATIL :
SHRI SANDIPAN THORAT :

Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether Government have reviewed the performance of various components of Non-Conventional Energy Sources for 1996-97 in the country;

(b) if so, the details of programmes implemented and programmes proposed during 1997-98 alongwith targets set, State-wise;

(c) whether a number of projects in Maharashtra are inoperative and if so, the details alongwith the estimated investment including foreign made on such project-steps taken up for revival/re-operationalise such project;

(d) whether the Government have formulated a Special Integrated Energy Project for Maharashtra ; and

(e) if so, the details thereof, location-wise?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b) Yes Sir, the Ministry has reviewed the performance of major programmes of Non-Conventional energy sources for 1996-97 in the Country. The details of programme implemented during 1996-97, are given in Statement I. The programmes proposed during 1997-98 alongwith State-wise targets wherever fixed are given in Statements II and III.

(c) The progress in implementation of programmes including the functioning of existing systems and devices is reviewed periodically. During the operation of the systems, routine operation and maintenance problems are observed and attended to by the suppliers/State Nodal Agencies. The Ministry has taken various initiatives for the revival of various systems and devices in the country including in the state of Maharashtra. Special components such as Annual Maintenance Contract, financial assistance for the revival of non-functional systems and renovation/modernization of old project have been included in the various programmes of the Ministry.

(d) No special Integrated Energy Project has been formulated for Maharashtra.

(e) Does not arise

Statement-I

State-wise achievements made under various Non-Conventional Energy Programme during 1996-97

Sl. No.	Name of State	Wind Power (MW)	Small Hydro Power (MW)	Biomass Combustion & Cogeneration (MW)	Solar Power (KW)
1	2	3	4	5	6
1.	Andhra Pradesh	9.39	-	-	-
2.	Arunachal Pradesh	-	1.00	—	-
3.	Assam	-	-	-	-
4.	Bihar	-	0.04	-	-
5.	Gujarat	31.137	—	—	—
6.	Goa	—	—	—	—
7.	Haryana	—	—	—	—
8.	Himachal Pradesh	—	0.02	—	—
9.	Jammu & Kashmir	—	—	—	—

1	2	3	4	5	6
10.	Karnataka	3.27	5.40	1.00	—
11.	Kerala	—	3.00	—	—
12.	Madhya Pradesh	2.7	1.00	—	240
13.	Maharashtra	2.77	0.75	1.50	—
14.	Manipur	—	—	—	—
15.	Meghalaya	—	—	—	—
16.	Mizoram	—	—	—	—
17.	Nagaland	—	—	—	—
18.	Orissa	—	—	—	—
19.	Punjab	—	—	—	—
20.	Rajasthan	—	—	—	—
21.	Sikkim	-	—	—	—
22.	Tamil Nadu	118.48	—	27.00	126
23.	Tripura	—	—	—	—
24.	Uttar Pradesh	—	4.25	7.50	—
25.	West Bengal	-	0.52	—	—
26.	Andaman & Nicobar	—	—	—	—
27.	Chandigarh	—	—	—	—
28.	Dadar & Nagar Haveli	—	—	—	—
29.	Delhi	—	—	—	—
30.	Lakshdweep	—	—	—	—
31.	Pondicherry	—	—	—	—
32.	Others	-	-	-	-

Sl. No.	Name of State	Solar Water Pumping Systems (Nos.)	Solar Cooker (Nos.)	Solar Water Heating Systems (m ² Collector area)
1	2	3	4	5
1.	Andhra Pradesh	69	587	-
2.	Arunachal Pradesh	-	269	-
3.	Assam	17	-	-

1	2	3	4	5	1	2	3	4	5
4. Bihar		39	-	-	18. Orissa		-	116	22
5. Gujarat		13	865	-	19. Punjab		27	1295	1217
6. Goa		2	15	-	20. Rajasthan		27	625	-
7. Haryana		3	1800	330	21. Sikkim		-	-	-
8. Himachal Pradesh		-	1035	1451	22. Tamil Nadu		68	4	-
9. Jammu & Kashmir		4	-	-	23. Tripura		-	6	-
10. Karnataka		42	-	-	24. Uttar Pradesh		26	1112	-
11. Kerala		82	-	1506	25. West Bengal		26	700	-
12. Madhya Pradesh		1	13000	96	26. Andaman & Nicobar		-	-	10
13. Maharashtra		22	950	-	27. Chandigarh		-	-	-
14. Manipur		-	-	-	28. Dadar & Nagar Haveli		-	-	-
15. Meghalaya		-	-	-	29. Delhi		13	-	-
16. Mizoram		8	-	-	30. Lakshdweep		-	-	-
17. Nagaland		-	-	-	31. Pondicherry		-	363	-
					32. Others		-	-	-

Sl. No.	Name of State	Solar Photovoltaic Systems		Biogas plants(Nos.)	Improved Chulha(Nos.)	Biomass Gasifier	
		SPV systems (Nos.)	Power Plants/packs (KWP)			No.of Systems	Capacity KW
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	-	5.76	14921	204732	54	1320
2.	Arunachal Pradesh	-	-	27	415	-	-
3.	Assam	100	1.00	5843	4382	-	-
4.	Bihar	14614	-	1382	6069	-	-
5.	Gujarat	1632	-	19362	63921	-	-
6.	Goa	-	-	163	9444	1	40
7.	Haryana	3097	-	2288	353240	-	-
8.	Himachal Pradesh	4700	-	1300	17390	-	-
9.	Jammu & Kashmir	2840	-	196	14000	-	-
10.	Karnataka	-	-	26124	67588	-	-
11.	Kerala	12081	-	3421	74234	-	-

1	2	3	4	5	6	7	8
12.	Madhya Pradesh	5000	-	20798	248312	6	700
13.	Maharashtra	-	-	15067	124535	1	500
14.	Manipur	-	-	201	5068	-	-
15.	Meghalaya	-	655	-	20	-	-
16.	Mizoram	-	-	120	2950	-	-
17.	Nagaland	-	-	182	1850	-	-
18.	Orissa	233	-	11894	172602	-	-
19.	Punjab	-	-	4468	60000	-	-
20.	Rajasthan	5556	76.95	1869	106721	-	-
21.	Sikkim	-	-	201	5117	-	-
22.	Tamil Nadu	1219	-	3894	208142	-	-
23.	Tripura	-	-	87	3188	-	-
24.	Uttar Pradesh	13800	-	16141	227889	-	-
25.	West Bengal	739	-	12591	169823	5	500
26.	Andaman & Nicobar	38	-	7	1740	-	-
27.	Chandigarh	-	-	-	1500	-	-
28.	Dadar & Nagar Haveli	-	-	2	1000	-	-
29.	Delhi	307	-	3	2120	-	-
30.	Lakshdweep	291	-	-	-	-	-
21.	Pondicherry	2	-	1	2256	-	-
32.	Others	-	-	-	-	-	-

Statement-II

State-wise targets for 1997-98 under Improved Chulha, Biogas Programmes and Solar Photovoltaic Programme

Sl. No.	State /Agencies	Improved Chulha (Nos.)	Biogas Plants (Nos.)	Solar Photovoltaic Programme	
				Solar lanterns (Nos.)	Home light Systems(Nos.)
1	2	3	4	5	6
1.	Andhra Pradesh	200000	16000	3000	500
2.	Arunachal Pradesh	15000	100	1000	200
3.	Assam	50000	1500	100	300

1	2	3	4	5	6
4.	Bihar	20000	1500	12000	300
5.	Gujarat	90000	12000	4000	-
6.	Goa	5000	100	50	-
7.	Haryana	50000	2000	5000	500
8.	Himachal Pradesh	30000	1200	4000	1000
9.	Jammu & Kashmir	50000	200	2000	4500
10.	Karnataka	88000	19500	500	100
11.	Kerala	100000	1500	4000	1000
12.	Madhya Pradesh	250000	20000	2000	1000
13.	Maharashtra	200000	15000	1000	100
14.	Manipur	15000	300	500	100
15.	Meghalaya	10000	100	300	300
16.	Mizoram	15000	200	100	-
17.	Nagaland	10000	300	-	-
18.	Orissa	14000	7500	1000	100
19.	Punjab	100000	6000	2000	500
20.	Rajasthan	100000	1500	1700	4500
21.	Sikkim	5000	250	50	-
22.	Tamil Nadu	100000	2000	1000	200
23.	Tripura	15000	100	1000	300
24.	Uttar Pradesh	230000	12000	10000	7500
25.	West Bengal	190000	10000	300	1000
26.	Andaman & Nicobar	1500	10	***	***
27.	Chandigarh	2000	10	200	-
28.	Dadar & Nagar Haveli	1200	10	-	-
29.	Delhi	2000	10	2000	200
30.	Lakshdweep	300	10	***	***
31.	Pondicherry	3000	Nil	500	-
32.	Others	912000	49100	700	800
Total		3000000	180000	60000	25000

*** To be covered under the UT Plan/Budget.

Statement-III**Programme-Wise Physical targets for the year 1997-98**

Sl. No.	Programme/Sub-Programme	Unit	Physical Targets 1997-98
1.	Family Biogas Plants	Lakh Nos.	1.80
2.	Improved Chulha	Lakh Nos.	30.00
3.	Biomass/Standalone Gasifiers*	MW	6.00
4.	IREP *	Block NO.	200
5.	Special Demonstration Projects *	Nos.	25
6.	Solar Photovoltaic Programme		
	(A) Solar Lanterns	Nos.	60000
	(B) Solar Home Lighting Systems	Nos.	25000
7.	SPV Irrigation Pumps *	Nos.	1000
8.	Solar Thermal Energy Programme*	Coll. area	35,000 sq.mtrs.
9.	Solar Cookers *	Nos.	35000
10.	Wind pumps & Hybird* Systems/Small Aerogenerators	KW(Nos.)	25 (100)
11.	Wind Power *	MW	175
12.	Small Hydro Power *	MW	10
13.	Biomass Power *	MW	45
14.	Solar Photovoltaic Power*	MW	0.3
15.	<i>Urban & Industrial *</i> <i>Energy projects</i>	MW (Nos.)	10(6)
16.	Alternate for surface* Transporation	Nos.	200

* No State-wise Targets fixed .

Unauthorised Constructions

317. SHRI RAMCHANDRA VEERAPPA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to USQ No. 1207 dated July 30, 1997 regarding unauthorised constructions and state :

(a) whether the requisite information has since been collected ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) to (c) MCD has detected 9 cases of unauthorised construction in Sukhdev Nagar. In

all these cases demolition order have been passed by the MCD. Details of the properties involved in the unauthorised construction as reported by MCD are as under :

Property No.

T—806/K-4

T—8

751/7

186

12

19

34

A-92

Extension of Ahmedabad Airport

318. SHRI HARIN PATHAK:
SHRI RATILAL KALIDAS VERMA :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether any Budgetary allocation has been made during the current financial year for the extension of Ahmedabad Airport in Gujarat ;

(b) if so, the details thereof; and

(c) if not, when the same is likely to be taken up in the near future ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Yes, Sir. A budget provision of Rs. 4 crores has been made in the year 1997-98 for the extension of runway at Ahmedabad Airport.

(c) AAI Board has approved the project for the extension of runway to 11,500 ft. and associated works at an estimated cost of Rs. 48.50 crores. The detailed engineering and tender formalities shall be completed during the year 1997-98 and physical work will be taken up during the year 1998-99.

[Translation]

Amount Spent From PDF of Bokaro Steel Ltd.

319. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of STEEL be pleased to state :

(a) the extent of amount spent from the peripheral Development Fund of Bokaro Steel Limited during the last three years and current year upto October, 1997;

(b) the details of the areas developed with the help of the above fund; and

(c) the persons who are nominated to the consultative committee of the Peripheral Development Fund ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (c) An amount of about Rs.551.11 lakhs has been spent from the Peripheral Development Fund (PDF) of Bokaro Steel limited during the last three years and current year upto October, 1997. The areas developed with the help of this fund include school buildings, road constructions, hand-pump installations, community wells, irrigation wells, Causeways weirs etc.

There is no Consultative Committee as such. However, Bokaro Steel plant has a Peripheral Development Co-ordination committee comprising of following persons:

1. Managing Director, Bokaro Steel plant
2. M.P. Dhanbad
3. Shri Gaya Singh, MP, Rajya Sabha
4. M.L.A., Bermo
5. M.L.A., Bokaro
6. D.C., Bokaro
7. D.D.C., Bokaro
8. S.D.O., Chas
9. B.D.O., Chas
10. Secretary, Agricultural Marketing Division, Chas
11. Secretary, Bokaro Mahila Samiti
12. President, Rotary Club, Chas-Bokaro
13. President, Lions Club, Chas-Bokaro
14. Secretary, Chambers of Commerce & Industries, Chas Bokaro
15. Representative of BIADA
16. Representative of BRL
17. General Manager (P&A), Bokaro Steel Plant
18. General Manager (F&A), Bokaro Steel Plant
19. General Manager (FS), Bokaro Steel Plant
20. Chief Engineer (Civil)
21. CTA/I/C (Admn.), Bokaro Steel Plant
22. C.P.M., Bokaro Steel Plant (Representative of ST Community)
23. Dy. TA(PD), Bokaro Steel Plant.

[English]

Facilities to Air Passengers

320. DR. KRUPASINDHU BHOI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have proposed to provide better facilities for the air passengers at the airports;

(b) if so, the details thereof ;

(c) whether the Government have also a proposal to reduce the check-in times of the passengers both at the domestic as well as in the international Airport; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Airports Authority of India is constantly endeavouring to provide better facilities to passengers at its airports. Passenger facilitation is an on-going process and additional amenities are provided based on passenger needs. Some of the facilities are free baggage trolleys, money exchange counters, prepaid taxi services, restaurants, shopping arcades, etc. To solicit passengers' views, suggestion boxes at vantage points in the airport terminals are provided besides carrying out periodic passenger satisfaction surveys.

(c) and (d) Indian Airlines has been asked to examine whether the check-in time for its domestic flights can be reduced. Director General of Civil Aviation has asked the international carriers to reduce the check-in time from the existing 3 hours to 2½ hours.

Chromite Ore Reserve Area in Orissa

321. SHRI K.P. SINGH DEO : Will the Minister of MINES be pleased to state :

(a) the total chromite ore reserve areas in Orissa;

(b) whether all those mines have been leased out;

(c) if so, the companies to whom those mines has been leased out, area-wise; and

(d) the terms and conditions of leasing out those mines?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) As per the information available, there are 183.395 million tonnes of estimated total reserves of chromite ore in state of Orissa.

(b) and (c) As per the information furnished by the Government of Orissa, there are 22 chromite mines in Orissa which have been leased out to companies, details of which are given in the attached Statement.

(d) The terms and conditions are laid down, as per the provisions of law, in the lease deed executed by the lessee and the concerned state Government.

Statement

Sl. No.	Name of Company/Lessee	Area in Hects.
1	2	3
1.	M/s. OMC Ltd.(State Govt. Undertaking)	207.360
2.	M/s. OMC Ltd. (-do-)	145.856

1	2	3
3.	M/s. OMC Ltd. (State Govt. Undertaking)	1581.833
4.	M/s. OMC Ltd. (-do-)	552.457
5.	M/s. OMC Ltd. (-do-)	936.220
6.	M/s. OMC Ltd. (-do-)	971.245
7.	M/s. OMC Ltd. (-do-)	185.810
8.	M/s. OMC Ltd. (-do-)	23.243
9.	M/s. OMC Ltd. (-do-)	382.709
10.	M/s. OMC Ltd. (-do-)	386.879
11.	M/s. OMC Ltd. (-do-)	583.021
12.	M/s. IDC	221.220
13.	M/s. TISCO Ltd.	406.000
14.	M/s. Mishrilal Mines (P) Ltd.	246.860
15.	M/s. FACOR	72.843
16.	M/s. FACOR	113.312
17.	M/s. FACOR	187.02
18.	M/s. IMFA	40.468
19.	M/s. IMFA	26.62
20.	M/s. ICCL	27.340
21.	M/s. B.C. Mohanty & Sons (P) Ltd.	107.24
22.	Shri M. Aikath	56.656

Financial crisis in Railways

322. SHRI KODIKUNNIL SURESH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway has been facing serious financial crisis;

(b) if so, the reasons therefor;

(c) whether his Ministry is asking more allocation for completion of on-going railway projects;

(d) if so, the amount of money asking from Ministry of Finance;

(e) whether this crisis has affected Railway's development works;

(f) if so, the details thereof; and

(g) the reaction of the Finance Ministry thereon?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) No Sir. There is however, a strain on Railway finances to meet the requirements of the Railways in full which is mainly due to the lower levels of Budgetary support that we have been receiving till recently and the additional requirement of funds necessary on account of the implementation of the Fifth pay Commission's recommendations.

(c) and (d) Yes Sir. Railways had projected a plan size of Rs.11,000 crores for the year 1997-98 with Rs.3300 crores as Budgetary Support, Rs.3000 crores as Internal Generation and Rs.1650 crores as contribution from the General Exchequer towards social obligations. However, this was not agreed to by the planning Commission and the Ministry of Finance and the plan size had to be reduced to Rs.8300 crores with Rs.1831 crores as Budgetary support (since increased to Rs.2001 crores) and Rs.3419 crores as Internal Generation of Resources.

(e) and (f) The Railways have been able to meet the demands of traffic despite these resource constraints through increased utilisation and improved productivity of assets. The pace of developmental works and the expansion of the Railway network have, however, slowed down somewhat due to the need to utilise the available resources to meet the immediate short term demands/requirements.

(g) Dialogue is continuing with the Ministry of Finance to find ways and means of augmenting the Railway's resources.

International Airport at Srinagar

323. SHRI GULAM RASOOL KAR : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it has been decided that Srinagar Airport will be converted into as International Airport;

(b) if so, the details thereof ;

(c) whether clearance from the Ministry of Defence has been received;

(d) if so, the details thereof; and

(e) by what time the Srinagar Airport is likely to be converted into an International Airport ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Srinagar airport belongs to the IAF and Airports Authority of India (AAI) is maintaining a Civil Enclave. The request from the state Govt. for upgradation of facilities at Srinagar airport to cater for international operations has been accepted and the proposal is at the planning stage.

(c) and (d) Yes, Sir. Ministry of Defence have agreed in principle to the proposal.

(e) No definite time schedule can be indicated at this stage.

[Translation]

Telecast of Programmes based on the Lives of Great men

324. PROF. AJIT KUMAR MEHTA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether programmes based on the lives of great men of India are pending for telecast ;

(b) if so, the names of these great men; and

(c) if not, whether the Government contemplate to produce programmes based on the lives of such great men?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) The programmes on the following great personalities have been approved under sponsorship category for telecast on DD-1 and DD-2 channels of Doordarshan subject to availability of suitable time slot;

1. Lord Buddha
2. Maharana Pratap
3. Jagadguru Shankaracharya
4. Mahatma Gandhi
5. Punyashlok Ahilyabai Holkar

(c) Does not arise.

[English]

Allotment of DDA Plots For Office-cum-Shopping

325. SHRI SIBU SOREN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Delhi Development Authority has advertised for the allotment of space under the self financing scheme (SFS) for office cum shopping centre on plot No.5 at District Centre, Janakpuri, New Delhi;

(b) if so, the number of applications and amount received in this regard;

(c) whether the allotment of the space is still pending despite of full amounts nine years back;

(d) if so, the details thereof and the reasons for the delay in allotment; and

(e) the time by when a final decision is likely to be taken in this regard ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir.

(b) As reported by Delhi Development Authority 15 persons got themselves registered by paying registration deposit of Rs.20,000/- each.

(c) to (e) The registrants deposited the amount towards cost of the unit, but the allotment of specific unit could not be made because of non-commissioning of lifts and fire safety arrangements. Now since the completion report of the said services has been received, the allotment of specific units to the eligible registrants will be made through draw of lots.

[Translation]

Mahoba-Khajuraho Rail Line

326. SHRI GANGA CHARAN RAJPUT : Will the Minister of RAILWAYS be pleased to state :

(a) the estimated total cost of construction of Mahoba-Khajuraho rail line;

(b) the details of the funds allocated for the above line during the current financial year; and

(c) the present status of the project ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The estimated cost of new rail line between Lalitpur Satna, Rewa-Sidhi Singrauli and Mahoba-Khajuraho (541 kms.) is Rs.974.982 crores. However, Mahoba-Khajuraho section is not yet a part of the sanctioned project. It is proposed to obtain the necessary clearances for this sector and then include it with the approval of Parliament.

(b) The outlay for 1997-98 is Rs.0.01 crores.

(c) The work is to be taken up after the necessary clearances have been obtained.

[English]

Import of Coal by SAIL

327. SHRI BASUDEB ACHARIA : Will the Minister of STEEL be pleased to state :

(a) whether Steel Authority of India Ltd. has decided to reduce import of coal;

(b) whether SAIL has decided to use domestic coal with more ash content;

(c) whether SAIL will also have its own coal washeries; and

(d) if so, the details thereof ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) The requirement of imported coking coal is dependent on the qualitative and quantitative gaps between the total requirement and availability of coking coal from domestic sources and landed cost of domestic vis-a-vis imported coking coal. As an overall strategy to reduce cost of production at SAIL plants the requirement of coking coal, including imported coking coal, is being reduced by adopting techno-economic measures.

(b) SAIL is using domestic coking coal with higher ash content by suitably blending the same with low ash imported coking coal for use in the blast furnaces.

(c) and (d) SAIL owns two washeries-one at Chasnalla (Captive to Indian Iron and Steel Company Ltd., a subsidiary of SAIL) and another at Durgapur. At present there is no plan to add any new washery.

Prasar Bharati Act

328. KUMARI SUSHILA TIRIYA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a number of employees of AIR/DD have been sent to various Ministries after the Prasar Bharati Act came into force;

(b) if so, the criteria adopted in this regard;

(c) whether employees will be given option or they will be shifted as per discretion of higher officers; and

(d) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The employees will be given option as per provisions of the Prasar Bharati Act, 1990.

[Translation]

DD Kendra in Gujarat

329. SHRI JAYSINGH CHAUHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Shamlaji Doordarshan Kendra in Sabarkantha district in Gujarat was inaugurated two and half years ago but it has not been commissioned;

(b) if so, reasons for not commissioning; and

(c) the time by which it is likely to be commissioned?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) to (c) Though the Low Power TV transmitter (LPT) at Shamlaji was inaugurated in Janaury,1996, the transmitter could not be made operational due to non-availability of staff sanction for operation and maintenance of the project. Truncated staff sanction for the LPT has since been received and partial transmission from the LPT would commence as soon as deployment of staff is made. Regular transmission from the LPT would, however, depend or sanction of full complement of staff by the competent authority.

Electrification of Villages in Hilly Areas

330. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the MINISTER OF NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether any project for electrification of villages particularly in hilly areas is pending with the Government;

(b) if so, the efforts being made for its success in hilly areas;

(c) whether solar energy apparatus are not available in hilly areas of Uttar Pradesh;

(d) if so, the details and reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (e) Under the Photovoltaic Programme of Ministry of Non-Conventional Energy Sources a number of projects have been taken up for electrification of villages in hilly areas of Uttar Pradesh, Jammu & Kashmir, Himachal Pradesh and some North-Eastern States. These projects involve solar appliances like solar Lanterns, Home Lighting Systems, Street Lighting Systems and small power plants.

During 1997-98, the entire North-Eastern Region, Hill Districts of Uttar Pradesh and the State of Jammu & Kashmir have been identified as High Focus Area under the Solar Photovoltaic Programme.

In Uttar Pradesh the Programme is implemented through the Non-Conventional Development Agency (NEDA), U.P., which distributes solar energy equipment in all districts, including the hill districts, Ministry of Non-Conventional Energy Sources has sanctioned 3000 Home Lighting Systems for electrification of villages on the Districts of Uttar Pradesh. NEDA proposes to electrify 52 villages using these systems during 1997-98.

Kota Airport

331. VAIDYA DAU DAYAL JOSHI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the amount spent on the renovation of Kota Airport during the last five years and the type of work on which this amount was spent;

(b) whether any approval was given to the private companies to operate flights for this industrial city of Rajasthan on Delhi-Jaipur-Kota and Kota-Jaipur -Delhi air-routes;

(c) if so, the details thereof alongwith the period in which these flights were operated on these routes;

(d) whether the department had signed any contract with the said companies before initiating the air service; and

(e) if so, the reasons for discontinuing the said air service ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PALIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) The amount spent on the renovation of Kota airport during the last five years is Rs.1.56 crores.

(b) to (e) Airlines are free to operate their services to any airport in the country , subject to approval by the Directorate General of Civil Aviation, fulfilment of the route dispersal guidelines and other relevant provisions of rules prescribed by the Government, and meeting the requirements of permits issued to them . Government does not enter into contract with airlines.

[English]

Tickets Sale in Delhi Ring Railway

332. SHRI RUPCHAND PAL : Will the Minister of RAILWAYS be pleased to state :

(a) passengers tickets sale turn-out in Delhi ring railway during 1995-96 and 1996-97; and

(b) the net earnings of ring railway in Delhi during the same period ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): (a) Number of passenger tickets sold in Delhi ring railway during 1995-96 and 1996-97 was 11,06,400 and 12,53700 respectively.

(b) Net earnings during the same period were Rs. 29,43,780 and Rs. 32,84,910 respectively.

EAS in A.P.

333. SHRIMATI LAKSHMI PANABAKA :
DR. T. SUBBARAMI REDDY :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Prime Minister issued orders sometimes back for immediate release of Rs.105 crores for Andhra Pradesh under the Employment Assurance Scheme to provide work to the people affected by the acute drought conditions in the State ; and

(b) if so, the total amount sanctioned and released so far to Andhra Pradesh and the time by which the total amount is likely be released ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU):

(a) The Prime Minister decided for advance release of second instalment of funds under Employment Assurance Scheme to Andhra Pradesh in view of the drought conditions in the state.

(b) In pursuance of Prime Minister's decision, advance release of second instalment of Employment Assurance Scheme funds amounting to Rs.83.70 crore has been made to all the districts of Andhra Pradesh . So far funds amounting to Rs.167.40 crore, including the first instalment have been released to the state under Employment Assurance Scheme.

Hyderabad Water Supply Project

334. SHRI R. SAMBASIVA RAO : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the World Bank has agreed for Rs. 1,000 crore assistance for the Hyderabad Water Supply Project;

(b) if so, whether any concrete plan has been prepared to utilise the World Bank assistance;

(c) if so, the details thereof;

(d) whether the state Government of Andhra Pradesh has started work on this project; and

(e) if not, the time by which the work is likely to be started?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) The World Bank has not yet agreed on the amount of assistance for the proposed Second Hyderabad Water Supply & Sanitation project.

(b) and (c) The Government of Andhra Pradesh has prepared detailed project report on the Second Hyderabad

Water Supply & Sanitation project at an estimated cost of Rs.1488.40 crores for World Bank assistance, which includes conveyance of 90 mgd of treated water from Nagar Junasagar to the city of Hyderabad, strengthening the water distribution and sewerage systems, low cost sanitation, technical assistance and training .

(d) and (e) Preparatory steps have been initiated by the state Government, such as preparation of detailed engineering design, environmental assessment studies, etc. The time by which the work is likely to be started would depend upon the approval of the project by the World Bank.

Balconies of Houses in Lodhi Complex

335. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the 'balconies' of some of the Government accommodation of Lodhi Complex, New Delhi caved in endangering the lives of the residents recently;

(b) if so, the facts thereof and the steps taken by the Government in regard thereto ;

(c) whether the Government have made any investigation in this regard; and

(d) if so, the outcome thereof and the action taken thereon?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) No, Sir.

(b) to (d) Not applicable in view of reply at (a) above .

Pedne Tunnel on Konkan Railway

336. SHRI RAM NAIK : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Konkan Railway Engineers are experiencing lot of difficulties and problems in executing a tunnel near pedne;

(b) the nature of these problems;

(c) the steps proposed to meet problems and complete the tunnel at an early date ; and

(d) the revised date by which this tunnel will be completed ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) Problems have been faced in excavation of heading of tunnel due to encountering of adverse geological conditions.

(c) The problems have since been tackled and over the last few weeks the progress has improved.

(d) The tunnel is expected to be completed by December, 97.

Issue of Complementary Railway Passes

337. SHRI L. RAMANA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of new complementary Railway Passes issued during the last one year;

(b) the categories of people to whom they have issued;

(c) Whether any specific guidelines have been laid down as to the consideration on which the complementary passes should be issued; and

(d) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) (i) No. of card passes issued during 1996-97 : 42,086

(including passes issued to Freedom Fighters)

(ii) No. of Cheque Passes issued during 1996-97 : 6168

(b) S.No. Categories of people to whom issued

- | S.No. | Categories of people to whom issued |
|-------|--|
| A. | Card passes |
| 1. | Freedom Fighters (cost borne by Ministry of Home Affairs) |
| 2. | Former Minister of Railways/Former Minister of State for Railways/Dy.Minister for Railways. |
| 3. | Former Members of Parliament |
| 4. | Arjuna Awardees. Olympic Medalists. Asian and Commonwealth Gold Medalists . |
| 5. | Recipients of Chakra series of Gallantry Awards (Defence) |
| 6. | Recipients of Presidents' Police Medal for Gallantry and police Medal for Gallantry (Police) |
| 7. | Presidents/Secretaries of National Sports Federation of India, Indian Olympic Association and State Olympic association affiliated to IOA. |
| 8. | Eminent persons & organisations engaged in social, cultural, educational, sports and welfare activities at MR's discretion. |

B. Cheque passes for specific journeys as per guidelines.

(c) Yes, Sir.

(d) In regard to category 8, Complementary Card Passes are issued at the personal discretion of the minister of Railways, to eminent persons and organisations engaged in social, cultural, educational, sports and welfare activities and on compassionate/medical ground. Other categories are self explanatory. Besides, cheque passes for specific journeys, are issued in deserving cases on compassionate/medical grounds etc. with the approval of Minister of Railways or Minister of State for Railway or Members of Railway Board .

Construction of Hostel in Delhi

338. SHRI T. GOVINDAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have any plan to construct hostel for its Non-Gazetted Employees working in Delhi; and

(b) if so, the details thereof ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) the Government have no plan to construct hostel specifically for its Non-gazetted Employees working in Delhi.

(b) Does not arise in view of reply to part (a).

Survey for Rangiya-Mukongselek Rail Line

339. DR. PRABIN CHANDRA SARMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether preliminary survey for construction of the B.G. line from Rangiya to Mukongselek has been undertaken; and

(b) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) Does not arise.

Construction of Peddapalli-Karimnagar-Nizamabad Rail Line

340. SHRI G.A. CHARAN REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the construction of Peddapalli- Karimnagar-Nizamabad railway line in Andhra Pradesh has been delayed;

(b) if so, the reasons therefor ;

(c) the budgetary allocation made for the above line; and

(d) the time by which the above line is likely to be completed ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

(c) Rs.5.00 crores in Budget, 1997-98.

(d) Work is being done in two phases. Phase-I work between Peddapalli-Karimnagar has presently been taken up and the section is targetted for completion by December, 1999. The second phase work between Karimnagar-Nizamabad would be taken up after completing the first phase.

[Translation]

Drinking Water Schemes of Gujarat

341. SHRI MAHESH KUMAR M. KANODIA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number and names of cities in regard to which the proposal for providing drinking water facility has been sent to Union Government by the Government of Gujarat; and

(b) the estimates of cost of each project, the decision taken by the Union Government for each city alongwith its share?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Under the Centrally sponsored Accelerated Urban Water Supply Programme applicable to towns having population less than 20,000 (as per 1991 census), detailed project reports of drinking water supply schemes in respect of eight towns viz, Dharampur, Bantya, Dhrol, Okha Port, Jodia, Mendarda, Barwala and Surajkaradi towns were received from the state Government of Gujarat.

(b) All the 8 schemes referred to in part (a) above have been approved under AUWS Programme at a total project cost of Rs.508.09 lakhs. The Central Government share amounting to 50% of the cost of the scheme has already been released to the state Government. The details in respect of project cost and share for each town is at Statement attached

Statement

Accelerated Urban water supply programme

S. No.	Name of the Town	Project Cost	Central Share
(Rs. in lakhs)			
1.	Dharamapur	54.00	27.00
2.	Bantya	38.50	19.25
3.	Dhrol	132.60	66.30
4.	Okha Port	14.60	7.30
5.	Jodia	110.25	55.12
6.	Mendarda	49.00	24.50
7.	Barwala	90.94	47.47
8.	Suraj Karadi	18.20	19.10
Total		508.09	254.04

[English]

Encroachment

342. SHRI I.D. SWAMI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the answer given to Unstarred Question No. 6229 dated May 14, 1997 regarding encroachment and state :

(a) whether the requisite information has since been collected;

(b) if so, the details thereof ; and

(c) the reaction of the Government in the matter ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir.

(b) and (c) Government of NCT of Delhi have reported that the land owing agencies have prepared list of encroachment which is regularly updated and demolition programmes are fixed from time to time with the help of the land owing agencies.

Government of NCT of Delhi have also reported that a demolition programme near Siksha Bharti School in Village Palam was carried out on 16.09.97, when 4 Bighas of Gaon Sabha land was reclaimed. Government of NCT of Delhi have denied that all colonies in South-West Delhi exist on Government land.

[Translation]

Revaluation of J.R.Y.

343. SHRI L. RAMANA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether Programme Appraisal Organisation of Planning Commission has conducted any study of Jawahar Rozgar Yojana in the country, particularly in Andhra Pradesh;

(b) if so, the details and the outcome thereof, state-wise;

(c) whether the study has revealed that some Gram Panchayats in the States have not utilised the funds provided under Jawahar Rozgar Yojana; and

(d) if so, the details thereof and the remedial steps taken by the Government in this regard?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b) Yes, Sir. A quick study of Jawahar Rozgar Yojana (JRY) was conducted by Programme Evaluation Organisation (PED), Planning Commission, during 1992 covering the period from April 1st, 1989 to September, 1991. The PED had selected 10 states including Andhra Pradesh, 20 districts and 40 Gram Panchayats for this purpose. The Evaluation Study of JRY did not give State-Wise findings.

(c) and (d) The study revealed that out of 40 selected Gram Panchayats, 2 in 1989-90 and 6 in 1990-91 did not utilize the funds at all. In the first half of 1991-92, 19 Gram Panchayats did not report any utilization of funds.

The Government of India have taken a number of steps to improve the implementation of JRY. The programme was first restructured during 1993-94, again in January, 1996. JRY is continuously monitored through monthly, quarterly and annual progress reports, received from the State Governments. State Governments are required to draw up a schedule of inspection for each supervisory level officer at State district/block level to review the qualitative and quantitative aspect of the programme. The village Panchayats are penalized, if they exceed the prescribed limit of opening balance of 25% of the available funds during the previous year. The implementation is also monitored through a State Level Coordination Committee for the Rural Development programmes, in which representative of Government of India is also invited. The Ministry of Rural Areas and Employment have introduced a system of area Officers during the year 1993 with a view to effectively monitoring the various programme of rural development including JRY. Instructions have also been issued to constitute vigilance and monitoring committees at State, district block level for effective implementation of the scheme.

Remuneration to Child Artist

344. SHRI DEVENDRA BAHADUR ROY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a pretty small amount is given to a child artist by All India Radio for participating in one programme in comparison to adult artist;

(b) if so, the reasons for wide difference between the remunerations to adult and child artists;

(c) the criteria of fixing remuneration for other similar intellectual works; and

(d) whether there is any provision for paying any amount for rehearsal and conveyance, if not the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) to (c) Different fees are offered to adult and child artistes due to the basic difference that a child artist is a learner whereas an adult artiste is a professional. A child artiste is offered Rs.150/- for participating in plays and Rs.100/- for other programmes except in four metros where Rs.125/- is paid. Different scales of fee have been prescribed for different intellectual works.

(d) There is no separate provision of paying any amount for rehearsal and conveyance in All India Radio. However, an outstation child artiste is paid TA/DA and escort fee.

[English]

Doordarshan Coverage in M.P.

345. SHRI N.N. KRISHAN DAS : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of places in Mandsaur District in Madhya Pradesh where low power transmitters installed;

(b) whether the work with regard to places proposed to be covered has since been completed; and

(c) if so, the time by which these places are to be covered by Doordarshan?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) to (c) While 3 Low power TV transmitters, one each at Mandsaur, Neemuch and Kukadeshwar are presently operational in the Mandsaur district, 3 additional Low Power TV transmitters one each at Garot, Bhanpura and sitamau are presently under implementation for further augmentation of TV service in the district and the same are expected to be completed during the current financial year.

Mini Hydro Power Project

346. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether the proposals to set up Mini Hydel Power Projects are pending with the Government;

(b) if so, the details alongwith reasons therefor, State-wise; and

(c) the number of projects cleared by the Union Government during 1996-97 till date, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (c) The Ministry of Non-Conventional energy Sources provides promotional Incentives for development of Small Hydro power projects upto 3 MW station capacity. The decision to set up the project and their approval is done by the concerned States. No Proposal for setting up such Small Hydro power projects are pending with the Ministry. Also, no new small/mini hydel power project were supported by the Ministry during 1996-97 or till date .

Desert Development

347. SHRIMATI VASUNDHARA RAJE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the total amount spent by the Government on the desert development during Eight Five year plan;

(b) the desert development activities undertaken during that period, State-Wise with particular reference to Rajasthan;

(c) the amount earmarked for desert development in Ninth Five Year Plan; and

(d) the allocation made to Rajasthan for the purpose so far ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) Total expenditure incurred during the Eighth Five Year Plan under Desert Development Programme was Rs.33673 lakhs.

(b) In the first three years of the Eighth Five Year Plan, from 1992-93 to 1995-96, three core sector activities taken up under the Desert Development Programme in the country including Rajasthan were land resources development, water resources development and afforestation and pasture development. From 1995-96 the area development under the programme is being taken up on watershed basis. The activities to be taken up within a watershed project area are determined jointly by the villagers and Watershed Development Team of the Project Implementation Agency.

(c) The allocation for Desert Development for the 9th Five Year Plan is yet to be finalised.

(d) Total allocation made for Desert Development programme in Rajasthan since inception of the programme in 1977-78 to 1997-98 was Rs. 62151 lakhs.

Coverage of Local TV Programmes

348. SHRI CHHITUBHAI GAMIT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) The number of villages in Gujarat and Rajasthan covered by both national and local TV Programmes; and

(b) The steps taken/to be taken to extend these facilities to more villages in Gujarat ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Whereas TV service is available throughout the country, including all the villages in the States of Gujarat and Rajasthan, via satellite, by using appropriate dish antenna system, terrestrial transmission is also available to estimated 81.9% and 68.9% population of Gujarat and Rajasthan, respectively, including the population living in villages.

(b) With a view to increase terrestrial TV service in the State of Gujarat, 19 TV transmitter projects of varying power are presently under implementation and expected to be completed, in phases, by 1998-99 subject to availability of resources and other infrastructural facilities.

Cable TV Operators

349. SHRI RAJIV PRATAP RUDY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is a Mushroom growth of Cable-TV operators in the country;

(b) if so, the mechanism to regulate their functioning;

(c) whether the Government propose to bring a comprehensive legislation; and

(d) if not, the reasons there for ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) and (c) The present Cable Television Networks (Regulation) Act, 1995 providing inter-alia for annual registration of cable networks has not been effective in regulating their operations. The Broadcasting Bill, 1997 which was introduced in the Parliament *inter-alia* seeks to repeal the Cable Television Networks (Regulation) Act, 1995 and provide for effective regulation of cable TV networks in the country.

(d) Does not arise.

Airport Users Fee

350. SHRI G.M. BANATWALLA:
 PROF. P.J. KURIEN:
 SHRI P.C. THOMAS :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to withdraw airport users fee levied at Calicut airport particularly from pilgrims; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) District Collector & Secretary, Kerala State Haj Committee, Kozikode has sent a proposal for exempting Haj pilgrims from the levy of Users' Development Fee at Calicut airport. The proposal is under examination.

[Translation]

Projects Under CAPART in U.P.

351. SHRI ASHOK PRADHAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of projects cleared by "CAPART" in Uttar Pradesh particularly in Ghaziabad and Bulandsahar districts since its inception year-wise and district-wise;

(b) the details of the voluntary organisations in Uttar Pradesh location-wise which have been provided assistance through "CAPART" or which are proposed to be provided assistance in the near future; and

(c) the amount allocated, sanctioned and released to each of these organisations so far?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) to (c) Information is being collected and will be laid on the Table of the House.

[English]

Wind Power Investment Policy

352. SHRI ANANT GUDHE : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government have formulated a fresh policy package to revive investment in the wind power sector to enable addition of another 10 MW to the existing capacity in the near future;

(b) if so, the details of the plan formulated and funding likely to be available for taking new project/completion of ongoing projects;

(c) the details of the investment made on harnessing wind energy and wind power actually generated so far—additional power likely to be added during the current year, and State-wise; and

(d) the most outstanding achievement under the wind power sector and major problems which need to be addressed seriously ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b) Several initiatives are being taken to accelerate commercial development of the wind power sector. Prospective investors, both in the private and public sector are being approached to take up wind power project. Business Meets and publicity campaigns are planned to attract investment to this sector. The States have been requested to announce conducive policies for commercial wind power development, and to evolve suitable mechanisms for expeditious clearance of commercial project. Financing norms of the Indian renewable Energy Development Agency (IREDA), which provides soft loans for such projects, are being reviewed. Funds are available with IREDA under various international lines of credit to finance these project. Wind resource studies are being expanded. These measures are expected to bring about a capacity addition of about 100 MW in the near future.

(c) A total wind power capacity of 931 MW has been installed in the country so far. Except for 50 MW which has come up through demonstration project, the rest of the installed capacity is based on commercial projects. 30 MW has already been added during the current year, and another 50 MW is likely to be added during the remaining period of the year. Over 2.7 billion units have been fed to the respective state grids. State-wise installed capacity is given in the attached Statement.

(d) Rapid commercial development has been the most outstanding achievement, of this sector. The problem areas which are being addressed to increase wind power generation pertain to allotment of land at windy location; forestry clearance, where required; weak grids and inadequate power evacuation facilities; and lack of conducive policies in few States.

Statement

*State-Wise Installed wind power capacity upto
 October, 1997*

State	Installed Capacity (MW)
Tamil Nadu	692
Gujarat	154
Andhra Pradesh	56
Madhya Pradesh	11
Karnataka	10
Maharashtra	5
Kerala	2
Orissa	1
Total	931

Institutional Committee

353. SHRI A.C. JOS :
SHRI R. SAMBASIVA RAO :
SHRI SANDIPAN THORAT :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Union Government has decided to set up an Institutional Committee comprising representatives of IFCI, ICICI, IDBI to ensure adequate finance to aviation industry;

(b) if so, the details and reasons therefor ;

(c) whether the Government has also decided to set up a 'civil aviation development fund' to improve air services in the country; and

(d) if so, the details thereof and how it will help the aviation industry?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) With a view to studying the various issues relating to fixing of infrastructure required for aviation sector, it has been decided to set up a high-powered Inter Institutional Group (IIG) comprising representatives of the State Bank of India (SBI), IFCI, ICICI, IDFC and the Industrial Development bank of India (IDBI).

(c) and (d) The proposal to set up a 'Civil Aviation Development Fund' is part of the draft civil aviation policy.

[Translation]

Setting up of TV towers in Bihar

354. SHRIMATI SUBHAWATI DEVI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the criteria fixed for setting up of T.V. towers;

(b) whether the proposal for setting up T.V. towers at Trimuhani Ghat, Baheda, Darbhanga (Bihar) is under consideration of the Government;

(c) if so, the details thereof ;

(d) whether Trimuhani Ghat fulfil all the criterion for setting up of a T.V. tower; and

(e) if so, the reasons for not setting up of the same ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) The

broad criterion for setting up of TV transmitter project include various factors such as coverage to hitherto uncovered areas, particularly the hilly, backward, tribal, remote, sensitive and border areas, availability of basic infrastructural facilities and extent of resultant coverage.

(b) No, Sir.

(c) Does not arise.

(d) and (e) The location Trimuhani Ghat, Baheda lies within the fringe service area of the HPT, Patna which is located at an estimated aerial distance of 105 kms. from Baheda. Elevated antenna and boosters are required for satisfactory reception of TV service in the area. Setting up of TV transmitters is a continuous activity depending upon availability of resources and other infrastructural facilities.

[English]

Drinking water and Sanitation Programme in Karnataka

355. SHRI S.D.N.R. WADIYAR : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the World Bank aided drinking water and environmental sanitation schemes are being implemented in Karnataka;

(b) if so, the places selected for development under the above scheme in the state and the amount spent so far and proposed to be spent during 1997-98, project-wise;

(c) whether the World Bank Appraisal Team has visited the state in the recent past; and

(d) if so, the details thereof and the recommendations and suggestions put forward by them ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU): (a) Yes, Sir.

(b) The following districts are covered under the above scheme.

1. Bangalore 2. Belgaum 3. Hellary 4. Bihar 5. D. Kannada 6. Gulbarga 7. Mandya 8. Mysore 9. Raichur and 10. Shimoga.

The expenditure incurred upto September, 1997 is Rs.950 million. The amount expected to be spent during the remaining part of 1997-98 is Rs. 200 million.

(c) Yes, Sir.

(d) The Appraisal Team has suggested that hydraulic testing of all completed over-head tanks and pipelines

should be undertaken immediately, Karnataka Electricity Board connections are to be expedited for phase 1 water supply schemes, NGOs need to be oriented on the latrine technologies and their costs for effective marketing, promotional literature needs to be produced and made available to them. Designs and specifications are required to be formulated for single pit latrines, steps need to be taken to ensure availability of pans, demonstration latrines are to be constructed at gram panchayat offices or other suitable places and concurrent evaluation should be organised on latrine usage and other important aspects. The Team also suggested better utilisation of funds to complete the project in time.

Encroachments in Government colonies

356. SHRI AMAR ROYPRADHAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have taken any action to detect the persons responsible for encroachments like taxi stands, shops and religious structures in Government colonies in Delhi/New Delhi;

(b) if so, the details thereof ; and

(c) the action taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir.

(b) Taxi Stands : 4 nos.

Shops : 406 nos.

Religious structures : 56 nos.

(c) Cases have been reported to local bodies, Directorate of Estates and police for removal of encroachments. Legal action under Unauthorised Premises Eviction Act is being taken against the encroachers. Help of special Task force constituted by Delhi Government is also being taken in this regard.

Building Collapse at Dadar Railway Station

357. SHRI MOHAN RAWALE:
SHRI BANWARI LAL PUROHIT:
SHRIMATI SUMITRA MAHAJAN:
SHRI N. RAMAKRISHNA REDDY :
SHRI CHINTAMAN WANAGA:

Will the Minister of RAILWAYS be pleased to state :

(a) whether a parcel depot building at platform No. 6 of Dadar Railway station in Mumbai had collapsed on October 21, 1997;

(b) if so, the causes of such collapse;

(c) the number of persons killed and injured as a result thereof ;

(d) the compensation given to the victims;

(e) whether the said building was declared unsafe;

(f) whether any responsibility has been fixed for poor maintenance of the said building;

(g) if so, the details thereof ; and

(h) the action taken against the persons held responsible ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) Prima facie it is poor design and failure of the Senior Sectional Engineer to maintain the structure. Commissioner of Railway Safety, Mumbai Circle is holding a Statutory inquiry and he has engaged an expert to help him in arriving at the cause of this incident. The report is awaited.

(c) Eleven persons died and 81 were injured.

(d) An exgratia Payment of Rs. 50,000/- each to the next of kin of deceased; Rs. 10,000/- each to those injured and Rs. 500 each those suffered minor injuries were paid by the Railways.

(e) No, Sir.

(f) to (h) The Senior Sectional Engineer and Junior Engineer in charge for the maintenance have been placed under suspension. Responsibility could be fixed after receipt of the Enquiry Report.

Production of Wagons

358. SHRI CHANDRABHUSHAN SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether only 5 per cent of the total requirement of wagons for Railways is being placed through the wagons India Limited;

(b) if so, the reasons therefor;

(c) whether the conversion charges which the industry got were only 15 per cent of the total price of a wagon and 85 per cent was the cost of the material supplied by the Railways;

(d) whether the Railways supplied steel and other inputs free of cost to other suppliers of wagons by revising the terms of contract; and

(e) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise

(c) No, Sir. Price which the industry gets is presently about 45% of total cost of wagons.

(d) No, Sir.

(e) Does not arise.

Setting up of FM Radio Station and HPTV Transmitter at Junagarh

359. SHRIMATI BHAVNA BEN DEVRAJBHAI
CHIKHALIA
SHRI SANAT MEHTA:
SHRI DILEEP SANGHANI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any decision has been taken on the request of the government of Gujarat about setting up of an FM Radio station and a HPTV transmitter at Junagarh so far;

(b) if so, the details thereof and if not, the reasons therefor and how long it will take for the government to come to a decision in the interest of vast area of Saurashtra region of the State;

(c) the decision of Government of India about inclusion of this proposal in the next plan; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) to (d) Yes, Sir. There is a proposal to set up a Relay centre with 5 Kw FM Transmitter, Playback Facilities and a High power TV Transmitter in place of the existing Low power TV Transmitter at Junagarh during 9th plan period. However, implementation of the proposal will depend upon availability of adequate funds, other infrastructural facilities and relative priorities.

Judicial Commission on Railway Safety

360. SHRI BANWARI LAL PUROHIT:
SHRI V.V. RAGHAVAN:
SHRI BHAKTA CHARAN DAS:
SHRI AJAY CHAKRABORTY:

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to appoint a Judicial Commission to go into all aspects of railway safety and to make suitable recommendations;

(b) if so, the details thereof ;

(c) Whether the railway safety aspect is at stake since the past few months ; and

(d) if so, the steps the Government propose to take in this regard ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The following safety measures have been taken by Railways for further improvement in safety of trains :

1. Priority execution of track circuiting on all the trunk route and main line stations.
2. Change in signalling circuitry to prevent slot being given till starter and advance starter signal for the preceding train have been put back to on position.
3. The track structure has been strengthened. The rails have been converted into long welded rail panels by welding and removing fishplates.
4. The Communication facility between station staff driver and guard of running trains will be provided.
5. For monitoring of the track geometry and running characteristics of the track, sophisticated track recording cars, oscilograph cars and portable accelerometers are being progressively used.
6. The condition of rolling stock has been improved. Four-wheeler wagons are being replaced progressively with better bogie Air -brake stock.
7. To prevent cases of cold breakage of axle, all ROH depots have been equipped with ultrasonic testing equipment for timely detection of cases of flaws developing in the axles.
8. The training of staff has been given new thrust with better training facilities like projector, slides, study and discussions of accident cases.
9. Simulators have been installed for training of drivers. Two Simulators are working, one each at Kanpur and Tughlakabad. Two more are being imported from Australia.
10. Auxiliary Warning System for giving advance warning about signals at danger to driver of the running train and stopping the train if the driver does not respond within the pre-determined time interval has already been commissioned on Bombay suburban sections.

11. Instant Action Groups have been formed on certain nominated trains to check entry of unauthorised passengers in reserved coaches and persons carrying inflammable/explosive material.

12. The frequency of inspections and surprise checks has been increased. More safety drives have been launched.

Concession for Senior Citizens and School Teachers

361. SHRI RADHA MOHAN SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether railways have provided for some fare and related concessions for senior citizens and secondary school teachers;

(b) if so, details thereof; and

(c) if not, justifications thereof ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) Senior Citizens of 65 and above are granted 25% concession in Second and Sleeper Class Main/Express fares. Teachers of Primary, Secondary, High and Higher Secondary Schools are granted 25% concession in Second and Sleeper Class Main/Express fares when travelling beyond 300 Kms. in groups of minimum four for educational tours of places of historical, geographical and cultural importance. The concession is granted on production of the requisite certificate from the Head Master/Head Mistress/Principal of the concerned school.

(c) Does not arise.

Introduction of New Trains

362. SHRI NAVEEN PATNAIK :
 PROF. RASA SINGH RAWAT:
 SHRI SANTOSH KUMAR GANGWAR:
 PROF. AJIT KUMAR MEHTA:
 SHRI RAMCHANDRA BENDA CHAUDHARY:
 SHRI SUSHIL CHANDRA :

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the demands made by the State governments, Members of Parliament and various organisations for introduction of new trains during the current year, train-wise;

(b) whether the new trains announced in the Budget 1997-98 and thereafter on various occasions have been introduced;

(c) if so, the names of new trains introduced by the Government in different States in the Golden Jubilee Year of Independence;

(d) the details of Railways Zones/Divisions through which these trains are running;

(e) the details of additional facilities being provided to the Railway commuters;

(f) the names of the new trains which are yet to be introduced alongwith the reasons for delay;

(g) whether there is any proposal to attach all type of coaches in the trains plying at present; and

(h) if so, the details thereof and the reasons for not attaching all type of bogies in all the trains?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Representations are received for introduction of trains at various levels of the Railway Administration. As the information is voluminous and involves repetition, these are not compiled train-wise.

(b) All the trains announced except the following, have been introduced :

1. Ahmedabad-New Delhi Rajdhani Exp. (Weekly).
2. Porbander-Delhi Sarai Rohilla Exp. (Weekly).
3. Howrah-New Jalpaiguri Express (Triweekly).
4. Vasco-Bangalore Express.
5. Amritsar-Jaipur Express (Bi-weekly).
6. Nizamuddin-Secunderabad Rajdhani Exp. (Weekly).
7. Koraput-Rayagada Link Express to Bhubaneshwar.

(c) Railways do not introduce trains State-wise.

(d) and (e) 101 trains-40 Express and 61 passenger trains serving commuters in the 9 Zonal Railways and covering about 40 Divisions have been introduced during 1997-98.

(f) Trains mentioned in part (b) of the reply have not been introduced due to operational and resource constraints.

(g) and (h) No, Sir. It is not feasible to attach all types of coaches in the trains.

DD Programmes in J & K

363. SHRI CHAMAN LAL GUPTA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan Programmes are visible in Doda, Rajauri, Poonch Kathna and other border districts of Jammu and Kashmir;

(b) if not, since when it is not visible;

(c) whether Pakistan's T.V. programmes are clearly visible in these areas; and

(d) if so, the steps taken to improve the visibility of programmes?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) Does not arise.

(c) Pakistan TV programmes are received in the border areas of J & K State .

(d) With a view to improve Doordarshan's coverage in the State of J & K , 14 TV transmitter projects of varying powers are presently under implementation in the border districts of the State. Besides, two more High power TV transmitters (HPTs) are envisaged to be set up in Poonch and Rajouri districts subject to approval by the competent authority, availability of resources and other infrastructural facilities.

Dispute over Air Corridor

364. SHRI SATYAJIT SINH DULIPSINH GAEKWAD:
SHRI MADHAVRAO SCINDIA:

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there has been a dispute between Airport Authority of India and the Indian Air Force about Air corridor W-3-1;

(b) if so, the details thereof;

(c) whether as a result of this a mid-air collision has taken place recently and if so, the details of the incident;

(d) whether the matter has since been resolved; and

(e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) No, Sir. There was no dispute, but the widening of this corridor was discussed between them.

(c) No, Sir.

(d) and (e) The matter has been settled by mutual consultation.

Delhi Apartment Ownership Act, 1986

365. SHRI PRAMOD MAHAJAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'Builders cash in on delay in Act' and 'Notified for 11 years, enforced never' appearing in the 'Indian Express', New Delhi dated 24.9.97 and 25.9.97 respectively;

(b) if so, the facts reported thereon and action taken by the Government thereon; and

(c) the time by which the amendments in the Delhi Apartment Ownership Act, 1986 are likely to be introduced?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) Yes, Sir.

(b) The reasons for non-implementation of the provisions of the Delhi Apartment Ownership Act is that immediately after notification of the Act, the Delhi Administration and the DDA who are the implementing authorities raised certain points relating to the appointment of a 'competent authority' as desired in section 3(m) of the Act. The matter was considered and a view was taken that the definition of "competent authority" needs to be amended, to enlarge the number of functionaries in view of the increasing number of apartment buildings coming up in the capital city. It was also felt that the provisions contained in several other sections of the existing Act were not adequate. Moreover, there were no penal provisions for non-compliance of the provisions in the Act, which rendered the Act a non-starter.

A working group was set up in June, 1988 to examine and work out the modalities for speedy implementation of the Delhi Apartment Ownership Act. This Working Group had held several meetings and had recommended modifications to several provisions. The infirmities in the Act coupled with the need to control the activities of builders gave rise to the need for considering comprehensive amendments to the existing Act. It was felt that instead of making a few amendments in the existing Act, it would be appropriate to draft a comprehensive legislation, which would also cover issued relating to regulation of builders and developers and provide for protection to prospective flat or plot holders. Accordingly, the draft Delhi Apartment Ownership Bill is being formulated.

(c) On receipt of competent approval the Bill will be introduced in the Parliament shortly. It is in the final stage of drafting.

Irregularities at IGI Airport

366. SHRI RAM BAHADUR SINGH :
SHRI SUKDEO PASWAN:

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether cases of corruption and irregularities in the matter of issuing work permits, securing postings in the vigilance section and fleecing of passengers at the IGI airport have been detected recently;

(b) whether any inquiry has been conducted into the matter and if so, the details thereof ; and

(c) the action that has been taken by the Government against those involved in the racket ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) Certain cases of irregularities in the issue of work permits and fleecing of passengers have come to the notice at Indira Gandhi International Airport.

(b) and (c) 170 touts have been arrested by the police in the recent past. Foreigner Regional Registration Officer has taken action to transfer 10 senior inspectors from immigration. Internal vigilance by airlines is also being tightened.

[Translation]

Vacant Posts

367. SHRI K.D. SULTANPURI : Will the Minister of RAILWAYS be pleased to state :

(a) the number of posts reserved for Scheduled Castes/ Scheduled Tribes and other backward classes lying vacant in Railways;

(b) the steps being taken to fill up these vacancies; and

(c) the number of employees recruited under the special recruitment drives for SCs/STs/OBCs during the last two years, category-wise ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) The Constitution Bench of the Supreme Court in the case of R.K. Sabharwal Vs. State of Punjab as well as Union of India Vs. J.C. Malik has held that the reservation of jobs for SC/ST/OBCs should apply to the posts and not to the vacancies. The Court further held that the vacancy based rosters can operate only till such time as the representation of the persons belonging to the reserved categories, in a cadre, reaches the prescribed percentage of reservation. Thereafter, the roster cannot operate and vacancies released by retirement, resignation, promotion etc., of the persons belonging to the general and the respective reserved categories are to be filled by the appointment of the persons from the respective category so that the prescribed percentage of reservation is maintained.

On the basis of the above principle, the post-based roster both for recruitment and promotion have been constructed and assessment of shortfall of SC/ST/OBCs based on post-based roster is under process.

(c) The following number of persons belonging to SC/ STs had been recruited in the Special Recruitment Drive 1995-1996(1.4.95 to 31.3.96) and 1996-1997 (15.7.96 to 30.6.97) :

Group	1995-1996		1996-1997	
	SC	ST	SC	ST
'C'	473	445	775	821
'D'	533	1291	1068	1233
Total	1006	1736	1843	2054

The above Special Recruitment Drive had been launched as per the directives of DOP&T. No such Special Recruitment Drive had been launched for the recruitment of Other Backward Classes.

[English]

Coverage by DD and AIR

368. SHRI MANIKRAO HODLYA GAVIT :
SHRI JAGATVIR SINGH DRONA:
SHRI ILIYAS AZMI :
SHRI ASHOK PRADHAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the approximate uncovered areas in different States in the country where Doordarshan and AIR net work has not been provided so far, State-wise;

(b) whether the Government propose to install some more T.V. transmitters and AIR stations to extend Doordarshan and AIR net work in some of those uncovered areas during the Ninth Five Year Plan; and

(c) if so, the details thereof, state-wise ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Details of Statewise uncovered areas are given in the enclosed Statement.

(b) and (c) Yes, Sir. It is the constant endeavour of the Govt. to increase and provide radio/TV coverage in hitherto uncovered areas. Various new radio/TV Transmitters are proposed to be set up and powers of Transmitter are proposed to be upgraded during the IX plan, which will improve the coverage in uncovered areas. However, the implementation of these schemes will be subject to the approval by the competent authority, availability of adequate financial resources and other infrastructure facilities.

Statement*State-Wise details showing Approximate Radio/Doordarshan Uncovered Areas*

Sl.N	States/UTs	Area %	
		Radio	Doordarshan
1	2	3	4
I. STATES			
1.	Andhra Pradesh	2.0	21.5
2.	Arunachal Pradesh	2.0	88.7
3.	Assam	17.0	26.0
4.	Bihar	-	5.6
5.	Goa	-	0.1
6.	Gujarat	-	28.7
7.	Haryana	-	3.4
8.	Himachal Pradesh	45.0	59.0
9.	Jammu & Kashmir	68.0	67.7
10.	Karnataka	5.0	38.3
11.	Kerala	4.0	13.1
12.	Madhya Pradesh	4.0	33.3
13.	Maharashtra	2.0	24.3
14.	Manipur	-	67.9
15.	Meghalaya	4.0	5.4
16.	Mizoram	11.0	32.4
17.	Nagaland	4.0	31.5
18.	Orissa	3.0	20.4
19.	Punjab	-	0.1
20.	Rajasthan	8.0	43.7
21.	Sikkim	30.0	22.6
22.	Tamil Nadu	1.0	8.8
23.	Tripura	-	6.5
24.	Uttar Pradesh	10.5	19.6
25.	West Bengal	-	4.6
II. UNION TERRITORIES			
1.	A & N Islands	20.0	73.8
2.	Chandigarh	-	0.1

1	2	3	4
3.	Dadra & Nagar Haveli	—	34.8
4.	Delhi	—	0.1
5.	Daman & Diu	—	0.1
6.	L & M Islands	—	1.0
7.	Pondicherry	—	0.1

NOTE : Terrain conditions not taken into consideration.

Licence to Private Airlines

369. SHRIMATI KETAKI DEVI SINGH:
SHRI PANKAJ CHOUDHARY:
SHRI MAHENDRA SINGH BHATI:
SHRI N.S.V.CHITTHAN:
SHRI A.G.S. RAMBABU:

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of applications that are pending for grant of licence for private airlines to operate on international routes;

(b) the guidelines that are being followed for granting such licences;

(c) the details of private airlines operating at present;

(d) whether the Government have undertaken any study about its impact on the national carrier; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Requests have been received from M/s. Sahara Airlines and M/s. Elbee Airlines for permission to operate on international routes. Similarly, requests were also received from M/s. East West Airlines and M/s. Modiluft Airlines, which are not operating at present. Under the present policy, private airlines are not permitted to operate on international sectors.

(c) to (e) Do not arise.

Cancellation of Trains

370. SHRI SANAT MEHTA : Will the Minister of RAILWAYS be pleased to state:

(a) whether a number of trains originating or leaving from the New Delhi Railway Station have been cancelled from November 12 to December 14, 1997 due to major remodelling of station; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) The details of number of trains (single) cancelled/partially cancelled/diverted are as under:

	Number of trains				Total
	Cancelled	Partially cancelled	Terminals changed	Diverted	
Mail/Express	12	16	24	32	84
MEMU/EMU/Passenger	6	2	4	14	26
Total	18	18	28	46	110

[Translation]

Model Railway Station

371. SHRI VIRENDRA KUMAR SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have cleared the scheme for developing Gaya Junction station of Eastern Railway into a Model Station;

(b) if so, the details thereof ;

(c) whether a Rail Yatri Niwas is also being constructed under the said scheme keeping in view of the national and international importance of Gaya and Bodhgaya and the large number of tourists visiting these places; and

(d) if so, the details of the progress made in this regard?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Execution /Maintenance of Railway Projects

372. SHRIMATI PURNIMA VERMA :
SHRIMATI SHEELA GAUTAM :

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government have entered into any collaboration with foreign countries during 1996 and 1997 for execution/maintenance of Railway Projects; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

Setting up of HPT/LPT in Haryana

373. DR. ARVIND SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of the places in Haryana where the setting up of High power /Low power T.V. transmitters have been cleared by the Government;

(b) the places out of them where the said transmitters have been set up;

(c) the reasons for the delay in setting up of remaining transmitters; and

(d) the time by which these TV transmitters are likely to be set up?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) Low power TV transmitters (LPTs) one each at Bhiwani, Hissar, Jind, Meham, Rewari, Narnaul, Rohtak and Sirsa for primary channel and one LPT at Mandi Dabwali for DD2 service are presently operational in Haryana and installation of another LPT at Charkhi Dadri has since been completed. LPTs are also under implementation at Mahendragarh, Firozpur Jhirka and Tohana. Besides, a High Power TV transmitter (HPT) is also envisaged to be set up at Hissar subject to approval by the competent authority, availability of resources and other infrastructural facilities.

(c) All the projects have been completed/expected to be completed within the normal lead time required for implementation of such projects.

(d) While implementation of the LPTs at Mahendragarh, Firozpur Jhirka and Tohana is likely to be completed during 1999 setting up of the HPT at Hissar would take about 3-4 years after approval of the scheme by the competent authority.

[English]

Allotment of Land to Cooperative Group Housing Societies

374. SHRI JAI PRAKASH AGARWAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether Cooperative Group Housing Societies have been allotted land by Delhi Development Authority during the last three years till date;

(b) if so, the details thereof, Society-wise;

(c) the rate and the place where such societies have been allotted land;

(d) whether Delhi Development Authority is also considering to allot land to some more Cooperative Group Housing Societies;

(e) if so, the details thereof ; and

(f) if not, the reasons for the same and the time by which a decision in this regard is likely to be taken ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir.

(b) 126 Cooperative Group Housing Societies have been allotted land in Dwarka. A list of these societies is enclosed as Statement.

(c) Year	Rates/sqmtr.	Place
1994-95	Rs.2033.61	Dwarka
1995-96	Rs.2158.71	Dwarka
1996-97	Rs.2216.00	Dwarka
1997-98 (Provisionally)	Rs.3210.00	Dwarka

(d) to (f) After allotment of specific plot to the Societies who paid the demanded cost of land, the offer to some more wait listed societies will be made on the basis of availability of land.

Statement

List of societies allotted land in Dwarka

- | | | | |
|------------------------------|-----------------------------------|-----------------------------------|---------------------------|
| 1. Great Capital CGHS Ltd. | 2. Godrej CGHS | 17. Janki | 18. Hilansh |
| 3. Sri Ram | 4. Unique Insurance | 19. (ASY) Ideal | 20. Sky Lark |
| 5. Friends Circle | 6. Prerena | 21. Manda Davi | 22. Patel CGHS |
| 7. Deffince Land Contt. CGHS | 8. Suruchi | 23. New Arohi | 24. Brindavan Garden CGHS |
| 9. Bhawalpur Bradari CGHS | 10. Philips | 25. Sumeet Vihar | 26. Chimnot CGHS |
| 11. I.I.T Engineers | 12. Sri Gani Nath | 27. Prag Jyotishpur | 28. New Jai Bharat |
| 13. EIL Friends | 14. Gayatri | 29. Sadbhawana | 30. Shivalika |
| 15. Eligibli | 16. Khoshla Compressurs CGHS Ltd. | 31. Azad Hind | 32. Bhadwar |
| | | 33. Pradhyogoki | 34. Rajesva |
| | | 35. Bhawalpur | 36. Sheetal Vihar |
| | | 37. Shaman Vihar | 38. Kalka CGHS |
| | | 39. Manglik CGHS | 40. Param Puneet |
| | | 41. New Cosmopolitan | 42. Home Living |
| | | 43. Shree Radha | 44. Santosh |
| | | 45. Jawahar Lai | 46. Great Layalpur |
| | | 47. Adarsh Arya | 48. Swami Dayanand |
| | | 49. Ordinance Fact. Officers CGHS | 50. Novo Engineers |
| | | 51. Some CGHS | 52. Mount Everest |
| | | 53. Entrepreneurs | 54. Satisar CGHS |
| | | 55. Appoorva | 56. Ram Krishan CGHS |
| | | 57. Elephant Head | 58. Sukhi Parivar |
| | | 59. Munirka | 60. E.C.I.L. CGHS |
| | | 61. Safic-Ur-Rahman | 62. Rao CGHS |
| | | 63. Mass CGHS | 64. Ishwar |
| | | 65. A.I.M.O. | 66. Dharama Vihar |
| | | 67. W.T.P. Badarpur Empl. | 68. Bandhu Vihar |
| | | 69. Udyog Vihar | 70. Jaagran CGHS |
| | | 71. Upkari | 72. Machahat |

73. Vikram Nagar
75. Delhi Public School
77. Him-Hit
79. Zakaria aghadi Nagar
81. Aarti CGHS
83. Himachal Pradesh
85. Himalaya
87. Delhi Municipal Press
89. Lovely Home
91. Union Rehabilitation
93. Inter State
95. Nav Nrirman
97. Rafi Ahmed Kidwai
99. S.B.I. Karamcharis
101. Delhi Transporters CGHS Ltd
103. Batukji
105. Youngsters
107. Sanchar Vihar
109. Bharat Petroleum
111. Satkartar Vihar
113. Homely Woodland
115. Manocha Vihar
117. New Rajput
119. Pragya
121. Hamdam
123. Mandakani
125. Media
74. Guru CGHS
76. K.M.CGHS Ltd.
78. Nav Sanjeevan
80. Gandhi Ashram
82. Nav Rattan
84. Praldhani
86. Deisel Shed
88. True Friends
90. Sawan CGHS
92. Manisha
94. Dabas
96. Subh Laxmi
98. Raja Ugyarsain
100. Bhagwal Shree Gومتेश्वर
102. Vishwas Nagar Evanwach
104. Agbros
106. Taruna
108. Arihant Sidhartha
110. Sapna Ghar
112. Air India Employees
114. Himachal Dhauladhar
116. Sant Sunder Dass ji
118. Seth Vihar
120. Khattar
122. Modest Ketki
124. Veg Sanchar

Registration by DDA

375. SHRI RAJENDRA AGNIHOTRI :
SHRI VIJAY GOEL :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of residential schemes under which registration so far has been done by the Delhi Development Authority;

(b) the number of persons who have registered themselves for flats/plots are still on the waiting list, scheme-wise;

(c) since when the number of flats constructed by the Authority have not been allotted; and

(d) if so, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) As reported by DDA, the details of residential schemes under which registration was done by the Delhi Development Authority is attached as Statement.

(b) The number of registrants who are on wait list for flats/plots scheme-wise is as under :

FLATS

	MIG	LIG	JANTA
New Pattern Registration Scheme-1979	10097	17231	—
Ambedkar Awas Yojana-1989	3849	6136	—
Janta Housing Registration Scheme-1996.	—	—	15471

PLOTS

Under Rohini Residential Scheme, 1981 (Plots) following is the back log:

MIG	-	13829
LIG	-	20013
JANTA	-	4463

(c) and (d) Allotment of flats is a continuous process. As and when flats are completed, immediate action is taken for their allotment. However, as on 31.3.97, 5357 flats are lying vacant which are completed but not electrified. These flats were not allotted keeping in view a decision taken not to allot such flats where electricity/civic amenities have not been made available.

Statement***Housing Schemes announced by DDA***

S.No.	Name of the Scheme	Present Status	Backlog
1.	General housing Registration Scheme-1969	Closed	Nil
2.	General Housing Registration Scheme-1971-72	Closed	Nil
3.	General Housing Registration Scheme-1972	Closed	Nil
4.	General Housing Regn.(SC/ST) Scheme-1973	Closed	Nil
5.	General Housing Registration Scheme-1976	Closed	Nil
6.	Self Financing Housing Regn.Scheme-I,1997	Closed	Nil
7.	Self Financing Housing Regn.Scheme-II,1978	Closed	Nil
8.	Self Financing Housing Regn.Scheme-III,1979	Closed	Nil
9.	Self Financing Housing Regn. Scheme-IV,1981	Closed	Nil
10.	Special Retired/Retiring persons Regn. (SFS) 1981	Closed	Nil
11.	Special Retired/Retiring Persons Regn. (SFS)1983	Closed	Nil
12.	General Housing Regn.Scheme for RPS-1982	Closed	Nil
13.	General Housing Regn.Scheme for RPS-1985	Closed	Nil
14.	Self Financing Housing Regn.Scheme-V,1982	Closed	Nil
15.	Self Financing Housing Regn.Scheme-VI,1985	Closed	Nil
16.	New pattern Registration Scheme-1979	Live	
17.	Ambedkar Awas Yojana for SC/ST-1989	Live	
18.	Janta Housing Registration Scheme-1996	Live	
PLOTTED SCHEME			
	Rohini Residential Scheme-1981	Live	
Note: Beside above schemes, DDA has also invited application for allotment of flats/houses in the following schemes:			
1.	Self Financing Housing Scheme-VII	1994	
2.	Expandable Housing Scheme	1995	
3.	Self Financing Housing Scheme-VIII	1995	
4.	Self Financing Housing Scheme-IX	1996	
5.	Expandable Housing Scheme	1996	

HUDCO Plan for IX Five Year Plan

376. SHRIMADAN PATIL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Housing and Urban Development Corporation (HUDCO) have any expansion programme during the Ninth Five Year Plan period;

(b) if so, the details thereof, State-wise;

(c) the total amount disbursed by HUDCO for housing and infrastructure during the last three years, year-wise and state-wise; and

(d) the details of project carried out by the HUDCO in the State of Maharashtra during the above period ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN): (a) Yes, Sir. HUDCO's Corporate Plan envisages targets of loan sanction and release during

9th Five Year Plan period as Rs.14,175.50 crores and Rs. 22,698.54 crores respectively. The corresponding actual figures for the 8th Five Year Plan period were Rs.8679.61 crores and Rs.5764 crores respectively.

(b) State-wise loan allocation for housing schemes is made by HUDCO at the beginning of each financial year on the basis of area/population of the respective States and past performance. State-wise loan allocation for housing during 1997-98 *vis-a-vis* allocations and actual sanctions during last three years is given in Statement-I. Infrastructure schemes are sanctioned as per demand received from States and available resources.

(c) A Statement indicating year-wise and state-wise loan amount disbursed by HUDCO during the last three years is given in Statement-II.

(d) The details of loan sanctioned by HUDCO to state agencies during the last three years in Maharashtra are as under :

*Housing Scheme**Category-Wise Loan Sanction*

(Rs. in crores)

Year	EWS (Rural)	EWS (Urban)	LIG	MIG	HIG Others	Urban Infrastructure	Remuneration	Total
1994-95	9.75	8.81	18.52	20.83	2.29	15.98	-	73.89
1995-96	-	2.33	8.36	18.05	9.36	37.53	-	75.63
1996-97	-	5.15	-	0.08	15.76	-	29.83	20.80
1997-98 (As on 31.10.97)	-	0.23	0.94	9.36	5.54	-	7.40	23.47

Statement-I*Loan Sanction/Allocation for Housing 1994-95 to 1997-98*

(Rs. in crores)

States	1994-95		1995-96		1996-97		1997-98 Allocation
	Loan Allo.	Loan Sanc.	Loan Allo.	Loan Sanc.	Loan Allo.	Loan Sanc.	
1	2	3	4	5	6	7	8
Andhra Pradesh	65.19	63.73	71.85	76.63	118.85	202.18	117.56
Arunachal Pradesh	0.51	0.00	0.28	0.00	0.40	0.00	1.56
Assam	22.21	23.74	44.20	35.65	17.93	33.04	70.55
Bihar	50.07	11.75	34.35	26.32	46.45	49.59	53.32
Goa	2.19	9.00	1.17	0.42	1.36	0.85	1.44

1	2	3	4	5	6	7	8
Gujarat	60.26	57.38	66.71	46.00	56.15	47.39	66.54
Haryana	13.06	19.38	41.21	56.07	17.52	17.45	29.94
Himachal Pradesh	3.71	5.74	7.23	34.08	10.49	20.16	15.21
Jammu & Kashmir	11.02	1.30	13.60	13.67	14.86	0.89	15.20
Karnataka	53.08	82.47	44.92	92.84	89.29	81.89	95.66
Kerala	27.15	69.89	85.47	118.51	83.81	177.79	70.17
Madhya Pradesh	70.05	60.04	77.26	74.64	92.36	77.60	184.24
Maharashtra	101.00	73.92	54.25	38.17	75.12	41.79	76.38
Manipur	4.66	6.06	2.56	5.77	12.30	39.65	17.42
Mizoram	6.03	0.00	3.31	5.26	6.30	5.38	15.72
Meghalaya	3.08	13.49	2.01	0.94	3.75	5.74	8.87
Nagaland	2.74	5.77	1.89	0.00	6.83	5.89	9.42
Orissa	27.73	37.83	31.29	18.74	31.26	33.90	85.99
Punjab	19.98	28.98	30.78	8.21	22.92	31.10	30.89
Rajasthan	56.05	55.57	55.35	75.10	76.09	90.46	79.26
Sikkim	0.20	9.49	0.11	6.50	0.12	7.14	0.56
Tamil Nadu	77.20	121.48	141.73	159.88	137.33	186.88	133.20
Tripura	2.90	0.27	1.65	0.73	2.30	0.09	7.94
Uttar Pradesh	93.12	66.77	50.27	57.58	83.53	101.74	80.77
West Bengal	54.25	36.04	52.28	38.30	57.18	48.35	49.76
A & N Islands	0.43	0.00	0.22	1.49	0.25	0.00	1.35
Chandigarh	1.48	0.00	2.87	0.00	0.88	0.00	0.93
Dadar & Nagar Haveli	0.08	0.00	0.05	0.00	0.06	0.00	0.06
Delhi	15.96	0.70	9.61	0.00	11.17	1.84	18.88
Lakshdweep	0.11	0.00	0.07	0.00	0.08	0.00	0.08
Pondicherry	1.50	0.00	0.84	0.00	0.98	0.00	0.04
Daman & Diu	0.00	0.00	0.08	0.00	0.09	0.00	0.09
Total	847.00	859.96	929.50	991.50	1078.01	1308.78	1340.01

Statement-II

Year-wise and state-wise Loan released during the last three years

States	1994-95	1995-96	1996-97
A & N Islands	0.00	0.57	0.74
Andhra Pradesh	80.55	82.16	194.92
Arunachal Pradesh	0.00	0.00	0.00
Assam	23.19	20.04	19.86
Bihar	3.94	15.46	24.29
Chandigarh	0.05	0.00	0.00
Daman & Diu	0.00	0.00	0.00
Delhi	0.38	110.83	108.12
Dadra & Nagar Haveli	0.00	0.00	0.00
Goa	0.00	1.95	0.30
Gujarat	41.43	35.44	46.72
Himachal Pradesh	4.72	20.44	20.67
Haryana	22.60	18.37	22.10
Jammu & Kashmir	6.59	5.44	43.92
Kerala	134.42	144.31	241.71
Karnataka	158.54	222.76	194.55
Lakshdweep	0.00	0.00	0.00
Meghalaya	0.58	4.06	11.48
Maharashtra	85.91	91.62	112.91
Manipur	3.74	3.35	15.59
Madhya Pradesh	35.06	39.21	40.81
Mizoram	2.18	3.35	8.60
Nagaland	7.21	2.18	4.90
Orissa	54.99	24.96	21.16
Pondicherry	0.00	0.00	0.00
Punjab	68.67	35.61	23.19
Rajasthan	63.73	66.59	83.44
Sikkim	4.44	12.82	4.67
Tamil Nadu	184.44	196.16	236.74
Tripura	0.68	0.30	0.14
Uttar Pradesh	75.51	39.96	43.32
West Bengal	58.03	43.86	40.12
Total	1121.58	1241.80	1539.97

Problems faced by AI and IA

377. SHRIMATI VASUNDHARA RAJE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the problems that are being faced by Air India and the Indian Airlines at present;

(b) the measure needed to be adopted to overcome those hurdles in order to make these airlines more competitive;

(c) whether any action plan has been formulated by Air India or Indian Airlines in the matter ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (d) Air India has been facing financial problems due to increase in expenditure on account of interest and depreciation on new aircraft, reduction in yield due to increased competition and cost of operations, increased landing, handling and navigational charges, etc.

Government have recently constituted a Committee of Experts under the Chairmanship of Dr. Vijay Kelkar, Chairman, Tariff Commission to undertake a comprehensive examination of the reasons for the losses and to develop strategies for turning around the company. In the meantime Air India has taken various measures to improve its financial health such as restructuring of its operations, intensification of marketing efforts, increase in fares, etc.

Indian Airlines has been facing financial problems due to grounding of A320 fleet, entry of private airlines on trunk routes, exodus of pilots, increase in operational costs etc.

A Committee of Experts was set up to examine the reasons for losses in Indian Airlines and to formulate a turn-around strategy. The Committee has since submitted its report and its recommendations are under examination.

[Translation]

Removal of Encroachments by NDMC

378. DR. BALIRAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether New Delhi Minicipal Council has removed illegal encroachments from the roads and pavements in Udyan Marg and old R.K. Ashram Marg in Gole Market, New Delhi during September, 1997;

(b) if so, whether these have been re-occupied in connivance with the employees; and

(c) if so, the action taken against the persons responsible for this act of negligence?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir.

(b) and (c) The NDMC has reported that the encroachments have the tendency to re-appear after their removal. The jhuggi dwellers had removed the railings provided by the NDMC and the same have been refixed after removal of the 18 encroachments on 4.11.1997.

[English]

United Airlines Tie up

379. DR. T. SUBBA RAMI REDDY:
SHRI SONTOSH MOHAN DEV:

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the American Airline giant "United Airlines" is expanding air travellers market in Asia and is willing to hold talks with the Indian Companies for a possible tie-up;

(b) if so, the details thereof ;

(c) whether any agreement with India has been considered ; and

(d) if so, the details of the final agreement signed ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (d) Air India has already entered into a Code-share agreement with United Airlines on seven services, each operated by United Airlines on Los Angeles-Delhi-Los Angeles and Washington-Delhi-Washington sectors. Code-share on Los Angeles-Delhi-Los Angeles sector via Hongkong is presently under suspension due to certain objections raised by the Hong Kong authorities.

Air Miss Incidents

380. SHRI V.M SUDHEERAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Government are aware of the increasing "Air Miss" incidents that have taken place during the last one year; and

(b) if so, the steps taken so far or proposed to be taken to prevent such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI

JAYANTHI NATRAJAN) : (a) There have been two incidents of air miss during the year 1996 and four during 1997 till date.

(b) DGCA has formulated requirements which have been issued through Civil Aviation Requirements for mandatory installation of Airborne Collision Avoidance system (ACAS) on aircraft and Mode 's' transponders.

The main steps taken to avoid chances of mid-air collision are: (i) Refresher courses to update professional knowledge of Air Traffic Controllers, (ii) Periodical proficiency checks of Air Traffic Controllers, (iii) Monthly random analysis of ATC tape transcripts to ensure that Air Traffic Controllers use standard phraseology and follow the laid down procedure while giving instructions to aircraft, (iv) Appropriate action against Air Traffic Control Officer (ATCO) involved in ATC incidents, (v) Modernisation of Air Traffic Services at Delhi and Mumbai airports, and (vi) Proper maintenance of navigational communication and landing facilities.

[Translation]

AIR Station in Uttar Pradesh

381. SHRI JAGATVIR SINGH DRONA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Farrukhabad and other surrounding districts like Etah, Etawah, Mainpuri, Badaur, Shahjahanpur, Hardoi are demanding for setting up A.I.R. stations; and

(b) if so, the details thereof and the response of the Government in regard thereto ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) No, Sir. There is no demand for setting up of AIR Stations/ Relay Centres at these places. All these places are fully covered by All India Radio Network in the State of Uttar Pradesh.

Time to Marathi Programme on DD

382. SHRI BHIMRAO VISHNUJI BADADE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether adequate time is given to Marathi programmes on Doordarshan;

(b) if not, the reasons therefor;

(c) whether the Government of Maharashtra has requested for allotting more time to Marathi programmes on Doordarshan ; and

(d) if so, the action taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) Does not arise.

(c) The Government of Maharashtra had asked for allotment of additional 90 minutes on Channel 1 for telecasting Marathi programmes exclusively from Monday to Friday.

(d) Doordarshan has offered 60 minutes before 9.30 A.M. on its Regional Language Satellite Service in Marathi for this purpose.

[English]

CPWD Enquiry Offices

383. SHRI BIR SINGH MAHATO : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether any instructions have been issued by the Director-General (Works), CPWD, New Delhi, for making suitable arrangements for receiving complaints on Sunday and Holidays;

(b) if so, the details thereof;

(c) whether these have been implemented in CPWD Enquiry Offices particularly in CGH Complex, Vasant Vihar, New Delhi;

(d) if not, the reasons therefor; and

(e) the action taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) and (b) Yes, Sir. CPWD has reported that complaints pertaining to essential services can be lodged by allottees at specified Service Centres, which are open on Holidays and Sundays.

(c) Yes, Sir. Allottees of Vasant Vihar Government colony can lodge their complaints at Sector VIII, R.K. Puram, Service Centre on Sundays and Holidays also.

(d) and (e) Not applicable in view of reply to (c) above.

Renewal of Track

384. SHRI SULTAN SALAHUDDIN OWAISI:
SHRI BHAKTA CHARAN DAS:
SHRI BASUDEB ACHARIA:
SHRI DEVENDRA BAHADUR ROY:

Will the Minister of RAILWAYS be pleased to state :

(a) the total number of tracks due for renewal in the Indian Railways at present; and

(b) the details thereof Zone-wise and the time fixed for their renewal ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) 10957 kms. (CTR Units).

(b) The position of track due for renewal zone-wise as on 1.4.97 is given below:

Railway	Overdue renewal in kms. (CTR Units)
CR	2092
ER	1215
NR	2671
NER	459
NFR	64
SR	583
SCR	842
SER	2144
WR	887
Total	10957

2740 CTR units are targetted to be completed during the year 1997-98. 3600 km. CTR units proposed to be sanctioned for the year 1998-99. The arrears of over due Track will be wiped out depending on the availability of funds for track Renewals.

Introduction of Train

385. SHRI SAT MAHAJAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether a commitment was made by the Railways to introduce a train between Jammu and Haridwar via Pathankot;

(b) if so, the time by which the proposed train is likely to be introduced; and

(c) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

(c) Operational and resource constraints.

Central Funds to Orissa under Rural Area Connectivity Programme

386. SHRI BHAKTA CHARAN DAS : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have provided any financial assistance to the State Government of Orissa to make the bridges in Kalahandi and Naupara districts under the rural area connectivity programme;

(b) if so, the details thereof ;

(c) whether the major bridges over river Sunder and the bridge over river Tel have also been taken up under the programme;

(d) if so, the names of other bridges which are under construction by the above fund; and

(e) the time by which the construction work of the bridges is likely to be completed ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) :
(a) to (e) Information is being collected and will be laid on the Table of the House.

Electrification of Erode-Ernakulam Railway Line

387. SHRI P.C. THOMAS : Will the Minister of RAILWAYS be pleased to state :

(a) the present status of the electrification of Erode-Ernakulam Railway line; and

(b) the expenditure incurred thereon so far?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The work of electrification between Erode-Shoranur/Vallattolnagar of the Erode-Ernakulam railway line has already been completed in March'97, and the work on the remaining portion of the above line has been taken up.

(b) Rs. 99.36 Crores have been spent on this project upto March' 97.

Contaminated Drinking Water in Indo-Bangladesh Region

388. SHRI AJOY MUKHOPADHYAY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether attention of the Government has been drawn to the worst arsenic contamination of drinking water in the Indo-Bangladesh region which is turing worse;

(b) if so, whether the World Health Organisation (WHO) has sounded an alarm to India ; and

(c) if so, the steps the Government are going to take on the recommendations of WHO on arsenic toxicity of water?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir.

(b) No, Sir. However, the World Health Organisation (WHO) organised a Regional consultation at New Delhi from 29th April to 1st May, 1997 involving representatives from Government, Scientists, United Nations and other donor agencies to provide guidance and prepare action plans to tackle the problem.

(c) Steps have been taken for holding trainers workshop, field training for water quality analysis, development of arsenic testing kits, National level workshop, creation of mass awareness and district level training in West Bengal under the Government of India/WHO collaborative programme.

Besides these, the Ministry of Rural Affairs and Employment had reported that the Government of West Bengal has prepared a perspective plan of long and short term measures to tackle arsenic contamination at a cost of Rs.750 corores. Several research and development projects have been sanctioned by that Ministry under the Rajiv Gandhi National Drinking Water Mission.

The Central Ground Water Board has also undertaken surveys and a R & D project in some affected areas of West Bengal.

Corruption cases against Civil Servants

389. DR. MURLI MANOHAR JOSHI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of cases of corruption, dishonesty and assets disproportionate to the income of civil servants investigated by the Vigilance Department of Ministry in 1995-96;

(b) the number of officers found involved therein, Grad-wise;

(c) the number of complaints received against corruption and dishonesty in 1995-96 and the action taken thereon;

(d) whether the Vigilance Department initiate action *suo-moto* against the staff suspected to be dishonest and corrupt;

(e) if so, whether any review of the functioning of powers of the vigilance section is proposed to be made; and

(f) if so, the details thereof ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) :

(a) 20 cases (8 old & 12 received during 1995-96).

(b) After preliminary investigations only one Group A officer was found involved and departmental proceedings have been initiated against him. Preliminary investigation in respect of two Group B Officers is under process.

(c) 12 cases received and got preliminary investigated departmentally. Complaints found not substantiated in 10 cases on preliminary investigation & hence closed. Complaint in one case closed due to death of the officer against whom received. Departmental proceedings initiated in one case.

(d) Normally action is initiated by Vigilance Section on complaints, but it can also initiate action if a malpractice or misconduct of its employees is noticed through its own system of intelligence.

(e) and (f) Functioning of the Vigilance Section in the Ministry has been reviewed recently and the Annual Action Plan for the year 1997-98 on vigilance and anti corruption measures drawn by Department of Personnel & Training has been adopted by the Ministry. The Action Plan broadly covers preventive vigilance; surveillance and detection and deterrent punitive action. Several steps have been initiated to strengthen the vigilance machinery in the Ministry as a follow up to the Action Plan, such as identification of sensitive posts and rotational posting thereon and identification of corruption prone areas etc.

Loss by Calcutta Metro Railways

390. SHRI SANAT KUMAR MANDAL:
SHRI RUP CHAND PAL :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Calcutta Metro Railway has incurred a loss of Rs. 18.64 crores during 1996-97 as against Rs. 13.78 crores during 1995-96, while the number of passengers on the Metro has gone up during 1996-97;

(b) if so, the reasons therefor;

((c) the sale amount of passenger tickets turn-out in 1995-96 and 1996-97 in Calcutta Metro;

(d) the working expenses of Metro Railway during the same period category-wise; and

(e) the steps being taken to cut down loss in the Calcutta Metro ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) Calcutta Metro has incurred a loss of Rs. 19.77 crore in 1996-97 as against Rs. 13.78 crore during 1995-96.

The losses have increased on account of increase in the fixed and the variable components of the cost of Metro operations as also increase in the number of train services.

(c) The revenue earnings on account of sale of tickets etc. is as under :

Year	No. of Passengers (in crores)	Earnings (in crore of Rs.)
1995-96	4.33	11.70
1996-97	6.26	17.42

(d) Working expenses are as under :

Year	(in crore of Rupees)					
	Gross working expenses	Appro- priation to pension reserve fund	Net working expenses	Main categories of working expenses Staff Energy Maint- enanc		
1995-96	25.48	3.23	22.25	6.78	11.02	2.20
1996-97	37.19	4.15	33.04	10.92	14.96	3.01

(e) (i) The fare structure is proposed to be revised.

(ii) State Government has been approached for rationalisation of bus routes along Metro corridor to eliminate unhealthy competition and to optimise the utilisation of assets.

(iii) State Government has been requested to restore the concessional rate for electrical energy which was withdrawn since November, 1996.

(iv) To utilise the space available at Metro Stations and outside for advertisement and other commercial use.

Losses Suffered by Doordarshan

391. SHRI R.L.P. VERMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the sponsors of news-based programmes "Aaj Tak" and "To Night" programme were liberally allowed Free Commercial Time (F.C.T.) during July 17, 1996 to October, 1996 and February, 1995 to September, 1996 respectively;

(b) if so, the losses suffered during the above period;

(c) whether the issue has been probed into and the defaulters brought to book ; and

(d) if so, the details thereof and the action taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) to (d) The Report of Comptroller & Auditor General of India for the year ended 31st March, 1996 has brought out in its paragraph No. 11.1 and 11.2 on the programmes News Tonight and 'Aaj Tak' that undue benefit to the producers of these programmes by granting extra Free Commercial Time (FCT) has resulted in loss of Rs.5.38 crore and Rs.6.60 crore, respectively, to Doordarshan.

The matter relating to granting of extra FCT to 'Aaj Tak' based on CAG report referred to above is presently under examination of the Public Accounts Committee (PAC). The issue of undue favour granted to some programmes by Doordarshan including 'News Tonight' produced by M/s NDTV has also been included in the CAG Report for the year ended 31st March, 1996. This matter was also examined by the PAC. The Committee in its Report submitted to the Lok Sabha on 22nd April, 1997 have recommended that the matter should be entrusted to an appropriate Investigative Agency to be decided by the Cabinet Secretary for a thorough enquiry. Accordingly, the matter has been entrusted to Central Bureau of Investigation for investigation.

Delegation of Powers to DRM

392. COL. SONARAM CHOUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government are aware that a number of farmers taken water supply pipe lines under Railway lines for minor irrigation purposes without any Government sanction in Barmer and Jaisalmer districts of Rajasthan;

(b) if so, whether there is inordinate delay in granting sanction to farmers to cross water pipe for irrigation;

(c) whether this is basically due to time consuming process for according sanction by the Government;

(d) whether the Government propose to delegate powers to Divisional Railway Managers for according sanction for the purpose;

(e) if so, the time by which powers are likely to be delegated to Divisional Railway Managers; and

(f) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) No, Sir.

(e) Does not arise.

(f) Existing procedure is being considered adequate.

Corporate Plan for Air India

393. SHRI RANJIB BISWAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Air India has formulated a Comprehensive and long term corporate plan;

(b) if so, the salient features thereof ;

(c) if not, the reasons therefor; and

(d) by which date it is likely to be laid in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (d) Air India is in the process of formulating a corporate plan, which will have short, medium and long-term components. The plan is likely to be finalised by the end of December, 1997.

[Translation]

Departure Rescheduled

394. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether the departure time of Bhagalpur-Kurla Express has been rescheduled; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) 3447 Bhagalpur-Kurla Express was rescheduled from 01.10.96 to leave Bhagalpur at 09.15 hrs. instead of 17.00 hrs. essentially as a part of reorganisation of trains from Bihar to Mumbai wherein daily services were provided between Patna and Muzaffarpur to Kurla and the four days a week service from Bhagalpur to Kurla rescheduled as a Bhagalpur to Dadar service.

[English]

Railway Projects

395. SHRI ANNASAHIB M.K. PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway have proposed projects worth over Rs.8000/- crore for the approval of Cabinet Committee on Economic Affairs during the current year;

(b) if so, the details thereof alongwith their total cost and allocations proposed for the current year, project-wise and State-wise; and

(c) the present status regarding sanction of additional funds for the proposed projects ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) A Statement is attached.

(c) Necessary funds for the project which have already been cleared by the CCEA have been provided for taking up preliminary works.

Statement

Details of the project alongwith their total cost and allocations proposed for the current year

(Rs. in crores.)

S.No.	Project & State	Total cost	Allocations for the current year
1.	2	3	4
1.	Angul-Sukinda Road(90 kms.) New B.G.lines (Orissa)	245.58	0.01
2.	Nergundi-Cuttack-Raghunathpur and Rahama-Paradeep incl. 2nd bridge on river Mahanadi and Bripa (Orissa)	235.77	0.01
3.	Surendernagar-Bhavnagar,Dhola-Dhasa-Mahuva from MG to BG with Extn. to Pipavav (385.26 kms.)(Gujarat)	372.65	0.01
4.	Salem-Karur New line (85 kms.) (TN)	155.56	5.00
5.	Muzaffapur-Sitamarhi New Line (62.72 kms.) Bihar.	96.76	0.01
6.	Ara-Sasaram New Lines (98 kms.) (Bihar)	120.00	1.00
7.	Gudur-Renigunta(84 kms.) doubling with electrification (AP)	137.79	0.01
8.	Manirabad-Mahubnagar New Line (222 kms.) AP/Karnataka)	419.00	0.01
9.	Secundrabad-Mudkhed (269 kms.) Gauge conversion (AP/Maharashtra)	290.66	0.01
10.	Luni-Barmar-Munabau (299 Kms.) Gauge conversion (Rajasthan)	226.20	36.17
11.	Viridhunagr-Tenkashi (357 kms.,) Gauge conversion(Kerala/TN)	347.26	0.01
12.	Bangalore-Satyamangalam New Line (271 kms.) (Karnataka/TN)	640.20	0.01
13.	Angamali-Sabrimala New Line New, (145.8 kms) (Kerala)	645.87	0.01
14.	Chandigarh-Ludhiana (112 kms) New Lines (Punjab)	248.43	0.01
15.	Baramati-Lonand (54.15 kms.) New lines (Maharashtra)	86.10	0.01
16.	Rail-cum-Road Bridge at Bogibeel (46.0 kms.) NE States	924.00	15.00
17.	Giridih-Koderma New line (104.50 kms.) Bihar.	137.00	0.01
18.	Lalitpur-Satna-Rewa Singrauli-Mahoba-Khajuraho new line (520.88 kms.) (Madhya Pradesh)	974.98	0.01
19.	Duphu-Karong New line (123.84 kms) (NE States)	1604.08	0.01
20.	Yeshwantpur-Tumkur Doubling (64 kms.)Karnataka)	61.57	0.01
21.	Jaynagar-Darbhanga-Narkatiaganj Gauge conversion (256 kms.)(Bihar)	208.16	0.01
	Total	8177.62	57.34

Setting up of Steel Plant

396. SHRI K.P. SINGH DEO : Will the Minister of STEEL be pleased to state :

- (a) the number of Steel Plants proposed to be set up in the state of Orissa in the private sector;
- (b) the places identified for the purpose;
- (c) the progress made in case of each project; and
- (d) the details of the private sector companies who are setting up these steel plants in that state?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d) Updated information is being collected and will be laid on the Table of the Lok Sabha.

Discountination of Train between Purna and Parli

397. SHRI SURESH R. JADHAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether 347 UP and 348 DN train between Purna and Parli in South Central Railways has been discontinued; and

(b) if so, the steps taken by the Government to restart this train at its original time schedule ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) The run of 347 /348 Purna-Parli passenger which had been discontinued, has been restored w.e.f. 23.09.97.

Bomb on Railway Track

398. KUMARI SUSHILA TIRIYA : Will the Minister of RAILWAYS be pleased to state :

(a) the total number of bombs found on the Railway line tracks since July 97;

(b) whether the Government have arrested any one/ group in this regard;

(c) if so, the details thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

*[Translation]***Action Plan of Railways**

399. SHRI JAYSINH CHAUHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways has formulated a 14-point action plan for generating additional resources and a 13-point action plan for reducing administrative expenditure;

(b) if so, the details thereof; and

(c) the measures proposed to be taken in this regard?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (c) Zonal Railways have been asked to curtail administrative expenditure and augment earnings as under :

I. Areas of curtailment of administrative expenditure:

1. Hospitality expenditure
2. Commercial advertisements and publicity
3. Air Travel
4. Other travelling expenses
5. Postage/Courier Service
6. Overtime allowances in Offices
7. Fees and Honoraria
8. Petrol/Diesel for road vehicles
9. Telephone charges especially STDs
10. Seminars/ Workshops/Trainings
11. Photo-Copiers, fax machines
12. Procurement of furniture and fixtures
13. Stationery

II. Measures to augment earnings:

1. Close monitoring of loading and efforts to step up targets.
2. Aggressive marketing to attract high-rated traffic and avoiding diversion of core traffic.
3. Curbing of Ticketless travels.
4. Proper accountal of TTEs money.
5. Correct classification of Commodities, rating, weighting and routing according to extant orders.

6. Concerted drive for recovery of dues from outsiders and staff.
7. Effective steps to prevent losses due to claim cases and to check unjustifiable refund/waival of wharfage and demurrage charges.
8. Prompt realisation of amounts paid through credit notes and other instruments.
9. Maximum realisation from sale of scrap.
10. Reduced rates for traffic offered in empty direction.
11. Increased movement of fertilizer and cement in open wagons.
12. Effective use of station to station rates for attracting more traffic.
13. Compensation claims to be minimised.
14. Encouragement to Freight Forwarders to attract more traffic.

film based programmes and headline news and regional news.

(c) Yes, Sir.

(d) and (e) Do not arise.

Statement

Location-wise details of Transmitters along with their capacities functioning in the State of Kerala as on date

Sl.No.	Type of Transmitter & its location	Capacity of the Transmitter
1.	HPT Cochin	10 KW
2.	HPT Trivandrum	10 KW
3.	HPT Calicut (INT)	1 KW
4.	LPT Adoor	100 W
5.	LPT Attappadi	100 W
6.	LPT Cannanore	100 W
7.	LPT Changanacherry	100 W
8.	LPT Chengannur	300 W
9.	LPT Idukki	100 W
10.	LPT Kalpetta	100 W
11.	LPT Kanhangarh	100 W
12.	LPT Kasargod	100 W
13.	LPT Kayamkulam	100 W
14.	LPT Mallapuram	100 W
15.	LPT Palghat	100 W
16.	LPT Pathanamthitta	100 W
17.	LPT Punalur	100 W
18.	LPT Shoranur	100 W
19.	LPT Tellicherry	100 W
20.	LPT Thodupuzha	100 W
21.	LPT Trichur	100 W
22.	LPT Calicut (DDII)	100 W
23.	LPT Cochin (DD II)	100 W
24.	LPT Trivandrum (DD II)	100 W
25.	VLPT Kanirapalli	2 X 10 W
26.	VLPT Devikolam	2 X 10 W

[English]

DD Centres in Kerala

400. SHRI T. GOVINDAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of Doordarshan centres in Kerala alongwith the capacity thereof as on September 1997, location-wise;

(b) the details of programmes prepared by these centres during 1996-97;

(c) whether the programmes prepared by the local talents are telecast by these centres;

(d) if not, the reasons therefor; and

(e) the steps proposed to be taken by the Government to telecast such programmes?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) The requisite details are given in the enclosed Statement.

(b) Doordarshan Kendra, Tiruvananthapuram is the only programme producing centre in Kerala. It is originating the following programmes: Folk, sports, children, youth, employment news, Tamil malar, devotional songs, literary, science, environment, consumer, quiz, industrial, family welfare, health, law, classical music, light music, dance, Kathakali, cultural round up, agricultural, newsreel, interviews, viewer forum, thiranottam, topical discussion,

Utilisation of Funds for Bogibeel Bridge

401. DR. PRABIN CHANDRA SARMA : Will the Minister of RAILWAYS be pleased to state:

(a) whether the funds allocated for survey of Bogibeel bridge are being utilised for the purpose;

(b) the manner in which the cost of construction of Bogibeel bridge is likely to be shared among different beneficial agencies;

(c) whether C.C.E.A. has accorded its approval; and

(d) if not, the progress made in this regard, so far ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) The cost of construction of the bridge is proposed to be shared by the Ministry of Railways and Ministry of Surface Transport.

(c) Yes, Sir.

(d) Does not arise.

International Children Film Festival at Hyderabad

402. SHRI G.A. CHARAN REDDY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Hyderabad has been chosen as the permanent venue for holding the international children's film festival every year; and

(b) if so, the time by which the 10th International Film Festival for children and young people is likely to be held?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. The festival is held once in two years.

(b) The 10th International Film Festival for children and young people is being held at Hyderabad from 14th to 23rd November, 1997.

Bagha Chitauni Broad Gauge Line

403. SHRI RAJIV PRATAP RUDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether 28 mk. Stretch of Bagha Chitauni broad gauge line under the North-Eastern Railway was approved in April, 1974 with a budget of 6.74 crores;

(b) whether the above project was to be commissioned in April, 1994 with revised budgetary estimate of Rs. 164.09 crores;

(c) if so, the reasons for the delay in commissioning of above project and the justifications therefor; and

(d) the time by which the project is likely to be completed?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) Yes, Sir.

(c) The rail line has been commissioned. The road bridge superstructure work is being taken up now since the co-sharers Viz U.P., Bihar and Ministry of Water Resources have just paid their share.

(d) The rail bridge has been commissioned. The road bridge is likely to be completed by December 99.

Air Service from Kangra Airport

404. SHRI G. M. BANATWALLA: Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there has been no air service from the Kangra airport (Himachal Pradesh) for the last one year;

(b) if so, the reasons therefor; and

(c) the steps that are being taken or proposed to be taken to restore flights from Kangra airport ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No, Sir.

(b) and (c) Kangra airport is suitable for turbo-prop aircraft only. The Dornier aircraft available in the Indian Airlines fleet are already committed to operating in the North-Eastern region and Lakshadweep. Private operators are being encouraged to include new stations such as Kangra in their network, subject to viability.

Air Cargo Hub

405. SHRI MAHESH KUMAR M. KANODIA :
SHRI KRISHAN LAL SHARMA :
DR. LAXMINARAYAN PANDEY :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether a clearance has been given for an international air cargo hub and subsequently the same has been cancelled;

(b) if so, the circumstances that made the Secretary of the Ministry to issue a clearance and the reasons for cancelling the same; and

(c) if so, whether any further guidelines have been prepared in dealing with such cases in future ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

Autonomy to Air India and Indian Airlines

406. SHRI ANANT GUDHE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to extend sovereign guarantees to Air India (AI) and Indian Airlines (IA) to enable them to purchase aircraft at competitive rates; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) The Government does not normally extend sovereign guarantees against external commercial borrowings.

Changes in Prasar Bharati Act

407. SHRI A.C. JOS:
SHRIMATI LAKSHMI PANABAKA:
SHRI SATYAJITSINH DULIPSINH GAEKWAD:
SHRI BRIJ BHUSHAN TIWARI:
SHRI B.L.SHANKAR :
SHRI SANTOSH MOHAN DEV:
SHRI VIJAY GOEL:
SHRI MADHAVRAO SCINDIA:
SHRI R. SAMBASIVA RAO:
SHRI HANSRAJ AHIR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Union Government have any plan for making any changes in Prasar Bharati Act, 1990;

(b) if so, the details thereof ;

(c) whether the constitution of Board of Directors for Prasar Bharati has been finalised;

(d) if so, the details of composition and functions of the Board;

(e) whether the Government propose to regulate Private Channel;

(f) if so, the time by which the decision in this regard is likely to be taken; and

(g) to what extent the autonomy as contemplated under the Act has been granted to Doordarshan and AIR?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1997 was promulgated on 29.10.97, thereby amending certain sections of the Principal Act, with a view to augment the autonomy and enhance the efficacy of Prasar Bharati as also to remove the overlap between the Prasar Bharati and the Broadcasting Authority, which is proposed to be put in place through a separate enactment.

(c) and (d) The constitution of the Prasar Bharati has not been finalised. According to the Act, the Prasar Bharati Board shall consist of a Chairman, one Executive Member, six Part-time Members, four Ex-officio Members, two representatives, of employees of Corporation and a representative of Ministry of Information and Broadcasting. The Board will perform functions *inter alia* relating to the general superintendence, direction and management of the affairs of the Corporation which will encompass both Doordarshan and AIR in accordance with the objectives set out in the Act.

(e) and (f) The Broadcasting Bill, 1997 introduced by the Government in Lok Sabha on 16th May, 1997 provides for permitting private broadcasting in the country . The Bill has been referred to a Joint Select Committee of Parliament. No timeframe can be indicated at present.

(g) The Prasar Bharati would have full autonomy as contemplated under the Act.

HUDCO Loan to Karnataka

408. SHRI S. D. N. R. WADIYAR : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the HUDCO has sanctioned any loan to Karnataka recently;

(b) if so, the details alongwith terms and conditions thereof;

(c) whether the Government of Karnataka have completed all formalities related to the loan;

(d) if so, the names of the agencies likely to be provided with loan assistance from the said loan;

(e) whether the HUDCO has released the money to the respective agencies ; and

(f) if so, the details thereof ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) and (b) During the current financial year, as on 31.10.97, HUDCO has sanctioned 24 housing and 9 urban infrastructure schemes envisaging loan assistance of Rs. 41 crores and 114 crores respectively. On completion these schemes will provide 18292 dwelling

units, 3177 developed plots and basic infrastructural services. Schemes are sanctioned as per HUDCO's guidelines, legal eligibility, technical soundness, financial viability and agency performance.

(c) Generally, all agencies of the Government of Karnataka are able to comply with the terms and conditions of loan sanctioned by HUDCO.

(d) HUDCO receives schemes from the following agencies for Karnataka:

1. Karnataka Housing Board
2. Karnataka Slum Clearance Board
3. Karnataka Urban Water Supply & Drainage Board
4. Karnataka State Police Housing Corporation
5. Karnataka State Agricultural Marketing Board
6. Hubli Dharwad Urban Development Authority
7. Hubli Dharwad Municipal Corporation
8. Manglore City Corporation
9. Karnataka State Industrial Investment and Development Corporation
10. Karnataka Industrial Area Development Board

(e) For projects which are in progress, HUDCO has released loan amounts as due, based on project expenditure and extent of finance of HUDCO loan.

(f) Details of loan scheme made by HUDCO to the agencies in Karnataka during 1997-98 (up to 31.10.97) given in the Statement attached.

Statement

*Details of releases made for the state of Karnataka
from 1.4.97 to 31.10.97*

S.No.	Name of agency	Amount (Rs. in Lakhs)
1.	Karnataka Housing Board	2238.73
2.	Bengaluru Water Supply & Sewerage Board	985.31
3.	Karnataka Urban Water Supply & Drainage Board.	196.00
4.	Bangaluru development Authority	500.00
5.	Hubli Dharwad Municipal Corporation	115.00
6.	Slum Clearance Board	1.48
7.	Police Housing Corporation	436.83
Total		4473.35

Fencing of Land of CGHS Dispensaries

409. SHRI AMAR ROYPRADHAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have made any arrangements to carry out barbed wire to all plots earmarked for CGHS Dispensary Buildings in Delhi to protect them from unauthorised encroachments;

(b) if so, whether the fencing and big iron gates have been provided thereon;

(c) if so, the number thereof and the expenditure incurred thereon ;

(d) whether encroachment from all such plots where removed before fencing;

(e) if so, whether after fencing such plots the Government have any check on encroachers;

(f) if so, the details thereof ; and

(g) if not , the reasons therefor ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) Yes, Sir. CPWD has reported that for all CGHS dispensary plots under CPWD possession, compound wall/barbed wire fencing has been provided except for one plot at Moti Nagar which has been taken over recently from DDA. Fencing in this plot could not be provided for lack of funds.

(b) and (c) Yes, Sir. Boundary wall/ fencing and iron gates have been provided to 7 plots at the cost of Rs. 12.98 lakhs.

(d) Yes, Sir, except one plot in Sector-II, DIZ area.

(e) to (g) Yes, Sir. A constant watch is being kept through inspections.

[Translation]

Poverty Alleviation Programme

410. SHRI BHIMRAO VISHNUJI BADADE:
COL. SONA RAM CHOUDHARY:
SHRI THAWAR CHAND GEHLOT :
SHRI KRISHAN LAL SHARMA:
SHRI SULTAN SALAHUDDIN OWAIISI:
SHRI ASHOK PRADHAN :
PROF. RASA SINGH RAWAT :
SHRI PAWAN DIWAN :
SHRI JAYSINH CHAUHAN :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of people living below the poverty line in rural and urban areas of the country, separately, state-wise;

(b) the target fixed and achievements made in uplifting the people above the poverty line during each of the last three years and the funds incurred thereon, state-wise;

(c) whether the persons having "bagayati" fields are also reaping the benefits meant for people living below poverty line;

(d) the details of concrete steps taken by the Government to check such incidents; and

(e) the details of the various schemes being launched by the Government for reaising the poeple above the poverty line?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) :
(a) As per Planning Commission, the number of people below the poverty line in rural and urban areas of the country, State-wise, is given in the Statement-I attached.

(b) The targets fixed and achievements made (Statement-II) and the expenditure incurred (Statement-III) under Integratted Rural Development Programme (IRDP) of Ministry of Rural Areas & Employment and scheme of Urban Micro Enterprises (SUME) of Ministry of Urban Affairs and Employment for the uplifting the people above the poverty line during last three years viz. 1994-95, 1995-96, 1996-97 are given in the respective Statements.

(c) and (d) No such instances have been reported to the Ministry of Rural Areas & Employment as well as the Ministry of Urban Affairs & Employment.

(e) IRDP and SUME have been launched to raise the people above the poverty line. The objectives of IRDP is to enable identified rural poor families to cross the poverty line providing them with productive assets and inputs in the primary, as well as in the secondary and tertiary sectors (off farm activities) through financial assistance by way of Government subsidy and term credit from financial institutions. Under SUME, the urban poor are assisted to set up Micro Enterprises as regular source of income for bringing them above the poverty line.

Statement-I

Statement showing No. of persons living below poverty line by States-1993-94 (Modified Expert Group)

State	Rural No. of persons (Lakhs)	Urban No. of persons (Lakhs)
1	2	3
Andhra Pradesh	79.49	74.47
Arunachal Pradesh	3.62	0.11

1	2	3
Assam	94.33	2.03
Bihar	450.36	42.49
Goa	0.38	1.53
Gujarat	62.16	43.02
Haryana	36.56	7.31
Himachal Pradesh	15.40	0.46
Jammu & Kashmir	19.05	1.86
Karnataka	95.99	60.46
Kerala	55.95	20.46
Madhya Pradesh	216.19	82.33
Maharashtra	193.33	111.90
Manipur	6.33	0.47
Meghalaya	7.09	0.29
Mizoram	1.64	0.30
Nagaland	4.85	0.20
Orissa	140.90	19.70
Punjab	17.76	7.35
Rajasthan	94.68	33.82
Sikkim	1.81	0.03
Tamil Nadu	121.70	80.40
Tripura	11.41	0.38
Uttar Pradesh	496.17	108.28
West Bengal	209.90	44.66
Andaman & Nicobar	0.73	0.33
Chandigarh	0.07	0.73
Dadra & Nagar Haveli	0.72	0.06
Daman & Diu	0.03	0.15
Delhi	0.19	15.32
Lakshdweep	0.06	0.08
Pondicherry	0.93	2.3
All India	2440.30	763.37

1. Poverty Ratio of Assam is used for Sikkim, Arunachal Pradesh Meghalaya, Mizoram, Manipur, Nagaland and Tripura.
2. Poverty Ratio of Tamil Nadu is used for Pondicherry and A & N Island.
3. Poverty Ratio of Kerala is used for Lakshadweep.
4. Poverty Ratio of Goa is used for Daman & Diu.
5. Urban poverty Ratio of Punjab used for both rural and urban poverty of Chandigarh.
6. Poverty line of Maharashtra and expenditure distribution of Goa is used to estimate poverty of Goa.
7. Poverty line of Maharashtra and expenditure distribution of Dadra & Nagar Haveli is used to estimate poverty ratio of Dadra & Nagar Haveli.
8. Poverty Ratio of Himachal Pradesh is used for Jammu and Kashmir for 1993-94.

Statement-II

Statement showing targets fixed and achievements made under IRDP and SUME at State-Wise during 1994-95, 1995-96 and 1996-97

Sl. No.	States/UTs	Rural Areas & Employment						Urban Areas & Employment					
		1994-95		1995-96		1996-97		1994-95		1995-96		1996-97	
		Target	Achievement	Target	Achievement	Target	Achievement	Target	Achievement	Target	Achievement	Target	Achievement
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	166884	159908		122863		203135	10050	15510	10958	5701	10985	18315
2.	Arunachal Pradesh	12468	18764		14381		10695	0	40	611	0	0	813
3.	Assam	54938	62584		59030		38087	1320	13572	1278	0	1278	0
4.	Bihar	324640	224736		265525		244764	4450	0	9283	14026	9283	428
5.	Goa	2840	2192		1486		1982	75	0	111	10	0	0
6.	Gujarat	61262	72418		55686		47545	2450	1663	4397	1777	0	1512
7.	Haryana	14715	28285		29771		17202	1610	2060	1453	1725	1211	1644
8.	Himachal Pradesh	4797	7355		6606		7990	345	0	667	1334	667	108
9.	Jammu & Kashmir	20000	13545		13189		11474	400	0	778	1488	778	2386
10.	Karnataka	112055	125810		119685		116900	4285	14048	4332	0	0	4358
11.	Kerala	40767	46294		43357		48690	4120	3279	2981	1282	2981	0
12.	Madhya Pradesh	211466	210629		210692		168123	10770	0	9529	16019	7944	16581
13.	Maharashtra	181926	196677		181597		161018	5360	7435	13736	10649	13736	13441
14.	Manipur	8982	7658		6077		7256	545	1651	532	0	444	0
15.	Meghalaya	9567	6020		4534		6822	0	0	218	146	278	1415
16.	Mizoram	4027	3345		5085		3059	205	700	200	40	167	90
17.	Nagaland	6737	2251		2531		2915	0	0	0	0	0	0
18.	Orissa	135382	139837		120669		102741	2570	0	2800	6223	0	3408

1	2	3	4	5	6	7	8	9	10	11	12	13	14
19.	Punjab	10464	22701		11786		7160	3120	2670	1106	2133	1106	3931
20.	Rajasthan	87857	107799		92818		70304	5230	9621	4889	9415	4889	12140
21.	Sikkim	1120	1281		2843		2249	275	0	266	310	222	406
22.	Tamil Nadu	150860	201221		183895		152597	22160	12665	11497	9857	11497	26618
23.	Tripura	12858	21818		14657		13725	205	33	167	22	167	119
24.	Uttar Pradesh	325353	369725		355916		364552	2644	35852	22830	24893	19328	24833
25.	West Bengal	149552	159722		161724		110280	4835	3042	10938	17567	0	5278
26.	A. & N Island	1421	1126		832		591	230	1	112	102	186	328
27.	Chandigarh	0	0		0		0	145	21	0	135	0	64
28.	Danman & Diu	561	97		310		304	0	0	112	213	0	245
29.	D & N Haveli	300	302		274		168	50	11	55	37	0	40
30.	Delhi	0	0		0		0	830	79	800	0	0	518
31.	Lakshdweep	140	100		18		30	0	0	0	0	0	0
32.	Pondicherry	1161	1221		1563		1293	115	705	111	211	0	616
		2115097	2215421		2089400		1923651	102190	124595	116807	125308	86120	128899

Note : No targets are fixed under IRDP since 1995-96.

Statement-III

Statement showing State-wise expenditure incurred under IRDP and SUME during 1994-95, 1995-96 and 1996-97

		EXPENDITURE INCURRED (Rs. in Lakhs)					
Sl.No.	State/UT	Rural Areas & Employment IRDP			Urban Areas & Employment SUME		
		1994-95	1995-96	1996-97	1994-95	1995-96	1996-97
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	11287.12	8624.01	12810.19	157.33	317.88	527.77
2.	Arunachal Pradesh	562.92	582.56	435.87	0	19.59	6.21
3.	Assam	3105.55	3409.02	2298.73	122.96	33.85	108.55
4.	Bihar	8015.32	10784.51	13235.67	2	214.07	566.96
5.	Goa	96.74	116.3	83.78	8.36	8.22	0
6.	Gujarat	3265.37	3077.68	3026.53	44.83	50.04	41.68
7.	Haryana	1351.32	1663.74	1111.65	52.39	56.24	36

1	2	3	4	5	6	7	8
8.	Himachal Pradesh	376.81	412.28	510.96	0	29.18	13.75
9.	Jammu & Kashmir	620.55	701.26	701.1	0	79.58	39.24
10.	Karnataka	4354.35	5574.6	6080.14	75.84	49.12	48.95
11.	Kerala	2401.23	2268.9	2700.13	104.61	44.54	124.51
12.	Madhya Pradesh	10237.74	11305.57	13469.83	274.93	708.37	565.99
13.	Maharashtra	7577.07	9837.3	9406.32	183.91	204.91	818.62
14.	Manipur	315.82	312.64	416.3	11.67	13.98	0
15.	Meghalaya	352.05	301.54	426.39	0	9.43	20.67
16.	Mizoram	199.12	288.74	237.9	35.52	25.34	10.64
17.	Nagaland	215.52	221.48	202.01	0	0	0
18.	Orissa	6034.8	7266.29	6972.15	0	86.42	65.46
19.	Punjab	1125.75	731.71	547.32	119.99	61.53	136.53
20.	Rajasthan	4626.81	4730.24	4102.25	152.7	212.84	250.66
21.	Sikkim	42.19	129.25	130.16	0	38.55	32.09
22.	Tamil Nadu	8418.21	8515.03	7086.52	72.32	155.21	619.01
23.	Tripura	1049.7	766.73	914.07	10.17	4.34	16.44
24.	Uttar Pradesh	19335.12	19266.98	21456.55	819.4	825.05	922.92
25.	West Bengal	5747.45	6693.99	5474.89	11.7	597.04	395.46
26.	A & N Island	48.03	49.92	29.1	3	0	8.47
27.	Chandigarh	0	0	0	4.2	1.88	1.96
28.	Daman & Diu	4.92	16.67	14.79	0	8.18	2.03
29.	D & N Haveli	14.7	13.68	10.71	0.7	1.45	0.04
30.	Delhi	0	0	0	1.51	0	13.75
31.	Lakshdweep	9.35	4.38	3.58	0	0	0
32.	Pondicherry	40.03	49.2	55.9	4.54	3.99	6.82
All India		100831.7	107716.2	113954.5	2274.58	3860.12	4611.26

*[English]***Aviation Turbine Fuel**

411. SHRI CHANDRA BHUSHAN SINGH :
SHRIMATI KETAKI DEVI SINGH :
SHRI PANJAK CHOWDHARY :
DR. Y.S. RAJASHEKHAR REDDY :
SHRI MANIKRAO HODLYA: GAVIT
SHRI KRISHAN LAL SHARMA :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it is true that one of the reasons for the losses of Indian Airlines and also for the closure of several private airlines is that the Aviation Turbine Fuel (ATF) was not supplied to them at global prices;

(b) if so, the representation that has been received to this effect to provide ATF at global prices;

(c) if so, the details thereof ; and

(d) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (c) Yes, Sir. It is true that the high cost of Air Turbine Fuel, which constitutes around 30% of operational cost, is a heavy burden on Indian Airlines and other Private airlines in India. Representations are being received from various domestic operators to provide Air Turbine Fuel (ATF) at cheaper rates, at par with international airlines.

(d) The matter is under consideration of the Government.

*[Translation]***Akashvani Kendras**

412. SHRIMATI BHAVNA BEN DEVRAJBHAI
CHIKHALIA:
SHRIMATI PURNIMA VARMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total number of Akashvani Kendras that have been functioning in the country at present, category-wise and state-wise;

(b) the names of these Akashvani Kendras which are technically ready but yet to start broadcasting programmes; and

(c) the time by which these are likely to broadcast programmes?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) There are 194 AIR Stations/Relay Centres functioning in the country. State-wise details of the stations are enclosed in the attached Statement.

(b) and (c) AIR Relay Centre with 1 KW MW Transmitter at Uttarkashi is the only station which is technically ready and is awaiting commissioning. It is expected to be commissioned during November, 1997 itself.

Statement*Existing A.I.R Stations with Power*

S.No.	State & Place	Power of the Transmitter	No. of AIR Stations in the State
1	2	3	4
ANDHRA PRADESH			12
1.	Hyderabad	50 KW MW 10 KW MW 50 KW MW 2X3 KW FM (VB)	
2.	Adilabad	1 KW MW (LRS)	
3.	Vijayawada	100 KW MW 1 KW MW	
4.	Vishakhapatnam	100 KW FW	
5.	Cuddagah	100 KW MW	
6.	Kotahagudam	2x3 KW FM	
7.	Warangal	2x5 MW FM (LRS)	
8.	Nizamabad	2x3 KW FM (LRS)	
9.	Tirupathi	3 KW FM (LRS)	
10.	Anantapur	2x3 KW FM (LRS)	
11.	Kurnool	2X3 KW FM (LRS)	
12.	Merkapuram	2X3 KW FM (LRS)	
ARUNACHAL PRADESH			4
13.	Passighat	10 KW MW	
14.	Tawang	10 KW MW	
15.	Tezu	10 KW MW	
16.	Itanagar	100 KW MW 50 KW SW	

1	2	3	4
ASSAM			7
17. Guwahati	50 KW MW 10 KW MW 50 KW SW (2 Nos.) 10 KW MW		
18. Silchar	10 KW MW		
19. Dibrugarh	300 KW MW		
20. Jorhat	2x5 KW FM (LRS.)		
21. Haflong	2x3 KW FM (LRS)		
22. Nowgong	2x3 KW FM (LRS)		
23. Diphu	1 KW MW (LRS)		
BIHAR			10
24. Patna	100 KW MW 3 KW FM (VB)		
25. Ranchi	100 KW MW 1 KW MW (VB) 2 KW SW		
26. Bhagalpur	20 KW MW		
27. Darbhanga	10 KW MW		
28. Jamshedpur	1 KW MW		
29. Sasaram	2x3 KW FM (LRS)		
30. Purnea	2x3 KW FM (LRS)		
31. Chaibasa	2X3 KW FM (LRS)		
32. Hazaribagh	2X3 KW FM (LRS)		
33. Daltonganj	2X5 KW FM (LRS)		
GOA			1
34. Panaji	100 KW MW 20 KW MW (VB) 2X3 KW FM		
GUJARAT			7
35. Ahmedabad	200 KW MW 1 KW MW (VB) 2x5 KW FM (VB)		
36. Vadodra	1 KW MW (VB)		
37. Bhuj	10 KW MW		

1	2	3	4
38. Rajkot	300 KW MW 1 KW MW (VB)		
39. Godhra	2X3 KW FM (LRS)		
40. Surat	2X3 KW FM (LRS)		
41. Ahwa	1 KW MW		
HARYANA			2
42. Rohtak	20 KW MW		
43. Kurukshetra	2X3 KW FM (LRS)		
HIMACHAL PRADESH			6
44. Simla	100 KW MW 50 KW SW		
45. Kasauli	2X5 KW FM (Relay Centre)		
46. Hamirpur	2X3 KW FM (LRS)		
47. Dharamshala	2X5 KW FM		
48. Kullu	2X3 KW FM (Relay)		
49. Kinnaur (Kalpa)	1 KW MW (Relay)		
JAMMU & KASHMIR			6
50. Srinagar	200 KW MW 10 KW MW 1 KW MW (VB) 50 KW SW		
51. Jammu	300 KW MW 1 KW SW (not operation) 3 KW FM		
52. Leh	10 KW MW 10 KW SW		
53. Kathua	2X3 KW FM (LRS)		
54. Poonch	2X3 KW FM (LRS)		
55. Kargil	1 KW MW		
KARNATAKA			13
56. Bangalore	200 KW MW 1 KW MW (VB)		
57. Bhadrawati	20 KW MW		
58. Dharwad	200 KW MW 1 KW MW (VB)		

1	2	3	4
59. Gulbarga	10 KW MW		
60. Mangalore/Udipi	20 KW MW 1 KW MW	(Udipi) (Mangalore)	
61. Mysore	1 KW MW		
62. Chitradurg	2X3 KW FM	(LRS)	
63. Hassan	2X3 KW FM		
64. Hospet	2X5 KW FM	(LRS)	
65. Raichur	2X3 KW FM	(LRS)	
66. Mercara	2x3 MW FM		
67. Karwar	3 KW FM	(LRS)	
68. Bijapur	2X3 KW FM	(LRS)	
KERALA			7
69. Alleppey	100 KW MW	(Relay Centre)	
70. Calicut	100 KW MW 1 KW MW (VB)		
71. Trichur	100 KW MW		
72. Trivandrum	10 KW MW 1 KW MW 50 KW SW	(VB)	
73. Cochin	2X3 KW FM 2X5 KW FM	(LRS) (VB)	
74. Cannanore	2X3 KW FM		
75. Iddukki(Devikulam)	2X3 KW FM		
MADHYA PRADESH			19
76. Ambikapur	20 KW MW		
77. Bhopal	10 KW MW 50 KW SW 3 KW FM (VB)		
78. Chhaptarpur	20 KW MW		
79. Gwalior	20 KW MW		
80. Indore	100 KW MW 3 KW FM (VB)		
81. Jabalpur	2X100 KW MW		

1	2	3	4
82. Jadgalpur	100 KW MW		
83. Raipur	100 KW MW		
84. Rewa	20 KW MW		
85. Khandwa	2X3 KW FM	(LRS)	
86. Bilaspur	2X3 KW FM	(LRS)	
87. Betul	2X3 KW FM	(LRS)	
88. Shivpuri	2X3 KW FM		
89. Chhindwara	2X3 KW FM	(LRS)	
90. Raigarh	2X3 KW FM	(LRS)	
91. Shahdol	2x3 KW FM		
92. Balaghat	2X3 KW FM	(LRS)	
93. Guna	2X3 KW FM	(LRS)	
94. Sagar	2X3 KW FM	(LRS)	
MAHARASHTRA			20
95. Aurangabad	1 KW MW		
96. Bombay	100 KW MW 50 KW MW 50 KW SW 2X5 KW FM	(2 Nos.)	
97. Jalgaon	20 KW FM		
98. Nagpur	1000 KW MW 100 KW MW 2X3 KW FM (VB)	(National Channel)	
99. Parbhani	20 KW MW		
100. Pune	100 KW MW 2X3 KW FM (VB)		
101. Ratnagiri	20 KW MW		
102. Sangli	20 KW MW		
103. Sholapur	1 KW MW	(LRS)	
104. Dhule	2X3 KW FM	(LRS)	
105. Beed.	2X3 KW FM	(LRS)	

1	2	3	4	1	2	3	4
106.	Ahmednagar	2x3 KW FM	(LRS)	127.	Bariapada	1 KW MW	(LRS)
107.	Nanded	2x3 KW FM	(LRS)	128.	Berhampur	2x3 KW FM	(LRS)
108.	Akola	2x3 KW FM	(LRS)	129.	Bhawanipatna	200 KW MW	
109.	Kolhapur	2x3 KW FM		130.	Bolangir	2x3 KW FM	(LRS)
110.	Yeotmal	2x3 KW FM	(LRS)	131.	Rourkela	2x3 KW FM	(LRS)
111.	Satara	2x3 KW FM	(LRS)	132.	Puri	3 KW FM	(LRS)
112.	Chandrapur	2x3 KW FM	(LRS)	133.	Joranda	1 KW MW	(LRS)
113.	Nasik	2x3 KW FM	(LRS)	PUNJAB			3
114.	Osmanabad	2x3 KW FM	(LRS)	134.	Jalandhar	300 KW MW 100 KW MW 1 KW MW (VB) 2x5 KW FM	
MANIPUR			1	135.	Bhatinda	2x3 KW FM	(LRS)
115.	Imphal	50 KW MW 50 KW SW		136.	Patiala	2x3 KW FM	(LRS)
MEGHALAYA			3	RAJASTHAN			17
116.	Shillong	100 KW MW 50 KW SW		137.	Jaipur	1 KW MW 1 KW MW (VB) 50 KW SW	
117.	Tura	20 KW SW		138.	Kota	1 KW MW	(LRS)
118.	Jowaj	2X3 KW FM	(LRS)	139.	Ajmer	200 KW MW	(Relay Centre)
MIZORAM			2	140.	Bikaner	20 KW MW	
119.	Aizawal	20 KW MW 10 KW SW		141.	Udaipur	20 KW MW	
120.	Lungleh	2X3 KW FM		142.	Jodhpur	100 KW MW 1 KW MW (VB)	
NAGALAND			2	143.	Suratgarh	300 KW MW	
121.	Kohima	50 KW MW 50 KW SW		144.	Alwar	2x3 KW FM	(LRS)
122.	Mokokchung	2X3 KW FM	Trs (LRS)	145.	Nagaur	2x3 KW FM	(LRS)
ORISSA			11	146.	Banswara	2x3 KW FM	(LRS)
123.	Cuttack	100 KW MW 1 KW MW (VB) 2x3 KW FM (Stereo)		147.	Chittorgarh	3 KW FM	(LRS)
124.	Jevpore	100 KW MW		148.	Barmer	2x10 KW MW	
125.	Sambalpur	20 KW MW		149.	Swai Madhopur	2x3 KW FM	(LRS)
126.	Keonjhar	1 KW MW	(LRS)	150.	Churu	2x3 KW FM	
				151.	Jhalawar	2x3 KW FM	(LRS)

1	2	3	4	1	2	3	4
152. Jaisalmer	2x5 KW FM			171. Kanpur	1 KW MW (VB)		
153. Mount Abu	2X3 KW FM			172. Mathura	1 KW MW		
SIKKIM			1	173. Gorakhpur	100 KW MW		
154. Gangtok	20 KW MW 10 KW SW			174. Najibabad	100 KW MW		
TAMILNADU			8	175. Agra	20 KW MW		
155. Coimbatore	20 KW MW			176. Faizabad	2X3 KW FM (LRS)		
156. Madrai	200 KW MW 50 KW SW 10 KW MW 2X10 KW MW 2X5 KW FM			177. Bareilly	2X3 KW FM (LRS)		
157. Madurai	20 KW MW			178. Jhansi	2X3 KW FM (LRS)		
158. Tiruchirapalli	100 KW MW 1 KW MW (VB)			179. Obra	2X3 KW FM		
159. Tirunelveli	10 KW MW			180. Mussoorie	2X5 KW FM (Relay)		
160. Nagarcoil	1 KW MW (LRS) 2X5 KW FM Trs.			181. Pauri	1 KW MW		
161. Oottacamund	1 KW MW			182. Pithoragarh	1 KW MW (Relay)		
162. Tuticorin	200 KW MW			WEST BENGAL			5
TRIPURA			3	183. Calcutta	100 KW MW (2 Nos.) 20 KW MW (VB) 50 KW SW 10 KW MW (Yuva Vani) 2X5 KW FM (Stereo)		
163. Agartala	20 KW MW			184. Kurseong	20 KW SW		
164. Belonia	2X3 KW FM (LRS)			185. Siliguri	200 KW MW		
165. Kailashahar	2X3 KW FM (LRS)			186. Murshidabad	2X3 KW FM (LRS)		
UTTAR PARDESH			17	187. Asansole	2X5 KW FM (Relay)		
166. Lucknow	300 KW MW 50 KW SW 10 KW MW (VB)			UNION TERRITORIES			
167. Almora	1 KW MW			188. Port Blair (A&N)	20 KW MW 10 KW SW		1
168. Allahabad	1 KW MW 2X5 KW FM (VB)			189. Chandigarh	1 KW MW 3 KW FM		1
169. Varanasi	100 KW MW 1 KW MW (VB)			190. Delhi	2X100 KW MW 100 KW MW 10 KW MW (2 Nos.) 2X5 KW FM		1
170. Rampur	20 KW MW			191. Pondicherry	1 KW MW		2
				192. Karaikal (Pondicherry)	2X3 KW FM Tr. (LRS)		
				193. Kavaratti	1 KW MW		1
				194. Daman	3 KW FM (LRS.)		1

Note: The Statement does not include the megawatt MW Trs. at Rajkot and Mogra (Calcutta) and also the shortwave transmitters at Aligarh, Bombay, Madras, Gorakhpur, Bangalore and Delhi which are being used for External Services and Internal News link-up etc.

Public Grievances

413. SHRI L. RAMANA : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Zonal Railways have taken some measures for ventilation of grievances of travelling public;
- (b) if so, the details thereof ;
- (c) whether any time limit for ventilation of such grievances has been fixed;
- (d) if so, the details thereof ; and
- (e) if not, the reasons for publicising such measures?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) Various measures have been taken as under:

- (i) Streamlining the working of public grievances redressal machinery.
- (ii) Publication of telephone numbers in Zonal Railways Time Table on which complainants can contact Additional General Managers in Headquarters Office and Additional Divisional Railway Managers in Divisional Offices.
- (iii) Setting up of monitoring cell in the Zonal Headquarters' Office and Divisional Offices where complainants can give their complaints through telephone or FAX, besides in writing in person.
- (iv) Complaints registered in Public Complaint Books provided at stations, in trains and at all other important installations dealings with public are closely monitored.
- (v) Additional General Manager is the Director Public Grievances on the Zonal Railways and Additional Divisional Railway Managers are the Director Public Grievances on the Divisions. Railway users can meet Additional Divisional Railway Manager/Divisional Railway Manager at Divisional level and Additional General Manager at Zonal level on nominated days. In case, they are not satisfied with any of these officers, they can meet the General Managers on the nominated day of the month.

- (vi) Monitoring Cell for catering/vending activities are also functioning under Deputy Chief Commercial Manager, Catering at Zonal level and Assistant Commercial Manager, Catering at Divisional level.

(c) and (d) Yes, Sir. The time limit for ventilation of such grievances has been fixed. The details thereof are as under :

- (i) Representation/grievance received from MPs, MLAs & VIPs 30 days
- (ii) Grievance of general public 90 days
- (iii) Grievance from general public where a detailed enquiry become necessary after initial scrutiny 120 days
- (iv) Finalisation of complaints referred by Department of Pension & Pensioners Welfare 90 days
- (v) Representation received from Members of Standing Committee of Parliament of Railways

- (a) Where the information is available in Board's Office 10 days
- (b) Where information has to be collected from the Railways 30 days
- (e) Does not arise.

Free Railway Passes

414. SHRI RAM NAIK:
SHRI PAWAN DIWAN:
SHRI KASHIRAM RANA:
SHRI SANTOSH KUMAR GANGWAR:
SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

Will the Minister of RAILWAYS be pleased to state :

- (a) the number of passes issued for free travel by Ministry of Railways during 1996-97 and 1997 till date;
- (b) the reason for issue of such a large number of free passes;
- (c) the difference between the new and old facilities regarding free pass granted to the retired Railway Board Members;
- (d) the reasons for the new decision;
- (e) whether this order was issued on April 30, 1997, the last day of the service of the outgoing Railway Board Chairman, Shri C. L. Kaw;

(f) if so, the facts thereof ; and

(g) the loss of revenue suffered by Railways as a result thereof ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a)

	1996-97	April 1997 (Till Oct.'97)
(i) Number of Complimentary Card Passes issued	42086	Information is being collected and will be laid on the Table of the Sabha.
(ii) Number of Complimentary Check Passes issued	6168	2000

(b) Complimentary Card Passes are issued to various categories like former Members of Parliament, Freedom Fighters, former Railway Ministers, Gallantry Awardees (Army and Police), Arjuna Awardees etc. as per schemes announced from time to time and to individuals and organisations as per guidelines.

(c) and (d) Retired Board Members who were entitled for three sets of Post-retirement Complimentary Passes with their eligible family members were made eligible for travel without any ceiling on the number of journeys with the issue of Platinum Pass with further facility of taking a companion when unaccompanied by eligible family members. These facilities have been granted in token of appreciation of the contribution made by the retired Board Members to Indian Railways.

(e) Yes, Sir.

(f) The decision regarding issue of Platinum Passes to serving and retired Board Members was taken on 23.04.97 and the orders were issued on 30.04.97.

(g) Since passes are complimentary in nature the cost thereof is not computed.

Modernisation and construction of New Airports

415. SHRI NAVEEN PATNAIK :
SHRI ANAND RATNA MAURYA :
DR. RAMVILAS VEDANTI :
SHRI MADHAVRAO SCINDIA :
SHRI SOHANVEER SINGH :
SHRI RANJIB BISWAL :
SHRI SARAT PATTANAYAK :
SHRI A.G.S. RAM BABU :
SHRI P.C. THOMAS :
SHRI SANDIPAN THORAT :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the progress of work of modernisation and construction of National and International Airports in the country, Airport-wise;

(b) the amount spent on these projects, project-wise;

(c) the expected time of the completion of the work;

(d) whether the Government propose to invite foreign capital in the construction of new airports; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

United Nations Development Programme Project

416. SHRI SULTAN SALAHUDDINO WAISI : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether United Nations Development Programme and Global Environment Facility Hilly Hydro Project was started in 1994;

(b) if so, the details indicating the works covered under the project so far, State-wise;

(c) whether the project has not yielded the desired results;

(d) if so, the reasons therefor; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b) Yes, Sir. A project on 'Optimising Development of Small Hydro Resources in the Hilly Regions of India' was started in late 1994. The project has a grant element of US \$ 7.5 million from the Global Environment Facility and a counterpart funding component of Rs. 22.48 crores from the Government of India and the State Government resources. The project envisages preparation of a Master Plan, setting up of 20 demonstration projects, 100 water mills and training. 13 States are included in the project zone for these activities. Geological, seismological, hydrological, etc. studies have been completed in all the States. Sites for demonstration project execution have been identified and 10 water mills have been installed.

(c) to (e) The project is in the middle of its execution. Its duration is upto December, 1999. The project is expected to yield the desired results.

Demand of Mail Train

417. SHRI SATYAJITSINH DULIPSINH GAEKWAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government are aware of the demands being made since long for running a mail train with upper class coaches between Delhi and Degana in place of Jodhpur Mail;

(b) whether the Government contemplated to run a mail train with upper class coaches between Delhi and Degana;

(c) if not, the reasons for depriving the upper class passengers from this facility;

(d) whether conversion of metre gauge line into broad gauge between Delhi and Degana to again run a broad gauge Jodhpur Mail between Delhi and Jodhpur via above route is feasible in near future; and

(e) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (c) At present, 2461/2462 Delhi-Jodhpur Mandore Express, having two AC 2 tier and one AC First class (tr-weekly) coaches, is available between Delhi & Degana (via Jaipur, Phulera). The feasibility of running of a train between Delhi & Degana on Metre Gauge has been examined but not found feasible due to operational difficulties and resource constraints.

(d) and (e) B. G. line exists between Delhi & Rewari. A survey for gauge conversion from Rewari to Degana via Ratangarh M.G. line has been taken up by Northern Railway. Further consideration of the project would be possible once the survey report becomes available.

[Translation]

Missing of Goods

418. SHRI K. D. SULTANPURI : Will the Minister of RAILWAYS be pleased to state:

(a) the amount of goods booked with Railways was found missing during the last year, zone-wise/state-wise; and

(b) the amount of claim given on that account ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) The State-wise statistics are not maintained. However, the amount claimed by the claimants for missing consignments on account of loss, theft and

pilferage etc. and the amount paid Zone-wise for the year 1996-97 is as under :

(Figs. in Lakhs)

Railway	Amount claimed for missing goods on account of loss, theft, pilferage etc.	Net amount paid as compensation
Central	5932.00	300.70
Eastern	5870.21	324.19
Northern	8162.22	746.12
N.E.	3419.45	79.39
N.F.	5130.34	325.36
Southern	6588.28	249.88
S.C.	5196.82	191.62
S.E.	8224.78	359.76
Western	5873.44	285.62

Difficulties to Passenger Due to no Stoppage of Train

419. SHRIMATI KETAKI DEVI SINGH : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to provide a stoppage for some important trains like 2253/2254 Vaishali Express and 5207/5208 Barauni-Amritsar Express at Mankapur (U.P.) Station;

(b) if so, the time by which the stoppage for trains at Mankapur station is likely to be provided; and

(c) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) Does not arise.

(c) The proposal was examined but not found commercially justified.

[English]

British Airways

420. SHRI SANAT MEHTA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether British Airways plans to increase its capacity entitlement on India—U.K. sector has suffered a setback after the Government's decision to come out with a comprehensive Civil Aviation Policy;

(b) if so, the details thereof and reasons therefor;

(c) the details of terms and conditions of agreements made between British Airways and Air india;

(d) whether a bilateral agreement between the two Governments is necessary for the implementation of such plan; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (e) Increase in capacity entitlements for air services operations between India and U.K. is required to be discussed and finalised in the bilateral Civil Aviation talks between the two Governments. The dates for the next round of talks have not been fixed as yet. The issue of increase in capacity has in no way suffered a setback due to the proposed National Policy on Civil Aviation.

Loss Suffered by Railways

421. SHRIMATI PURNIMA VARMA :
DR. LAXMINARAYAN PANDEY :
SHRI SUNDER LAL PATWA :
SHRI RAVINDRA KUMAR PANDEY :

Will the Minister of RAILWAYS be pleased to state :

(a) the losses suffered by the Railways due to damage of Railway property during the agitations at various places of the country during 1996 and upto October 31, 1997; and

(b) the remedial measures the Government propose to take in this regard ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The loss suffered by the Railways due to damage of Railways property on account of agitation over the Railways during the year 1996 and 1997 (upto October 31) is Rs. 251,14,60,840/- (Rupees two hundred fifty one crore, fourteen lakh, sixty thousand, eight hundred forty only).

(b) The following remedial measures are being taken by the Railways :

- (i) Exchange of advance information with Central/ State Intelligence Agencies and GRP/Civil police.
- (ii) Co-ordination meetings with GRP/State police.
- (iii) As and when any agitation is called by political parties/other organisations, the security on Railways is beefed up in Co-ordination with local police/GRP to safeguard Railway property.
- (iv) Guarding etc. of Railway stations, vulnerable installations and sensitive areas are taken up.

Assistance for Public Transport in NCR Delhi

422. SHRI JAI PRAKASH AGARWAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government has provided any financial assistance for the development of various types of Public Transport in the urban areas of National Capital Region of Delhi during the last three years so far;

(b) if so, the details thereof, year-wise;

(c) whether any International Institution has proposed to provide financial assistance for the Public Transport System in Delhi; and

(d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN) : (a) and (b) Yes, Sir. For implementation of Mass Rapid Transit System in Delhi, the Central Government has released a total financial assistance of Rs.64.27. crores during the last three years. The break-up of the assistance is as given below :

	1994-95	(Rs. in Crores)
Preparation of Detailed Project Report		Rs. 6.37
Incidental Expenditure		Rs. 0.80
	1995-96	
Incidental expenditure towards project preparation		Rs. 0.22
	1996-97	
Equity for Delhi Metro Rail Corporn. Ltd.		Rs. 52.00
Preparation of Detailed Project Report for Delhi MRTS		Rs. 4.85
Incidental expenditure towards project preparation		Rs. 0.03

(c) and (d) The Overseas Economic Cooperation Fund of Japan have signed a Loan Agreement with the Government of India for providing first tranche of loan amounting to 14760 million Japanese Yen for Delhi MRTS Project at an interest rate of 2.3% p.a. The loan amount is to be released during the years 1997-98 to 1999-2000.

Loss Suffered by Railways

423. SHRI I.D. SWAMI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways has suffered huge losses during the first half of 1996-97;

(b) if so, the details thereof and the reasons therefor; and

(c) the remedial measures taken in this regard?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) No, Sir.

(b) and (c) Do not arise.

Growth in Export by Bhilai Steel Plant

424. SHRI MADAN PATIL : Will the Minister of STEEL be pleased to state :

(a) whether the Bhilai Steel Plant has registered a significant growth in export despatches during the first half of the 1997-98; and

(b) if so, the details thereof?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) Bhilai Steel Plant has registered a significant growth in exports despatches during April-September, 1997 *vis-a-vis* corresponding period last year. Exports of iron and steel materials from Bhilai Steel Plant during April - September, 1997, April-September, 1996 and percentage growth are as under :

Quantity : MT (Prov.)

Product	April-Sept. 97	Apr.-Sept-96	%age Growth
Steel	291573	168530	73%
Pig Iron	91250	Nil	—
Total	382823	168530	127%

[Translation]

Touts

425. DR. BALIRAM :
SHRI MANIBHAI RAMJIBHAI CHAUDHARI :

Will the Minister of RAILWAYS be pleased to state :

(a) the total number of touts apprehended in the reservation offices in the country and particularly in Delhi, Mumbai, Varanasi, Allahabad and Lucknow during the last five months;

(b) the total number of cases of connivance of railway employes in blackmarketing of tickets came to light; and

(c) the details of measures/action taken by the Government to check the blackmarketing of tickets?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) 1328 touts were apprehended on the Zonal Railways, including 138 touts in Delhi, Mumbai, Varanasi, Allahabad and Lucknow stations.

(b) 97.

(c) Frequent check are conducted to combat malpractices and blackmarketing of tickets at important railway stations and reservation offices. Touts who are anti-social/unscrupulous/unauthorised elements/persons operating in and around reservation offices/railway stations are apprehended and handed over to the police for prosecution under Section 143 of the Railway's Act, 1989. Staff indulging in such activities are suitably taken up. Closed Circuit TVs are also being installed at few important railway stations to detect/watch the activities of the touts and anti-social elements.

[English]

Urban Land Ceiling Act, 1976

426. DR. T. SUBBARAMI REDDY :
SHRI SONTOSH MOHAN DEV :
SHRI NARAYAN ATHAWALAY :
SHRI ANNASAHIB M.K. PATIL :
SHRI SARAT PATTANAYAK :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether a Group of Ministers have been examining the feasibility of amending the Urban Land (Ceiling and Regulation Act, 1976;

(b) if so, the details of the proposed amendmens; and

(c) by what time the final legislation in this regard is likely to be taken up ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) and (b) The Group of Ministers considered the proposals to amend the Urban Land (Ceiling and Regulation) Act, 1976. However, after examining the matter in detail, the Government has now decided, in principle, to repeal the Act.

(c) The Urban Land (Ceiling and Regulation) Act, 1976 being a Central Act, can be amended/repealed after the Legislature(s) of at least two concerned States pass a resolution empowering the Parliament to amend/repeal the Act in accordance with Article 252 (2) of the Constitution. Once such resolution are received from at least two states, the Government will take further necessary action in the matter.

[Translation]

Demands of Porters

427. SHRI BHIMRAO VISHNUJI BADADE : Will the Minister of RAILWAYS be pleased to state:

(a) whether some demands of porters of Mumbai are lying pending with the Government;

(b) if so, the details thereof;

(c) whether the Government propose to consider their demands;

(d) if so, whether any time-bound programme has been prepared for this purpose;

(e) if so, the details thereof ; and

(f) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (f) The licensed porters of Mumbai Central station have requested for provision of adequate resting facility at Mumbai Central Railway station. A rest shelter measuring 36'x24' already exists at the station. There is a proposal for additional shelter for inclusion in future works programmes, if found feasible, subject to availability of funds.

[English]

Implementation of Steel Projects

428. SHRI SULTAN SALAHUDDIN OWAISI:
SHRI BHAKTA CHARAN DAS:

Will the Minister of STEEL be pleased to state :

(a) whether near about 20 project of steel sector involving crores of rupees are under various stages of implementation;

(b) if so, the details thereof and reasons for delay in their implementation; and

(c) the steps proposed to be taken by Government to gear up for speedy implementation of the projects ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (c) According to information available with the Government at present, 17 steel projects have been sanctioned by the All India Financial Institutions. Of these, 11 projects are under various stages of implementation while others have been commissioned. Details are given in the Statement attached.

Most of these projects are in the private sector. Government, however, reviews the implementation of these projects from time to time. It is noted that delay, if any, in most of the cases are on account of factors such as acquisition of land, financial tie-ups etc.

Statement

Sl.No.	Name of the Unit and Location	Process Route & Prod. Mix	Capacity L. tonnes Sal. Stl.	Investment Rs. Crores	Status/Date of Commissioning
1	2	3	4	5	6
1.	NOVA UDYOG LIMITED (Nainital, U.P.)	EAF B&R	2.40	101.40	Closed under BIFB Dec., 93
2.	INDIAN SEAMLESS S&A LTD. (Pune, Maharashtra)	EAF B & R/Seamless Bar	1.50	175.00	In Production Dec, 94
3.	LLOYDS STEEL IND.LTD. (Wardha, Maharashtra)	EAF PLATE/HRC CR/GP/GC	6.00 (SMS Cap:5 LTPA)	1100.00	In Production PLATE/HRC:Oct, 94 CR/GPGC:Dec, 95
4.	ESSAR STEEL LTD. (Hazira, Gujarat)	HBI-EAF HRC	20.00	3933.00	in Production Mar, 96
5.	JINDAL STRIPS LTD. (Raigarh, MP)	DRI-EAF Slab/Billets	4.00 (DRI Cap: 6 LTPA)	600.00	In Production Mar, 96/97
6.	PRAKASH IND. LTD. (Bharuch, Gujarat)	EIF Billets (Plant being shifted to Champa, MP.)	1.20	72.52	Mar, 96
7.	RAJENDER STEEL LTD. (Raipur, MP)	EAF HRC (Part cap:1.7 LRPA Commissioned)	3.00	500.00	Under Impln.
8.	NOVA STEELS (I) LTD. (Bilaspur, MP)	EAF WR/B & R	2.00	140.00	Under Impln,
9.	MALVIKA STEEL LTD. (Jagdishpur, UP)	BF-BOF B & R /WR (BFs Commissioned, producing pig iron)	6.00	1532.50	Under Impln. Dec., 1997

1	2	3	4	5	6
10.	JINDAL V.NAGA ST.LTD. (Bellary, Karnataka)	COREX-BOF HRC	15.70 HSM:Commissioned	4138.00 Corex-1: Mar, 98 Corex-2: Sep, 98. Pellet:Dec, 98.	Under Impln. (Aug,97) SMS:Jun, 98
11.	SOUTHERN I & S CO. LTD. (Salem,Tamil Nadu)	BF-EOF B & R,WR (BF & SP Commissioned in July, 96/Aug, 97, producing pig iron)	3.00 (SMS Cap:2.2 LTPA)	700.00	Under Impln. SMS:Mar,98 HRM:Sep,98
12.	SJK STEEL CORP. LTD. (Anantpur,AP)	BF-BOF BAR/WR	4.00 (SMS Cap:2.88 LTPA)	636.00	Under Impln. Apr. 98
13.	KUMAR MET. CORP. LTD. (Nalgonda, AP)	EAF WR	1.25	146.00	Under Impln. March, 98
14.	ISPAT INDUSTRIES LTD. (Raigad, Maharashtra)	EAF HRC (Cold trails of Hot Strip Mill reportedly started)	30.00	4792.00	Under Impln. Ph-I: Dec, 97 Ph-II: Jul, 98
15.	BELLARY S & A LTD. (Bellary, Karnataka)	BF-BOF LP	4.10	891.00	Under Impln. Oct,1998.
16.	USHA ISPAT LIMITED (Satarda,Maharashtra)	BF-BOF LP	6.00	1425.00	Under Impln. May, 99
17.	NEELACHAL ISPAT N. LTD (Daitari,Orissa)	BF-BOF Billets/WR (+4.9 l tpa pig iron)	6.20	1510.00	Under Impln. PI: Oct, 1998 Steel: Oct, 1999
Total			116.35	22392.42	

Introduction of Freight Services

429. SHRI SANAT KUMAR MANDAL : Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry is evaluating two proposals from the private sector for introducing specialised freight services through road railers and piggy back system;

(b) if so, the impact of these proposals in tapping new avenues for freight traffic now going by road; and

(c) the stage at which the matter stands at present?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir.

(b) These services are expected to divert high rated general goods traffic from road to rail besides generating additional traffic.

(c) A Memorandum of Understanding (MOU) has been signed with M/s Kirloskar Pneumatic Co. Ltd.(KPCL), Pune for the introduction of Road Railers. An MOU for introduction of Piggy Back System is to be signed with M/s Sanghi Filaments Pvt. Ltd. Hyderabad.

Budgetary Allocation for Social Sector Programmes

430. SHRI R. SAMBASIVA RAO : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government propose to cut its budgetary allocation for various social sector programmes of rural development;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government had earlier proposed to double the outlay for rural development in the Ninth Plan; and

(d) if so, the efforts being made to ensure that the programmes aimed at employment and income generation for people below the poverty are not hit by the curtailment of funds?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b) Yes, Sir. The budget has come under sever stress on account of a number of post budget development including Government's decision on the recommendations of the Fifth Central Pay Commissions. It, therefore, became imperative to undertake a review of

the budgetary situation and take steps to ensure adherence to the fiscal deficit target. Accordingly, it was decided to achieve at least 5 per cent savings in the budgetary support for Central Plan 1997-98. Details of the proposed 5 per cent cut in the plan budget allocation of this Ministry are given in the Statement attached.

(c) and (d) No final decision has yet been taken about the proposed 9th plan outlay. However, this Ministry is keen to ensure that the outlay is doubled in the 9th Plan.

Statement

(Rs. in crore)			
Name of the Department	Budgetary Allocation	Cut Proposed	Revised Allocation
1. Rural Development	2195.00	109.75	2085.25
2. Rural Employment and Poverty Alleviation	6805.70	340.29	6465.41
3. Wastelands Development	95.00	4.75	91.25
Total	9095.70	454.79	8640.91

Unmanned Level Crossing

431. SHRI RANJIB BISWAL : Will the Minister of RAILWAYS be pleased to state:

(a) the number of unammmed level crossings in the Railways zone-wise and state-wise;

(b) whether there is any proposal to man these level crossings; and

(c) if so, the steps taken in that direction in 1997-98?

THE MINISTER RAILWAYS (SHRI RAM VILAS PASWAN) : (a) 24350 Nos.

Zone-wise :

Railways	Number of Level Crossings
Central	1681
Eastern	984
Northern	4406
North Eastern	3260
Northeast Frontier	1673
Southern	2560
South Central	2023
South Eastern	3632
Western	4131
Total	24350

State-Wise :

State	Number of Level Crossings
Assam	1045
Andhra Pradesh	1555
Bihar	2022
Delhi	5
Gujarat	2930
Haryana	521
Himachal Pradesh	290
Jammu & Kashmir	36
Karnataka	1067
Kerala	227
Madhya Pradesh	1783
Maharashtra	1538
Manipur	1
Mizoram	1
Orissa	1136
Punjab	1053
Rajasthan	2227
Tamil Nadu	1566
Tripura	36
Uttar Pradesh	3709
West Bengal	1587
Chandigarh	2
Pondicherry	9
Goa	3
Nagaland	1
Total	24350

(b) and (c) The sensitive unmanned level crossings will be on a planned basis, after due prioritisation, converted into manned level crossings with the help of the State Govts. Who have to invest the initial capital cost.

While the manning of unmanned level crossings is taken up at the request of State Govts. at their cost, the Railways have decided to man 68 vulnerable level crossings at their own cost in 1997-98, due to safety considerations.

[Translation]

Introduction of Bhagalpur-Delhi-Model Train

432. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of RAILWAYS be pleased to state :

(a) the reasons for not introducing Bhagalpur-Delhi Model train, which was already included in Railway Time Table, and the time by which it is likely to be introduced;

(b) the reasons for not introducing Bhagalpur-Patna inter-city Express which was announced earlier and the time by which it is likely to be introduced; and

(c) the reasons for not providing stoppage of inter-city Express at Bariyarpur where all the trains including Vikramshila and Bhagalpur-Muzaffarpur train stop ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) There is no proposal at present to introduce a train between Bhagalpur and Delhi or between Bhagalpur and Patna and no such trains were announced or included in the new time Table w.e.f. August, 1997.

(c) Stoppage of 3419/3420 Bhagalpur-Muzaffarpur intercity Express has been provided at Bariyarpur w.e.f. 1.8.97.

[English]

Action Plan of GSI

433. SHRI ANNASAHIB M.K. PATIL : Will the Minister of MINES be pleased to state :

(a) whether the Geological Survey of India has drawn out any plan of action for 1997-98/Ninth Plan within the ambit of restructured strategies and priorities as demanded by the process of globalisation and liberalisation;

(b) if so, the details thereof, region-wise;

(c) requirement of funds for various activities proposed to be undertaken-including modernisation of equipment and machinery to carry out minerals exploration of critical minerals and R & D programme relating to environmental and geotechnical activities; and

(d) the details of the programmes proposed during 1997-98 State-wise in general and particular for Maharashtra State ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) Yes, Sir. Schemes-wise physical targets of work programmes of Geological Survey of India for the Ninth Plan and operational year 1997-98 (w.e.f. 1.10.97 to 30.9.98) with details of the States/regions for each programme are given in the attached Statement-I and -II respectively.

(c) Ninth Plan outlay of geological Survey of India is Rs.1381.95 crores out of which Rs.936.95 crores is for capital replacement and modernisation efforts, and the balance Rs.445 crores for the operations.

(d) The details of the programmes proposed during operational year 1997-98 with name of the States/regions for each programme are indicated in Statement-II referred to in reply to parts (a) and (b) above. The details of the field season programmes for the State of Maharashtra for the operational year 1997-98 are given in Statement-III.

Statement-I**Scheme-wise physical Target for the IX Plan period**

Scheme		Activity & Target
1	2	3
I. MINERAL EXPLORATION		
A. Non-Coal Minerals/Metals		
1.	Basemetals Programme-45 Investigations in Rajasthan, Gujarat Karnataka, Bihar, Orissa, W. Bengal, Madhya Pradesh, J & K, Maharashtra, Arunachal, Meghalaya, Himachal Pradesh, Sikkim, Uttar Pradesh & Andhra Pradesh.	LSM-10,000 sq. km. DM-110 sq. km. Drilling—85,600 m. GCS-40,000 nos. GPS-1200 l.km. PT-2,000 cu.m.
2.	Gold Programme -55 Investigation in Andhra Pradesh, Karnataka, Tamila Nadu, Kerala, Bihar, Orissa, Madhya Pradesh, Maharashtra, Rajasthan & West Bengal.	LSM-18,000 sq.km. DM-134 sq.km. Drilling-1,70,000 m. GCS-79,000 nos. GPS-1,000 l km. PT-17,000 cu.m.

1	2	3
3.	Tin -Tungsten-Molybdenum Programme-10 Investigations in Tamil Nadu, Sikkim & Himachal Pradesh	LSM-4,000 sq km. DM -15 sq.km. Drilling-12,000 m. GCS 15,000 nos. GPS-200 l km. PT-3,000 cu.m.
4.	Platinum Group of Metal & REE Programme -10 Investigations in Andhra Pradesh, Karnataka, Orissa, Uttar Pradesh, Maharashtra, Manipur, Tamil Nadu, Bihar, Nagaland, Gujarat and J & K .	LSM-9,000 sq km. DM-25 sq km. Drilling-10,000 m GCS-30,000 nos.
5.	Diamond Programme -10 Investigations in Andhra Pradesh, Madhya Pradesh, Orissa & Bihar.	Rec. GM- 28,000 sq km. Drilling- 15,000 m. GCS-27,000 nos. PT-6,000 cu .m.
6.	Metallogenic Studies Programme -6 Investigations (Granite-Greenstone terrains, Ultramafic Complexes, Alkaline Complexes etc.)	LSM-15,000 sq.km. Drilling-6,000 m. GCS.-20,000 nos. GPS-150 sq km.
7.	Fertilizer Minerals -12 Investigations in Bihar, W.Bengal, Rajasthan, Karnataka, Tamil Nadu	LSM-600 sq km. Drilling- 12,000 m. GCS- 9000 nos. PT- 1000 cu.m.
8.	Ferrous Group of Minerals (Iron, Chromite, Manganese etc) -5 Investigations in Orissa, Goa, Madhya Pradesh, Andhra Pradesh, Karnataka .	LSM-6,500 sq .km. DM-100 sq.km. Drilling-35,000 m. GCS-20,000 sq.km. PT -1500 cu.m.
9.	Limestone & Dolomite, & other minerals -10 Investigations in Madhya Pradesh, Meghalaya, Karnataka, Rajasthan, Gujarat, Assam, Andaman.	LSM-10,000 sq.km. DM-30.0 sq.km. Drilling 47,000 m. GCS-16,000 nos. GPS-100 l km.
10.	Dimension Stone -20 Investigaticns in Andhra Pradesh, Karnataka, Tamil Nadu, Kerala, Maharashtra, Madhya Pradesh, Orissa, West Bengal, Bihar, Rajasthan, Assam, Meghalaya.	Rec/LSM-14,000 sq.km. DM-300 sq.km. Drilling-7000 m. OS-2,500 nos. GPS-2,600 sq.km.
11.	Other minerals (Glass Sand, Clay, Kyanite, Dunite etc.)-8 investigations in Karnataka, Gujarat, Rajasthan, Assam Meghalaya, Pondicherry	LSM-4,000 sq.km. DM-50.0 sq.km. Drilling-3,000 m. plus 500 Auger drilling GCS & OS-1,500 nos. PT-800 cu.m.
N.B. :	LSM- Large Scale Mapping (1:10,000 to 1:25,000) DM- Detailed Mapping (1:1,000 to 1 : 5,000) GCS: Geochemical Sampling PT— Pitting and Trenching	OS- Other Surveys GPS- Geophysical Surveys Rec. -Reconnoitary Surveys

1	2	3
B. Coal and Lignite		
1.	Damodar Valley Coal Basin-3 Projects	Area—382 sq.km. Drilling-52,500 m.
2.	Rajmahal-Birbhum Master Coal Basin-2 Projects	Area-75 sq.km. Drilling-30,000 m.
3.	Mahanadi Valley Coal Basin-5 Projects	Area-397 sq.km. Drilling-75,000 m.
4.	Son Valley Basin-2 Projects	Area-189.5 sq.km. Drilling-52,500 m.
5.	Son Valley Coal Basin-2 Projects	Area-50 sq.km. Drilling-15,000 m.
6.	Godavari Valley Coal Basin-6 Projects	Area-355 sq.km Drilling-97,500 m.
7.	East & West Coast Lignite Field (Tamil Nadu, Gujarat & Kerala)-4 Projects	Area-60.70 sq.km Drilling-45,000 m.
8.	Basin Studies in selected coal & lignite coalfields & their extensions-4 Projects	Drilling-7,500 m.
II. SYSTEMATIC GEOLOGICAL MAPPING		
1.	North Eastern India	55,579 km.
2.	Northern & Western Himalaya	6,370 km.
3.	Sikkim Himalaya	600 sq.km.
4.	Quaternary Terrains	11,264 sq.
III. SPECIALISED THEMATIC MAPPING		
1.	Granite/Granulite high grade Metasedimentar terrains	
2.	Granite greens tone -older metamorphic terrains	
3.	Proterozoic supracrustals, platform covers rift basins	
4.	Meascrocic-Cenozoic Mobile Belts	
5.	Geomorphic/Quaternary studies/nootectonics laterites	51,480 sq.km.
6.	High resolution biostratigraphic and sedimentary facies studies of basinal areas.	
7.	Critical studies on volcanics and igneous suites	
8.	Structural modelling and studies on basement configuration and crustal units	
9.	Palaeomagnetic studies.	
IV. GEOCHEMICAL MAPPING		
	In the Indian Peninsular Region barring the Deccan trap:	20,000 sq.km.
(a)	reconnaissance stage geochemical mapping stream sediment sampling (500 m interval)	5,000 sq. km.
(b)	Follow up survey by soil sampling : 200x200 m grid.	1,000 sq.km.
(c)	Detailed follow up survey by soil sampling 200x200 m grid.	

1	2	3
---	---	---

V. DEVELOPMENT OF VILLAGE ECONOMY THROUGH RESOURCE APPRAISAL

- | | |
|---|--|
| (a) Appraisal of mineral resource potential at village level on cadastral map base. | 1400 villages of North-eastern states. |
| (b) Drilling (using low capacity drills) | 21,000 m. |

VI. AIRBORNE SURVEYS

A. Multi Sensor Surveys for mineral targetting by Twin Otter Airborne Survey System (TOASS)

- | | |
|---|----------------|
| 1. Northern margin of the Vindhyan adjoining Bundelkhand granites for Mimerlite pipes. | 86,150 sq. km. |
| 2. Hutti Muski schist belt extending upto Sindhanur for auriferous zone in soil covered area | 35000 sq.km. |
| 3. Greenstone & Kimberlitic belt in A.P. for gold basemetal & Diamond | 13,500 sq.km |
| 4. Other schist belts in Karimnagar dt. A.P. | 21,650 sq.km |
| 5. Chepan-Renukoot-Dudhi Wyndhanganj area U.P. for tin, tungsten etc. | 1500 sq.km |
| 6. Banda-Hamirpur-Jhansi & Lalitpur dt. U.P. for basemetals, noble metals, tin tungsten & rare earths | 8000 sq.km |
| 7. Tons valley for basemetals in dolomite-shale horizon | 15,000 sq.km |
| 8. Chelthi -Nainital area for basemetal & gold | 2000 sq.km. |
| 9. Tyrsad-Barapani Shear zone, Meghalaya for configuration of shear zone & gold | 2000 sq.km. |
| 10. Dudhoni-Rongiong lineament zone Meghalaya | 1200 sq.km |
| 11. Umpyrtha-Rajapera Area, Meghalaya | 800 sq.km. |
| 12. Western & Central part of Arunachal Pradesh | 1000 sq.km. |
| 13. territorial zone along East & West Coast of India | 16,000 sq.km. |

B. Heliborne Aerogeophysical Survey

- | | |
|--|---|
| 1. Himalayan area, Eastern and Western Ghats, North Eastern States, Vindhyan and Satpura Range | 84190 sq.km.(below 2300 M. altitude)
1210 sq.km. (above 2300 m altitude) |
| 2. The other areas identified includes: | |
| (i) Mallapuram of Wynad dt. Kerala for gold | |
| (ii) Attapadi-Palghat dts. Kerala for tungsten | |
| (iii) Trivandrum dt., Kerala for tungsten | |
| (iv) Ambelavayalian Wynad dt., Kerala for molybdenum. | |
| (v) Chengannur in Allepy dt. Kerala for Molybdenum; | |

C. Multisensor Aerogeophysical Survey (MAS) 48,480 sq.km.

D. Regional Aeromagnetic survey in Collaboration with NRSA/NGRI- Processing of data

E. Ground evaluation of Aerogeophysical anomalies

F. Indian Magnetic Map (INDMAGAP) to prepare a consolidated magnetic map of Indian Subcontinent based on available aeromagnetic data base

VII. MARINE SURVEY

- A. Seabed Survey within EEZ/extended limit of continental shelf upto 350 n.milies from shore

Seabed Survey Indian Ocean around Carlsberg Ridge 218,000 sq.km.

<u>1</u>	<u>2</u>	<u>3</u>
	Survey for preparation of special charts under research project	
	Detailed mapping of continental shelf and slope in parts of Bay of Bengal.	45,000 sq.km.
	Survey for demarcation of micromanganese nodules in Arabian Sea, Bay of Bengal and Andaman Sea	1,00,000 sq.km.
	Survey to demarcate the outerlimit of continental shelf upto 350 n.miles.	22,00,000 sq.km.
	Bengal Fan Project	11,00,000 sq.km
	(The last tow project will be taken up subject to hiring of vessels by DOD /replacement of R.V.S. Samudramanthan)	
	B. resource evaluation of Seabed within EEZ Geochemical scan of hydrocarbons in the Seabed sediments within EEZ of India in collaboration with ONGC	1,22,000 sq.km.
	Survey of western outer continental shelf and slope to delineate phosphate rich sediments.	30,000 sq.km.
	Survey of the outer continental shelf for the calcereous sediments and heavy mineral concentration zones of Andhra Pradesh, Tamil, Nadu coast.	assessment of 8,000 sq.km.
	Delineation of calcereous sediment zone within EEZ West of Andaman & Nicobar Islands	20,000 sq.km.
	C. Seabed Survey within Territorial water programmes under International Geosphere & Biosphere (IGBP)	
	The mapping of the seabed within territorial waters of Tamil Nadu Coast.	27,000 sq.km.
	The mapping of the seabed within territorial waters of Gujarat, Maharashtra & Karnataka Coast.	15,000 sq.km.
	Resources evaluation within territorial waters Geotechnical Investigation for ports, SBM, jetties, Tidal Energy etc.	
	Biostratigraphy of Quaternary studies of continental shelves of India.	
	Geoenvironment studies in the near coastal area	
	D. Polymetallic Resource Evaluation in Western Basin (Subject to hiring or replacement of Samudra Monthan)	
VIII. GEOTECHNICAL INVESTIGATION		
A. Sponsored schemes		
	1. Water resource development	510 Project years
	2. Communication Projects	200 Project years
	3. Miscellaneous projects	150 Project years
	B. Geotechnical Evaluation of major river basins (3 year project.)	10 river basins
IX. ENVIRONMENTAL GEOLOGY STUDY		
	1. Terrain-specific geoenvironmental apraisal studies	55 projects
	2. Detailed theme oriented geoenvironmental studies	30 projects
	3. Activity specific geoenvironmental impact assessment studies and formulation of geoenvironmental management plan.	15 projects
	4. Studies related to natural geological hazard mitigation.	10 projects
X. ENERGY RESOURCE STUDY (Other than Coal & Lignite)		
	1. Geothermal study (reservoir evolution by deep drilling in Puga, utilisation studies of geothermal fluids and presence of rare alkali metals in geothermal fluids)	3 projects

1	2	3
	2. Glaciological studies for meltwater regimes and assessment	6 projects

XI. GEODATA MANAGEMENT INFORMATION AND GEOINFORMATICS

A. Setting up of Geoscientific Data Centre in GSI, creation of Geoscientific Databases on selected project areas(GSI-BRGM project) and further extension to other priority areas in respect of following subprojects

Bibliographic Databases	
Geoscientific thematic databases	
Digital Map making facilities	7 projects
Extension of Remote sensing facilities	
Multi-Criteria Data Processing	
Centre for study of Ore deposits & Metallogeny (CSOM)	
Computer Systems.	

B. Management Information Systems (GSI MIS) on selected priority norms under the following sub-sets

Manpower Management Information System (MANMIS)	
Financial management information system (FINMIS)	
Support Facility Management Information System (SUFMIS)	5 systems
Project Management information System (PROMIS)	
Equipment Management Information System (EQMIS)	

C. Pilot Projects implementation for different mineral belts in Regional offices

XII. GEOSEISMOLOGY & SEISMOTECTONICS (SEI) 30 Projects

1. Compilation of EQ database etc.
2. Complilation of seismotectonics maps & preparation of atlas.
3. Evaluation of seismotectonic parameters for various area(Khandwa Area, M.P. Deccan Shield, Maharashtra, Kopili valley, NER Talchir Barakar area, ER, Kangra valley- NR/Paleosiesmocity in Baspa valley, HP & Study & geomorphic features for neotectonic faults in outer Himalaya, Bangalore, Ongole-Vijayanagaram area. SR)
4. DST sponsored project on Khandwa: Telemetred seismic cluster for determination of local earthquake in Khandwa area.

XIII. TRAINING

A. Training Scheme in T.I, GSI	92 Courses
(i) Orientation Course	10 Courses
(ii) Basic Course	20 Courses
(iii) Inter disciplinary Course	7 Courses
(iv) Refresher Course	25 Courses
(v) Advance Course	10 Courses
(vi) Computer Course	5 Courses
(vii) Management Course	5 Courses
(viii) Special Course	10 Courses
B. Training Scheme in outside organisations India	245 personnel
(i) Computer application in CMC, NIIT, ISI, RCC etc.	110 personnel
(ii) Rock Mechanics in Roorkee/KGF	10 personnel
(iii) Experimental Petrology in Allahabad University	5 personnel
(iv) Geophysical modelling in NGRI	15 personnel
(v) Management course in IIM, ASCI, LBSAA etc.	100 personnel
(vi) Ore dressing NML, IBM	5 personnel
C. Training Schemes Abroad	270 personnel
(i) Mineral Exploration (Geostatistical Methods for modelling, Predictive metallogeny, Geochemistry, Advanced Geophysical exploration techniques o n ground and borehole Analytical Chemistry for ultralow porecision methods, Drilling techniques.	87 personnel

1	2	3
	(ii) Marine Geology (Geology & Geophysics)	41 personnel
	(iii) Airborne Geophysical Survey (Geophysics & Geology)	15 personnel
	(iv) Geotechnical, Environmental and related studies (Geotechnical, studies, Environmental Geology, Geo-Biosphere studies, Seismotectonic and Residual stress studies, Natural Hazard Management, Glaciology, Geothermal Exploration)	40 personnel
	(v) Advanced Research & Laboratory Studies (Experimental Petrology & Mineralogy, Geochronology & Isotope Geology, Biometric & Quantitative Palaeontology, Computerised Basin Analysis Studies, Geomathematics, Photogeology & Remote Sensing)	27 personnel
	(vi) Advanced Management Training	15 personnel
	(vii) Collation & synthesis of Geoscientific data	45 personnel
XIV. ANTARCTICA		
	Geological studies in XVII, XVIII, XIX, XX and XXI Antarctica Expedition	5,000 sq.km.
XV. DISSEMINATION OF DATA		
	1. Compilation and publication of geological maps	-280 maps.
	(i) All India level geological and other thematic maps and Atlas	
	(ii) Quadrangle geological maps.	
	(iii) Geological & Mineral maps of State & Regions.	
	(iv) District Resource maps.	
	(v) Aerogeophysical maps on different scales	
	(vi) Selected mineral belt maps.	
	(vii) Selected thematic maps.	
	(viii) Extra-Departmental & international maps.	
	2. Publication of geological data collected by GSI Officers as Memoirs, Records, Bulletins, Special Publications etc.	230 publications
XVI. RESEARCH AND DEVELOPMENT		
A. Petrology		
	1. Fluid Inclusion Studies	Development of Laboratory facilities and research.
	2. Experimental petrology studies	—do—
	3. Advanced Electron Probe Micro analytical techniques	—do—
	4. Meteorite and Planetary Geology Studies	—do—
	5. Intraplate mafic-ultramafic magmatism, rift related alkaline and carbonatite rocks, Archean Proterozoic greenstone belt.	—do—
	6. Quantified determination of P-T domains	—do—
	7. Archean-Proterozoic, Gondwana & present day river sediment analysis	—do—
	8. Petrography & chemistry of various Gondwana & Tertiary caol	—do—
	9. Ore petrography related to basemetal manganese, gold, REE and Sn-W deposits.	—do—
B. Palaeontology and Stratigraphy		
	1. Biosratigraphy (Proterozoic, lesses Himalaya, Gondwana, Cretaceous-Tertiary, Tertiary-Quaternary formations, Phanerozoic ophiolite belts etc.	Development of Laboratory facilities and research.

1	2	3
	2. Palynological Studies in the domain of organic remains.	Development of Laboratory facilities research
	3. Study on Precambrian life through analysis of geolipid and kerogen fractions of sediments	—do—
	4. High Resolution Stratigraphy	—do—
	5. Role of microbiota in concentrating iron ore and radioactive mineral.	—do—
	6. Study of dental ultra structure and bone histology of earliest mammals.	—do—
	C. Geochronology and Isotope Geology	
	1. Geochronological Studies on Radiometric Isotopes by (i) Rb-Sr-method (ii) Sm-Nd method (iii) U/Th-Pb method (iv) ³⁹ Ar- ⁴⁰ Ar method (v) Pb-Pb method	—do—
	2. Geochronological studies on Radio-Carbon dating	-do-
	3. Thermoluminescence studies	-do-
	4. Stable Isotope Studies	-do-
	D. Photogeology and Remote Sensing	
	1. Remote sensing application programmes for thematic and inaccessible area mapping	
	2. Special programme for standardisation of interpretation and analysis employing methodologies for study of special signatures on an attribute to various geological features.	
	3. Remote sensing as an aid to mineral investigation, geo-environmental studies and monitoring of hazards.	
	E. Chemical	
	1. Preparation of Standard Reference Material (SRM) of Rocks & Minerals	Research and Development of Laboratory
	2. Orientation for laboratory geochemistry	
	3. Methodology for ppb level determination	
	F. Geophysical	
	1. Simulation and Network Analysis	-do-
	2. EQ/MEQ Study (as part of seismotectonic Programme)	-do-
	3. Improvement in borehole/underground geophysical logging and exploration techniques.	-do-
	4. Production of geophysical maps with superimposition of geology.	-do-
	XVII. COLLABORATION AND ASSISTANCE PROGRAMMES (India & International)	
	1. Collaborative Programmes with CMDA. JNARDDC, ONGC, IBM, Universities and others.	30 Programmes
	2. International Collaborative Programmes like IGCP, Indo-French (BRGM), Indo-US, Indo-China, Indo-Japanes, Indo-Australian Programmes etc.	25 Programmes
	3. Participation in International Scientific bodies like CGMW, SAARC SCAR, ICSU, UNESCO, ESCAP etc.	10 Programmes
	4. Bhutan Scheme under the aegis of the Ministry of External Affairs	1 Programme
	XVII. ESTABLISHMENT OF COMMERCIAL UNITS	
	1. Development of commercial units in Geological Survey of India	
	2. Handling of sponsored Programmes in India and Abroad.	

Statement-II
Scheme-wise Physical target for the operational year 1997-98
(October 1997 to September, 1998)

Scheme	Activity & Target	
I. MINERAL EXPLORATION		
A. Non-Coal Minerals/Metals(112 items)		
1. Basemetal programmes (19 investigations in Rajasthan, U.P., Madhya Pradesh West Bengal, Bihar, Haryana, Sikkim, A.P. and Tamil Nadu)	TM LSM Rec. DM Drilling PT. GP	325 lkm 470 sq.km. 150 sq.km. 5.2 sq.km. 10,200m. 189 cu.m. 190 lkm.
2. Gold programmes (40 investigations in Andhra Pradesh, Karnataka, Rajasthan, U.P., Maharashtra, Madhya Pradesh, Bihar, Orissa, West Bengal, Assam, Kerala, Himachal Pradesh and J & K.	TM LSM Rec DM Drilling PT GP	245 km. 447 sq.km. 620 sq.km. 10.53 sq.km 29,600 m. 43.54 cu.m. 40 lkm.
3. Tin Tungsten-REE programmes (6 investigation in West Bengal, Haryana, Himachal Pradesh, Tamil Nadu)	TM Rec DM Drilling PT GP	180 km. 300 sq.km. 0.80 sq.km. 400 m. 69 cu.m. 9 lkm.
4. Platinum Group of metal programmes (2 investigations in Orissa and J & K)	DM Drilling	0.5 sq.km. 1000 m.
5. Molybdenum programme (2 investigations in Tamil Nadu)	LSM Drilling	200 sq. km. 800 m.
6. Diamond programme-11 investigations in Madhya Pradesh, Orissa, Andhra Pradesh, Maharashtra and Karnataka.	TM LSM Rec. DM Drilling PT GP	600 sq.km. 100 sq.km. 3500 sq.km 1.8 sq.km. 500 m. 655 cku.m. 315 lkm.
7. Ferrous Group of minerals (8 investigations in Maharashtra & Orissa)	LSM Rec. DM Drilling PT	180 sq.km. 5 sq.km. 8 sq.km 3600 m. 225 cu.m
8. Limestone, dolomite, dimensiona stones & other minerals (25 investigations in Maharashtra, Madhya Pradesh, West Bengal, Bihar, Orissa, Arunachal Pradesh, Meghalaya, U.P. , Andhra Pradesh, Tamilnadu, Kerala and Rajasthan)	TM LSM Rec. DM Drilling PT	785 lkm. 4283 sq.km. 6800 sq.km. 9.6 sq.km 1400 m. 615 cu.m.

1	2
B. Coal and Lignite - 44 Projects	
1. Damodar Valley Coal Basin (7 Projects)	Drilling 7700 m.
2. Rajmahal-Birbhum Master Coal Basin (4 Projects)	LSM 2.0 sq.km Drilling 4400 m.
3. Mahandi Valley Coal Basin, Orissa (4 Projects)	LSM 8. sq.km. Drilling 6,600 m.
4. Mahanadi Valley Coal Basin, M.P. (4 Projects)	LSM 7.0 sq.km. Drilling 4400 km.
5. Son Valley basin, M.P. (4 Projects)	LSM 10 sq.km. Drilling 4400 m.
6. Son Valley Coalfield, M.P. (5 Projects)	Drilling 4400 m. GP 1200 lkm.
7. Wardha and Tawa Valley Coal Basin, Maharashtra (4 Projects)	LSM 70 sq.km. Drilling 4,400 m.
8. Godavari Valley Coal Basin, A.P. (Southern sub basin) (6 Projects)	LSM 30 sq.km. Drilling 10,000 m.
9. Lignite field, Tamil Nadu, Gujarat, and Rajasthan (6 Projects)	REC 150 sq.km. Drilling 7500 m. LSM 13.5 sq.km.
II. SYSTEMATIC GEOLOGICAL MAPPING	
1. North Eastern India	3484 sq.km
2. Northern & Western Himalaya	1885 sq.km
III. SPECIALISED THEMATIC MAPPING	
(39 investigations in Madhya Pradesh, Maharashtra, West Bengal, Bihar, Orissa, U.P., Haryana, Himachal Pradesh, Andhra Pradesh, Karnataka, Tamil Nadu, Rajasthan and Gujrat) on various theme as follows:	7490 sq.km.
1. Granite/Granulite high grade metasedimentary Terrains.	
2. Granite-greenstone-older metamorphic terrains.	
3. Proterozoic supracrustals, platform covers, rift basins.	
4. Mesozoic-Cenozoic mobile belts.	
5. Geomorphic/Quaternary studies/geotectonics/laterites.	
6. High resolution biostratigraphic and sedimentary facies studies of crustal areas.	
7. Critical studies on volcanics and igneous suites.	
8. Structural modelling and studies on basement configuration and crustal units.	
9. Palaeomagnetic studies.	
10. Establishment of stratigraphy.	
11. Study of wave dynamics and beach muprphology	
IV. AIRBORNE SURVEYS	
(a) Multisensor Airborne Geophysical surveys over parts of M.P., Orissa and Bihar to locate kimberlite pipe zones and identify areas for mineral targetting.	20,000 Lkm.(in 10,000 sq.km.)
(b) Ground evaluation of aerogeophysical anomalies, ground prospecting & exploration.	REC 4000 sq.km. TM 19 Lkm. LSM 9 sq.km. DM 2.3 sq.km. Drilling 4000 m. PT 66 cu.m. GP 1. 5 sq.km.

1	2
V. MARINE SURVEY	
1. (a) Geochemical scan for hydrocarbons of Kutch in Arabian Sea by Samudra Manthan.	4200 sq.km.
(b) Sea bed survey in Andaman sea by Samudra Manthan.	19,500 sq.km.
(c) Sea bed mapping within territorial waters of Andhra Pradesh and Tamilnadu by Samudra Kaustubh.	1000 sq.km.
(d) Sea bed mapping within the Territorial Waters of Ganga delta by Samudra Kaustubh	
(e) Sea bed mapping within the territorial water of Kerala and Karnataka coast by Samudra Saudhikama.	1000 sq.km.
(f) Sea bed mapping within the territorial water of Gujarat coast by Samudra Saudhikama.	400 sq.km.
2. Mineral Investigation (4 items) and appraisal-with all three vessels and also mechanised boats.	3292 sq.km
3. Geotechnical investigations (8 items) with Samudra Kaustubh & Saudhikama.)	1285 sq.km
4. Geo-environmental evaluation & (2 items) with Samudra Saudhikama & mechanised boats.	
5. Laboratory Researches (11 items.)	
VI. DOVEMAP- (3 Programmes) Development of village economy through resource appraisal (i) Assam-200 villages (ii) Tripura-60 villages (iii) Meghalaya-40 villages	Villages-300 Drilling 5200 m.
VII. GEOTECHNICAL INVESTIGATION-29 (247 Projects) 1. Water resource development 2. Communication projects 3. Miscellaneous projects	23(237 Projects) 5(9 Projects) 1 (1 Projects)
VIII. GEOSEISMOLOGY & SEISMOTECTONICS -(20 programmes) (a) Preparation of sensmotectonic Atlas of India (b) Palaeoseismic studies (c) Neotectonic & seismotectonic Studies (d) Seismic hazards (e) Study of radon diskpersion	PRS.INT.MAP 2050 sq.km. REC 500 sq.km. GP 10,030 sq.km. TM 350 Lkm. MEQ As necessary.
IX. ENVIRONMENTAL GEOLOGY STUDY (43 Projects)	PRS.INT.MAP 37,449 sq.km. Them.Map 73,386 sq.km. LSM 250 sq.km.
1. Environmental impact study (6 items) in Raniganj Coalfield, Manda Industrial Estate, New Nagpur township (Maharashtra), Srisailam dam Andhra Pradesh, etc.	
2. Regional environmental appraisal (32 items e.g. state level, district level and site specific appraisal, drought prone areas of Nawapara (Orissa), Chhotanagpur (Bihar), Mehboobnagar, Andhra Pradesh, Meghalaya state, Calcutta Megacity Project etc.)	
3. Change in geoenvironmental condition in time domain (including study of Palaeoclimate and coastal dynamics)-1 item.	

1

2

4. Natural Hazard Studies (4 items)-Arsenic in groundwater (W.B. & adjoining dists. of Bangladesh, fluorine in ground water (Rajasthan & Haryana landslide in Mizoram, H.P. & U.P. Himalayas, Ravine development in M.P. etc.
- N.B LSM - Large Scale mapping (1:10,000 or 1.25,000)
 DM - Detailed mapping (1:1000 to 1:5000)
 Rec - Reconnaissance mapping
 TM - Traverse mapping
 GP - Geophysical traverse (magnetic/gravity/resistivity)
 PT - Pitting and Trenching
- X. ENERGY RESOURCE STUDY (other than coal & lignite)-5 Projects
- Preparation of heat map and heat flow measurement of Central Region.
 - Caesium in thermal springs and drill holes of Puga geothermal field in Lakakh dist. J & K .
 - Glaciological studies for melt water regimes and assesment including glacier front fluctuation in Chenab, Goriganga and Dhauliganga basin.
 - Studies in 'Glacier melt' solute concentration and suspended sediment variations in glaciers of Spiti & Chandra basins, H.P.
 - Assessment of power generation and direct utilisation of potential geothermal fields expored in NR & CR (sponsored by MNES)
 - Glacier inventory of Zaskar basin H.P. & Ladakh dist. J & K . (on expedition basis)
- XI. GEODATA MANAGEMENT INFORMATION AND GEOINFORMATICS
- A. Setting up of Geoscientific Data Centre in GSI creation of Geoscientific Databases on selected project areas (GSI- BRGM Project) and further extension to other priority areas in respect of following subprojects-7 Projects**
- Bibliographic Databases
 Geoscientific thermatic databases
 Digital Map making facilities
 Extension of Remote sensing facilities
 Multi-Criteria Data Processing
 Centre for study of Ore deposits & Metallogeny (CSOM)
 Computer Systems
- B. Miscellaneous/Service items**
- *Preparation of computerised inventory of data on type fossils and other registered/fossils in collaboration with Curatorial Division, CHQ.
- *Updation, maintenance and management of earthquake data base.
- Development of application software/creation of data bases/miscellaneous services to user on demand
- XII. TRAINING
- A. Traninig Scheme In T.I. GSI** **25 courses**
- Orientation Course
 - Basic Course
 - Inter disciplinary Course
 - Refresher Course
 - Advance Course
 - Computer Course
 - Management Course
 - Special Course
 - Intergrated Course in Photo interpretation, Remote sensing, Digital Image Processing & GIS.
 - Marine geosciences programme sponsored by DOD.

1	2
B. Training Scheme in Outside Organisations, India	58 personnel
(i) Computer application in CMC, NIIT, ISI, RCC, etc.	10 Personnel
(ii) Experimental Petrology in Allahabad University	3 Personnel
(iii) Sponsored Training by DST	5 Personnel
(iv) Training in Management by DOPT	40 Personnel
C. Training schemes Abroad	88 Personnel
(i) <i>Mineral Exploration (Exploration Geology, Geophysical exploration, advanced technique in analytical chemistry & drilling)</i>	25 Personnel
(ii) <i>Marine Geology (Geology & Geophysics)</i>	10 Personnel
(iii) <i>Airborne Geophysical Survey (Geophysics & Geology)</i>	10 Personnel
(iv) <i>Geotechnical, environmental and related studies (Geotechnical studies, Environmental Geology, Geo-Biosphere studies, Seismotectonic and Residual stress studies, Natural Hazard Management, Glaciology, Geothermal Exploration)</i>	10 Personnel
(v) <i>Advanced Research & laboratory studies (Experimental Petrology & Mineralogy, Geochronology & Isotope Geology, Biometric & Quantitative Palaeontology, Computerised Basin Analysis Studies, Geomathematics Photogeology & Remote Sensing)</i>	18 Personnel
(vi) <i>Advanced Management Training</i>	5 Personnel
(vii) <i>Collation & synthesis of geoscientific data</i>	20 Personnel
XIII. ANTARCTICA	
Geological studies in XVI Antarctica Expedition	1,000 sq.km.
XIV. DISSEMINATION OF INFORMATION	
A. Map compilation and printing	
(a) National Series:	
(i) Geological, Mineral and other thematic maps/Atlases of India on 1:2.1M & 1:5M Scale.	
(ii) Geological & Mineral maps of States & Regions on 1:2M, 1:1M & 1:0.5M scale.	
(iii) Geological quadrangle maps on 1:250,000 scale.	
(iv) District resource maps on 1:250,000 scale.	
(v) Geological maps of coalfields.	
(vi) Sea bed sediment maps.	
(vii) Extra-Departmental and International maps.	
(viii) Mineral belt maps on 1:50,000	
(ix) Aerogeophysical maps on different scale	
(x) Selected thematic maps on 1:25,000 scale	
(b) International Series:	
(i) Geological Map of world (2nd ed. 1:5M) India and adjacent countries.	
(ii) Tectonic Map of Asia (1:75M)	
(iii) Mineral Atlas of the world (1:10M)-Compilation and synthesis of mineral commodity data of India.	
B. Publication & Information:	
Publication of books/ monographs/Journals/memoirs, records/bulletins/special publication etc.	
XV. RESEARCH & DEVELOPMENT	
A. Petrology	
(a) Development of laboratory facilities for research.	
(b) Studies of mafic-ultramafic rocks of contact zone of Iron ore Group and eastern Ghat rocks in parts of Sambalpur-Dhekana-Kalahandi dts., Orissa, Sung Valley alkaline-ultramafic complex, Meghalaya, Basic rocks in Chottanagpur granite gneiss and Singhbhum group of rocks on either side of Tamar-Porapahar shear zone.	

- (c) Study of coronites from Dudhi granite; conglomerate north of Singhbhum granite; Neo-Proterozoic peralkalin; dykes in western Part of Dharampuri district, Tamilnadu, Petrology and petrochemistry of metasediments of Sandur greenstone belt of Karnataka; metamorphism & deformation of Chaibasa and Dhalbhum Formation, Eastern Singhbhum Bihar.
- (d) Parsori-gold prospect, Maharashtra ore-microscopic and petrological study of selected gold and basemetal deposits of Rajashan; gold bearing lodes of Ramagiri-Paneracherla schists belts and adjoining amphibolites.
- (e) Petrological studies of selected chondritic meteorites.
- (f) Fluid inclusion studies in Tons Valley basemetal mineralisation belt U.P.
- (g) Experimental Petrological studies.
- (h) Studies on geological and geochemical attributes of incidence of arsenic in groundwater and sediments of Ganges delta, West Bengal.

B. Palaeontology & Stratigraphy

- (i) Evolution of metazoans and microfossils in rocks of Marwar Super Group of Birmania basin in part of Jaisalmer and Barmer district, Rajasthan.
- (ii) Biostratigraphy of Jurassic sediments of Jaisalmer dist. Rajasthan.
- (iii) Study of lignite-bearing Vaikam beds and associated sediments of South Kerala.
- (iv) Study of biogenic activity in Talcher formation, Orissa.
- (v) Palynostratigraphic evaluation of the subsurface Gondwana sediments in the Rajmahal Coalfields.
- (vi) Palynological study of Tertiary sediments of Darjeeling sub-Himalaya
- (vii) Micropalaeontological study of marine Tertiary rocks of Kalijhora Darjeeling, West Bengal.
- (viii) Study of plant fossils of lower Gondwana formation of Birbhum coalfield.
- (ix) Cretaceous sediments of the sea area of Shillong Plateau for biota and history of sedimentation.
- (x) Micromammals in the infra and inter-trappean horizons of A.P.
- (xi) Study of infra and inter-trappean Costracods and Charaphytes of A.P.
- (xii) Probe into early life and its biostratigraphic implications in western part of Cuddapah basin A.P.
- (xiii) Studies on microbial build up from the sea bed sediment and Andaman Islands (GCP 380)
- (xiv) Micro-vertebrates from infra and inter trappeans from Lalitpur dts. U.P.

C. Geochronology and Isotope Geology

- (a) *Rb-Sr dating*
 - (i) Intrusives along Eastern ghat mobile belt
 - (ii) Tonalite-Granodiorite, Sambalpur, Orissa.
 - (iii) Granitic rocks of Mishmi Tectonic belt.
 - (iv) Southern granulitic terrain.
 - (v) Migmatites and granitic rocks in Champaraaner Group and the older Gneissic complex of Gujarat.
 - (vi) Granodioritic/tonalitic enclaves occurring within the Bundelkhand granitic complex, U.P.
- (b) *Provisioning for a new TIMS.*
- (c) *Data base generation and updating of the Isotopic Age map of India*
- (d) *Inputs to various items of the region.*

D. Photogeology & Remote sensing

- (i) Extending laboratory inputs to the ongoing projects.
- (ii) Interpretation of marginal zone between Dahrwar craton/Eastern Ghats/Southern Granulitic Mobile belts and compilation of map of the marginal zone in Southern Peninsular India.
- (iii) Monitoring barren island volcanism
- (iv) Studies of drainage anomalies of Uttar Pradesh, Himachal Pradesh, Punjab, & Haryana.

E. Chemical

1. Preparation of standard reference material (SRM)
2. Orientation for laboratory geochemistry.
3. Methodology for precision analysis of noble metals and REE.

XVI. GEOPHYSICAL

1. Preparation of standard reference material (SRM)
2. Orientation for laboratory Geochemistry.
3. Methodology for precision analysis of noble metal and REE.

XVII. GEOPHYSICAL

1. Geophysical inputs through magnetic, resistivity and gravity survey to various mineral investigations
2. Improvement of borehole/underground geophysical logging and exploration technique.
3. Systematic regional Geophysical Survey.

XVIII. COLLABORATION AND ASSISTANCE PROGRAMME

1. Collaborative Programme with BRGM.
 - (a) Augmentation of digital image processing, Nagpur.
 - (b) Setting of geoscientific data centre/Rajasthan, Hyderabad and Calcutta.
 - (c) CSOM, Rajasthan.
 - (d) Geoscientific data base, Coal, CHQ.
2. Collaboration with Geological Survey of Vietnam.
3. GSI BHP Collaboration on acquisition and processing of Airborne geophysical data.
4. Bilateral collaboration with Mongolia, Laos, China, Mauritius and Australia
5. Indo-US collaboration on Sohagpur Coal basin M.P.
6. Indo-Bhutan scheme.
7. Participation in International scientific bodies.

XIX. ESTABLISHMENT OF COMMERCIAL UNITS

1. Development of commercial units in India.
2. Handling of sponsored programme in India & abroad.

Statement-II

*Field Season Programme in Maharashtra for the GSI
Operational Year 1997-98*

Maharashtra**I. MINERAL SURVEYS AND APPRAISAL****Gold****1. MIE/CR/MAH/1995/002 S.N.Upadhye(proj.Econ,Geol.)**

Exploration for gold in Marupar-Pular-Kosari Block of Pular-Parsori Gold Belf, Nagpur district (E-I/II stage) (1995-98)

To demarcate significant horizons of gold mineralisation in the area west of Maru nadi to trace the Western extension of Parsori (West)Block gold mineralisation and assess the gold potentiality of the area; DM 6 sq.km., P/T 1200 cu.m. SMPL 3240 nos.* , D 5000 m; DM nil sq.km. P/T 250 cu m, SMPL 1261 nos, D 2400 m. (Rigs 199,279,188): DM 6 sq.km. P/T 950 cu.m. SMPL 1979 nos, D-2012.45 m (* Revised)

**2. MIE/CR/MAH/1996/003 A.K. Saha, (Proj.Econ.Geol.)
S.Chattopadhyaya (C.P.L.)**

Exploration for Gold in Parsori S (East) block, Nagpur district,(E-II stage) (1996-98)

To establish the strike and depth persistence of the gold-sulfide-quartz lodes established in Parsori (West)

block further eastwards and to assess the ore reserves, PART-I:D 1800 m* ,SML 600 nos; D 800 m.(Rig U-386),SMLP 300 nos; D 631.80 m,SMPL 284 nos.PART II SMPL 100 nos*; SMPL 50 nos; SMPL 50 nos.(* Revised)

3. MIE/CR/MAH/1997/010 A.K. Saha (PT) (Proj.Econ.Geol.)

Exploration for gold and copper at deeper levels of Parsori West gold prospect, Nagpur district. (E-II stage)(1997-98)

To Explore the depth continuity of gold-copper mineralisation by selected drilling of deep bore holes and assess the economic potentiality of mineralisation ; D 1600 m, CS 300 nos; D 800 m Rig U-240), CS-150 nos; Nes Item.

4. MIP/CR/MAH/1997/011 M.P. Chawade (Proj.Econ.Geol.)

Exploration for gold in Pural (West,) Kosari, Kolari, Bhaonri and Ranmangli areas, Nagpur district.(P-II Stage)(1997-98)

To delineate significant zones of gold mineralisation and to assess the gold potentiality of the area; DM 2 sq.km, P/T 400 cu.m. SMPL 210 nos; DM 1 sq. km. P/T 200 cu.m. SMPL 105 nos; New Item.

**5. MIP/CR/MAH/1997/012 K.C. Mahapatra, S.Sekar
(Proj.Econ.Geol)**

Preliminary exploration for gold in Khairi-Kitari area Bhandara district, Maharashtra (P-II Stage)(1997-98)

To demarcate significant zones of gold mineralisation in the Khairi-Kitari area; Part -I: LSM-30 sq.km, P/T-100 cu.m., SMPL 300 nos; Part-II: DM 2 sq.km, P/T 200 cu.m., SMPL 200 nos. (One year Program) New Item.

Diamond

6. MIP/CR/MAH/1997/013 K. Shashidharan, D.V. Ganvir,
(Proj. Econ. Geol), R. K.
Srivastava (PGRS) (PT), K. V. S.
Bhaskara Rao # DPP Punikar #
(# All PT from Geophysics)

Search: for kimberlite and lamproites in parts of Chandrapur, Nanded and Gadchiroli districts, Maharashtra, (P-1 Stage)(1997-99)

To locate kimberlite/lamproite intrusives into the Archean Bengpal gneiss and to assess their diamondiferous nature; PRS 2500 sq.km. (Satellite) 1500 sq.km. (Air Photo), Digital image processing 200 sq.km. LSM 200 sq.km SMPL-50 nos.(50 kg. each), PCS 50 nos., GP Surveys 15 L km: PRS 2500 sq.km (satellite) 750 sq.km; (Air Photo), Digital Image processing as nece., LSM 100 sq.km, SMPL 25 nos. (50 kg.each), PCS 25 nos. GP Surveys 15 L km: New Item.

Manganese

7. MIE/CR/MAH/1993/006 S. N. Meshram, (PT)
(Project: Archean Sausar Belt)

Investigation for manganese ores in Parsoda and Nagardhan-Chokhala area, Nagpur district, (E-I Stage) (1993-98)

To explore and assess the manganese ore potentiality (including that of ferro-manganese grade ore) in Parsoda and Nagardhan-chokhala area; D 1300m, LSM 110 sq.km, DM 2 sq.km, P/T 270 cu.m, SMPL 540, GP Surveys 70 L km.; D 600 m. (Rig U-197), LSM nil, DM nil, P/T nil, SMPL 150; D 624.900 m, LSM 110 sq.km, DM 2.3 sq.km, P/T 270 cu.m, SMPL 390 GP Surveys 70 L km.

8. MIP/CR/MAH/1997/014 S. N. Meshram, (PT) K. Patel (PT)
(Project: Archean Sausar Belt)

Investigation for Mn ore in Belda-Junewani area, Nagpur district, (P-II Stage)(1997-99)

Exploration and assessment of Mn ore potential (including that of ferro-manganese grade ore) in Belda-Junewai area, Nagpur district: DM 2 sq.km, SMPL 150 nos., DM 1 sq.km, SMPL 75 nos; New Item.

9. MIP/CR/MAH/1997/015 S. M. Godbole, (PT)
S. Y. Katti, (Proj. Deccan Trap
(West), H. Athawale

Assessment of manganese and associated iron ore in

Banda-Kalane and adjoining area, Sindhudurg district (P-II Stage) (1997-98)

To assess the resources of iron and associated manganese with the aim to propose for ferro-manganese alloy; LSM 30 sq.km, Dm² sq.km. P/T 100 cu.m, SMPL 100 nos.(one year Program): New Item.

Dimension Stone

10. MIP/CR/MAH/1997/009 M. Mohan, S. Natesan
(Project Deccan Trap (E)

Assessment of potential of dimensional stone in Eastern Maharashtra. (1997-2000)

Evaluation of the suitability of the Archean and Proterozoic rocks as dimensional stone and Preparation of inventory of the granite resources; REC 1500 sq.km., LSM 120 sq.km, SMPL 120 nos; REC 400 sq.km, LSM 40 sq.km, SMPL 40 nos; New Item.

II. SPECIALISED THEMATIC STUDIES

11. STM/CR/MAH/1996/004 A. S. Khan, A. K. Huin (PT)
A. Chattopadhyay
(Proj. Archean Sausar Belt)

Specialized thematic mapping in the Sausar fold belt in Maharashtra for elucidation of stratigraphy, structure, metamorphic history, and tectonics (1996-1999)

To carry out geological, geochemical and geochronological studies of the Sausar Group and the adjacent gneiss-migmatites for understanding the stratigraphy, structure, metamorphic history, basement-cover relations, geochemical attributes of rocks and ores and tectonic framework of the Sausar belt; STM 1650 sq.km, PS-600 nos, PCS-100 nos; GCS 300 nos. STM-450 sq.km, PS-200 nos, PCS-30 nos, GCS-100 nos; STM-375 sq.k, PS-200 nos, PCS-20 nos, GCS-60 nos.

12. RP/CR/MAH/1995/015 H. Y. Bhai (Project Stratigraphy)
K. Rao, R. C. Paathak, K. J. Rao
(All PT from GP Div., CR)

Establishment of stratigraphy by regional scout boreholes in the covered terrain of the Wainganga river basin, Bhandara and Gadchiroli districts, Maharashtra (1995-98)

Identification of the geological formations in the covered terrain of the Wainganga river; D 1000 m, CS 100 nos,*, Surface SMPL 60 nos*, Pal studies 50 nos, GP Surveys 10 L km.*; D 600 m (Rig U-366), CS 60 nos, Surface SMPL 13 nos, Pal studies 50 nos, GP Surveys 10 L km; D 368.75 m, CS 40 nos, *surface SMPL 47 nos*, Pal studies nil nos., GP Surveys nil(* Revised.)

13. RP/CR/MAH/1995/005 M. Chandradas

Stratigraphic drilling to establish Gondwana

Stratigraphy below the Deccan Trap, north of Amravati district, Maharashtra (1995-98)

To resolve the stratigraphic status of the dissected patch of sedimentaries occurring below the Deccan Trap; D 1300 m*, SMPL 170 nos* ; D 800 m (Rig U-365), SMPL 124; D 407.20m, SMPL lab 46 nos. (* Revised)

Geophysics

14. GPM/CR/MAH/1996/001 **K.V.S. Bhaskara Rao
D.V. Punekar,
G.Venkateswarlu**

Regional Geophysical survey for tracing Gondwanas in Yeotmal and Nanded Districts (1996-98)

To trace the extension of Gondwana formations under Deccan Trap cover, RGMS 2000 sq.km.* Res. Sound 40*; RGMS 1000 sq.km, Res Sound 25; RGMS 1000 sq.km. Res.Sound 15 (* Revised)

IV. GEOTECHNICAL AND SPECIAL INVESTIGATIONS

15. EG/C/CR/MAH/1969 -92/001 **M. Kumaraswamy,
M. Mahesh Babu,
P.S. Mishra, Pradeep Singh,
P.C.D. Momy, P. Venkataraju (PT),
(From Engg.Geol-II);,
K.V.Rao, R.C. Pathak
K.J.Rao (All PT from GP Div.)**

Geotechnical evaluation of water resource development projects in Eastern Maharashtra.

To carry out preliminary/preconstruction/Construction stage geotechnical investigation of Hydro-electric projects, major and medium irrigation schemes reservoir competency studies and water supply schemes in Maharashtra.

PRIORITY-I

(a) Preliminary Stage Investigations

1. Chikhaldara Pumped Storage Scheme, Amravati district, Maharashtra

(b) Construction stage Investigations

2. Gosikhurd Irrigation project, Bhandara district, Maharashtra, Geophysical surveys will also be carried out to locate the possible seepage zone.
3. Bawanthadi Irrigation project, Balaghat district, Madhya Pradesh and Bhanwara district, Maharashtra.
4. Purna river project, Amravati district, Maharashtra.

PRIORITY -II

5. Chandrabhaga Medium Irrigation project, Amravati district, Maharashtra.

16. EG/C/CR/MAH/1969-92/001 **R.G.Sinha, V.P.Sable,
D.T. Kamble, R.K.Razdan,
(From EG Div.I,Pune)
K.V.Rao, R.C. Pathak,
K.J.,Rao (All PT from GP Div.)**

Geotechnical evaluation of water resource development projects in Western Maharashtra.

To carry out preliminary/preconstruction/Construction stage geotechnical investigation of hydro-electric projects, major and medium irrigation schemes, reservoir competency studies and water supply schemes in Maharashtra.

PRIORITY-I

Preliminary Stage Investigation

Irrigation Projects

1. Mahamadwadi Irrigation project (medium), Sindhudurg district, Maharashtra.
2. Sarambala Irrigation project (medium) Sindhudurg district, Maharashtra.
3. Arjuna Irrigation Project (medium), Ratnagiri district, Maharashtra.
4. Kajvi Minor Irrigation Project (Large), Ratnagiri district, Maharashtra.
5. Upper Pravara Project (Nilwande-II), Ahmadnagar district Maharashtra.
6. Feasibility geotechnical investigations of Damanganga-Pinjal link Project, Nasik and Thane districts in Maharashtra and Valsad districts in Gujarat and GP surveys for delineating the bed rock profile.

Hydro-electric schemes/Projects

7. Humbarli Pumped Storage Scheme (Vazarda), Satara district Maharashtra.
8. Sarambala river fall Hydroelectric project, Thane district, Maharashtra
9. Sanwade Canal Drop-Hydroelectric Project, Sangli district, Maharashtra.

Preconstruction stage Investigation

10. Talamba Irrigation Project (Major), Sindhudurg district, Maharashtra.

Construction stage investigation

11. Tillari Irrigation Project (Major), Sindhudurg district, Maharashtra.
12. Deogad Irrigation project (medium) Sindhudurg district Maharashtra.

Reservoir Competency Studies

13. Mahamadwadi Irrigation project (medium), Sindhudurg district, Maharashtra.

Priority-I Items are only spill over/continuity, not taken up items and are likely to be taken up during F.S. 1997-98 as indicated by Project Engineers.

Environmental Studies

17. ENV/CR/MAH/1996/005 **G. Gonnade (PT), N. V. Nitnavre, (Proj. Env. Geol.)**

Preparation of environmental impact assessment and management plan for new Nagpur township and Butibori industrial estate, Nagpur (1996-98)

Preparation of environmental impact assessment and management plan based on geofactors and generation of data base before development. Identification of impacts on geofactors *via-a-vis* development plan; preparation of thematic maps on geology, geomorphology, soil drainage, -315 sq.km, SMPL 30 nos, Preparation of maps on geology, geomorphology, soil and drainage-150 sq.km, SMPL -15 nos; preparation of thematic maps on geology, geomorphology, soil drainage, -165 sq.km, SMPL 15 nos.

18. ENV/CR/MAH/1996/006 **Prem Babu, T.G. Mohankar**

Preparation of Environmental impact assessment and management plan for MAUDA industrail estate on Nagpur-Bhandara Road, Nagpur district, Maharashtra (1996-98)

Environment impact assessment and management plan for Mauda Industrial estate. Preparation of maps on geology, geomorphology, soil and drainage, groundwater and land use-315 sq.km, SMPL-40 nos, SMPL for air quality-432 nos; preparation of maps in geology, geomorphology, soil, drainage, groundwater and land use-150 sq.km SMPL-15 nos, SMPL for air quality 216 nos; preparation of maps in gelogy, geomorphology, soil, drainage, groundwater and land use-165 sq.km SMPL-15 nos. for air SMPL for air quality 216 nos.

Geothermal Division

19. Service Item **D.K. Mukhopadhyaya (PT)**

Health flow measurements in parts of Central Region to prepare a National Heat flow map.

Thermal gradient and Thermal conductivity measurement (6 to 10 nos. each year) in M.P. and Maharashtra for preparation of Heat-flow map in respect of Central Region, at least one borehole in each degree sheet.

20. GT/C/CR/MAH/MP/1997/007 **D.K. Mukhopadhyaya (PT) + 1 G**

R & D Project on Geothermal studies on assessment of power generation and direct heat utilization and potential of explored geothermal sites in Central and Northern region. (1997-98)

To review the data on geothermal investigations done by GSI and classify the geothermal sites in various categories viz. ready for power generation, commercial utilization, deeper exploration and further systematic studies and to assess the total power generation and heat utilization potentiality.

Geoselsmology and Seismotectonic studies

21. Service Item **N.V.Venkataraman (PT from GSS Div.)**

Preparation of Seismotectonic Atlas of India (Sheet nos. 22,27,28,& 30)

22. Service Item **S.C. Nautiyal (GSS Div.)**

Macro and micro seismic investigation of reports of seismic events.

V. LABORATORY AND RESEARCH**Petrology**

23. RP/CR/MAH/MP/1997/002 **S.K. Bhowmik (PT), T.Pal (PT) (Petrology Div. CR)**

Petrotectonic implication of the granulite suite north of the Sausar Belt in the overall tectonothermal evolution of the Central Indian mobile belt (1997-99).

Correlation of granulites occurring to the north and south of Sausar Belt and to establish the mineral reactions and P-T path for understanding the overall tectonothermal evolution of the Central Indian mobile belt; Transect Mapping-200 lkm, SMPL-200, PCS-90 DS-10; Transect Mapping-100 lkm., SMPL-100, PCS-30; New Item.

24. RP/CR/MAH/1997/016 **A.K.Chaterjee (PT) (Pet, CR) S.Vaddadi (Mah-W)**

Petrography and geochemistry of the lava tubes and channels associated with Deccan Traps in Gunjale-Rahuri areas of Ahmednagar district, Maharashtra (1997-98)

To study the geochemical evolution and petrogenesis of the lava tubes/channels and to establish the genetic relationship between the lava tubes/channels and the host flows; PS-100, PCS-40, REE-30, XRD-As Nec., EPMA-10; PS-100, PCS-40, REE-30, XRD-As Nec. EPMA-10; New item.

Palaeontology

25. RP/CR/MAH/1997/003

D.M. Mohabey

Search for Dinosaur nest-track sites and associated skeletal remains from the late Cretaceous sediments of Chandrapur, Wardha and Nagpur districts and their systematic studies (1997-1999)

To search Dinosaur nest sites and track ways from Lameta sediments.

P.G.R.S.

26. PRS/CR/MAH/1997/005

S. Basu Mallick, S.G. Krishna,
R.K. Shrivastava, U.S. Dubey,
K.K. Naik (All PT from PGRS Div)
A.K. Das, (PT from GP Div.)
H.M. Ramachandra
(PT from Geodata div.)

Establishment of digital image processing centre in collaboration with BRGM, France, (1997-98)

Evaluation of both hardwares and softwares being installed at digital image processing centre in P.G.R.S. Division, in Collaboration with BRGM, France.

Geotechnical

27. RP/CR/MAH/1995/013

K.K. Chatterjee (PT)

Deformation mechanism studies using analogue material (1995-98)

To provide insight into deformation mechanism operative in rock.

VI. DATA MANAGEMENT AND DISSEMINATION

Geodata

28. Service Item

H.M. Ramachandra (PT)

Creation of database for the Sausar Belt. Collection and Compilation of geological and exploration data available for the Sausar Belt and Preparation of Database, electronic and hard copy publication for information dispersal. (1996-99)

29. Service Item

S.M. Godbole, M.K. Wanchoo

Database on Volcanics of Deccan Traps.

Preparation of Database on Deccan Flood Basalts from available published and unpublished reports of GSI.

Development of Database including creation of user queries etc. for fast and accurate data retrieval in desired types/formates for ultimate use in effective planning and implementation of studies on Deccan Flood Basalts.

30. RP/CR/MAH-MP/1996/010

B. Bhusari (PT) (M & C)
G.S. Gonnade (PT) (Env.)
A.K. Das GP, (PT) A.K. Saha (PT)
(Eco. Geo.) S.G. Krishna (PT)
(PGRS) U. Chakraborty (PT) (GD),
A.K. Huin (PT) (Arch. Saus),
P.K. Sinha, S. Chakraborty,
R.S. Shukla.

Project GEOISM; Geological information system Maharashtra-Madhya Pradesh (1996-99)

Creation of sectoral geological information system in the GIS domain mainly for non-renewable natural resources management in parts of the precambrian Shield of Central India based on geological database available with different collaborating organizations.

Map Compilation

31. MAP/CR/MAH/MP/1994/015 (I)

B. Bhaskar (PT)
S.D. Patbhaje (PT)

Compilation of Mineral belt maps on 1:50,000 scale

32. MAP/CR/MAH/MP/1994/015 (II)

B. Bhaskar (PT)
S.D. Patbhaje (PT)

Compilation of geological quadrangle maps

33. MAP/CR/MAH/MP/1994/015 (III)

B. Bhaskar (PT)
S.D. Patbhaje (PT)

District resource maps (Scrutiny and Printing)

34. MAP/OPM/CR/MAH/1996/009

S.S. Sahasrabudhe
(M & C and P Div.),
Amarjeet Singh, C.B. Raina,
(C (T) Div., Pune.)

District Resource Maps of Western Maharashtra.

To prepare and publish district resource maps with information on geology, mineral resources, geomorphology, structure, land-use, natural hazards and ground-water on 1:1,25,000 scale: total no. of dists-31. nos. Dists (target) 6, Latur, Osmanabad, Satara, Pune, Thane, and Sangli.

Publication

35. Service Item

K.K.K. Nair, S.G. Udhoji,
J.L. Mishri, V.A. Aglawe

Publication of GSI Records: Regional News, Miscellaneous Publications, scrutiny of mineral investigation reports and scientific papers.

HPT at Cannanore in Kerala

434. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the land for setting up of high power T.V. transmitter at Cannanore has been acquired by the Government;

(b) if so, since when the acquisition was made;

(c) whether the construction work on the proposed T.V. transmitter at Cannanore has commenced and if not, the time by which it is likely to be started; and

(d) the steps taken by the Government to improve the position ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) and (b) Yes, Sir. A site measuring 3.5 acres at Mangathuaramba in Taliparamba Taluk in Kerala has been acquired in March, 1994 for the proposed High Power TV Transmitter (HPT) at Cannanore.

(c) and (d) The scheme for setting up of a HPT project at Cannanore has since been approved by the competent authority and the work will start soon. The implementation of the project is expected to be completed during 2000-2001, subject to availability of infrastructural facilities required for the purpose.

Unauthorised Mining of Precious Stone in Orissa

435. SHRI K. P. SINGH DEO : Will the Minister of MINES be pleased to state:

(a) whether the Government are aware of the unauthorised mining of precious stone with the undivided Bolangir, Kalahandi and Phulbani Districts of Orissa; and

(b) if so, the steps taken to stop such unauthorised mining.?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) Checking of illegal mining is essentially the responsibility of the state Government. As per information furnished by the State Government of Orissa, the position is as follows:

In order to stop and reduce such illegal mining, steps have been taken by the concerned mining officers of State Government, Police and Forest Department Officials collectively. From the year 1979 to 1996 more than 50 cases have been filed in different courts by the Police and Mining Authorities in Bolangir district, and 82 cases have been detected in Kalahandi district during the year from 1992 to 1996 and 8 nos. of P.R. cases are under trial at J.M.F.C., Khariar. During such operations different semi-

precious stones of worth about 8 (eight) lakhs rupees in Bolangir district and a quantity of 2654.862 kg. of different semi-precious stones in Kalahandi district has been seized.

Platform level

436. SHRI SURESH R. JADHAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether any request has been received for raising the level of platforms of Parbhani, Selu and Manvat Railway Stations in Marathwada Region of Maharashtra;

(b) if so, the steps taken by the Government in this regard; and

(c) the time by which this work is likely to be completed.?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Yes, Sir, only for raising platform level of Selu railway station. No. request has been received for other two stations.

(b) The works of raising and extension of platform have already been taken up.

(c) By June 1998.

Air fares Structure

437. SHRI G.M. BANATWALLA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the air fare structure for Himachal Pradesh are higher in comparison to other sectors;

(b) if so, the extent and reasons for such increase; and

(c) the steps that are proposed to be taken to rationalise the fare structure applicable to Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (c) The Government is presently not regulating domestic air fares and the Airlines Operators are free to charge fares on the basis of commercial considerations.

Late Running of Trains

438. SHRI S.D.N.R. WADIYAR : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware of that Tirupati-Mysore fast passenger train is always running late;

(b) whether the Government are also aware of that this train is detained at the Renigunta junction every day due to some avoidable problems;

(c) if so, the details thereof ; and

(d) The steps proposed to be taken to maintain time schedule of the above train ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The train suffer detention on account of alarm chain pulling, miscreant activities, accidents, agitations, bad-weather, equipment failures and operational reasons.

(b) and (c) Yes, Sir. The train sometimes gets detained at Renigunta due to operational reasons/constraints.

(d) All out efforts including intensive chasing and monitoring at different levels are being undertaken regularly.

Fee for conversion of Leasehold INTO Freehold

439. SHRI MOHAN RAWALE :
SHRI PRAMOD MAHAJAN :
SHRI DHIRENDRA AGARWAL :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Union Government have increased the fee for conversion of leasehold properties into freehold in Delhi;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have received representations against the increase in the leasehold conversion fee; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN) : (a) and (b) The scheme of conversion of leasehold tenure of land into freehold was launched on 14.2.1992 when conversion fee was correlated to land rates applicable on 1.4.1987. Based on the representation received, conversion at originally fixed rates was allowed upto 31.8.1996. However, as per orders issued on 25.6.1996, w.e.f. 1.9.1996 conversion fee is to be charged based on notified land rates as on 1.4.1989. No upward revision in conversion fee has been announced by the Government since 1.9.1996.

(c) and (d) Though representations have been received regarding the increase in conversion fee, considering the optional nature of the scheme and in-built concession therein, no view thereon has been taken.

Allotment of Government Accommodation to Political Parties

440. SHRI CHANDRABHUSHAN SINGH:
SHRI MADHUKAR SARPOTDAR:

SHRI ANANT GANGARAM GEETE:
SHRI SANTOSH KUMAR GANGWAR:
SHRI SURESH PRABHU:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the details of the Government accommodation allotted to different political parties and non-Government organisations in Delhi as on date;

(b) the guidelines/norms laid down for allotment such accommodation;

(c) the names of the political parties which have not been allotted adequate Government accommodations as per their entitlement; and

(d) the steps taken/proposed to be taken to allot adequate Government accommodation to such political parties?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN) : (a) The required information is furnished at Statement.

(b) The allotment of General pool accommodation to political parties is governed by the following guidelines:

(i) Only such of the political parties or groups as have been recognised as such by the Speaker need be given accommodation. Licence fee may be calculated in terms of FR-45-A.

(ii) Only 1/3rd of the staff within overall ceiling of six units for party for residential purpose may be allotted.

(iii) As regards accommodation for office, residential buildings may be allotted, subject to availability, after screening the space requirement subject to the condition that licence fee at market rate is charged.

(iv) Allotment should be made in the name of political parties and not in the name of any office bearer.

(c) and (d) The request/requirement of various political parties for General Pool accommodation will be reviewed in the due course of time when the new guidelines in pursuance of the Supreme Court's directions are finalised.

Statement

Allotted to Political Parties

S.No.	Name of Political Party	Accommodation No.
1	2	3
1.	A.I.C.C. (I)	24, Akbar Road
2.	A.I.C.C. (I)	26, Akbar Road
3.	Samajwadi Party	18, Copernicus Lane

1	2	3
4.	Samajwadi Janta Party	16, R.P.Road
5.	Congress (I)	5, Raisina Road
6.	D.P.C.C. (I)	2, Talkatora Road
7.	B.J.P.	11, Ashoka Road
8.	Lok Dal (A)	15, Windsor Place
9.	Lok Dal (B)	3, Pt. Pant Marg
10.	Janta Party	5, Pt. Pant Marg
11.	Bahujan Samaj Party	12, G..R.G. Road
12.	C.P.I. (M)	8, V.P.House
13.	C.P.I. (M)	14, V.P.House
14.	B.J.P.	24, V.P.House
15.	B.J.P.	523, V.P.House
16.	C.P.I.	119, V.P.House
17.	C.P.I.	201-A, V.P.House
18.	C.P.I.	309, V.P.House
19.	Janta Dal	17, V.P.House
20.	Janata Party	418, V.P.House
21.	Janata Party	115, V.P.House
22.	Janata Party	416, V.P.House
23.	AIADMK	16, V.P.House

1	2	3
24.	AIADMK	310, V.P.House
25.	Samajwadi Janata Party	13, Windsor Place
26.	General Secretary Cong(I) in Parliament	C-401, C-402 Albert Square
27.	General Secretary Cong (I) in Parliament	781, L.B. Nagar
28.	Cong. (I)	Sec.IV/181, R.K. Puram
29.	- do -	Sec.IV/209, R.K.Puram
30.	- do -	Sec.IV/892, R.K.Puram
31.	- do -	896, BKS Marg
32.	- do -	80-H, SIV/DIZ
33.	- do -	87-T, SIV/DIZ
34.	- do -	J-556, Mandir Marg
35.	AICC (I)	DI/109, Chanakyapuri
36.	Samata Party	220, V.P. House
37.	Cong. (I)	45-A, Sec.IV/DIZ
38.	United Front	7, Akbar Road
39.	BJP	CI/5, Pandara Park
40.	BJP	CI/6, Pandara Park
41.	Janta Dal	1/B Maulana Azad Road
42.	CPI	AB-4, Purana Qila Road

Allotted to non-Government Organisations

S.No.	Name of Non-Govt. Organisation	Accommodation No.
1	2	3
1.	CITU	6, Talkatora Road
2.	President Indian Women's Press Corps	5, Windsor Place
3.	General Secretary Parliamentary Farmers Forum	215, Rouse Avenue
4.	Sanjay Gandhi Memorial Trust	12, Willingdon Crescent
5.	President, The Foreign Correspondents Associates of South Asia.	AB-19, Mathura Road
6.	Secretary, Jawahar Lal Nehru Sports Committee	Suite No.22, and Staff Qtr.No.65, V.P.House
7.	Akhil Bhartiya Hindi Sanstha Sangh	34-D Kotla Road
8.	Mahil Dakshta Samiti	19, Fire Brigade Lane
9.	Central Wakf Council	DII/136, Kaka Nagar
10.	Central Sectt. Club.	7-10, Park Street
11.	Indusind Foundation	193, Rouse Avenue
12.	Sardar Patel Society	DII/113, Kaka Nagar

1	2	3
13.	Alami Urdu Conference	164-166, Rouse Avenue
14.	Samajwadi Schityanyas Trust	190, Rouse Avenue
15.	Shahjahan Road Club	21, Shahjahan Road
16.	Ravi Shankar Shukla Smarak Samiti	16, Willingdon Crescent
17.	Kaka Nagar Residential Society	9, Kaka Nagar
18.	Green Cross Society	147, North Avenue
19.	Kendriya Sachivalaya Hindi Parishad	XY-68, Sarojini Nagar
20.	CPWD Officer's Wives Association	85/S-12, R.K. Puram
21.	Handicaped Welfare Federation	14(LF) Tansen Marg
22.	Moti Bagh Mutual Aid Educational Society	Flat -8, Site-I, Nanakpura
23.	Central Govt. Employees Consumer Co-operative Store Ltd.	33/IV, N./W. Moti Bagh
24.	All India Kashmiri Samaj	D-90, Sarojini Nagar
25.	Kasi Nagari Pracharni Sabha	1-A, Sunehri Bagh

New Civil Aviation Policy

441. SHRI G. A. CHARAN REDDY:
SHRIMATI SARADA TADIPARTHI:
SHRI YELLAIAH NANDI:
SHRI SONTOSH MOHAN DEV:
SHRI VIJAY GOEL:
SHRI MADHAVRAO SCINDIA:

Will the Minister of CIVIL AVIATION be pleased to state :

- (a) the salient features of the new civil aviation policy;
- (b) the time by which the same is likely to be announced;
- (c) whether the new policy will encourage the foreign investors to develop infrastructure for the Civil Aviation Industry; and
- (d) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (d) The Draft National Policy on Civil Aviation is awaiting approval of the Government. After approval, salient features of the policy including the role of foreign investors in the development of infrastructure will be announced.

Disposal of West Land Helicopters

442. SHRI RAM NAIK :
SHRI V.V. RAGHAVAN :
SHRIMATI GEETA MUKHERJEE:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Ministry has asked for the approval of the Union Cabinet for disposing of 19 grounded West Land Helicopters grounded since 1991;
- (b) if so, the details of the proposal;
- (c) whether the Ministry has called tenders for their sale;
- (d) if so, the details of the offers received; and
- (e) the reasons for the delay for taking a decision to dispose them of ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (e) The Matter is under consideration.

Medium Capacity Long Range Aircrafts

443. SHRIMATI LAKSHMI PANABAKA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Air India and Indian Airlines have decided to appoint three committees to consider the question that Air India should buy the *medium capacity* long range aircrafts in the light of the recommendations of Sahul Committee;

(b) if so, the details of the three committees set up;

(c) the issue that each committee will consider; and

(d) the time by which these three Committees will submit their reports ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

Mid Air Collision

444. SHRI JAI PRAKASH AGARWAL :
SHRI VIJAY GOEL :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total number of incidents of mid-air collision occurred during the year 1996 and 1997 till date, date-wise;

(b) whether any inquiry has been conducted or is being conducted in each such case by the Government;

(c) if so, the findings thereof, accident-wise;

(d) the details of progress made in the modernisation of air traffic control services at Delhi airport;

(e) whether the Government propose to construct two separate corridors for incoming and outgoing flights at the airport to avoid the recurrence of such accidents; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) There was no mid-air collision on 12th November, 1996 during the said period.

(b) and (c) Yes, Sir. The inquiry has been conducted by Justice R.C.Lahoti of Delhi High Court. The Court of Inquiry has since submitted its report which is under examination of the Government.

(d) All civil and electrical works and installation of sub-systems at Delhi airport for modernising the air traffic

control services have been completed. The Site Acceptance Test of all sub-systems has been conducted. System Site Acceptance Test (SSAT) has been carried out in May, 1997. Efforts are on for commissioning the system by 31st January, 1998.

(e) Yes, Sir.

(f) Two corridors for ATS routes G-452 from Delhi to Karachi, A-466 Delhi to Lahore, A-474 Delhi to Bombay have already been bifurcated for incoming and outgoing flights. Separate corridor for route R-460 from Delhi to Calcutta will be undertaken shortly with Air Hqrs., to release the airspace for bifurcation of ATS route W-19/20 from Delhi to Madras.

[English]

Loss of Luggage

445. SHRI T. GOVINDAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the total number of cases reported regarding loss of luggage/valuables of the air passengers after landing at the Calicut Airport during the last two years;

(b) the action taken in each case; and

(c) the number of such cases settled so far ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) 22 cases of loss of luggage have been reported at Calicut airport during the period 1.10.95 to 31.10.97. The following action is taken by the airline as soon as the loss of baggage is reported :

(i) Passengers' irregularity report is issued.

(ii) All India tracer messages are immediately sent.

(iii) Baggage is delivered to the passenger on its retrieval.

(iv) Settlement action is taken in case baggage is not located .

(c) Out of 22 cases reported, claims were received in respect of 16 cases, out of which, 8 cases have been settled.

Increase in Air Fares

446. SHRI MADAN PATIL :
SHRI AMAR PAL SINGH :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Indian Airlines have also started increasing fares and freight from the month of October, 1997;

(b) if so, the details of the fares increased sector-wise alongwith the date of increase;

(c) whether other private airlines have also sought permission to raise their fares; and

(d) if so, the details of the private operators that have increased their air fares and freight ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) Indian Airlines and Alliance Air domestic fares were increased with effect from 15th October, 1997 as under :

- | | |
|-------------------------------|-------|
| (i) (a) North Eastern Sectors | 10.5% |
| (b) Rest of India | |
| Sectors upto 700 kms. | 14.0% |
| Sectors above 700 kms. | 10.5% |
- (ii) The differential between the Executive and Economy Class fares has been kept at 50%
- (iii) The total amount to be collected from passengers in INR has been rounded upto the next higher multiple of Rs.5/-.
- (iv) Excess Baggage Rates have been revised accordingly.
- (v) Basic Cargo Rates have also been revised accordingly.

(c) and (d) Airline operators are free to charge fares based on commercial considerations.

Transfer of General Managers

447. SHRI PANKAJ CHOUDHARY:
KUMARI UMA BHARATI :
SHRI YELLAIAH NANDI:
SHRI KODIKUNNIL SURESH:
SHRI P.S. GADHAVI:

Will the Minister of RAILWAYS be pleased to state :

(a) whether he had ordered transfer of two General Managers in September, 1997 immediately after the railway accident took place;

(b) if so, whether these transfers were greatly opposed by the Railway officers who went on mass casual leave in protest;

(c) the loss suffered by the railway as result thereof;

(d) whether he had taken a serious view and has ordered a break in service of those official who went on mass casual leave;

(e) if so, the total number of railway officers involved; and

(f) the steps taken by the Government to prevent recurrence of such incidents?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) Government had decided to transfer General Manager South Eastern Railway and General Manager Central Railway in administrative interest.

(b) and (c) In the wake of transfer orders, though a few officers had proceeded on casual leave but it was ensured that normal Railway working was neither affected nor allowed to suffer.

(d) and (e) The information is being collected and on receipt of the same further action will be taken as per rules on the subject.

(f) All the Railway servants are governed by the Railway Servants (Conduct) Rules and action in terms of these Rules is taken wherever warranted and permitted by the Rules.

Revamping of Bokaro Steel Plant

448. SHRI SARAT PATTANAYAK : Will the Minister of STEEL be pleased to state :

(a) whether due to the tough competition with new competitors in the Steel market, Bokaro Steel Plant is planning to tap the emerging automobile and white goods sectors;

(b) if so, the details thereof ;

(c) whether the SAIL has approached any foreign company for the revamping of Bokaro Steel Plant;

(d) whether any American company has agreed for setting up of an electro galvanising unit at Bokaro ; and

(e) if so, the details thereof ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b) Bokaro Steel Plant is getting orders from the automobile and white goods sectors. These sectors require Extra Deep Drawing (EDD) grade of steel, the production of which will further improve after completion of 1st stage modernisation of the Bokaro Steel Plant.

(c) No, Sir.

(d) and (e) USS Engineers & Consultant (UEC), an American Company visited Bokaro Steel Plant in September, 1997 to study the feasibility of modernisation of galvanising line. No concrete proposal has been received.

11.36 hrs.

PAPERS LAID ON THE TABLE

MR. SPEAKER : The Home Minister may place the Report on the Table of the House.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I have no objection for his placing the Report. But there is only the suspension of the Question Hour. The question of Motion being taken up for discussion is not there.

MR. SPEAKER: No. That Motion will not be taken up. I am calling upon him only to lay the Report on the Table of the House.

.... (Interruptions)

SHRI AJIT KUMAR PANJA (Calcutta North-East) : What do your mean by 'part of the conspiracy'? You are doing character assassination. (Interruptions)

MR. SPEAKER: Now, nothing more. Why are you making noise now? You have got what you wanted. Please keep quite.

.... (Interruptions)

SHRI RUPCHAND PAL (Hooghly): He should withdraw his words (Interruptions)

SHRI AJIT KUMAR PANJA : Sir, I still say that they are engaged in character assassination and political assassination (Interruptions)

[Translation]

SHRI HANNAN MOLLAH (Uluberia) : This will not do. You should withdraw your words.

[English]

SHRI BASU DEB ACHARIA (Bankura) : Sir, you ask him to withdraw his words. He should not be allowed to get away with it .

MR. SPEAKER : Actually, I was looking into the Rules. I will go through the record. If there is anything wrong, I will expunge it.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Mr. Speaker, Sir, as directed by you (Interruptions)

MR. SPEAKER: Please keep quiet. The Home Minister is laying the Report.

..... (Interruptions)

MR. SPEAKER: Kumari Mamata Banerjee, why cannot you keep quiet for a moment? Please sit down.

.... (Interruptions)

MR. SPEAKER: Shri Topdar, will you kindly sit down?

...(Interruptions)

MR. SPEAKER : Shri Gaikwad, now please sit down. You are not supposed to direct them.

...(Interruptions)

MR. SPEAKER : Enough is enough.

Mr. Home Minister, please.

Interim Report of One-man Commission of Inquiry under Commission of Inquiry Act, 1952

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): Mr. Speaker, Sir, as directed by you, I beg for leave to lay on the Table:

(1) A copy each of the following papers (In English version only) under Sub-Section(4) of Section 3 of the Commission of Inquiry Act, 1952:

- (i) Interim Report of One-man Commission of Inquiry headed by Justice M.C. Jain to enquire into the sequence of events leading to and all the facts and circumstances relating to the assassination of Shri Rajiv Gandhi (Including the appendices which form part of the Interim Report.)

[Placed in Library. See No. LT 2373/97]

- (ii) Memorandum of Action taken on the above Report.

(2) A statement (In English version only) giving reasons for not laying simultaneously the Hindi version of the papers at (i) above.

[Placed in Library. See No. LT 2374/97]

...(Interruptions)

[Translation]

AN HON'BLE MEMBER : Please lay a copy of Hindi version also.

[English]

SHRI SANAT MEHTA (Surendranagar) : Are we going to get the copy of the Report ? ... (Interruptions)

MR. SPEAKER: We will discuss it later.

...(Interruptions)

Annual Report and Review by the Government of the working of the Kudremukh Iron Ore Company Ltd. Bangalore for the year 1996-97

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1996-97.
 - (ii) Annual report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 2371/97]

Statement regarding review by the Government of the working of the Indian Airlines Ltd. New Delhi for 1995-96

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): Sir, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :

- (i) Statement regarding Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the year 1995-96.
- (ii) Annual Report of the Indian Airlines Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2372/97]

Explanatory Statement giving reasons for Immediate Legislation by the Income-Tax (Amendment) Ordinance, 1997

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Income-Tax (Amendment) Ordinance, 1997, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 2375/97]

Annual Report and Statement showing Review by the Government of the working of the Broadcast Engineering Consultants India Ltd. Noida for 1995-96

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): Sir, I beg to lay on the Table:

(1) A copy each of following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Statement regarding review by the Government of the working of the Broadcasting Engineering Consultants India Limited, Noida, for the year 1995-96.
- (ii) Annual Report of the Broadcasting Engineering Consultants India Limited, Noida, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2375-A/97]

Notifications under Agricultural Produce (Grading and Marking) Act, 1937

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : Sir, I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:

- (i) The Guavas Grading and marking rules, 1996 published in Notification No.G.S.R. 82 in Gazette of India dated the 8th February, 1997.
- (ii) The Cocoa Beans Grading and Marking Rules, 1996 published in Notification No. G.S.R. 184 in Gazette of India dated the 5th April 1997.

[Placed in Library. See No. LT 2376/97]

Notification under Apprentices Act, 1961

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI): Sir, on behalf of Shri M.P.Veerendra Kumar, I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961 :

- (i) The Apprenticeship (Amendment) Rules, 1997 published in Notification No.G.S.R. 269 in Gazette of India dated the 21st June, 1997.

- (ii) The Apprenticeship (Amendment) Rules, 1997 published in Notification No.G.S.R. 338 in Gazette of India dated the 27th September, 1997.

[Placed in Library. See No. LT 2377/97]

(2) A copy of the Notification No. S.O. 1617 (Hindi and English versions) published in Gazette of India dated 21st June, 1997 making certain amendment in the Notification No.S.O. 239 (e) dated the 23rd March 1995 issued under sub-section (1) and (2) of section 24 of the Apprentice Act, 1961 together with a corrigendum thereto published in Notification No.S.O.2288 dated the 13th September,1997.

[Placed in Library. See No. LT 2378/97]

(3) A copy of the Notification No.S.O. 2223 (Hindi and English versions) published in Gazette of India dated the 6th September, 1997 specifying the subject fields as designated trades, for Technician (Vocational) Apprentices, for the purposes of the apprentices Act, 1961, issued under clause (e) section 2 of the said Act.

[Placed in Library. See No. LT 2379/97]

Ordinances under Article 123 (2) (a) of the Constitution

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA):
On behalf of Shri S.R. Balasubramoniyam, I beg to lay on the Table:

(I) A copy each of following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:

- (i) The Income-Tax (Amendment) Ordinance, 1997 (No. 15 of 1997) promulgated by the President on the 16th September, 1997.

[Placed in Library. See No. LT 2381/97]

- (ii) The Finance Act (Amendment) Ordinance, 1997 (No.16 of 1997) promulgated by the President on the 16th September 1997.

[Placed in Library. See No. LT 2382/97]

- (iii) The Employees Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1997 (No.17 of 1997) promulgated by the President on the 22nd September, 1997.

[Placed in Library. See No. LT 2383/97]

- (iv) The payment of Gratuity (Amendment) Ordinance, 1997 (No. 18 of 1997) promulgated by the President on the 24th September, 1997.

[Placed in Library. See No. LT 2384/97]

- (v) The Merchant Shipping (Amendment) Ordinance, 1997 (No. 19 of 1997) promulgated by the President on the 26th September, 1997.

[Placed in Library. See No. LT 2385/97]

- (vi) The Lotteries (Regulation) Ordinance, 1997 (No. 20 of 1997) promulgated by the President on the 1st October, 1997.

[Placed in Library. See No. 2386/97]

- (vii) The Essential Commodities (Special Provisions) Ordinance, 1997 (No.21 of 1997) promulgated by the President on the 3rd October 1997.

[Placed in Library. See No. LT 2387/97]

- (viii) The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1997 (No.22 of 1997) promulgated by the President on the 29th October, 1997.

[Placed in Library. See No. LT 2388/97]

(2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1997 published in Notification No. G.S.R, 276 in Gazette of India dated the 5th July, 1997.

- (ii) The Indian Administrative Service (Pay) Amendment Rules, 1997 published in Notification No. G.S.R 277 in Gazette of India dated the 5th July, 1997.

- (iii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment regulations, 1997 published in Notification No.G.S.R. 282 in Gazette of India dated the 12th July, 1997.

- (iv) The Indian Police Service (Pay) Third Amendment Rules, 1997 published in Notification No.G.S.R. 283 in Gazette of India dated the 12th July, 1997.

[Placed in Library. See No. LT 2389/97]

MR. SPEAKER: I will come. Let me transact some business.

SHRI RAM NAIK (Mumbai-North): Sir, I am on a point of order. Under item No. 6 Shri Chidambaram wants to lay the Explanatory Statement because an Ordinance has been issued though earlier a Bill was pending. So, under Rule 71 (2), if a Bill is pending in the House, then Explanatory Statement has to be laid on the Table of the House if an Ordinance has been issued about the same subject. In a

way, Shri Chidambaram is doing the right thing. But, there are two more Ordinances, namely, The Employees Provident Fund Miscellaneous Provision and also Payment of Gratuity Ordinance, 1997. These two Bills are also pending before the House, but the Explanatory Statements for these Ordinances have not come. So, Sir on the one hand, Shri Chidambaram wants to place this Statement and on the other hand, the two Ministers are not placing the Statements before the House. These Ministers are expected to work under collective responsibility. The Government is not functioning properly...*(Interruptions)*

SHRI P. R. DASMUNSI (Howrah): We want the D. M. K. to be out of the Government. ...*(Interruptions)*

MR. SPEAKER: Can I reply to Shri Ram Naik, please? I will give you opportunities. Why are you not having even a small patience ?

KUMARI MAMATA BANERJEE (Calcutta South) : We want to have a copy to the Report. We want to go through it. ... *(Interruptions)*

MR. SPEAKER: You wanted the Report to be laid on the Table of the House. It has been laid.

SHRI P. R. DASMUNSI (Howrah) : It is a contempt of the House if the Ministers from the DMK Party are continuing in the Treasury Benches. It is a contempt of the House. ...*(Interruptions)*

SHRI PRAMOD MAHAJAN (Mumbai-North East): You give them permission to go home to study the Report. They may be allowed to go home. ...*(Interruptions)*

MR. SPEAKER : I will come back to you. Shri Sanat Mehta, please sit down. You are senior-most Member here. Kindly sit down. Shri Mrutyunjaya Nayak, please sit down. I will give you a chance. You are also Naik, he is also Nayak. What can I do ?

SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA (Jungadh): He is Ran Naik and on that side, he is Khalnayak! ...*(Interruptions)*

MR. SPEAKER: Shri Ram Naik, the rule is very clear on that.

Shri Sanat Mehta, please sit down. I will call you later on. Let me finish this. Some formalities have to be gone through.

Rule 305C is very clear about any non-compliance of any constitutional provision or delay other reasons. In such a case, the matter will be referred to the Committee and it will not be raised in the House for discussion.

This matter which you have raised will be referred to the appropriate Committee.

....*(Interruptions)*

MR. SPEAKER: Let the Papers to be laid be over first.

Shri Raghuvansh Prasad Singh.

Explanatory Statement giving reasons for Immediate Legislation by the Essential Commodities (Special Provisions) Ordinance, 1997

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : I beg to lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Commodities (Special Provisions) Ordinance, 1997, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 2380/97]

11.46½ hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the last Session and Assented to since a report was last made to the House on the 24th July, 1997.

(1) The Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1997.

(2) The Indira Gandhi National Open University (Amendment) Bill, 1997.

(3) The Appropriation (Railways) No.4 Bill, 1997.

(4) The Appropriation (No.4) Bill, 1997.

(ii) I also lay on the Table a copy, duly authenticated by the Secretary General of Rajya Sabha, of the Presidential and Vice-Presidential Elections, (Amendment) Bill, 1997

11.46¾ hrs.

**PUBLIC ACCOUNTS COMMITTEE
Sixteenth to Twenty-fourth Reports**

[Translation]

DR. MURLI MANOHAR JOSHI (Allahabad): I beg to lay the following Reports (Hindi and English versions) of the Public Accounts Committee (Eleventh Lok Sabha):

(1) Sixteenth Report on Premature procurement of equipment and delay in construction.

(2) Seventeenth Report on Heavy loss arising from joint venture operation.

(3) Eighteenth Report on Action Taken on 101st Report of PAC (10th Lok Sabha) on Avoidable or Wasteful Imports.

(4) Nineteenth Report on Action taken on 88th Report of PAC (10th Lok Sabha) on excesses over Voted Grants and Charged Appropriations (1992-93) and Action Taken on 60th Report of PAC (10th Lok Sabha)

(5) Twentieth Report on Action Taken on 113th Report of PAC (10th Lok Sabha) on out-of-turn allotments of Government residential accommodation.

(6) Twenty-First Report on Action Taken on 100th Report of PAC (10th Lok Sabha) on Revision in the format of Union Government Appropriation Accounts (Civil).

(7) Twenty-Second Report on Excess over Voted Grants and Charged Appropriations (1995-96).

(8) Twenty-Third Report on Infructuous expenditure on purchase of water coolers and filters.

(9) Twenty-Fourth Report on The Advance Licensing Scheme.

[English]

....(Interruptions)

MR. SPEAKER : Let us finish the item--Papers to be laid.

I could have been more accommodating to you. Please sit down. What is this ?

SHRI MRUTYUNJAYA NAYAK (Phulbani): I have a submission.

MR. SPEAKER: No submission now. Have I not told you, "I am going to give you a chance"? Can you not wait for one minute? Shri Sharad Pawar, please discipline your Member. This is not the way.

...(Interruptions)

MR. SPEAKER: No. You are not allowed. When I am standing, you have to sit down. When the Speaker is on his legs, you have to sit down.

SHRI MRUTYUNJAYA NAYAK : This is injustice.

MR. SPEAKER: You are doing injustice to the Chair. I have been very accommodating. I have tried to accommodate everybody. I have already said it. Shall I take further action? Do not try to provoke me, please.

Shri Somnath Chatterjee.

11.48½ hrs.

STANDING COMMITTEE ON COMMUNICATIONS Thirteenth Report

SHRI SOMNATH CHATTERJEE (Bolpur): I beg to present the Thirteenth Report (Hindi and English versions) of the Standing Committee on Communications on Action Taken by Government on the Recommendations contained in the Fifth report (11th Lok Sabha) on "Privatisation of Basic Telephone Services" relating to Department of Telecommunications.

11.49 hrs.

STANDING COMMITTEE ON LABOUR AND WELFARE Eighth and Ninth Report and Minutes

[Translation]

SHRI MADHUKAR SARPOTDAR (Mumbai North-West) : Sir, I beg to present a copy of each of the following reports (Hindi and English versions) of the Standing Committee on Labour & Welfare and Minutes of the Sitting of the Committee relating thereto:

(1) Eighth Report on "The Payment of Gratuity (Amendment) Bill, 1997"

(2) Ninth Report on "The Employees' Provident Funds and Miscellaneous Provision (Amendment) Bill, 1997.

11.50 hrs.

[English]

STANDING COMMITTEE ON RAILWAYS Ninth, Tenth, Eleventh and Twelfth Reports

SHRI BASUDEB ACHARIA (Bankura) : Sir, I beg to present the Ninth, Tenth, Eleventh and Twelfth Reports (Hindi and English versions) of the Standing Committee on Railways:

(1) Ninth Report on 'Railways Finance'.

(2) Tenth Report on Action Taken by the Government on the recommendations contained in the Second Report on 'Redressal of Public Grievances by Indian Railways.

(3) Eleventh Report on Action Taken by the Government on the recommendations contained in the Fifth Report on 'Re-organisation of Zonal Offices in Indian Railways'.

(4) Twelfth Report on 'Procurement of Wagons by Railways'.

SHRI SANAT MEHTA (Surendranagar) : Sir, this being a very important document, I want to know from the Chair whether we will get the copy of the Report, both in English and Hindi, or not. That is my question. It is also my privilege to get a copy of the Report because it is an important document.

I have learnt that the document will be given in a limited number only. This is not a proper thing and I must get my copy of the Report. I do not know about other Members whether they want it or not, but I must get my copy(Interruptions)

SHRI A.C. JOS (Idducki) : Mr. Speaker Sir, the Leader of our party has mentioned that we do not want further discussion on any matter. That is why we wanted the Question Hour to be suspended. Now that the formalities regarding laying of Report have been completed, we want that this should be discussed first.....(Interruptions)

MR. SPEAKER: Your Leader is saying something and other Member are saying some other thing. What can I do?

.....(Interruptions)

SHRI SANAT MEHTA : Sir, I have not received any reply.....(Interruptions)

MR. SPEAKER: You will get a reply, do not worry.

SHRI SANAT MEHTA : Sir, I want the copy(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, I was also about to say that. The report has already been laid on the Table of the House and I hope that it is for a threadbare discussion. This report should not meet the same fate as had met the Takkar Commission or the Verma Commission reports. A fullfledged debate should be held on it. You should arrange for circulation of copies of this report among Members.

I would like to raise one more point. This report has already been published in various newspapers before it could be presented in the House. You can get it from any hawker by the roadside. It was a secret document. How it was leaked out? Who is responsible for it? How this Government could be trusted for maintaining secrecy in matters of national security when secrecy of such an important document has not been maintained? I would like to say that an enquiry should be conducted in this case. The Hon. Minister of Home Affairs should move a motion or make a Statement as to who are responsible for leakage of this information? The commission has prepared this report and it cannot leakout the report. The Government is responsible for leaking this report. The House has a right to know as to who are the guilty persons?

[English]

SHRI SANAT MEHTA: Sir, what about my question?

MR. SPEAKER: Mr. Mehta, I have promised you that you will get a reply.

...(Interruptions)

SHRI P.C. CHACKO : Mr. Speaker Sir, kindly understand our sentiments. Without getting a copy, we cannot proceed further. You have to suspend the Question Hour. Shri Sanat Mehta has raised as issue(Interruptions)

MR. SPEAKER : Mr. Chacko, I will come to you. I have called Mr. Nayak first. I will allow you, Mr. Chacko, but not now. I have allowed Mr. Nayak. I will call you next. You do not hear me. What can I do?

.....(Interruptions)

[Translation]

SHRI SANAT MEHTA : You are not replying to my question.

[English]

MR. SPEAKER : Mr. Mehta, again this is too much.

....(Interruptions)

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, every minute of the House is very costly and very valuable.....(interruptions) We sought your indulgence to suspend the Question Hour. Our point was heard and the House was unanimous in suspending the Question Hour. But then, without going in for a discussion on the Jain Commission's Report, many other papers have been laid and other matters have also come up.

Sir, you were pleased to suspend the Question Hour and have allowed to discuss the Jain Commission's Report. But I would like to know whether you would allow other matters to be discussed in the House or not. I seek your indulgence, Sir(Interruptions)

MR. SPEAKER : Shri Mrutyunjaya Nayak, may I request you to read the rule book some times? The rule is very clear. After the Report is laid on the Table of the House, there has to be a Motion for discussion on the Report.

.....(Interruptions)

KUMARI SELJA (Sirma): Sir, we want a copy of the Report(Interruptions)

MR. SPEAKER: Where is the Motion? I have not received any Motion so far. Therefore, the question of discussing or not discussing it does not arise at this stage. You give a notice and I will consider it.

.....(Interruptions)

SHRI P.C. CHACKO (Mukundapuram): Sir, I am on a point of privilege(Interruptions)

SHRI SURESH KALMADI (Pune) : Sir, we want a copy of the Report.(Interruptions)

MR. SPEAKER: Shri Suresh Kalmadi, for your information, anybody can give a notice for a Motion for discussion.

....(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South): Sir, I have given a notice for No-confidence Motion. ... (Interruptions)

SHRI JASWANT SINGH (Chittorgarh): Sir, I have given a notice for a Motion.

.....(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi): Sir, a notice has already been given to this effect. Jaswant Singhji has also said so.

[English]

MR. SPEAKER : I am sorry. Unless the Report is officially tabled, the question of giving a notice for a Motion does not arise.

....(Interruptions)

MR. SPEAKER: I cannot admit those notices because by the time they were received, the Report was not tabled. Kindly give a fresh notice.

.....(Interruptions)

SHRI P.R. DASMUNSI (Howrah): Sir, I have given a notice.....(Interruptions) in that notice, I have asked for tabling of the Report and a subsequent discussion on it. Please read my notice....(Interruptions)

MR. SPEAKER: When you gave the notice, the Report was not before the House. I have received a lot of notices and they are not valid because at that time the Report was not tabled.

SHRI P.R. DASMUNSI : Asking the Government to table the Report is a part of my notice. I have also asked in my notice for a subsequent discussion on the Report.....(Interruptions)

MR. SPEAKER : Shri P.R. Dasmunsi, you cannot do like that.

...(Interruptions)

SHRI P. R. DASMUNSI : Sir, it is under Rule 184(Interruptions)

SHRI SANAT MEHTA: Sir, please allow me one minute and I will finish(Interruptions)

MR. SPEAKER: You have spoken enough. Now I call upon Shri Praful Patel to speak.

SHRI PRAFUL PATEL (Bhandara): Sir, the Leader of the Congress Party has moved a Motion for suspension of Question Hour, which has been unaimously agreed to by the entire House. Now, all of us agree that this matter is of utmost national importance and it concerns the late Leader of the Congress Party and also the late Leader of the House. All this is arising out of the media leak of the Report that has just been laid on the Table of the House. Shri Sanat Mehta has raised a very valid point that the copies of this Report must be made available to the Members of the House for subsequent discussion. Till then, there cannot be any further discussion. However, the most point which I would like to raise here is that on the basis of the media leaked report a particular party and certain other people have been indicted by the Jain Commission. This has not been denied by the Government. In the absence of that, today a party which has been indicted by the Jain Commission, is sitting here on the treasury benches. How can the Congress party allow any further discussion on this subject when the treasury benches are occupied by those who have been indicted by the Jain Commission? I do not see any reason how the House can continue with these people sitting on the treasury benches. The Congress Party will not allow this. Otherwise, Sir, you adjourn the House. Let the House study the Report and come back here for discussion.

12.00 hrs.

SHRI SANAT MEHTA: Will I get a reply ?

MR. SPEAKER: You will certainly get.

SHRI SANAT MEHTA: I want a copy not for inspection only but I want a copy to keep it in the almirah also.

MR. SPEAKER: I have no copy. I have only one copy so far now. I cannot give you that copy. Yes, please listen to him.

SHRI PRITHVIRAJ D. CHAVAN (Karad): A very important matter has been raised. Sir, our demand is, if the findings which have been leaked to the Press are confirmed, then the continuation of this Government is going to be difficult. We want time to only confirm whether what has been leaked to the Press is correct or not. Please adjourn the House right now for some time so that we can confirm and we can take a political decision. Otherwise, there is no meaning. The House cannot go on. We do not know whether the Government will be there or not. So that is our demand. We have to go and confirm whether it is all right. We want to confirm it. We have to take a political decision for the continuation of this Government. Unless we see the report it whether the reported story is correct or not, we cannot say anything.

MR. SPEAKER: I have understood your point.

SHRI P. R. DASMUNSI : Mr. Speaker, the House is on record on the indictment question.....(*Interruptions*)

MR. SPEAKER: Shri Dasmunsi, you cannot stand up for every minute.

SHRI P.R. DASMUNSI: Mr. Speaker, it is a question of logic that on the indictment of the fodder scam, this very Government asked Shri Verma to step down from the Union Council of Ministers and on the Indictment of the Jain Commission--if it is confirmed already that DMK is involved--how can the Ministry continue with the DMK people ? That is very clear(*Interruptions*)

MR. SPEAKER: Shri Dasmunsi, please sit down.

.....(*Interruptions*)

MR. SPEAKER: Please sit down.

.....(*Interruptions*)

MR. SPEAKER : I will deal with it. Now, you please sit down. Shri Dasmunsi, we are not discussing the Report now. Please do not bring in all these things.

.....(*Interruptions*)

MR. SPEAKER: I have for the information of the House..

.....(*Interruptions*)

MR. SPEAKER: Shri Jos, you cannot stand while I am standing. Shri Sanat Mehta, you cannot stand while I am standing. Shri Suresh, you cannot, please.

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): This is far from satisfactory.....(*Interruptions*)

MR. SPEAKER: You will have time to reply. You deny it. I think that much is enough but we are not discussing it.

.....(*Interruptions*)

MR. SPEAKER: Please, why can you not listen to me also ? I have been listening to you so much.

SHRI SRIBALLAV PANIGRAHI (Deogarh): I have been raising my hand for the last half an hour(*interruptions*)

[*Translation*]

SHRI SUNDER LAL PATWA : (Chhindwara): Mr. Speaker, Sir, Chandra Shekharji wants to say something.

[*English*]

MR. SPEAKER : You want to say something. Yes, but Shri Chandra Shekhar, before I request you....

.....(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, you organise so many training for MPs. Now, why do you not organise some training for them also?

MR. SPEAKER: Shri Chatterjee, for the last one hour, I have been admiring you for keeping quiet. Why are you spoiling it ?

As far as the copies are concerned, the rule requires that when the Report is laid on the Table of the House, the Government is required to furnish 31 copies and five copies for the Library. That is what the rule says. So as far as I am concerned, I can give a direction to the Government strictly according to that provision. Beyond 31 copies plus five copies, it is for the Government whether they can supply copies or not, I would not be able to say. I am just giving you the rule.

...(*Interruptions*)

MR. SPEAKER: I will request the Government to make available as many copies as possible today.

.....(*Interruptions*)

ANHON. MEMBER: Where is the Government ? Who is there in the Government ?

MR. SPEAKER: I am told this has 5000 pages. I have not seen the Report. The Home Minister has said.

.....(*Interruptions*)

MR. SPEAKER : As far as the question about discussion is concerned, I am very happy that the House is very active these days, as it should be . As soon as I said that, the notice has to be given for a Motion for the discussion. I have just now received two notices--one from the Government and one from the Opposition for discussing the Jain Commission Report.

.....(*Interruptions*)

MR. SPEAKER : I will.

....(*Interruptions*)

MR. SPEAKER: Not now.

.....(*Interruptions*)

MR. SPEAKER : Hear just now. They have given it earlier. Let me also further say.

SHRI PRITHVIRAJ D. CHAVAN : We have given it earlier.

MR. SPEAKER: Let me also further inform you.

.....(*Interruptions*)

MR. SPEAKER: Shri Nayak, please sit down.

Shri Jos, why are you behaving like this? You listen to me.

.....(Interruptions)

MR. SPEAKER: The Business Advisory Committee is meeting at four O'clock. I will place the matter before the Business Advisory Committee. I am allowing the Members to serve the notices of their motions, if they want, up to 3.30 p.m. So, the notices will be received from any Member up to 3.30 P.M. so that at four o'clock I will be able to place the whole matter before the Business Advisory Committee.

.....(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN (Karad): My Point is that we want time to see the Report. We cannot continue with the business of the House without that.

MR. SPEAKER: What for do you need time?

SHRI PRITHVIRAJ D. CHAVAN: Time to consider the report just for a few hours. You adjourn the House so that we can confirm what has appeared in the Press.

MR. SPEAKER: I cannot reply. I have replied that at four O'clock the matter will be discussed in the Business Advisory Committee. It is the Business Advisory Committee which will decide.

.....(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN: We cannot allow the House to go on.(Interruptions)

SHRI CHANDRA SHEKHAR (Ballia): Sir, my throat is a little bad.

MR. SPEAKER: At least your throat is fresh!

SHRI CHANDRA SHEKHAR: Sir, I am in agreement with the Leader of the Opposition that the matter should be inquired into how this report was leaked. But I am sorry to say that the Leader of the Opposition did not come out with the facts which were known all over the country or all over the world. The Chairman of the Commission himself is shown in electronic media, showing the report to one of the editors who has published the report. Is it permissible? Even in such matters we should demand an inquiry and then action should be taken. This incompetent Government is not able to take action on any point. This is why I ask that if such a document, which is of such a sensitive nature, was leaked by the Chairman of the Commission himself what action has been taken against the Chairman and whether the hon. Home Minister has asked for his explanation. Why has he shown that copy to an editor before the report was laid on the Table of the House?

This is very important because of the dignity of the House, because of the question of security of this nation,

because so much faith is being reposed in the observation made by that particular judge.

Secondly, without any sense of anguish or malice, it is reported in the Press that the hon. judge, who has given this report, has indicted me also. I have told the Press that I have no objection if the Government starts prosecution against me.

MR. SPEAKER: Shri Chandra Shekhar, I think, we will go to that part later on, because we are not discussing the contents of the Report now.

.....(Interruptions)

SHRI. CHANDRA SHEKHAR: Sir, I want guidance from you.(Interruptions)

MR. SPEAKER: Why do you stand again and again?

.....(Interruptions)

SHRI CHANDRA SHEKHAR: Sir, whether on the basis of that indictment, do I get a direction from you that I should not attend the House because I have been indicted by that Report? This is what I know because the temper of this House seems to be that who whoever has been indicted should leave the House forthwith. I tell you without any anguish or without any rancour that if this is the attitude of this House, I am ready to leave the House till the decision is taken on this matter.

MR. SPEAKER: Mr. Home Minister, would you like to say something about the leakage part?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): As far as this leakage is concerned, the Government is certainly very much perturbed about it. We have already instituted an inquiry and if our inquiry does not produce adequate results.....(Interruptions)

SHRI SURESH KALMADI (Pune): Does it go from your office? We want to know that much(Interruptions)

SHRI INDRAJIT GUPTA: We are holding the inquiry, not you.(Interruptions)

SHRI SURESH KALMADI: How can a person who is accused hold the inquiry? It should be an independent inquiry. You cannot hold the inquiry.(Interruptions)

SHRI SURESH KALMADI: How can he hold an inquiry, Sir? The inquiry has to be independent. He cannot hold the inquiry. We cannot be a judge, he cannot be a witness also(Interruptions)

MR. SPEAKER: Shri Suresh, this is unfair. You cannot simply say on the floor of the House that it has been leaked from his office. This is a very strong allegation you are making. Please be careful about that.

.....(Interruptions)

MR. SPEAKER: You cannot make this kind of a Statement without any evidence. You cannot accuse anybody like that.

SHRI SURESH KALMADI : But, Sir, he cannot hold an inquiry. The inquiry has to be independent.

MR. SPEAKER: That is not correct. The Home Minister is saying that he has ordered an inquiry and he must wait for the inquiry report. Do not pass any judgement like that, especially accusing somebody like that on the floor of the House. That is not correct.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH (Balia) (Bihar): Mr. Speaker, Sir, he should withdraw his words(Interruptions)

[English]

MR. SPEAKER: Please, Shri Singh, I shall go through the record.

SHRI INDRAJIT GUPTA: Sir, I strongly resent the allegation made by Shri Kalmadi who has no basis or no evidence whatsoever to make such an allegation. Shri Chandra Shekhar, only a few minutes earlier, had referred to some circumstantial evidence which certainly does not point to me. He has referred to something which has also appeared in a section of the media and the conclusion reached according to that data was that may be--nothing is proved so far--it was the judge himself who has leaked it. Shri Kalmadi has got no evidence whatsoever to hurl accusations at us. (Interruptions)

SHRI SURESH KALMADI : Sir, he has only ordered an inquiry. He should say that only after someone in the Home Ministry has gone through the inquiry report, not before that.....(Interruptions)

SHRI A.C. JOS (Idukki): He is passing judgement, Sir.....(Interruptions)

MR. SPEAKER: Let us listen to the Home Minister. Let him complete his Statement.

....(Interruptions)

PROF. P.J. KURIEN (Mavelikara): Sir, he has only ordered an inquiry. How is it that he has come to a conclusion ? You pulled up Shri Kalmadi, why do you not apply the same standard to the Home Minister also ? This is not fair, Sir.....(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Speaker, Sir.....(Interruptions)

MR. SPEAKER: I have given the floor to the Home Minister. Can you not wait for some time? Let the Home Minister finish his statement.

PROF. P.J. KURIEN : How can he make any allegation without any evidence ? He has only ordered an inquiry. He has not gone through the report of the inquiry. He is saying that Mr. Justice Jain has leaked it. You pulled up Shri Kalmadi, why do you not apply the same standard to the Home Minister ? This is unfair.

MR. SPEAKER: You have not listened to the Home Minister. He has only said that what Shri Suresh Kalmadi has said has appeared in the Press and also that there was another version in the Press. That is what the Home Minister has said

...(Interruptions)

PROF. P.J. KURIEN : Sir, the Home Minister has said.....(Interruptions)

MR. SPEAKER: You do not listen to the full sentence, you are listening to half a sentence.

SHRI SURESH KALMADI: It is a very serious matter, Sir.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, as Shri Chavan has indicated, they have arrived at a political decision. That decision is that there should be no discussion on the Jain Commission's Report. That is the political part of the decision, not to have any discussion on the Jain Commission's Report. Therefore, they are trying to stall it. That is the political decision, Sir.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: You have said that.....(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN : We said would see the report first. We already said that.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : You are afraid of the discussion.

SHRI P.R. DASMUNSI (Howrah): We want discussion.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : You are afraid of the discussion. That is why you are disturbing the House. There are many skeletons in the cupboard. If there is a discussion, many skeletons will be out from the cupboard. The is why, they are afraid of any discussion....(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R.BAALU): You are not ready for discussion.....(Interruptions)

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VKENKATARAMAN): Sir, the Congress friends have not read the report. But they are accusing and indicting all parties and persons. It is not correct....(Interruptions)

SHRI SOMNATH CHATTERJEE Sir, let us have it by lunch time.....(*Interruptions*) Will there be a discussion at all?

MR. SPEAKER: I have said a little while ago that I have received two notices, one from the Government and other from the Opposition.

.....(*Interruptions*)

SHRI SRIBALLAV PANIGRAHI: Sir, will you not allow us? I would like to know whether you will allow us to speak on the subject or not.

MR. SPEAKER: Shri Panigrahi, I am trying to help you.

A very pertinent question has been asked by Shri Somnath Chatterjee. I have to clarify that matter. I have also received a notice of Motion for discussing the Jain Commission's report from Congress Party.

SHRI SOMNATH CHATTERJEE : It is very good.

MR. SPEAKER : Let us now take up item number 17. Shri P. Chidambaram to withdraw the Bill.

12.16 hrs.

INCOME-TAX (SECOND AMENDMENT) BILL

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leavel to withdraw a Bill further to amend the Income-tax Act, 1961.

MR. SPEAKER: The question is:

"The leave be granted to withdraw a Bill further to amend the income-tax Act, 1961 "

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir, I withdraw the Bill.

.....(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN (Karad): No, Sir. We will not allow it(*Interruptions*)

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we will not support this Government...(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN (Karad): We will confirm whether the D.M.K. is indicted or not(*Interruptions*)

MR. SPEAKER: I now call Shri Ramakant D. Khalap.

12.17 hrs.

LEGISLATIVE COUNCILS BILL

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): Sir, I beg to move:

"That the Bill to provide for the creation of Legislative Councils for the States of Punjab and Tamil Nadu and for matter supplemental, incidental and consequential thereto, be taken into consideration.

Under article 169 of the Constitution, Parliament may, by law, provide, *inter alia* for the creation of Legislative Council, if the Legislative Assembly of the State passes a resolution to that effect by the majority of the total membership of the Assembly and by a majority of not less than two-thirds of the Members of the Assembly present and voting.....(*Interruptions*)

MR. SPEAKER: What do you want ?

SHRI PRADIP BHATTACHARYA (Serumpore): The D.M.K. must go.

DR. K.P. RAMALINGAM (Tiruchengode): Why should we go?.....(*Interruptions*)

MR. SPEAKER : Dr. Ramalingam, let me deal with it

.....(*Interruptions*)

MR. SPEAKER: Can you listen to me? You do not worry. I will deal with it

.....(*Interruptions*)

MR. SPEAKER: What is it that you want? I am not able to understand it.

.....(*Interruptions*)

MR. SPEAKER: I have not understood what you want. Do you want a discussion just now? I do not understand what you want.

.....(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: (Dumdum): Sir, this year we are celebrating fiftieth year of Independence.

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we do not give any support to this Government. This Government has to resign. Otherwise they have to go.(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN (Karad): We want to see the report. You please adjourn the House. We must see the report first.(Interruptions) Sir, we must see the Report.....(Interruptions) Please allow us to see the Report.....(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta-South): Sir, we withdraw the support.....(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN : Please allow us to see the Report...(Interruptions).

KUMARI MAMATA BANERJEE : We are not supporting.....(Interruptions) We are not supporting (Interruptions.) you decide.....(Interruptions). Let them go.....(Interruptions). Sir, let them go.....(Interruptions).

MR. SPEAKER: The House stands adjourned to meet at two O'Clock.

12.21 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.03 hrs.

The Lok Sabha re-assembled after Lunch at Three Minutes past Fourteen of the Clock.

[MR. SPEAKER *in the Chair*]

KUMARI MAMATA BANERJEE (Calcutta South): Mr. Speaker, Sir, the D.M.K. is responsible. (Interruptions) The D.M.K. should be thrown out. (Interruptions) In the 77th page of the Report it is said that the D.M.K. has got a role. (Interruptions)

SHRI SHARAD PAWAR (Baramati): Mr. Speaker, Sir, in the last one hour we have got an opportunity to see some of the pages of the Jain Commission's Report. It has clearly said that D.M.K. has got some definite role.....(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Sharadji, which volume did you read ?

SHRI SHARAD PAWAR : Sir, the D.M.K. has got a role, so, it is very difficult for us to accept such a party as a part of the Government and that is why it is difficult for us to allow this Government to function.(Interruptions)

SHRI P.R. DASMUNSI (Howrah): Mr. Speaker, Sir, how can morally and ethically, the Government continue with DMK ?...(Interruptions)

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): Sir, we can respond to the Congress Party leaders' view. But they should keep quiet.....(Interruptions). You speak one by one. Shri Pawar, please control your members.....(Interruptions)

SHRI A. RAJA (Perambalur): You are the only Party in the world which has killed its own leader.....(Interruptions) You are the killers of Shrimati Indira Gandhi(Interruptions.)

SHRI P. N. SIVA (Pudukkottai) : Are you prepared to discuss Thakkar Commission Report? (Interruptions). You do not have the credibility ... (Interruptions)

MR. SPEAKER : The House stands adjourned to meet tomorrow at 11.00 a.m.

14.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, November 21, 1997/Kartika 30, 1919 (Saka)

© 1997 BY LOK SABHA SECRETARIAT

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Eighth Edition) and printed by National Printers 20/3, West Patel Nagar, New Delhi-8.
